THE CODE OF CRIMINAL PROCEDURE, 1898.

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ACT NO. V OF 1898.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 22nd March, 1898,)

An Act to consolidate and amend the law relating to Criminal Procedure.

WHEREAS it is expedient to consolidate and amend the law relating to Criminal Procedure; It is hereby enacted as follows:—

PART I. PRELIMINARY.

CHAPTER I.

Short title. Commencement. 1. (1) This Act may be called the Code of Criminal Procedure, 1898; and it shall come into force on the first day of July, 1898.

Extent.

- (2) It extends to the whole of British India; but, in the absence of any specific provision to the contrary, nothing herein contained shall affect any special or local law now in force, or any special jurisdiction or power conferred, or any special form of procedure prescribed, by any other law for the time being in force, or shall apply to—
 - (a) the Commissioners of Police in the towns of Calcutta, Madras and Bombay, or the police in the towns of Calcutta and Bombay;

(b) heads of villages in the Presidency of Fort St. George; or

(c) village police-officers in the Presidency of Bombay:

Provided

(Part I,—Preliminary. Chapter I.—Secs. 2-3.)

Provided that the Local Government may, if it thinks fit, with the sanction of the Governor General in Council, by notification in the official Gazette, extend any of the provisions of this Code, with any necessary modifications, to such excepted persons.

2. (1) On and from the first day of July, 1898, Repeal of the enactments mentioned in the first schedule shall enactments. be repealed to the extent specified in the fourth column thereof, but not so as to restore any jurisdiction or form of procedure not then existing or followed, or to render unlawful the continuance of any confinement which is then lawful.

(2) All notifications published, proclamations Notifications, issued, powers conferred, forms prescribed, local limits etc., under repealed defined, sentences passed and orders, rules and ap- Acts. pointments made, under any enactment hereby repealed, or under any enactment repealed by any such enactment, and which are in force immediately before the first day of July, 1898, shall be deemed to have been respectively published, issued, conferred, prescribed, defined, passed and made under the corresponding section of this Code.

(3) The provisions of this Code shall apply to all Pending proceedings instituted after the commencement of cases. this Code, and, so far as may be, to all cases pending in any Criminal Court when this Code comes into force.

3. (1) In every enactment passed before this Code References comes into force, in which reference is made to, or to Code of to any Chapter or section of, the Code of Criminal Procedure Procedure, Act XXV of 1861 or Act X of 1872, or and other Act X of 1882, or to any other enactment hereby repealed enactments repealed, such reference shall, so far as may be practicable, be taken to be made to this Code or to its corresponding Chapter or section.

(2) In every enactment passed before this Code Expressions comes into force the expressions "Officer exercising informer (or 'having') the powers (or 'the full powers') of a

Magistrate."

(Part I.—Preliminary. Chapter I.—Sec. 4.)

Magistrate," "Subordinate Magistrate, first class," and "Subordinate Magistrate, second class," shall respectively be deemed to mean "Magistrate of the first class," "Magistrate of the second class" and "Magistrate of the third class," the expression "Magistrate of a division of a district" shall be deemed to mean "Subdivisional Magistrate," the expression "Magistrate of the district" shall be deemed to mean "District Magistrate," the expression "Magistrate of Police" shall be deemed to mean "Presidency Magistrate," and the expression "Joint Sessions Judge" shall mean "Additional Sessions Judge."

E Definitions.

4. (1) In this Code the following words and expressions have the following meanings, unless a different intention appears from the subject or context:—

"Advocate General."

- (a) "Advocate General" includes also a Government Advocate, or, where there is no Advocate General or Government Advocate, such officer as the Local Government may, from time to time, appoint in this behalf:
- "Bailable offence."
 "Non-bailable offence."
- (b) "bailable offence" means an offence shewn as bailable in the second schedule, or which is made bailable by any other law for the time being in force; and "non-bailable offence" means any other offence:
 (c) "charge" includes any head of charge when

" Charge."

the charge contains more heads than one:

" Chief Justice." (d) "Chief Justice" includes also the Chief Judge of the Chief Court of the Punjab and the Recorder of Rangoon:

"Clerk of the Crown."

(e) "Clerk of the Crown" includes any officer specially appointed by the Chief Justice to discharge the functions given by this Code to the Clerk of the Crown:

"Cognizable offence."
"Cognizable case."

(f) "cognizable offence" means an offence for, and "cognizable case" means a case in, which a police-officer, within or without the presidency-towns.

(Part I.—Preliminary, Chapter I.—Sec. 4.)

presidency-towns, may, in accordance with the second schedule, or under any law for the time being in force, arrest without warrant:

(g) "Commissioner of Police" includes a Deputy "Commis-Commissioner of Police:

sioner of Police.

"complaint" means the allegation made "Complaint" orally or in writing to a Magistrate, with a view to his taking action, under this Code, that some person, whether known or unknown. has committed an offence, but it does not include the report of a police-officer:

(i) "European British subject" means—

" European subject."

(i) any subject of Her Majesty born, British naturalised or domiciled in the United subject. Kingdom of Great Britain and Ireland or in any of the European, American or Australian Colonies or Possessions of Her Majesty, or in the Colony of Zealand or in the Colony of the Cape of Good Hope or Natal;

(ii) any child or grand-child of any such person by legitimate descent:

- (j) "High Court" means, in reference to pro- "High ceedings against European British subjects Court." or persons jointly charged with European British subjects, the High Courts of Judicature at Fort William, Madras and Bombay, the High Court of Judicature for the North-Western Provinces, the Chief Court of the Punjab and the Court of the Recorder of Rangoon: in other cases "High Court" means the highest Court of criminal appeal or revision for any local area; or, where no such Court is established under any law for the time being in force, such officer as the Governor General in Council may appoint in this behalf:
- (k) "inquiry" includes every inquiry other "Inquiry." than

"Investiga-tion."

" Indicial proceeding."

" Non-oognizable offence." "Non-cog-

nizable case."

" Offence."

" Officer in

charge of a

police-sta-tion."

(Part I.—Preliminary. Chapter I.—Sec. 4.)

than a trial conducted under this Code by a

Magistrate or Court:

(1) "investigation" includes all the proceedings under this Code for the collection of evidence conducted by a police-officer or by any person (other than a Magistrate) who is authorised by a Magistrate in this behalf:

(m) "judicial proceeding" includes any proceeding in the course of which evidence is or

may be legally taken on oath:

(n) "non-cognizable offence" means an offence for, and "non-cognizable case" means a case in, which a police-officer, within or without a presidency-town, may not arrest without warrant:

(o) "offence" means any act or omission made punishable by any law for the time being in force;

it also includes any act in respect of which a complaint may be made under section 20 of

the Cattle-trespass Act, 1871:

(p) "officer in charge of a police-station" includes, when the officer in charge of the police-station is absent from the stationhouse or unable from illness or other cause to perform his duties, the police-officer present at the station-house who is next in rank to such officer and is above the rank of constable or, when the Local Government so directs, any other police-officer so present:

"place" includes also a house, building, tent

and vessel:

(r) "pleader," used with reference to any proceeding in any Court, means a pleader authorised under any law for the time being in force to practise in such Court, and includes (1) an advocate, a vakil and an attorney of a High Court so authorised, and (2) any mukhtar or other person appointed

with

I of 1871

" Place."

" Pleader."

(Part I.—Preliminary. Chapter I.—Sec. 5.)

with the permission of the Court to act in

such proceeding:
(s) "police-station" means any post or place "Policedeclared, generally or specially, by the Local station. Government to be a police-station, and includes any local area specified by the Local Government in this behalf:

(t) "Public Prosecutor" means any person ap- "Public pointed under section 492, and includes any Prosecutor." person acting under the directions of a Public Prosecutor and any person conducting a prosecution on behalf of Her Majesty in any High Court in the exercise of its original criminal jurisdiction:

(u) "subdivision" means a subdivision of a "Subdivi-

(v) "summons-case" means a case relating to "Summonsan offence, and not being a warrant-case:

(w) "warrant-case" means a case relating to an "warrantoffence punishable with death, transportation oase. or imprisonment for a term exceeding six months.

(2) Words which refer to acts done, extend also Words reto illegal omissions; and

all words and expressions used herein and defined Words to XLV of 1860, in the Indian Penal Code, and not hereinbefore defined, shall be deemed to have the meanings respect. in Indian

ively attributed to them by that Code.

XLV of 1860.

5. (1) All offences under the Indian Penal Code Trial of shall be investigated, inquired into, tried, and other-offences unwise dealt with according to the provisions hereinafter Code. contained.

meaning as

Penal Code.

(2) All offences under any other law shall be Trial of investigated, inquired into, tried, and otherwise dealt offences with according to the same provisions, but subject to laws. any enactment for the time being in force regulating the manner or place of investigating, inquiring into, trying or otherwise dealing with such offences.

PART II.

(Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter II.—Of the Constitution of Criminal Courts and Offices.— Secs. 6-7.)

PART II.

CONSTITUTION AND POWERS OF CRIMINAL COURTS AND OFFICES.

CHAPTER II.

OF THE CONSTITUTION OF CRIMINAL COURTS AND OFFICES.

A .- Classes of Criminal Courts.

Classes of Criminal Courts.

- 6. Besides the High Courts and the Courts constituted under any law other than this Code for the time being in force, there shall be five classes of Criminal Courts in British India, namely:—
 - I.—Courts of Session:

II.—Presidency Magistrates:

III.—Magistrates of the first class:

IV.—Magistrates of the second class:

V.—Magistrates of the third class.

B .- Territorial Divisions.

Sessions divisions and districts.

7. (1) Every province (excluding the presidency-towns) shall be a sessions division, or shall consist of sessions divisions: and every sessions division shall, for the purposes of this Code, be a district or consist of districts.

Power to alter divisions and districts.

(2) The Local Government may alter the limits, or, with the previous sanction of the Governor General in Council, the number, of such divisions and districts.

Existing divisions and districts maintained till altered.

(3) The sessions divisions and districts existing when this Code comes into force shall be sessions divisions and districts respectively, unless and until they are so altered.

Presidencytowns to be deemed districts. (4) Every presidency-town shall, for the purposes of this Code, be deemed to be a district.

8. (1) The

- (Part II.—Constitution and Powers of Criminal Offices. Chapter II.—Of the Courts and Constitution of Criminal Courts and Offices .-Secs. 8-10.)
- 8. (1) The Local Government may divide any Power to district outside the presidency-towns into subdivisions, divide districts into or make any portion of any such district a subdivi- subdivisions sion, and may alter the limits of any subdivision.

(2) All existing subdivisions which are now Existing usually put under the charge of a Magistrate shall be subdivisions maintained. deemed to have been made under this Code.

C.—Courts and Offices outside the Presidency-towns.

9. (1) The Local Government shall establish a Court of Court of Session for every sessions division, and ap. Session. point a Judge of such Court.

- (2) The Local Government may, by general or special order in the official Gazette, direct at what place or places the Court of Session shall hold its sitting; but, until such order be made, the Courts of Session shall hold their sittings as heretofore.
- (3) The Local Government may also appoint Additional Sessions Judges, and Assistant Sessions Judges to exercise jurisdiction in one or more such Courts.
- (4) A Sessions Judge of one sessions division may be appointed by the Local Government to be also an Additional Sessions Judge of another division, and in such case he may sit for the disposal of cases at such place or places in either division as the Local Government may direct.
- (5) All Courts of Session existing when this Code comes into force shall be deemed to have been established under this Act.
- 10. (1) In every district outside the presidency. District towns the Local Government shall appoint a Magistrate of the first class, who shall be called the District Magistrate.

(3) The

- (Part II.—Constitution and Powers of Criminal ChapterCourts and Offices. II.-OfConstitution of Criminal Courts and Offices. — Secs. 11-13.)
- (2) The Local Government may appoint any Magistrate of the first class to be an Additional District Magistrate for a period not exceeding six months, and such Additional District Magistrate shall have all or any of the powers of a District Magistrate under this Code as the Local Government may direct.

Officers temporarily succeeding to vacancies in office of District Magistrate.

11. Whenever, in consequence of the office of a District Magistrate becoming vacant, any officer succeeds temporarily to the chief executive administration of the district, such officer shall, pending the orders of the Local Government, exercise all the powers and perform all the duties respectively conferred and imposed by this Code on the District Magistrate.

Subordinate Magistrates.

12. (1) The Local Government may appoint as many persons as it thinks fit, besides the District Magistrate, to be Magistrates of the first, second or third class in any district outside the presidencytowns; and the Local Government, or the District Magistrate subject to the control of the Local Government, may, from time to time, define local areas within which such persons may exercise all or any of the powers with which they may respectively be invested under this Code.

Local limits of their jurisdiction.

> (2) Except as otherwise provided by such definition, the jurisdiction and powers of such persons shall extend throughout such district.

Power to put Magistrate in charge of subdivision.

Delegation

Magistrate.

13. (1) The Local Government may place any Magistrate of the first or second class in charge of a subdivision, and relieve him of the charge as occasion requires.

(2) Such Magistrates shall be called Subdivisional

Magistrates.

(3) The Local Government may delegate its powof powers to District ers under this section to the District Magistrate.

14. (1) The

- (Part II.—Constitution and Powers, of Criminal Offices, Chapter II.-Of the Courts and Constitution of Criminal Courts and Offices .-Secs. 14-15.)
- 14. (1) The Local Government may confer upon Special any person all or any of the powers conferred or conferrable by or under this Code on a Magistrate of the first, second or third class in respect to particular cases or to a particular class or particular classes of cases, or in regard to cases generally, in any local area outside the presidency-towns.
- (2) Such Magistrates shall be called Special 'Magistrates, and shall be appointed for such term as the Local Government may by general or special order direct.
- (3) With the previous sanction of the Governor General in Council, the Local Government may delegate, with such limitations as it thinks fit, to any officer under its control the power conferred by subsection (1).
- (4) No powers shall be conferred under this scction on any police-officer below the grade of Assistant District Superintendent, and no powers shall be conferred on a police-officer except so far as may be necessary for preserving the peace, preventing crime and detecting, apprehending and detaining offenders in order to their being brought before a Magistrate, and for the performance by the officer of any other duties imposed upon him by any law for the time being in force.
- 15. (1) The Local Government may direct any Benches two or more Magistrates in any place outside the pre- of Magissidency-towns to sit together as a Bench, and may by order invest such Bench with any of the powers conferred or conferrable by or under this Code on a Magistrate of the first, second or third class, and direct it to exercise such powers in such cases, or such classes of cases only, and within such local limits, as the Local Government thinks fit.

(2) Except

(Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter II.—Of the Constitution of Criminal Courts and Offices.— Secs. 16-17.)

Powers exerciseable by Bench in absence of special direction. (2) Except as otherwise provided by any order under this section, every such Bench shall have the powers conferred by this Code on a Magistrate of the highest class to which any one of its members, who is present taking part in the proceedings as a member of the Bench, belongs, and as far as practicable shall, for the purposes of this Code, be deemed to be a Magistrate of such class.

Power to frame voles for guidance of Benches.

- 16. The Local Government may, or, subject to the control of the Local Government, the District Magistrate may, from time to time, make rules consistent with this Code for the guidance of Magistrates' Benches in any district respecting the following subjects:—
 - (a) the classes of cases to be tried;

(b) the times and places of sitting;

- (c) the constitution of the Bench for conducting trials;
- (d) the mode of settling differences of opinion which may arise between the Magistrates in session.

Subordination of Magistrates and Benches to District Magistrate;

17. (1) All Magistrates appointed under sections 12, 13 and 14, and all Benches constituted under section 15, shall be subordinate to the District Magistrate, and he may, from time to time, make rules or give special orders consistent with this Code as to the distribution of business among such Magistrates and Benches; and

to Subdivisional Magistrate. (2) Every Magistrate (other than a Subdivisional Magistrate) and every Bench exercising powers in a subdivision shall also be subordinate to the Subdivisional Magistrate, subject, however, to the general control of the District Magistrate.

Subordination of Assistant Sessions (3) All Assistant Sessions Judges shall be subordinate to the Sessions Judge in whose Court they

exercise

(Part II - Constitution and Powers of Criminal and Offices. Chapter II.—Of the Constitution of Criminal Courts and Offices .-Secs. 18-19.)

exercise jurisdiction, and he may, from time to time, Judgos to make rules consistent with this Code as to the distribution of business among such Assistant Sessions Judges.

- (4) The Sessions Judge may also, when he himself is unavoidably absent or incapable of acting, make provision for the disposal of any urgent application by an Additional or Assistant Sessions Judge or, if there be no Additional or Assistant Judge, by the District Magistrate, and such Judge or Magistrate shall have jurisdiction to deal with any such application.
- (5) Neither the District Magistrate nor the Magistrates or Benches appointed or constituted under sections 12, 13, 14 and 15 shall be subordinate to the Sessions Judge, except to the extent and in the manner hereinafter expressly provided.

D .- Courts of Presidency Magistrates.

18. (1) The Local Government shall, from time Appointment to time, appoint a sufficient number of persons (hereinafter called Presidency Magistrates) to be Magistrates for each of the presidency-towns, and shall appoint one of such persons to be Chief Presidency Magistrate for each such town.

- (2) The powers of a Presidency Magistrate under this Code shall be exercised by the Chief Presidency Magistrate, or by a salaried Presidency Magistrate, or by any other Presidency Magistrate empowered by the Local Government to sit singly, or by any Bench of Presidency Magistrates.
- 19. Any two or more of such persons may (sub- Benches. ject to the rules made by the Chief Presidency Magistrate under the power hereinafter conferred) sit together as a Bench.

20. Every

(Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter II.—Of the Constitution of Criminal Courts and Offices.— Secs. 20-21.)

Local limits of jurisdiction.

20. Every Presidency Magistrate shall exercise jurisdiction in all places within the presidency-town for which he is appointed, and within the limits of the port of such town and of any navigable river or channel leading thereto, as such limits are defined under the law for the time being in force for the regulation of ports and port-dues.

Chief Presidency Magistrate.

- 21. (1) Every Chief Presidency Magistrate shall exercise within the local limits of his jurisdiction all the powers conferred on him by this Code or which by any law or rule in force immediately before this Code comes into force are required to be exercised by any Senior or Chief Presidency Magistrate, and may, from time to time, with the previous sanction of the Local Government, make rules consistent with this Code to regulate—
 - (a) the conduct and distribution of business and the practice in the Courts of the Magistrates of the town;
 - (b) the times and places at which Benches of Magistrates shall sit;
 - (c) the constitution of such Benches;
 - (d) the mode of settling differences of opinion which may arise between Magistrates in session; and
 - (e) any other matter which could be dealt with by a District Magistrate under his general powers of control over the Magistrates subordinate to him.
- (2) The Local Government may, for the purposes of this Code, declare what Presidency Magistrates are subordinate to the Chief Presidency Magistrate, and may define the extent of their subordination.

E.—Justices

(Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter II .-- Of the Constitution of Criminal Courts and Offices .-Secs. 22-25.)

E.—Justices of the Peace.

22. The Governor General in Council, so far as Justices of regards the whole or any part of British India outside the Peace for the nuclear to the Mufassal. the presidency-towns,

and every Local Government, so far as regards the territories subject to its administration (other than the towns aforesaid),

may, by notification in the official Gazette, appoint such European British subjects as he or it thinks fit to be Justices of the Peace within and for the territories mentioned in such notification.

23. The Local Government, so far as regards the Justices of towns of Calcutta, Madras and Bombay, may, by noti-the Peace for fication in the official Gazette, appoint to be Justices dency-towns. of the Peace within the limits of the town mentioned in such notification any persons resident within British India and not being the subjects of any foreign State whom the Local Government thinks fit.

24. (1) Every person now acting as a Justice of Present Justhe Peace within and for any part of British India Peace. other than the said towns, under any commission issued by a High Court, shall be deemed to have been appointed under section 22 by the Governor General in Council to act as a Justice of the Peace for the whole of British India other than the said towns.

- (2) Every person now acting as a Justice of the Peace within the limits of any of the said towns under any such commission shall be deemed to have been appointed under section 23 by the Local Government.
- 25. In virtue of their respective offices, the Gov- Ex officion ernor General, Governors, Lieutenant-Governors and the Peace. Chief Commissioners, the Ordinary Members of the Council of the Governor General, the Judges of the

High

(Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter II.—Of the Constitution of Criminal Courts and Offices.— Secs. 26-27. Chapter III.—Powers of Courts. Sec. 28.)

High Courts and the Recorder of Rangoon are Justices of the Peace within and for the whole of British India, Sessions Judges and District Magistrates are Justices of the Peace within and for the whole of the territories administered by the Local Government under which they are serving, and the Presidency Magistrates are Justices of the Peace within and for the towns of which they are respectively Magistrates.

F.—Suspension and Removal.

Suspension and removal of Judges and Magistrates. 26. All Judges of Criminal Courts other than the High Courts established by Royal Charter, and all Magistrates, may be suspended or removed from office by the Local Government:

Provided that such Judges and Magistrates as now are liable to be suspended or removed from office by the Governor General in Council only shall not be suspended or removed from office by any other authority.

Suspension and removal of Justices of the Peace.

27. The Governor General in Council may suspend or remove from office any Justice of the Peace appointed by him, and the Local Government may suspend or remove from office any Justice of the Peace appointed by it.

CHAPTER III.

POWERS OF COURTS.

A.—Description of Offences cognizable by each Court.

Offences under Penal Code.

- 28. Subject to the other provisions of this Code, any offence under the Indian Penal Code may be XLV of 1860. tried—
 - (a) by the High Court, or

(b) by

- (Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter 111.- Powers of Courts. - Secs. 29.31.)
 - (b) by the Court of Session, or
 - (c) by any other Court by which such offence is shown in the eighth column of the second schedule to be triable.

Illustration.

A is committed to the Sessions Court on a charge of culpable homicide. He may be convicted of voluntarily causing hurt, an offence triable by a Magistrate.

29. (1) Subject to the provisions of section 447, Offences under other any offence under any other law shall, when any Court laws. is mentioned in this behalf in such law, be tried by such Court.

- (2) When no Court is so mentioned, it may be tried by the High Court or by any Court constituted under this Code by which such offence is shown in the eighth column of the second schedule to be triable.
- 30. In the territories respectively administered by Offences not the Lieutenant-Governors of the Punjab and Burma with death. and the Chief Commissioners of Oudh, the Central Provinces, Coorg and Assam, in Sind, and in those parts of the other provinces in which there are Deputy Commissioners or Assistant Commissioners, the Local Government may, notwithstanding anything contained in section 29, invest the District Magistrate or any Magistrate of the first class with power to try as a Magistrate all offences not punish. able with death.

- B.—Sentences which may be passed by Courts of various Classes.
- 31. (1) A High Court may pass any sentence authorised by law.
- (2) A Sessions Judge or Additional Sessions Judges may Judge may pass any sentence authorised by law; but pass.

Sentences which High Courts and Sessions

(Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter III.—Powers of Courts.—Sec. 32.)

any sentence of death passed by any such Judge shall be subject to confirmation by the High Court.

(3) An Assistant Sessions Judge may pass any sentence authorised by law, except a sentence of death or of transportation for a term exceeding seven years, or of imprisonment for a term exceeding seven years.

Sentences which Magistrates may pass.

32. (1) The Courts of Magistrates may pass the following sentences, namely:—

(a) Courts of Presidency Magistrates and of Magistrates of the first class:

urts of Presi- not exceeding two years, indency Magis- cluding such solitary confinetrates and of ment as is authorised by law;

Magistrates of Fine not exceeding one the first class: The thousand rupees; Whipping.

w mbbing.

(b) Courts of Magistrates of the { second class:

Imprisonment for a term not exceeding six months, including such solitary confinement as is authorised by law;

Fine not exceeding two hundred rupees;

Whipping (if specially em-

(powered).

(Imprisonment for a term not exceeding one month:

(c) Courts of Magis- not exceeding one month; trates of the third class: rupees.

Fine not exceeding fifty rupees.

- (2) The Court of any Magistrate may pass any lawful sentence, combining any of the sentences which it is authorised by law to pass.
 - (3) No Court of any Magistrate of the second class

Power of

Magistrates to sentence

to imprisonment in de-

fault of fine.

(Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter III.—Powers of Courts.—Secs. 33-35.)

class shall pass a sentence of whipping unless it is specially empowered in this behalf by the Local Government.

33. (1) The Court of any Magistrate may award such term of imprisonment in default of payment of fine as is authorised by law in case of such default:

Provided that—

(a) the term is not in excess of the Magistrate's

powers under this Code:

(b) in any case decided by a Magistrate where Proviso as to imprisonment has been awarded as part of the substantive sentence, the period of imprison. ment awarded in default of payment of the fine shall not exceed one-fourth of the period of imprisonment which such Magistrate is competent to inflict as punishment for the offence otherwise than as imprisonment in default of payment of the fine.

(2) The imprisonment awarded under this section may be in addition to a substantive sentence of imprisonment for the maximum term awardable by the Magistrate under section 32.

34. The Court of a Magistrate, specially em- Higher powered under section 30, may pass any sentence powers of powered under section 50, may pass any sentence certain Disauthorised by law, except a sentence of death or of trict Magistransportation for a term exceeding seven years or trates. imprisonment for a term exceeding seven years.

35. (1) When a person is convicted at one trial of Sentence in two or more distinct offences, the Court may sentence cases of conviction of him, for such offences, to the several punishments several prescribed therefor which such Court is competent offences at to inflict; such punishments, when consisting of imprisonment or transportation, to commence the one after the expiration of the other in such order as the Court may direct, unless the Court directs that such punishments shall run concurrently.

(2) In

(Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter III.—Powers of Courts.—Secs. 36-37.)

(2) In the case of consecutive sentences, it shall not be necessary for the Court, by reason only of the aggregate punishment for the several offences being in excess of the punishment which it is competent to inflict on conviction of a single offence, to send the offender for trial before a higher Court:

Provided as follows: --

Maximum term of punishment.

- (a) in no case shall such person be sentenced to imprisonment for a longer period than fourteen years:
- (b) if the case is tried by a Magistrate (other than a Magistrate acting under section 34), the aggregate punishment shall not exceed twice the amount of punishment which he is, in the exercise of his ordinary jurisdiction, competent to inflict.
- (3) For the purpose of appeal, aggregate sentences passed under this section in case of convictions for several offences at one trial shall be deemed to be a single sentence.

Explanation.—Separable offences which come within the provisions of section 71 of the Indian XLV of Penal Code are not distinct offences within the 1860. meaning of this section.

Illustration.

A breaks into a house with intent to commit theft and steals property therein. A has not committed distinct offences.

C.—Ordinary and additional Powers.

Ordinary powers of Magistrates. 36. All District Magistrates, Subdivisional Magistrates and Magistrates of the first, second and third classes, have the powers hereinafter respectively conferred upon them and specified in the third schedule. Such powers are called their "ordinary powers."

Additional powers conferrable on Magis-trates.

37. In addition to his ordinary powers, any Subdivisional Magistrate or any Magistrate of the first,

second

(Part II.—Constitution and Powers of Criminal Courts and Offices. Chapter 111.-Powers of Courts.—Secs. 38-41.)

second or third class may be invested by the Local Government or the District Magistrate, as the case may be, with any powers specified in the fourth schedule as powers with which he may be invested by the Local Government or the District Magistrate.

38. The power conferred on the District Magistrate Control of by section 37 shall be exercised subject to the control Magistrate's of the Local Government.

investing power.

D.-Conferment, Continuance and Cancellation of Powers.

39. (1) In conferring powers under this Code the Mcde of Local Government may, by order, empower persons conferring specially by name or in virtue of their office, or classes of officials generally by their official titles.

- (2) Every such order shall take effect from the date on which it is communicated to the person so empowered.
- 40. Whenever any person holding an office in the Continuance service of Government who has been invested with of powers of any powers under this Code throughout any local area transferred. is transferred to an equal or higher office of the same nature, within a like local area under the same Local Government, he shall, unless the Local Government otherwise directs, or has otherwise directed, continue to exercise the same powers in the local area to which he is so transferred.

41. (1) The Local Government may withdraw all Powers may or any of the powers conferred under this Code on be concelled. any person by it or by any officer subordinate to it.

(2) Any powers conferred by the District Magistrate may be withdrawn by the District Magistrate.

PART III.

ACT V

(Part III.—General Provisions. Chapter IV.—Of Aid and Information to the Magistrates, the Police and Persons making Arrests - Secs. 42-44.)

PART III.

GENERAL PROVISIONS.

CHAPTER IV.

OF AID AND INFORMATION TO THE MAGISTRATES, THE POLICE AND PERSONS MAKING ARRESTS.

Public when to assist Magistrates and police.

- 42. Every person is bound to assist a Magistrate or police-officer reasonably demanding his aid, whether within or without the presidency-towns,—
 - (a) in the taking or preventing the escape of any other person whom such Magistrate police-officer is authorised to arrest;
 - (b) in the prevention or suppression of a breach of the peace, or in the prevention of any injury attempted to be committed to any railway, canal, telegraph or public property.

Aid to person, other than policeofficer, executing warrant.

43. When a warrant is directed to a person other than a police-officer, any other person may aid in the execution of such warrant, if the person to whom the warrant is directed be near at hand and acting in the execution of the warrant.

Public to give information of certain offences.

44. (1) Every person, whether within or without the presidency-towns, aware of the commission of, or of the intention of any other person to commit, any offence punishable under any of the following sections of the Indian Penal Code (namely), 121, XLV of 1860 121A, 122, 123, 124, 124A, 125, 126, 130, 143, 144, 145, 147, 148, 302, 303, 304, 382, 392, 393, 394, 395, 396, 397, 398, 399, 402, 435, 436, 449, 450, 456, 457, 458, 459 and 460, shall, in the absence of reasonable excuse, the burden of proving which shall lie upon the person so aware, forthwith give information to the

nearest

(Part III. - General Provisions. Chapter IV. - Of Aid and Information to the Magistrates, the Police and Persons making Arrests.—Sec. 45.)

nearest Magistrate or police-officer of such commission or intention.

- (2) For the purposes of this section the term "offence" includes any act committed at any place out of British India which would constitute an offence if committed in British India.
- 45. (1) Every village-headman, village-account- men, accountant, village-watchman, village-police-officer, owner or ants, landoccupier of land, and the agent of any such owner or others bound occupier, and every officer employed in the collection to report cerof revenue or rent of land on the part of Government or the Court of Wards, shall forthwith communicate to the nearest Magistrate or to the officer in charge of the nearest police-station, whichever is the nearer, any information which he may obtain respecting-

Village-head• holders and tain matters.

- (a) the permanent or temporary residence of any notorious receiver or vendor of stolen property in any village of which he is headman, accountant, watchman or police-officer, or in which he owns or occupies land, or is agent, or collects revenue or rent:
- (b) the resort to any place within, or the passage through, such village of any person whom he knows, or reasonably suspects, to be a thug, robber, escaped convict or proclaimed offender;
- (c) the commission of, or intention to commit, in or near such village any non-bailable offence or any offence punishable under section 143, 144, 145, 147 or 148 of the Indian Penal Code;
- (d) the occurrence in or near such village of any sudden or unnatural death or of any death under suspicious circumstances;

(e) the

F 2

V of 1860.

(Part III.—General Provisions. Chapter IV.—Of Aid and Information to the Magistrates, the Police and Persons making Arrests.—Sec. 45.)

- (e) the commission of, or intention to commit, at any place out of British India near such village any act which, if committed in British India, would be an offence punishable under any of the following sections of the Indian Penal Code, namely, 302, 304, 382, XLV of 186 392, 393, 394, 395, 396, 397, 398, 399, 402, 435, 436, 449, 450, 457, 458, 459 and 460;
- (f) any matter likely to affect the maintenance of order or the prevention of crime or the safety of person or property respecting which the District Magistrate, by general or special order made with the previous sanction of the Local Government, has directed him to communicate information.
- (2) In this section—
 - (i) "village" includes village-lands; and
 - (ii) the expression "proclaimed offender" includes any person proclaimed as an offender by any Court or authority established or continued by the Governor General in Council in any part of India in respect of any act which, if committed in British India, would be punishable under any of the following sections of the Indian Penal Code, XLV of 1 namely, 302, 304, 382, 392, 393, 394, 395, 396, 397, 398, 399, 402, 435, 436, 449, 450, 457, 458, 459 and 460.

Appointment of villageheadmen by District Magistrate in certain cases for purposes of this section.

(3) Subject to rules in this behalf to be made by the Local Government, the District Magistrate may from time to time appoint one or more persons to be village-headmen for the purposes of this section in any village for which there is no such headman appointed under any other law.

CHAPTER V.

(Part III.—General Provisions. Chapter V.—Of Arrest, Escape and Retaking.—Secs. 46-48.)

CHAPTER V.

OF ARREST, ESCAPE AND RETAKING.

A.—Arrest generally.

46. (1) In making an arrest the police officer or Arrest how other person making the same shall actually touch or confine the body of the person to be arrested, unless there be a submission to the custody by word or action.

(2) If such person forcibly resists the endeavour Resisting ento arrest him, or attempts to evade the arrest, such deavour to police-officer or other person may use all means necessary to effect the arrest.

- (3) Nothing in this section gives a right to cause the death of a person who is not accused of an offence punishable with death, or with transportation for life.
- 47. If any person acting under a warrant of search of arrest, or any police-officer having authority to arrest, place entered by person to believe that the person to be arrested by person has reason to believe that the person to be arrested sought to be has entered into, or is within, any place, the person arrested. residing in, or being in charge of, such place shall, on demand of such person acting as aforesaid or such police-officer, allow him free ingress thereto, and afford all reasonable facilities for a search therein.

48. If ingress to such place cannot be obtained Procedure under section 47, it shall be lawful in any case for a where ingress person acting under a warrant and in any case in able. which a warrant may issue, but cannot be obtained without affording the person to be arrested an opportunity of escape, for a police-officer to enter such place and search therein, and, in order to effect an entrance into such place, to break open any outer or inner door or window of any house or place, whether that of the person to be arrested or of any other person, if after notification of his authority and purpose,

(Part III.—General Provisions. Chapter V.—Of Arrest, Escape and Retaking.—Secs. 49-52.)

and demand of admittance duly made, he cannot otherwise obtain admittance:

Breaking open zanáná.

Provided that, if any such place is an apartment in the actual occupancy of a woman (not being the person to be arrested) who, according to custom, does not appear in public, such person or police-officer shall, before entering such apartment, give notice to such woman that she is at liberty to withdraw, and shall afford her every reasonable facility for withdrawing, and may then break open the apartment and enter it.

Power to break open doors and windows for purposes of liberation. 49. Any police-officer or other person authorised to make an arrest may break open any outer or inner door or window of any house or place in order to liberate himself or any other person who, having lawfully entered for the purpose of making an arrest, is detained therein.

No unnecessary restraint. 50. The person arrested shall not be subjected to more restraint than is necessary to prevent his escape.

straint.
Search of arrested persons.

51. Whenever a person is arrested by a police-officer under a warrant which does not provide for the taking of bail, or under a warrant which provides for the taking of bail but the person arrested cannot furnish bail, and

whenever a person is arrested without warrant, or by a private person under a warrant, and cannot legally be admitted to bail, or is unable to furnish bail,

the officer making the arrest or, when the arrest is made by a private person, the police-officer to whom he makes over the person arrested, may search such person, and place in safe custody all articles, other than necessary wearing-apparel, found upon him.

Mode of searching women 52. Whenever it is necessary to cause a woman to be searched, the search shall be made by another woman, with strict regard to decency.

53. The

(Part III.—General Provisions. Chapter -Of Arrest, Escape and Retaking.—Secs. 53-54.)

53. The officer or other person making any arrest Power to under this Code may take from the person arrested any offensive weapons which he has about his person. and shall deliver all weapons so taken to the Court or officer before which or whom the officer or person making the arrest is required by this Code to produce the person arrested.

B.-Arrest without Warrant.

54. (1) Any police-officer may, without an order When police from a Magistrate and without a warrant, arrest -

may arrest without warrant.

first—any person who has been concerned in any cognizable offence or against whom a reasonable complaint has been made. or credible information has been received. or a reasonable suspicion exists, of his having been so concerned;

secondly-any person having in his possession without lawful excuse, the burden of proving which excuse shall lie on such person, any implement of house-breaking;

thirdly—any person who has been proclaimed as an offender either under this Code or by order of the Local Government;

fourthly—any person in whose possession anything is found which may reasonably be suspected to be stolen property or who may reasonably be suspected of having committed an offence with reference to such thing;

fifthly—any person who obstructs a police-officer while in the execution of his duty, or who has escaped, or attempts to escape. from lawful custody;

eixthly—any person reasonably suspected of being a deserter from Her Majesty's Army or Navy or of belonging to Her Majesty's Indian Marine Service and being illegally absent from that service;

seventhly-

(Part III.—General Provisions. Chapter V.—Of Arrest, Escape and Retaking. - Sec. 55.)

seventhly—any person who has been concerned in, or against whom a reasonable complaint has been made or credible information has been received or a reasonable suspicion exists of his having been concerned in, any act committed at any place out of British India, which, if committed in British India, would have been punishable as an offence, and for which he is, under any law relating to extradition or under the Fugitive Of- 44 & 45 Viet. fenders Act, 1881, or otherwise, liable to be apprehended or detained in custody in British India; and

eighthly-any released convict committing a breach of any rule made under section 565, sub-section (3).

(2) This section applies also to the police in the towns of Calcutta and Bombay.

Arrest of vagabonds, habitual rabbers, etc.

- 55. (1) Any officer in charge of a police-station may, in like manner, arrest or cause to be arrested -
 - (a) any person found taking precautions to conceal his presence within the limits of such station, under circumstances which afford reason to believe that he is taking such precautions with a view to committing a cognizable offence; or

(b) any person within the limits of such station who has no ostensible means of subsistence. or who cannot give a satisfactory account of

himself; or

(c) any person who is by repute an habitual robber, house-breaker or thief, or an habitual receiver of stolen property knowing it to be stolen, or who by repute habitually commits extortion or in order to the committing (Part III. - General Provisions. Chapter V. - Of Arrest, Escape and Retaking.—Secs. 56-57.)

> of extortion habitually puts or attempts to put persons in fear of injury.

- (2) This section applies also to the police in the towns of Calcutta and Bombay.
- 56. (1) When any officer in charge of a police- Procedure station requires any officer subordinate to him to arrest without a warrant (otherwise than in his pre-deputes sence) any person who may lawfully be arrested with- subordinate out a warrant, he shall deliver to the officer required without to make the arrest an order in writing, specifying the warrant. person to be arrested and the offence or other cause for which the arrest is to be made.

- (2) This section applies also to the police in the towns of Calcutta and Bombay.
- 57. (1) When any person who in the presence Refusal to of a police-officer has committed or has been accused give name of committing a non-cognizable offence refuses, on demand of such officer, to give his name and residence, or gives a name or residence which such officer has reason to believe to be false, he may be arrested by such officer in order that his name or residence may be ascertained.

(2) When the true name and residence of such person have been ascertained, he shall be released on his executing a bond, with or without sureties, to appear before a Magistrate if so required:

Provided that, if such person is not resident in British India, the bond shall be secured by a surety or sureties resident in British India.

(3) Should the true name and residence of such person not be ascertained within twenty-four hours from the time of arrest or should he fail to execute the bond or, if so required, to furnish sufficient sureties, he shall forthwith be forwarded to the nearest Magistrate having jurisdiction.

(Part III.—General Provisions. Chapter V.—Of Arrest, Escape and Retaking.—Secs. 58-61.)

Pursuit of offenders into other jurisdictions.

58. A police-officer may, for the purpose of arresting without warrant any person whom he is authorised to arrest under this Chapter, pursue such person into any place in British India.

Arrest by private persons.

59. (1) Any private person may arrest any person who, in his view, commits a non-bailable and cognizable offence, or who has been proclaimed as an offender;

Procedure on such arrest.

and shall, without unnecessary delay, make over any person so arrested to a police-officer, or, in the absence of a police-officer, take such person to the nearest police-station.

(2) If there is reason to believe that such person comes under the provisions of section 54, a police-

officer shall re-arrest him.

(3) If there is reason to believe that he has committed a non-cognizable offence, and he refuses on the demand of a police-officer to give his name and residence, or gives a name or residence which such officer has reason to believe to be false, he shall be dealt with under the provisions of section 57. If there is no sufficient reason to believe that he has committed any offence, he shall be at once released.

60. A police-officer making an arrest without warrant shall, without unnecessary delay and subject to the provisions herein contained as to bail, take or send the person arrested before a Magistrate having jurisdiction in the case, or before the officer in charge of a police-station.

Person arrested to be taken before Magistrate or officer in charge of policestation.

61. No police-officer shall detain in custody a person arrested without warrant for a longer period than under all the circumstances of the case is reasonable, and such period shall not, in the absence of a special order of a Magistrate under section 167, exceed twenty-four hours exclusive of the time necessary for the journey from the place of arrest to the Magistrate's Court.

Person arrested not to be detained more than twenty-four hours.

62. Officers

(Part III. - General Provisions. Chapter V. - Of Arrest, Escape and Retakiny.—Secs. 62-67. Chapter VI. Of Processes to compel Appearance.—Sec. 68.)

62. Officers in charge of police-stations shall re- Police to port to the District Magistrate, or, if he so directs, report apprehento the Subdivisional Magistrate, the cases of all per-sions. sons arrested without warrant, within the limits of their respective stations, whether such persons have been admitted to bail or otherwise.

63. No person who has been arrested by a police-Discharge of officer shall be discharged except on his own bond, or on bail, or under the special order of a Magistrate.

64. When any offence is committed in the presence Offence of a Magistrate within the local limits of his jurisdiction, he may himself arrest or order any person presence. to arrest the offender, and may thereupon, subject to the provisions herein contained as to bail, commit the offender to custody.

65. Any Magistrate may at any time arrest or Arrest by or direct the arrest, in his presence, within the local limits of his jurisdiction, of any person for whose arrest he is competent at the time and in the circum-

stances to issue a warrant.

66. If a person in lawful custody escapes or is Power, on rescued, the person from whose custody he escaped or was rescued, may immediately pursue and arrest him in any place in British India.

67. The provisions of sections 47, 48 and 49 shall Provisions of apply to arrests under section 66, although the person making any such arrest is not acting under a warrant and is not a police officer having authority to arrest.

Magistrate.

sections 47 48 and 49 apply to arrests under section 66.

CHAPTER VI.

OF PROCESSES TO COMPEL APPEARANCE.

A.—Summons.

68. (1) Every summons issued by a Court under Form of this Code shall be in writing, in duplicate, signed and summons.

(Part III.—General Provisions. Chapter VI.—Of Processes to compel Appearance.—Secs. 69-71.)

scaled by the presiding officer of such Court, or by such other officer as the High Court may, from time to time, by rule, direct.

Summons by whom served.

- (2) Such summons shall be served by a police-officer, or, subject to such rules as the Local Government may prescribe in this behalf, by an officer of the Court issuing it or other public servant.
- (3) This section applies also to the police in the towns of Calcutta and Bombay.

Summons how served. 69. (1) The summons shall, if practicable, be served personally on the person summoned, by delivering or tendering to him one of the duplicates of the summons.

Signature of receipt for summons.

- (2) Every person on whom a summons is so served shall, if so required by the serving officer, sign a receipt therefor on the back of the other duplicate.
- (3) Service of a summons on an incorporated company or other body corporate may be effected by serving it on the secretary, local manager or other principal officer of the corporation or by registered post letter addressed to the chief officer of the corporation in British India. In such case the service shall be deemed to have been effected when the letter would arrive in ordinary course of post.

Service when person summoned cannot be found.

70. Where the person summoned cannot by the exercise of due diligence be found, the summons may be served by leaving one of the duplicates for him with some adult male member of his family, or, in a presidency town, with his servant residing with him; and the person with whom the summons is so left, shall, if so required by the serving officer, sign a receipt therefor on the back of the other duplicate.

Procedure
when service
cannot be
effected as
before
provided.

71. If service in the manner mentioned in sections 69 and 70 cannot by the exercise of due diligence be effected, the serving officer shall affix one of the duplicates of the summons to some conspicuous part

(Part III.—General Provisions. Chapter VI.—Of Processes to compel Appearance.—Secs. 72-74.)

of the house or homestead in which the person summoned ordinarily resides; and thereupon the summons shall be deemed to have been duly served.

72. (1) Where the person summoned is in the Service on active service of the Government or of a Railway Government Company, the Court issuing the summons shall ordinarily send it in duplicate to the head of the office in which such person is employed; and such head shall thereupon cause the summons to be served in manner provided by section 69, and shall return it to the Court under his signature with the endorsement required by that section.

- (2) Such signature shall be evidence of due service.
- 73. When a Court desires that a summons issued Service of by it shall be served at any place outside the local outside local outside local limits of its jurisdiction, it shall ordinarily send such limits. summons in duplicate to a Magistrate within the local limits of whose jurisdiction the person summoned resides or is, to be there served.

74. (1) When a summons issued by a Court is Proof of served outside the local limits of its jurisdiction, and such cases, in any case where the officer who has served a sum- and when mons is not present at the hearing of the case, an serving officer not affidavit, purporting to be made before a Magistrate, prosent. that such summons has been served, and a duplicate of the summons purporting to be endorsed (in manner provided by section 69 or section 70) by the person to whom it was delivered or tendered or with whom it was left, shall be admissible in evidence, and the statements made therein shall be deemed to be correct unless and until the contrary is proved.

(2) The affidavit mentioned in this section may be attached to the duplicate of the summons and returned to the Court.

B .- Warrant

(Part III.—General Provisions. Chapter VI.—Of Processes to compel Appearance —Secs. 75-77.)

B.—Warrant of Arrest.

Form of warrant of arrest.

75. (1) Every warrant of arrest issued by a Court under this Code shall be in writing, signed by the presiding officer, or, in the case of a Bench of Magistrates, by any member of such Bench; and shall bear the seal of the Court.

Continuance of warrant of arrest. (2) Every such warrant shall remain in force until it is cancelled by the Court which issued it, or until it is executed.

Court may direct security to be taken.

- 76. (1) Any Court issuing a warrant for the arrest of any person may in its discretion direct by endorsement on the warrant that, if such person executes a bond with sufficient sureties for his attendance before the Court at a specified time and thereafter until otherwise directed by the Court, the officer to whom the warrant is directed, shall take such security and shall release such person from custody.
 - (2) The endorsement shall state—

(a) the number of sureties;

(b) the amount in which they and the person for whose arrest the warrant is issued, are to be respectively bound; and

(c) the time at which he is to attend before the

Recognizance to be forwarded. (3) Whenever security is taken under this section, the officer to whom the warrant is directed, shall forward the bond to the Court.

Warrants to whom directed. 77. (1) A warrant of arrest shall ordinarily be directed to one or more police-officers, and, when issued by a Presidency Magistrate, shall always be so directed; but any other Court issuing such a warrant may, if its immediate execution is necessary and no police-officer is immediately available, direct it to any other person or persons; and such person or persons shall execute the same.

(2) When

(Part III.—General Provisions. Chapter VI - Of Processes to compel Appearance.—Secs. 78-83.)

(2) When a warrant is directed to more officers Warrant to or persons than one, it may be executed by all, or by persons, any one or more, of them.

78. (1) A District Magistrate or Subdivisional Warrant may be directed to Magistrate may direct a warrant to any landholder, landholders. farmer or manager of land within his district or sub- etc. division for the arrest of any escaped convict, proclaimed offender or person who has been accused of a non-bailable offence, and who has eluded pursuit.

- (2) Such landholder, farmer or manager shall acknowledge in writing the receipt of the warrant, and shall execute it if the person for whose arrest it was issued, is in, or enters on, his land or farm, or the land under his charge.
- (3) When the person against whom such warrant is issued, is arrested, he shall be made over with the warrant to the nearest police-officer, who shall cause him to be taken before a Magistrate having jurisdiction in the case, unless security is taken under section
- 79. A warrant directed to any police-officer may Warrant also be executed by any other police-officer whose directed to name is endorsed upon the warrant by the officer to whom it is directed or endorsed.

police-officer.

80. The police-officer or other person executing a Notification a warrant of arrest shall notify the substance thereof of warrant. to the person to be arrested, and, if so required, shall show him the warrant.

81. The police officer or other person executing a Person warrant of arrest shall (subject to the provisions of section 76 as to security) without unnecessary delay before Court bring the person arrested before the Court before without dewhich he is required by law to produce such person.

arrested to be brought

82. A warrant of arrest may be executed at any Where warplace in British India.

rant may be executed.

83. (1) When a warrant is to be executed outside Warrant for

warded for

(Part III.—General Provisions. Chapter VI.—Of Processes to compel Appearance.—Secs. 84-85.)

execution outside juris diction. the local limits of the jurisdiction of the Court issuing the same, such Court may, instead of directing such warrant to a police-officer, forward the same by post or otherwise to any Magistrate or District Superintendent of Police or the Commissioner of Police in a Presidency-town within the local limits of whose jurisdiction it is to be executed.

(2) The Magistrate or District Superintendent or Commissioner to whom such warrant is so forwarded shall endorse his name thereon and, if practicable, cause it to be executed in manner hereinbefore provided within the local limits of his jurisdiction.

Warrant directed to police-officer for execution outside jurisdiction.

- 84. (1) When a warrant directed to a police-officer is to be executed beyond the local limits of the jurisdiction of the Court issuing the same, he shall ordinarily take it for endorsement either to a Magistrate or to a police-officer not below the rank of an officer in charge of a station, within the local limits of whose jurisdiction the warrant is to be executed.
- (2) Such Magistrate or police-officer shall endorse his name thereon, and such endorsement shall be sufficient authority to the police-officer to whom the warrant is directed to execute the same within such limits, and the local police shall, if so required, assist such officer in executing such warrant.
- (3) Whenever there is reason to believe that the delay occasioned by obtaining the endorsement of the Magistrate or police-officer within the local limits of whose jurisdiction the warrant is to be executed, will prevent such execution, the police-officer to whom it is directed, may execute the same without such endorsement in any place beyond the local limits of the jurisdiction of the Court which issued it.
- (4) This section applies also to the police in the towns of Calcutta and Bombay.

Procedure on arrest of

85. When a warrant of arrest is executed outside the

(Part III.—General Provisions. Chapter VI.—Of Processes to compet Appearance.—Secs. 86-87.)

the district in which it was issued, the person arrested person shall, unless the Court which issued the warrant is against whom warwithin twenty miles of the place of arrest or is nearer rant issued. than the Magistrate or District Superintendent of Police or the Commissioner of Police in a presidencytown within the local limits of whose jurisdiction the arrest was made, or unless security is taken under section 76, be taken before such Magistrate or Commissioner or District Superintendent.

86. (1) Such Magistrate or District Superintendent Procedure by or Commissioner shall, if the person arrested appears Magistrate before whom to be the person intended by the Court which issued person arrestthe warrant, direct his removal in custody to such ed is brought. Court:

Provided that, if the offence is bailable, and such person is ready and willing to give bail to the satisfaction of such Magistrate, District Superintendent or Commissioner, or a direction has been endorsed under section 76 on the warrant and such person is ready and willing to give the security required by such direction, the Magistrate, District Superintendent or Commissioner shall take such bail or security, as the case may be, and forward the bond to the Court which issued the warrant.

(2) Nothing in this section shall be deemed to prevent a police-officer from taking security under section 76.

C .- Proclamation and Attachment.

87. (1) If any Court has reason to believe (whe- Proclamation ther after taking evidence or not) that any person against whom a warrant has been issued by it, has absconded or is concealing himself so that such warrant cannot be executed, such Court may publish a written proclamation requiring him to appear at a specified place and at a specified time not less than thirty

(Part III.—General Provisions. Chapter VI.—Of Processes to compel Appearance.—Sec. 88.)

thirty days from the date of publishing such proclamation.

- (2) The proclamation shall be published as follows:—
 - (a) it shall be publicly read in some conspicuous place of the town or village in which such person ordinarily resides;
 - (b) it shall be affixed to some conspicuous part of the house or homestead in which such person ordinarily resides or to some conspicuous place of such town or village; and
 - (c) a copy thereof shall be affixed to some conspicuous part of the Court-house.
- (3) A statement in writing by the Court issuing the proclamation to the effect that the proclamation was duly published on a specified day shall be conclusive evidence that the requirements of this section have been complied with, and that the proclamation was published on such day.

Attachment of property of person abscond ing

- 88. (1) The Court issuing a proclamation under section 87 may at any time order the attachment of any property, moveable or immoveable, or both, belonging to the proclaimed person.
- (2) Such order shall authorise the attachment of any property belonging to such person within the district in which it is made; and it shall authorise the attachment of any property belonging to such person without such district when endorsed by the District Magistrate or Chief Presidency Magistrate within whose district such property is situate.
- (3) If the property ordered to be attached is a debt or other moveable property, the attachment under this section shall be made—
 - (a) by seizure; or

(Part III.—General Provisions. Chapter VI.—Of Processes to compel Appearance.—Sec. 88)

- (b) by the appointment of a receiver; or
- (c) by an order in writing prohibiting the delivery of such property to the proclaimed person or to any one on his behalf; or
- (d) by all or any two of such methods, as the Court thinks fit.
- (4) If the property ordered to be attached is immoveable, the attachment under this section shall, in the case of land paying revenue to Government, be made through the Collector of the district in which the land is situate, and in all other cases—
 - (e) by taking possession; or
 - (f) by the appointment of a receiver; or
 - (y) by an order in writing prohibiting the payment of rent or delivery of property to the proclaimed person or to any one on his behalf; or
 - (h) by all or any two of such methods, as the Court thinks fit.
- (5) If the property ordered to be attached consists of live stock or is of a perishable nature, the Court may, if it thinks it expedient, order immediate sale thereof, and in such case the proceeds of the sale shall abide the order of the Court.
- (6) The powers, duties and liabilities of a receiver appointed under this section shall be the same as those of a receiver appointed under Chapter XXXVI of the Code of Civil Procedure.
- (7) If the proclaimed person does not appear within the time specified in the proclamation, the property under attachment shall be at the disposal of Government; but it shall not be sold until the expiration of six months from the date of the attachment, unless it is subject to speedy and natural decay,

Ol

(Part III.—General Provisions. Chapter VI.—Of Processes to compel Appearance.—Secs. 89.90.)

or the Court considers that the sale would be for the benefit of the owner, in either of which cases the Court may cause it to be sold whenever it thinks fit.

Restoration of attached property.

89. If, within two years from the date of the attachment, any person whose property is or has been at the disposal of Government, under sub-section (7) of section 88, appears voluntarily or is apprehended and brought before the Court by whose order the property was attached, or the Court to which such Court is subordinate, and proves to the satisfaction of such Court that he did not abscond or conceal himself for the purpose of avoiding execution of the warrant, and that he had not such notice of the proclamation as to enable him to attend within the time specified therein, such property, or, if the same has been sold, the nett proceeds of the sale, or, if part only thereof has been sold, the nett proceeds of the sale and the residue of the property, shall, after satisfying thereout all costs incurred in consequence of the attachment, be delivered to him.

D.—Other Rules regarding Processes.

Issue of warrant in lieu of, or in addition to, summons.

- 90. A Court may, in any case in which it is empowered by this Code to issue a summons for the appearance of any person other than a juror or assessor, issue, after recording its reasons in writing, a warrant for his arrest—
 - (a) if, either before the issue of such summons, or after the issue of the same but before the time fixed for his appearance, the Court sees reason to believe that he has absconded or will not obey the summons; or
 - (b) if at such time he fails to appear and the summons is proved to have been duly served in time to admit of his appearing

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(Part III.- General Provisions. Chapter VI.-Of Processes to compet Appearance.—Secs. 91.93. Chapter VII. Of Processes to compel the Production of Documents and other Moveable Property, and for the Discovery of Persons wrongfully confined.—Sec. 94.)

> in accordance therewith and no reasonable excuse is offered for such failure.

91. When any person for whose appearance or Power to take arrest the officer presiding in any Court is empow-bond for ered to issue a summons or warrant, is present appearance. in such Court, such officer may require such person to execute a bond, with or without sureties, for his appearance in such Court.

92. When any person who is bound by any bond Arrest on taken under this Code to appear before a Court, does breach of bond for apnot so appear, the officer presiding in such Court may pearance. issue a warrant directing that such person be arrested and produced before him.

93. The provisions contained in this Chapter re- Provisions of lating to a summons and warrant, and their issue, ser- this Chapter vice and execution, shall, so far as may be, apply to generally applicable to every summons and every warrant of arrest issued summonses under this Code.

and warrants of arrest.

CHAPTER VII.

OF PROCESSES TO COMPEL THE PRODUCTION OF DOCU-MENTS AND OTHER MOVEABLE PROPERTY, AND FOR THE DISCOVERY OF PERSONS WRONGFULLY CONFINED.

A.—Summons to produce.

94. (1) Whenever any Court, or, in any place be- summons to yond the limits of the towns of Calcutta and Bom- produce dobay, any officer in charge of a police-station, considers other thing. that the production of any document or other thing is necessary or desirable for the purposes of any investigation.

(Part III.—General Provisions. Chapter VII.— Of Processes to compel the Production of Documents and other Moveable Property, and for the Discovery of Persons wrongfully confined.— Sec. 95.)

investigation, inquiry, trial or other proceeding under this Code by or before such Court or officer, such Court may issue a summons, or such officer a written order, to the person in whose possession or power such document or thing is believed to be, requiring him to attend and produce it, or to produce it, at the time and place stated in the summons or order.

- (2) Any person required under this section merely to produce a document or other thing shall be deemed to have complied with the requisition, if he causes such document or thing to be produced instead of attending personally to produce the same.
- (3) Nothing in this section shall be deemed to affect the Indian Evidence Act, 1872, sections 123 I of 1872, and 124, or to apply to a letter, postcard, telegram or other document or any parcel or thing in the custody of the Postal or Telegraph authorities.

Procedure as to letters and telegrams.

- 95. (1) If any document, parcel or thing in such custody is, in the opinion of any District Magistrate, Chief Presidency Magistrate, High Court or Court of Session, wanted for the purpose of any investigation, inquiry, trial or other proceeding under this Code, such Magistrate or Court may require the Postal or Telegraph authorities, as the case may be, to deliver such document, parcel or thing to such person as such Magistrate or Court directs.
- (2) If any such document, parcel or thing is, in the opinion of any other Magistrate, or of any Commissioner of Police or District Superintendent of Police, wanted for any such purpose, he may require the Postal or Telegraph Department, as the case may be, to cause search to be made for and to detail such document, parcel or thing pending the orders of any

such

(Part III.—General Prvisions. Chapter VII.-Of Processes to compel the Production of Documents and other Moveable Property, and for the Discovery of Persons wrongfully confined .-Secs. 96-98.)

such District Magistrate, Chief Presidency Magistrate or Court.

B.—Search-warrants.

96. (1) Where any Court has reason to believe When searchthat a person to whom a summons or order under be issued. section 94 or a requisition under section 95, sub-section (1), has been or might be addressed, will not or would not produce the document or thing as required by such summons or requisition,

or where such document or thing is not known to the Court to be in the possession of any person,

or where the Court considers that the purposes of any inquiry, trial or other proceeding under this Code will be served by a general search or inspection,

it may issue a search-warrant; and the person to whom such warrant is directed, may search or inspect in accordance therewith and the provisions hereinafter contained.

- (2) Nothing herein contained shall authorize any Magistrate other than a District Magistrate or Chief Presidency Magistrate to grant a warrant to search for a document, parcel or other thing in the custody of the Postal or Telegraph authorities.
- 97. The Court may, if it thinks fit, specify in the Power to warrant the particular place or part thereof to which restrict warrant. only the search or inspection shall extend; and the person charged with the execution of such warrant shall then search or inspect only the place or part so specified.

98. (1) If a District Magistrate, Subdivisional Search of Magistrate, Presidency Magistrate or Magistrate of the first class, upon information and after such contain

inquiry

(Part III.—General Provisions. Chapter VII.— Of Processes to compet the Production of Documents and other Moveable Property, and for the Discovery of Persons wrongfully confined.— Sec. 98.)

stolen property, forged documents, etc. inquiry as he thinks necessary, has reason to believe that any place is used for the deposit or sale of stolen property,

or for the deposit or sale or manufacture of forged documents, false seals or counterfeit stamps or coin, or instruments or materials for counterfeiting coin or stamps or for forging,

or that any forged documents, false scals or counterfeit stamps or coin, or instruments or materials used for counterfeiting coin or stamps or for forging, are kept or deposited in any place,

he may by his warrant authorise any police-officer above the rank of a constable—

- (a) to enter, with such assistance as may be required, such place, and
- (b) to search the same in manner specified in the warrant, and
- (c) to take possession of any property, documents, seals, stamps or coins therein found which he reasonably suspects to be stolen, unlawfully obtained, forged, false or counterfeit, and also of any such instruments and materials as aforesaid, and
- (d) to convey such property, documents, seals, stamps, coins, instruments or materials before a Magistrate, or to guard the same on the spot until the offender is taken before a Magistrate, or otherwise to dispose thereof in some place of safety, and
- (e) to take into custody and carry before a Magistrate every person found in such place who appears to have been privy to the deposit, sale or manufacture or keeping of any such property,

Chapter (Part III. - General Provisions. Of Processes to compel the Production of Documents and other Moveable Property, and for the Discovery of Persons wrongfully confined .-Sec. 99.)

> property, documents, seals, stamps, coins, instruments or materials, knowing or having reasonable cause to suspect the said property to have been stolen or otherwise unlawfully obtained, or the said documents, seals, stamps, coins, instruments or materials to have been forged, falsified or counterfeited, or the said instruments or materials to have been or to be intended to be used for counterfeiting coin or stamps or for forging.

- (2) The provisions of this section with respect to—
 - (a) counterfeit coin,
- (b) coin suspected to be counterfeit, and
 - (c) instruments or materials for counterfeiting

shall, so far as they can be made applicable, apply, respectively, to—

l of 1889.

VIII of 1878.

- (a) pieces of metal made in contravention of the Metal Tokens Act, 1889, or brought into British India in contravention of any notification for the time being in force under section 19 of the Sea Customs Act, 1878,
- (b) pieces of metal suspected to have been so made or to have been so brought into British India or to be intended to be issued in contravention of the former of those Acts,
- (c) instruments or materials for making pieces of metal in contravention of that Act.
- 99. When, in the execution of a search-warrant at Disposal of any place beyond the local limits of the jurisdiction of things found in search the Court which issued the same, any of the things beyond jurisfor

diction.

(Part III.—General Provisions. Chapter VII.— Of Processes to compel the Production of Documents and other Moveable Property, and for the Discovery of Persons wrongfully confined.— Secs. 100-102.)

for which search is made, are found, such things, together with the list of the same prepared under the provisions hereinafter contained, shall be immediately taken before the Court issuing the warrant, unless such place is nearer to the Magistrate having jurisdiction therein than to such Court, in which case the list and things shall be immediately taken before such Magistrate; and, unless there be good cause to the contrary, such Magistrate shall make an order authorising them to be taken to such Court.

C.—Discovery of Persons wrongfully confined.

Search for persons wrongfully confined.

100. If any Presidency Magistrate, Magistrate of the first class or Subdivisional Magistrate has reason to believe that any person is confined under such circumstances that the confinement amounts to an offence, he may issue a search-warrant, and the person to whom such warrant is directed may search for the person so confined; and such search shall be made in accordance therewith, and the person, if found, shall be immediately taken before a Magistrate, who shall make such order as in the circumstances of the case seems proper.

D.— General Provisions relating to Searches.

Direction, etc., of search-warrants.

Persons in charge of closed place to allow search. 101. The provisions of sections 43, 75, 77, 79, 82, 83 and 84 shall, so far as may be, apply to all searchwarrants issued under section 96, section 98 or section 100.

102. (1) Whenever any place liable to search or inspection under this Chapter is closed, any person residing in, or being in charge of, such place shall, on demand of the officer or other person executing the warrant, and on production of the warrant, allow him

free

(Part III.—General Provisions. Chapter VII.— Of Processes to compel the Production of Documents and other Moveable Property, and for the Discovery of Persons wrongfully confined.— Sec. 103.)

free ingress thereto, and afford all reasonable facilities for a search therein.

- (2) If ingress into such place cannot be so obtained, the officer or other person executing the warrant may proceed in manner provided by section 48.
- (3) Where any person in or about such place is reasonably suspected of concealing about his person any article for which search should be made, such person may be searched. If such person is a woman, the directions of section 52 shall be observed.
- 103. (1) Before making a search under this Search to be Chapter, the officer or other person about to make it made in pr shall call upon two or more respectable inhabitants of nesses. the locality in which the place to be searched is situate to attend and witness the search.

- (2) The search shall be made in their presence, and a list of all things seized in the course of such search and of the places in which they are respectively found shall be prepared by such officer or other person and signed by such witnesses; but no person witnessing a search under this section shall be required to attend the Court as a witness of the search unless specially summoned by it.
- (3) The occupant of the place searched, or some Occupant of person in his behalf, shall, in every instance, be permitted to attend duving the search and ted to attend during the search, and a copy of the list prepared under this section, signed by the said witnesses, shall be delivered to such occupant or person at his request.
- (4) When any person is searched under section 102, sub-section (3), a list of all things taken possession of shall be prepared, and a copy thereof shall be delivered to such person at his request.

E.-Miscellaneous.

(Part III.—General Provisions. Chapter VII.—Of
Processes to compel the Production of Documents
and other Moveable Property, and for the Discovery of Persons wrongfully confined.—Secs.
104-105. Part IV.—Prevention of Offences.
Chapter VIII.—Of Security for keeping the
Peace and for Good Behaviour.—Sec. 106.)

E.—Miscellaneous.

Power to impound document, etc., produced.

Magistrato may direct search in his presence. 104. Any Court may, if it thinks fit, impound any document or thing produced before it under this Code.

105. Any Magistrate may direct a search to be made in his presence of any place for the search of which he is competent to issue a search-warrant.

PART IV.

PREVENTION OF OFFENCES.

CHAPTER VIII.

OF SECURITY FOR KEEPING THE PEACE AND FOR GOOD BEHAVIOUR.

A .- Security for keeping the Peace on Conviction.

Security for keeping the peace on conviction.

106. (1) Whenever any person accused of rioting, assault or other offence involving a breach of the peace, or of abetting the same, or of assembling armed men or taking other unlawful measures with the evident intention of committing the same, or any person accused of committing criminal intimidation, is convicted of such offence before a High Court, a Court of Session or the Court of a Presidency Magistrate, a District Magistrate, a Subdivisional Magistrate or a Magistrate of the first class,

and such Court is of opinion that it is necessary to require such person to execute a bond for keeping the peace,

such

(Part IV.—Prevention of Offences. Chapter VIII. -Of Security for keeping the Peace and for Good Behaviour. Sec. 107.)

such Court may, at the time of passing sentence on such person, order him to execute a bond for a sum proportionate to his means, with or without sureties, for keeping the peace during such period, not exceeding three years, as it thinks fit to fix.

- (2) If the conviction is set aside on appeal or otherwise, the bond so executed shall become void.
- (3) An order under this section may also be made by an Appellate Court or by the High Court when exercising its powers of revision.

B.—Security for keeping the Peace in other Cases and Security for Good Behaviour.

- 107. (1) Whenever a Presidency Magistrate, Security for Magistrate, Subdivisional Magistrate or Magistrate of the first class is informed that any cases. person is likely to commit a breach of the peace or disturb the public tranquillity, or to do any wrongful act that may probably occasion a breach of the peace, or disturb the public tranquillity, the Magistrate may, in manner hereinafter provided, require such person to show cause why he should not be ordered to execute a bond, with or without sureties, for keeping the peace for such period not exceeding one year as the Magistrate thinks fit to fix.
- (2) Proceedings shall not be taken under this section unless either the person informed against, or the place where the breach of the peace or disturbance is apprehended, is within the local limits of such Magistrate's jurisdiction, and no proceedings shall be taken before any Magistrate, other than a Chief Presidency or District Magistrate, unless both the person informed against and the place where the breach of the peace or disturbance is apprehended, are within the local limits of the Magistrate's jurisdiction.

(3) When

keeping the peace in other (Part IV.—Prevention of Offences. Chapter VIII.

Of Security for keeping the Peace and for Good Behaviour.—Sec. 108.)

Procedure of Magistrate not empowered to act under subsection (1).

- (3) When any Magistrate not empowered to proceed under sub-section (1) has reason to believe that any person is likely to commit a breach of the peace or disturb the public tranquillity or to do any wrongful act that may probably occasion a breach of the peace or disturb the public tranquillity, and that such breach of the peace or disturbance cannot be prevented otherwise than by detaining such person in custody, such Magistrate may, after recording his reasons, issue a warrant for his arrest (if he is not already in custody or before the Court), and may send him before a Magistrate empowered to deal with the case, together with a copy of his reasons.
- (4) A Magistrate before whom a person is sent under this section, may in his discretion detain such person in custody until the completion of the inquiry hereinafter prescribed.

Security for good behaviour from persons disseminating seditious matter,

- 108. Whenever a Chief Presidency or District Magistrate, or a Presidency Magistrate or Magistrate of the first class specially empowered by the Local Government in this behalf, has information that there is within the limits of his jurisdiction any person who, within or without such limits, either orally or in writing, disseminates or attempts to disseminate, or in anywise abets the dissemination of,—
 - (a) any seditious matter, that is to say, any matter the publication of which is punishable under section 124A of the Indian Penal Code, or

XLV of 1860.

- (b) any matter the publication of which is punishable under section 153A of the Indian Penal Code, or
- (c) any matter concerning a Judge which amounts to criminal intimidation or defamation under the Indian Penal Code,

such

XXV of 1867.

(Part IV. -- Prevention of Offences. Chapter VIII. -Of Security for keeping the Peace and for Good Behaviour. - Secs. 109-110.)

such Magistrate may (in manner hereinafter provided) require such person to show cause why he should not be ordered to execute a bond, with or without sureties, for his good behaviour for such period, not exceeding one year, as the Magistrate thinks fit to fix.

No proceedings shall be taken under this section against the editor, proprietor, printer or publisher of any publication registered under, or printed or published in conformity with, the rules laid down in the Press and Registration of Books Act, 1867, except by the order or under the authority of the Governor General in Council or the Local Government or some officer empowered by the Governor General in Council in this behalf.

109. Whenever a Presidency Magistrate, District Security for Magistrate, Subdivisional Magistrate or Magistrate good behaof the first class receives information—

viour from vagrants and suspected

- (a) that any person is taking precautions to conceal his presence within the local limits of such Magistrate's jurisdiction, and that there is reason to believe that such person is taking such precautions with a view to committing any offence, or
- (b) that there is within such limits a person who has no ostensible means of subsistence, or who cannot give a satisfactory account of himself,

such Magistrate may, in manner hereinafter provided, require such person to show cause why he should not be ordered to execute a bond, with sureties, for his good behaviour for such period, not exceeding one year, as the Magistrate thinks fit to fix.

110. Whenever a Presidency Magistrate, District Security Magistrate, or Subdivisional Magistrate or a Magis- for good betrate of the first class specially empowered in this haviour from habitual behalf by the Local Government receives information offenders.

that

(Part IV.—Prevention of Offences. Chapter VIII.

—Of Security for keeping the Peace and for Good Behaviour.—Secs. 111-113.)

that any person within the local limits of his jurisdiction-

(a) is by habit a robber, house-breaker or thief, or
(b) is by habit a receiver of stolen property knowing the same to have been stolen, or

(c) habitually protects or harbours thieves or aids in the concealment or disposal of stolen

property, or

(d) habitually commits mischief, extortion or cheating or counterfeiting coin, currency notes or stamps, or attempts so to do, or

(e) habitually commits, or attempts to commit, or abets the commission of, offences involving a

breach of the peace, or

(f) is so desperate and dangerous as to render his being at large without security hazardous to the community,

such Magistrate may, in manner hereinafter provided, require such person to show cause why he should not be ordered to execute a bond, with sureties, for his good behaviour for such period, not exceeding three years, as the Magistrate thinks fit to fix.

Proviso as to European vagrants.

made.

111. The provisions of sections 109 and 110 do not apply to European British subjects in cases where they may be dealt with under the European Vagrancy 1x of 1874. Act, 1874.

Order to be

112. When a Magistrate acting under section 107, section 108, section 109 or section 110 deems it necessary to require any person to show cause under such section, he shall make an order in writing, setting forth the substance of the information received, the amount of the bond to be executed, the term for which it is to be in force, and the number, character and class of sureties (if any) required.

Procedure in respect of person present in Court.

113. If the person in respect of whom such order is made is present in Court, it shall be read over to him,

hapter VIII. sace and for

of his juris-

er or thief, or plen property . stolen, or rs thieves or osal of stolen

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order ic read over to

(Part IV.—Prevention of Offences. Chapter VIII. -Of Security for keeping the Peace and for Good Behaviour.—Secs. 114-117.)

him, or, if he so desires, the substance thereof shall be explained to him.

114. If such person is not present in Court, the Magistrate shall issue a summons requiring him to case of perappear, or, when such person is in custody, a warrant son not so directing the officer in whose custody he is, to bring him before the Court:

Provided that whenever it appears to such Magistrate, upon the report of a police-officer or upon other information (the substance of which report or information shall be recorded by the Magistrate), that there is reason to fear the commission of a breach of the peace, and that such breach of the peace cannot be prevented otherwise than by the immediate arrest of such person, the Magistrate may at any time issue a warrant for his arrest.

115. Every summons or warrant issued under sec- Copy of tion 114 shall be accompanied by a copy of the order order under made under section 112, and such copy shall be deli- to accompany vered by the officer serving or executing such sum summons or mons or warrant to the person served with, or arrested under, the same.

116. The Magistrate may, if he sees sufficient Power to discause, dispense with the personal attendance of any pense with person called upon to show cause why he should not tendance. be ordered to execute a bond for keeping the peace, and may permit him to appear by a pleader.

117. (1) When an order under section 112 has Inquiry as been read or explained under section 113 to a person present in Court, or when any person appears or is brought before a Magistrate in compliance with, or in execution of, a summons or warrant issued under section 114, the Magistrate shall proceed to inquire into the truth of the information upon which action has been taken, and to take such further evidence as may appear necessary.

information.

(2) Such

(Part IV.—Prevention of Offences. Chapter VIII.

—Of Security for keeping the Peace and for Good Behaviour.—Sec. 118.)

(2) Such inquiry shall be made, as nearly as may be practicable where the order requires security for keeping the peace, in the manner hereinafter prescribed for conducting trials and recording evidence in summons-cases; and, where the order requires security for good behaviour, in the manner hereinafter prescribed for conducting trials and recording evidence in warrant-cases, except that no charge need be framed.

(3) For the purposes of this section the fact that a person is an habitual offender may be proved by

evidence of general repute or otherwise.

(4) Where two or more persons have been associated together in the matter under inquiry, they may be dealt with in the same or separate inquiries as the Magistrate shall think just.

Order to give security.

118. (1) If, upon such inquiry, it is proved that it is necessary for keeping the peace or maintaining good behaviour, as the case may be, that the person in respect of whom the inquiry is made should execute a bond, with or without sureties, the Magistrate shall make an order accordingly:

Provided-

first, that no person shall be ordered to give security of a nature different from, or of an amount larger than, or for a period longer than, that specified in the order made under section 112:

secondly, that the amount of every bond shall be fixed with due regard to the circumstances of the case and shall not be excessive:

thirdly, that, when the person in respect of whom the inquiry is made is a minor, the bond shall be executed only by his sureties.

(Part IV.—Prevention of Offences. Chapter VIII. -Of Security for keeping the Peace and for Good Behaviour.—Secs. 119-123.)

119. If, on an inquiry under section 117, it is not Discharge of proved that it is necessary for keeping the peace or person informed maintaining good behaviour, as the case may be, against. that the person in respect of whom the inquiry is made, should execute a bond, the Magistrate shall make an entry on the record to that effect, and, if such person is in custody only for the purposes of the inquiry, shall release him, or, if such person is not in custody, shall discharge him.

C.—Proceedings in all cases subsequent to Order to furnish Security.

120. (1) If any person in respect of whom an or- Commenceder requiring security is made under section 106 or ment of period for which section 118, is, at the time such order is made, sen- security is retenced to, or undergoing a sentence of, imprisonment, quired. the period for which such security is required shall commence on the expiration of such sentence.

(2) In other cases such period shall commence on the date of such order unless the Magistrate, for suffi-

cient reason, fixes a later date.

121. The bond to be executed by any such person Contents of shall bind him to keep the peace or to be of good behaviour, as the case may be, and in the latter case the commission or attempt to commit, or the abetment of, any offence punishable with imprisonment, wherever it may be committed, is a breach of the bond.

122. A Magistrate may refuse to accept any Power to resurety offered under this Chapter, on the ground ject sureties. that, for reasons to be recorded by the Magistrate. such surety is an unfit person.

123. (1) If any person ordered to give security Imprisonunder section 106 or section 118 does not give such ment in default of sesecurity on or before the date on which the period for curity, which such security is to be given, commences, he shall, except in the case next hereinafter mentioned.

he

(Parl IV.—Prevention of Offences. Chapter VIII.

-Of Security for keeping the Peace and for Good Behaviour.—Sec. 124.)

be committed to prison, or, if he is already in prison, be detained in prison until such period expires or until within such period he gives the security to the Court or Magistrate who made the order requiring it.

Proceedings when to be laid before High Court or Court of Session.

- (2) When such person has been ordered by a Magistrate to give security for a period exceeding one year, such Magistrate shall, if such person does not give such security as aforesaid, issue a warrant directing him to be detained in prison pending the orders of the Sessions Judge or, if such Magistrate is a Presidency Magistrate, pending the orders of the High Court; and the proceedings shall be laid, as soon as conveniently may be, before such Court.
- (3) Such Court, after examining such proceedings and requiring from the Magistrate any further information or evidence which it thinks necessary, may pass such order on the case as it thinks fit:

Provided that the period (if any) for which any person is imprisoned for failure to give security, shall not exceed three years.

(4) If the security is tendered to the officer in charge of the jail, he shall forthwith refer the matter to the Court or Magistrate who made the order, and shall await the orders of such Court or Magistrate.

Kind of imprisonment.

- (5) Imprisonment for failure to give security for keeping the peace shall be simple.
- (6) Imprisonment for failure to give security for good behaviour may be rigorous or simple as the Court or Magistrate in each case directs.

Power to release persons imprisoned for failing to give security. 124. (1) Whenever the District Magistrate or a Chief Presidency Magistrate is of opinion that any person imprisoned for failing to give security under this Chapter, whether by the order of such Magistrate or that of his predecessor in office, or of some subordinate Magistrate, may be released without

hazard

(Part IV.—Prevention of Offences. Chapter VIII. -Of Security for keeping the Peace and for Good Behaviour.—Secs. 125-126.)

hazard to the community or to any other person, he may order such person to be discharged.

- (2) Whenever any person has been imprisoned for failing to give security under this Chapter, the Chief Presidency or District Magistrate may (unless the order has been made by some Court superior to his own) make an order reducing the amount of the security or the number of sureties or the time for which security has been required.
- (3) Whenever the District Magistrate or a Chief Presidency Magistrate is of opinion that any person imprisoned for failing to give security under this Chapter as ordered by the Court of Session or High Court may be released without hazard to the community, such Magistrate shall make an immediate report of the case for the orders of the Court of Session or High Court, as the case may be, and such Court may, if it thinks fit, order such person to be discharged.
- 125. The Chief Presidency or District Magistrate may at any time, for sufficient reasons to be recorded in writing, cancel any bond for keeping the peace or for good behaviour executed under this Chapter by order of any Court in his district not superior to his the peace or good behavie
- 126. (1) Any surety for the peaceable conduct or good behaviour of another person may at any time apply to a Presidency Magistrate, District Magistrate, Subdivisional Magistrate or Magistrate of the first class to cancel any bond executed under this Chapter within the local limits of his jurisdiction.
- (2) On such application being made, the Magistrate shall issue his summons or warrant, as he thinks fit, requiring the person for whom such surety is bound to appear or to be brought before him.

(3) When

Magistrate to cancel any bond for Discharge of sureties.

(Part IV.—Prevention of Offences. Chapter IX. Unlawful Assemblies. Secs. 127-128.)

(3) When such person appears or is brought before the Magistrate, such Magistrate shall cancel the bond, and shall order such person to give, for the unexpired portion of the term of such bond, fresh security of the same description as the original security. Every such order shall, for the purposes of sections 121, 122, 123 and 124, be deemed to be an order made under section 106 or section 118, as the case may be.

CHAPTER IX.

UNLAWFUL ASSEMBLIES.

Assembly to disperse on command of Magistrato or police-

- 127. (1) Any Magistrate or officer in charge of a police station may command any unlawful assembly, or any assembly of five or more persons likely to cause a disturbance of the public peace, to disperse: and it shall thereupon be the duty of the members of such assembly to disperse accordingly.
- (2) This section applies also to the police in the towns of Calcutta and Bombay.

Use of civil force to disperse.

128. If, upon being so commanded, any such assembly does not disperse, or if, without being so commanded, it conducts itself in such a manner as to show a determination not to disperse, any Magistrate or officer in charge of a police-station, whether within or without the presidency-towns, may proceed to disperse such assembly by force, and may require the assistance of any male person, not being an officer or soldier in Her Majesty's Army or a volunteer en-rolled under the Indian Volunteers Act, 1869, and XX of 1869. acting as such, for the purpose of dispersing such assembly, and, if necessary, arresting and confining the persons who form part of it, in order to disperse such assembly or that they may be punished according to law.

(Part IV.—Prevention of Offences. Chapter IX. Unlawful Assemblies.—Secs, 129-132.)

129. If any such assembly cannot be otherwise Use of milidispersed, and if it is necessary for the public security that it should be dispersed, the Magistrate of the highest rank who is present, may cause it to be dispersed by military force.

130. (1) When a Magistrate determines to dis. Duty of office perse any such assembly by military force, he may require any commissioned or non-commissioned officer required by in command of any soldiers in Her Majesty's Army or of any volunteers enrolled under the Indian Volunteers Act, 1869, to disperse such assembly by military force, and to arrest and confine such persons forming part of it as the Magistrate may direct, or as it may be necessary to arrest and confine in order to disperse the assembly or to have them punished according to law.

Magistrate

XX of 1869.

- (2) Every such officer shall obey such requisition in such manner as he thinks fit, but in so doing he shall use as little force, and do as little injury to person and property, as may be consistent with dispersing the assembly and arresting and detaining such per-
- 131. When the public security is manifestly en- Power of dangered by any such assembly, and when no Magis-commistrate can be communicated with, any commissioned tary officers officer of Her Majesty's Army may disperse such as to disperse sembly by military force, and may arrest and confine any persons forming part of it, in order to disperse such assembly or that they may be punished according to law; but if, while he is acting under this section, it becomes practicable for him to communicate with a Magistrate, he shall do so, and shall thenceforward obey the instructions of the Magistrate as to whether he shall or shall not continue such action.

132. No prosecution against any person for any Protection act purporting to be done under this Chapter shall be against prosecution

instituted for acts done

(Part IV.—Prevention of Offences. Chapter X.— Public Nuisances.—Sec. 133.)

under this Chapter. instituted in any Criminal Court, except with the sanction of the Governor General in Council; and-

- (a) no Magistrate or police-officer acting under this Chapter in good faith,
- (b) no officer acting under section 131 in good faith,
- (c) no person doing any act in good faith, in compliance with a requisition under section 128 or section 130, and
- (d) no inferior officer, or soldier, or volunteer, doing any act in obedience to any order which he was bound to obey,

shall be deemed to have thereby committed an offence.

CHAPTER X.

PUBLIC NUISANCES.

Conditional order for removal of nuisance. 133. (1) Whenever a District Magistrate, a Subdivisional Magistrate or, when empowered by the Local Government in this behalf, a Magistrate of the first class, considers, on receiving a police-report or other information, and on taking such evidence (if any) as he thinks fit,

that any unlawful obstruction or nuisance should be removed from any way, river or channel which is or may be lawfully used by the public, or from any public place, or

that any trade or occupation, or the keeping of any goods or merchandise, by reason of its being injurious to the health or physical comfort of the community, should be suppressed or removed or prohibited, or

that the construction of any building, or the disposal of any substance as likely to occasion conflagration or explosion, should be prevented or stopped, or

that

(Part IV.—Prevention of Offences. Chapter X.— Public Nuisances.—Sec. 133.)

that any building is in such a condition that it is likely to fall and thereby cause injury to persons living or carrying on business in the neighbourhood or passing by, and that in consequence its removal, repair or support is necessary, or

that any tank, well or excavation adjacent to any such way or public place should be fenced in such a manner as to prevent danger arising to the public,

such Magistrate may make a conditional order requiring the person causing such obstruction or nuisance, or carrying on such trade or occupation, or keeping any such goods or merchandise, or owning, possessing or controlling such building, substance, tank, well or excavation, within a time to be fixed in the order,

to remove such obstruction or nuisance; or

to suppress or remove such trade or occupation; or

to remove such goods or merchandise; or

to prevent or stop the construction of such building; or

to remove, repair or support it; or

to alter the disposal of such substance; or

to fence such tank, well or excavation, as the case

may be; or

- to appear before himself or some other Magistrate of the first or second class, at a time and place to be fixed by the order, and move to have the order set aside or modified in manner hereinafter provided.
- (2) No order duly made by a Magistrate under this section shall be called in question in any Civil Court.

Explanation.—A "public place" includes also property belonging to the State, camping-grounds and grounds left unoccupied for sanitary and recreative purposes.

134. (1) The

Chapter X .--(Part IV.—Prevention of Offences. Public Nuisances. - Secs. 134-138.)

Service or notification of order.

- 134. (1) The order shall, if practicable, be served on the person against whom it is made, in manner herein provided for service of a summons.
- (2) If such order cannot be so served, it shall be notified by proclamation, published in such manner as the Local Government may by rule direct, and a copy thereof shall be stuck up at such place or places as may be fittest for conveying the information to such person.

Person to whom order is addressed to obey or show cause or claim jury.

135. The person against whom such order is made shall-

(a) perform, within the time specified in the order, the act directed thereby; or

(b) appear in accordance with such order and either show cause against the same, or apply to the Magistrate by whom it was made to appoint a jury to try whether the same is reasonable and proper.

Consequence of his failing to do so.

136. If such person does not perform such act or appear and show cause or apply for the appointment of a jury as required by section 135, he shall be liable to the penalty prescribed in that behalf in section 188 of the Indian Penal Code, and the order shall be made XLV of 1860.

Procedure where, he appears to worla cause.

- 137. (1) If he appears and shows cause against the order, the Magistrate shall take evidence in the matter as in a summons-case.
- (2) If the Magistrate is satisfied that the order is not reasonable and proper, no further proceedings shall be taken in the case.
- (3) If the Magistrate is not so satisfied, the order shall be made absolute.

Procedure where he claims jury.

- 138. (1) On receiving an application under section 135 to appoint a jury, the Magistrate shall—
 - (a) forthwith appoint a jury consisting of an uneven number of persons not less than five,

(Part IV.-Prevention of Offences. Chapter X.-Public Nuisances.—Secs. 139-140.)

> of whom the foreman and one-half of the remaining members shall be nominated by such Magistrate, and the other members by the applicant;

- (b) summon such foreman and members to attend at such place and time as the Magistrate thinks fit; and
- (c) fix a time within which they are to return their verdict.
- (2) The time so fixed may, for good cause shown, be extended by the Magistrate.
- 139. (1) If the jury or a majority of the jurors Procedure find that the order of the Magistrate is reasonable and where jury finds Magisproper as originally made, or subject to a modification trate's order which the Magistrate accepts, the Magistrate shall to be reasonmake the order absolute, subject to such modification

- (2) In other cases, no further proceedings shall be taken under this Chapter.
- 140. (1) When an order has been made absolute Procedure on under section 136, section 137 or section 139, the order being made abso-Magistrate shall give notice of the same to the person lute. against whom the order was made, and shall further require him to perform the act directed by the order within a time to be fixed in the notice, and inform him that, in case of disobedience, he will be liable to the penalty provided by section 188 of the Indian Penal Code.

XLV of 1860.

(2) If such act is not performed within the time Consequences fixed, the Magistrate may cause it to be performed, and of disobemay recover the costs of performing it, either by the order. sale of any building, goods or other property removed by his order, or by the distress and sale of any other moveable property of such person within or without

(Part IV.—Prevention of Offences. Chapter X.— Public Nuisances.—Secs. 141-143.)

the local limits of such Magistrate's jurisdiction. If such other property is without such limits, the order shall authorise its attachment and sale when endorsed by the Magistrate within the local limits of whose jurisdiction the property to be attached is found.

(3) No suit shall lie in respect of anything done in good faith under this section.

Procedure on failure to appoint jury or omission to return verdict. 141. If the applicant by neglect or otherwise prevents the appointment of the jury, or if from any cause the jury appointed do not return their verdict within the time fixed or within such further time as the Magistrate may in his discretion allow, the Magistrate may pass such order as he thinks fit, and such order shall be executed in the manner provided by section 140.

Injunction pending inquiry.

- 142. (1) If a Magistrate making an order under section 133 considers that immediate measures should be taken to prevent imminent danger or injury of a serious kind to the public, he may, whether a jury is to be, or has been, appointed or not, issue such an injunction to the person against whom the order was made, as is required to obviate or prevent such danger or injury pending the determination of the matter.
- (2) In default of such person forthwith obeying such injunction, the Magistrate may himself use, or cause to be used, such means as he thinks fit to obviate such danger or to prevent such injury.
- (3) No suit shall lie in respect of anything done in good faith by a Magistrate under this section.

Magistrate may prohibit repetition or continuance of public nuisance. 143. A District Magistrate or Subdivisional Magistrate, or any other Magistrate empowered by the Local Government or the District Magistrate in this behalf, may order any person not to repeat or continue a public nuisance, as defined in the Indian Penal Code or any special or local law.

XLV of 1860.

CHAPTER XI

(Part IV.—Prevention of Offences. Chapter XI.— Temporary Orders in Urgent Cases of Nuisance or apprehended Danger.—Sec. 144.)

CHAPTER XI.

TEMPORARY ORDERS IN URGENT CASES OF NUI-SANCE OR APPREHENDED DANGER.

144. (1) In cases where, in the opinion of a District Power to Magistrate, a Chief Presidency Magistrate, a Sub- issue order divisional Magistrate, or of any other Magistrate spe-once in cially empowered by the Local Government or the urgent cases Chief Presidency Magistrate or the District Magis- or appretrate to act under this section, immediate prevention hended or speedy remedy is desirable,

such Magistrate may, by a written order stating the material facts of the case and served in manner provided by section 134, direct any person to abstain from a certain act or to take certain order with certain property in his possession or under his management, if such Magistrate considers that such direction is likely to prevent, or tends to prevent, obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, or danger to human life, health or safety, or a disturbance of the public tranquillity, or a riot, or an affray.

- (2) An order under this section may, in cases of emergency or in cases where the circumstances do not admit of the serving in due time of a notice upon the person against whom the order is directed, be passed ex parte.
- (3) An order under this section may be directed to a particular individual, or to the public generally when frequenting or visiting a particular place.
- (4) Any Magistrate may rescind or alter any order made under this section by himself or any Magistrate subordinate to him, or by his predecessor in office.

(5) No

(Part IV.—Prevention of Offences. Chapter XII.— Disputes as to Immoveable Property.—Sec. 145.)

(5) No order under this section shall remain in force for more than two months from the making thereof; unless, in cases of danger to human life, health or safety, or a likelihood of a riot or an affray, the Local Government, by notification in the official Gazette, otherwise directs.

CHAPTER XII.

DISPUTES AS TO IMMOVEABLE PROPERTY.

Procedure
where
dispute
concerning
land, etc., is
likely to
cause breach
of peace.

- 145. (1) Whenever a District Magistrate, Subdivisional Magistrate or Magistrate of the first class is satisfied from a police-report or other information that a dispute likely to cause a breach of the peace exists concerning any land or water or the boundaries thereof, within the local limits of his jurisdiction, he shall make an order in writing, stating the grounds of his being so satisfied, and requiring the parties concerned in such dispute to attend his Court in person or by pleader, within a time to be fixed by such Magistrate, and to put in written statements of their respective claims as respects the fact of actual possession of the subject of dispute.
- (2) For the purposes of this section the expression "land or water" includes buildings, markets, fisheries, crops or other produce of land, and the rents or profits of any such property.
- (3) A copy of the order shall be served in manner provided by this Code for the service of a summons upon such person or persons as the Magistrate may direct, and at least one copy shall be published by being affixed to some conspicuous place at or near the subject of dispute.

(4) The

(Parl IV.—Prevention of Offences. Chapter XII.— Disputes as to Immoveable Property.—Sec. 145.)

(4) The Magistrate shall then, without reference Inquiry as to to the merits of the claims of any of such parties to a possession. right to possess the subject of dispute, peruse the statements so put in, hear the parties, receive the evidence produced by them respectively, consider the effect of such evidence, take such further evidence (if any) as he thinks necessary, and, if possible, decide whether any and which of the parties was at the date of the order before mentioned in such possession of the said subject:

Provided that, if it appears to the Magistrate that any party has within two months next before the date of such order been forcibly and wrongfully dispossessed, he may treat the party so dispossessed as if he had been in possession at such date:

Provided also, that, if the Magistrate considers the case one of emergency, he may at any time attach the subject of dispute, pending his decision under this section.

- (5) Nothing in this section shall preclude any party so required to attend, or any other person interested, from showing that no such dispute as aforesaid exists or has existed; and in such case the Magistrate shall cancel his said order, and all further proceedings thereon shall be stayed, but, subject to such cancellation, the order of the Magistrate under sub-section (1) shall be final.
- (6) If the Magistrate decides that one of the Party in parties was in such possession of the said subject, he possession to shall issue an order declaring such party to be entitled sion until to possession thereof until evicted therefrom in due legally course of law, and forbidding all disturbance of such possession until such eviction.

(7) Proceedings under this section shall not abate by reason only of the death of any of the parties thereto.

146. (1) If

(Part IV.—Prevention of Offences. Chapter XII.— Disputes as to Immoveable Property.—Secs. 146-147.)

Power to attach subject of dispute.

- 146. (1) If the Magistrate decides that none of the parties was then in such possession, or is unable to satisfy himself as to which of them was then in such possession of the subject of dispute, he may attach it until a competent Court has determined the rights of the parties thereto, or the person entitled to possession thereof.
- (2) When the Magistrate attaches the subject of dispute, he may, if he thinks fit, appoint a receiver thereof, who, subject to the control of the Magistrate, shall have all the powers of a receiver appointed under the Code of Civil Procedure.

XIV of 1882.

Disputes concerning easements, 147. Whenever any such Magistrate is satisfied as aforesaid that a dispute likely to cause a breach of the peace exists concerning the right of use of any land or water (including any right of way or other easement over the same) within the local limits of his jurisdiction, he may enquire into the matter in manner provided by section 145, and may, if it appears to him that such right exists, make an order permitting such thing to be done, or directing that such thing shall not be done, as the case may be, until the person objecting to such thing being done, or claiming that such thing may be done, obtains the decision of a competent Court adjudging him to be entitled to prevent the doing of, or to do, such thing, as the case may be:

Provided that no order shall be passed under this section permitting the doing of anything where the right to do such thing is exerciseable at all times of the year, unless such right has been exercised within three months next before the institution of the inquiry; or, where the right is exerciseable only at particular seasons or on particular occasions, unless the right has been exercised during the last of such seasons or occasions before such institution.

148. (1) Whenever

- (Part IV.—Prevention of Offences. Chapter XII.— Disputes as to Immoveable Properly .- Sec. 148. XIII.—Preventive Action of the Chapter Police. - Secs. 149-151.)
- 148. (1) Whenever a local inquiry is necessary for Local inthe purposes of this Chapter, any District Magistrate or quiry. Subdivisional Magistrate may depute any Magistrate subordinate to him to make the inquiry, and may furnish him with such written instructions as may seem necessary for his guidance, and may declare by whom the whole or any part of the necessary expenses of the inquiry shall be paid.
- (2) The report of the person so deputed may be read as evidence in the case.
- (3) When any costs have been incurred by any Order as party to a proceeding under this Chapter for witnesses. or pleaders' fees, or both, the Magistrate passing a decision under section 145, section 146 or section 147 may direct by whom such costs shall be paid, whether by such party or by any other party to the proceeding, and whether in whole or in part or proportion. All costs so directed to be paid may be recovered as if they were fines.

CHAPTER XIII.

PREVENTIVE ACTION OF THE POLICE.

149. Every police officer may interpose for the Police to purpose of preventing, and shall, to the best of his prevent cogability, prevent, the commission of any cognizable offences. offence.

150. Every police-officer receiving information of Informaa design to commit any cognizable offence shall comtion of design to commit municate such information to the police-officer to such offences. whom he is subordinate, and to any other officer whose duty it is to prevent or take cognizance of the commission of any such offence.

151. A police officer knowing of a design to com. Arrest to mit any cognizable offence may arrest, without orders offences.

(Part IV.—Prevention of Offences. Chapter XIII.— Preventive Action of the Police.—Secs. 152-153. Part V.—Information to the Police and their Powers to Investigate. Chapter XIV.—Sec. 154.)

from a Magistrate and without a warrant, the person so designing, if it appears to such officer that the commission of the offence cannot be otherwise prevented.

Prevention of injury to public property. 152. A police-officer may of his own authority interpose to prevent any injury attempted to be committed in his view to any public property, moveable or immoveable, or the removal or injury of any public landmark or buoy or other mark used for navigation.

Inspection of weights and measures.

- 153. (1) Any officer in charge of a police station may, without a warrant, enter any place within the limits of such station for the purpose of inspecting or searching for any weights or measures or instruments for weighing, used or kept therein, whenever he has reason to believe that there are in such place any weights, measures or instruments for weighing which are false.
- (2) If he finds in such place any weights, measures or instruments for weighing which are false, he may seize the same, and shall forthwith give information of such seizure to a Magistrate having jurisdiction.

PART V.

INFORMATION TO THE POLICE AND THEIR POWERS TO INVESTIGATE.

CHAPTER XIV.

Information in cognizable cases 154. Every information relating to the commission of a cognizable offence, if given orally to an officer in charge of a police-station, shall be reduced to writing

bу

(Part V.-Information to the Police and their Powers to Investigate. Chapter XIV.—Secs. 155-156.)

by him or under his direction, and be read over to the informant; and every such information, whether given in writing or reduced to writing as aforesaid, shall be signed by the person giving it, and the substance thereof shall be entered in a book to be kept by such officer in such form as the Local Government may prescribe in this behalf.

155. (1) When information is given to an officer Informain charge of a police-station of the commission within tion in nonthe limits of such station of a non-cognizable offence, cases, he shall enter in a book to be kept as aforesaid the substance of such information and refer the informant to the Magistrate.

(2) No police-officer shall investigate a non-cog- Investiganizable case without the order of a Magistrate of the tion into nonfirst or second class having power to try such case or cognizable cases. commit the same for trial, or of a Presidency Magistrate.

- (3) Any police-officer receiving such order may exercise the same powers in respect of the investigation (except the power to arrest without warrant) as an officer in charge of a police-station may exercise in a cognizable case.
- 156. (1) Any officer in charge of a police-station Investigamay, without the order of a Magistrate, investigate tion into cognizable cases. any cognizable case which a Court having jurisdiction over the local area within the limits of such station would have power to inquire into or try under the provisions of Chapter XV relating to the place of inquiry or trial.

(2) No proceeding of a police-officer in any such case shall at any stage be called in question on the ground that the case was one which such officer not empowered under this section to investigate.

(3) Any Magistrate empowered under section 190 may order such an investigation as above-mentioned.

157. (1) If,

(Part V.—Information to the Police and their Powers to Investigate. Chapter XIV.—Secs. 157-158.)

Procedure
where cognizble offence
suspected.

157. (1) If, from information received or otherwise, an officer in charge of a police-station has reason to suspect the commission of an offence which he is empowered under section 156 to investigate, he shall forthwith send a report of the same to a Magistrate empowered to take cognizance of such offence upon a police-report, and shall proceed in person, or shall depute one of his subordinate officers to proceed, to the spot, to investigate the facts and circumstances of the case, and to take such measures as may be necessary for the discovery and arrest of the offender:

Provided as follows:-

Where local investigation dispensed with.

Where policeofficer in

charge sees no sufficient

ground for

investigation.

- (a) when any information as to the commission of any such offence is given against any person by name and the case is not of a serious nature, the officer in charge of a police-station need not proceed in person or depute a subordinate officer to make an investigation on the spot;
- (b) if it appear to the officer in charge of a police-station that there is no sufficient ground for entering on an investigation, he shall not investigate the case.
- (2) In each of the cases mentioned in clauses (a) and (b) of the proviso to sub-section (1), the officer in charge of the police-station shall state in his said report his reasons for not fully complying with the requirements of that sub-section.

Reports under section 157 how submitted.

- 158. (1) Every report sent to a Magistrate under section 157 shall, if the Local Government so directs, be submitted through such superior officer of police as the Local Government, by general or special order, appoints in that behalf.
- (2) Such superior officer may give such instructions to the officer in charge of the police-station as he thinks fit, and shall, after recording such instructions on

such

(Part V.—Information to the Police and their Powers to Investigate. Chapter XIV.—Secs. 159-162.)

such report, transmit the same without delay to the Magistrate.

159. Such Magistrate, on receiving such report, Powerload may direct an investigation or, if he thinks fit, at investigation once proceed, or depute any Magistrate subordinate ary inquire to him to proceed, to hold a preliminary inquiry into, or otherwise to dispose of, the case in manner provided in this Code.

160. Any police-officer making an investigation Police-offiunder this Chapter may, by order in writing, require to require the attendance before himself of any person being tendance of within the limits of his own or any adjoining station witnesses who, from the information given or otherwise, appears to be acquainted with the circumstances of the case; and such person shall attend as so required.

161. (1) Any police-officer making an investi- Examination gation under this Chapter may examine orally any of witnesses by police, person supposed to be acquainted with the facts and circumstances of the case.

- (2) Such person shall be bound to answer all questions relating to such case put to him by such officer, other than questions the answers to which would have a tendency to expose him to a criminal charge or to a penalty or forfeiture.
- 162. (1) No statement made by any person to a statements police-officer in the course of an investigation under police not to this Chapter shall, if taken down in writing, be signed admitted in by the person making it, nor shall such writing be evidence. used as evidence:

Provided that, when any witness is called for the prosecution whose statement has been taken down in writing as aforesaid, the Court shall, on the request of the accused, refer to such writing and may then, if the Court thinks it expedient in the interests of justice, direct that the accused be furnished with a copy thereof: and such statement may be used to impeach (Part V.—Information to the Police and their Powers to Investigate. Chapter XIV.—Secs. 163-164.)

impeach the credit of such witness in manner provided by the Indian Evidence Act, 1872.

I of 1872.

(2) Nothing in this section shall be deemed to apply to any statement falling within the provisions of section 32, clause (1), of the Indian Evidence Act, 1872.

I of 1872.

No inducement to be offered.

- 163. (1) No police-officer or person in authority shall offer or make, or cause to be offered or made, any such inducement, threat or promise as is mentioned in the Indian Evidence Act, 1872, section I of 1872. 24.
- (2) But no police-officer or other person shall prevent, by any caution or otherwise, any person from making in the course of any investigation under this Chapter any statement which he may be disposed to make of his own free will.

Power to record statements and confessions.

- 164. (1) Every Magistrate not being a police-officer may record any statement or confession made to him in the course of an investigation under this Chapter or at any time afterwards before the commencement of the inquiry or trial.
- (2) Such statements shall be recorded in such of the manners hereinafter prescribed for recording evidence as is, in his opinion, best fitted for the circumstances of the case. Such confessions shall be recorded and signed in the manner provided in section 364, and such statements or confessions shall then be forwarded to the Magistrate by whom the case is to be inquired into or tried.
- (3) No Magistrate shall record any such confession unless, upon questioning the person making it, he has reason to believe that it was made voluntarily; and, when he records any confession, he shall make a memorandum at the foot of such record to the following effect:—
 - "I believe that this confession was voluntarily made.

(Part V.-Information to the Police and their Powers to Investigate. Chapter XIV.—Sec. 165.)

made. It was taken in my presence and hearing, and was read over to the person making it and admitted by him to be correct, and it contains a full and true account of the statement made by him.

> (Signed) A. B., Magistrate."

Explanation.—It is not necessary that the Magistrate receiving and recording a confession or statement should be a Magistrate having jurisdiction in the case.

- 165. (1) Whenever an officer in charge of a Search by police-station, or a police-officer making an investigation, considers that the production of any document or thing is necessary to the conduct of an investigation into any offence which he is authorised to investigate, and there is reason to believe that a person to whom a summons or order under section 94 has been or might be issued will not or would not produce such document or thing according to the directions of the summons or order, or when such docu-ment or thing is not known to be in the possession of any person, such officer may search, or cause search to be made, for the same, in any place within the limits of the station of which he is in charge, or to which he is attached.
- (2) Such officer shall, if practicable, conduct the search in person.
- (3) If he is unable to conduct the search in person, and there is no other person competent to make the search present at the time, he may require any officer subordinate to him to make the search, and he shall deliver to such subordinate officer an order in writing, specifying the document or thing for which search is to be made, and the place to be searched; and such subordinate officer may thereupon search for such thing in such place.

(4) The

police-officer.

(Part V.—Information to the Police and their Powers to Investigate. Chapter XIV.—Secs. 166-167.)

(4) The provisions of this Code as to search-warrants shall, so far as may be, apply to a search made under this section.

When officer in charge of police-station may require another to issue searchwarrant.

- 166. (1) An officer in charge of a police-station may require an officer in charge of another police-station, whether in the same or a different district, to cause a search to be made in any place, in any case in which the former officer might cause such search to be made within the limits of his own station.
- (2) Such officer, on being so required, shall proceed according to the provisions of section 165, and shall forward the thing found, if any, to the officer at whose request the search was made.

Procedure
when investigation cannot be completed in
twenty-four
hours.

- 167. (1) Whenever it appears that any investigation under this Chapter cannot be completed within the period of twenty-four hours fixed by section 61, and there are grounds for believing that the accusation or information is well-founded, the officer in charge of the police-station shall forthwith transmit to the nearest Magistrate a copy of the entries in the diary hereinafter prescribed relating to the case, and shall at the same time forward the accused (if any) to such Magistrate.
- (2) The Magistrate to whom an accused person is forwarded under this section may, whether he has or has not jurisdiction to try the case, from time to time authorise the detention of the accused in such custody as such Magistrate thinks fit, for a term not exceeding fifteen days in the whole. If he has not jurisdiction to try the case or commit it for trial, and considers further detention unnecessary, he may order the accused to be forwarded to a Magistrate having such jurisdiction.
- (3) A Magistrate authorising under this section detention in the custody of the police shall record his reasons for so doing.

(Part V.-Information to the Police and their Powers to Investigate. Chapter XIV.—Secs. 168-170.)

- (4) If such order is given by a Magistrate other than the District Magistrate or Subdivisional Magistrate, he shall forward a copy of his order, with his reasons for making it, to the Magistrate to whom he is immediately subordinate.
- 168. When any subordinate police-officer has Report of made any investigation under this Chapter, he shall investigation report the result of such investigation to the officer in ate polices charge of the police-station.

- 169. If, upon an investigation under this Chapter, Release of it appears to the officer in charge of the police-sta- accused evidence tion that there is not sufficient evidence or reasonable deficient ground of suspicion to justify the forwarding of the accused to a Magistrate, such officer shall, if such person is in custody, release him on his executing a bond, with or without sureties, as such officer may direct, to appear, if and when so required, before a Magistrate empowered to take cognizance of the offence on a police-report and to try the accused or commit him for trial.
- 170. (1) If, upon an investigation under this case to be Chapter, it appears to the officer in charge of the sent to police-station that there is sufficient evidence or rea- when sonable ground as aforesaid, such officer shall forward evidence is the accused under custody to a Magistrate empowered sufficient. to take cognizance of the offence upon a policereport and to try the accused or commit him for trial or, if the offence is bailable and the accused is able to give security, shall take security from him for his appearance before such Magistrate on a day fixed and for his attendance from day to day before such Magistrate until otherwise directed.
- (2) When the officer in charge of a police-station forwards an accused person to a Magistrate or takes security for his appearance before such Magistrate under this section, he shall send to such Magistrate any weapon or other article which it may be necessary.

(Part V.—Information to the Police and their Powers to Investigate. Chapter XIV.—Sec. 171.)

to produce before him, and shall require the complainant (if any) and so many of the persons who appear to such officer to be acquainted with the circumstances of the case as he may think necessary, to execute a bond to appear before the Magistrate as thereby directed and prosecute or give evidence (as the case may be) in the matter of the charge against the accused.

(3) If the Court of the District Magistrate or Subdivisional Magistrate is mentioned in the bond, such Court shall be held to include any Court to which such Magistrate may refer the case for inquiry or trial, provided reasonable notice of such reference is given to such complainant or persons.

(4) The day fixed under this section shall be the day whereon the accused person is to appear, if security for his appearance has been taken, or the day on which he may be expected to arrive at the Court of the Magistrate, if he is to be forwarded in custody.

(5) The officer in whose presence the bond is executed, shall deliver a copy thereof to one of the persons who executed it, and shall then send to the Magistrate the original with his report.

171. No complainant or witness on his way to the Court of the Magistrate shall be required to accompany a police-officer,

or shall be subjected to unnecessary restraint or inconvenience, or required to give any security for his appearance other than his own bond:

Provided that, if any complainant or witness refuses to attend or to execute a bond as directed in section 170, the officer in charge of the police-station may forward him in custody to the Magistrate, who may detain him in custody until he executes such bond, or until the hearing of the case is completed.

172. (1) Every

Complainants and witnesses not to be required to accompany police officer. Complainants and witnesses not to be subjected to restraint. Recusant complainant or witness may be for-

warded in

custody.

1872.

(Part V.—Information to the Police and their Powers to Investigate. Chapter XIV.—Secs. 172-173.)

172. (1) Every police officer making an investibility of progation under this Chapter shall day by day enter his ceedings in investigation. proceedings in the investigation in a diary, setting forth the time at which the information reached him, the time at which he began and closed his investigation, the place or places visited by him, and a statement of the circumstances ascertained through his investigation.

(2) Any Criminal Court may send for the policediaries of a case under inquiry or trial in such Court, and may use such diaries, not as evidence in the case, but to aid it in such inquiry or trial. Neither the accused nor his agents shall be entitled to call for such diaries, nor shall he or they be entitled to see them merely because they are referred to by the Court; but, if they are used by the police-officer who made them, to refresh his memory, or if the Court uses them for the purpose of contradicting such police-officer, the provisions of the Indian Evidence Act, 1872, section 161 or section 145, as the case may be, shall apply.

173. (1) Every investigation under this Chapter Report of shall be completed without unnecessary delay, and, police officer. as soon as it is completed, the officer in charge of the police-station shall forward to a Magistrate empowered to take cognizance of the offence on a policereport a report in the form prescribed by the Local Government, setting forth the names of the parties, the nature of the information and the names of the persons who appear to be acquainted with the circumstances of the case, and stating whether the accused person has been forwarded in custody, or has been released on his bond, and, if so, whether with or without sureties.

(2) Where a superior officer of police has been appointed under section 158, the report shall, in any cases in which the Local Government by general or special

(Part V.—Information to the Police and their Powers to Investigate. Chapter XIV.—Sec. 174.)

order so directs, be submitted through that officer, and he may, pending the orders of the Magistrate, direct the officer in charge of the police-station to make further investigation.

(3) Whenever it appears from a report forwarded under this section that the accused has been released on his bond, the Magistrate shall make such order for the discharge of such bond or otherwise as he thinks fit

Police to inquire and report on suicide, etc. 174. (1) The officer in charge of a police-station or some other police-officer specially empowered by the Local Government in that behalf, on receiving information that a person—

(a) has committed suicide, or

(b) has been killed by another, or by an animal, or by machinery, or by an accident, or

(c) has died under circumstances raising a reasonable suspicion that some other person has committed an offence,

shall immediately give intimation thereof to the nearest Magistrate empowered to hold inquests, and, unless otherwise directed by any rule prescribed by the Local Government, or by any general or special order of the District or Subdivisional Magistrate, shall proceed to the place where the body of such deceased person is, and there, in the presence of two or more respectable inhabitants of the neighbourhood, shall make an investigation, and draw up a report of the apparent cause of death, describing such wounds, fractures, bruises and other marks of injury as may be found on the body, and stating in what manner, or by what weapon or instrument (if any), such marks appear to have been inflicted.

(2) The report shall be signed by such police officer and other persons, or by so many of them as concur therein, and shall be forthwith forwarded to the District Magistrate or the Subdivisional Magistrate.

(3) When

(Part V.-Information to the Police and their Powers to Investigate. Chapter XIV.—Secs. 175-176.)

- (3) When there is any doubt regarding the cause of death, or when for any other reason the police-officer considers it expedient so to do, he shall, subject to such rules as the Local Government may prescribe in this behalf, forward the body, with a view to its being examined, to the nearest Civil Surgeon, or other qualified medical man appointed in this behalf by the Local Government, if the state of the weather and the distance admit of its being so forwarded without risk of such putrefaction on the road as would render such examination useless.
- (4) In the Presidencies of Fort St. George and Bombay, investigations under this section may be made by the head of the village, who shall then report the result to the nearest Magistrate authorised to hold inquests.
- (5) The following Magistrates are empowered to hold inquests, namely, any District Magistrate or Subdivisional Magistrate, and any Magistrate specially empowered in this behalf by the Local Govern. ment or the District Magistrate.
- 175. (1) A police-officer proceeding under section Power to 174 may, by order in writing, summon two or more summon perpersons as aforesaid for the purpose of the said investigation, and any other person who appears to be acquainted with the facts of the case. Every person so summoned shall be bound to attend and to answer truly all questions other than questions the answers to which would have a tendency to expose him to a criminal charge, or to a penalty or forfeiture.
- (2) If the facts do not disclose a cognizable offence to which section 170 applies, such persons shall not be required by the police-officer to attend a Magistrate's Court.
- 176. (1) When any person dies while in the cust Inquiry by tody of the police, the nearest Magistrate empowered Magistrate into cause of

to death.

(Part VI.—Proceedings in Prosecutions. Chapter XV.—Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Sec. 177.)

to hold inquests shall, and, in any other case mentioned in section 174, clauses (a), (b) and (c) of subsection (1), any Magistrate so empowered may, hold an inquiry into the cause of death, either instead of, or in addition to, the investigation held by the police-officer; and, if he does so, he shall have all the powers in conducting it which he would have in holding an inquiry into an offence. The Magistrate holding such an inquiry shall record the evidence taken by him in connection therewith in any of the manners hereinafter prescribed according to the circumstances of the case.

Power to disinter corpses. (2) Whenever such Magistrate considers it expedient to make an examination of the dead body of any person who has been already interred, in order to discover the cause of his death, the Magistrate may cause the body to be disinterred and examined.

PART VI.

PROCEEDINGS IN PROSECUTIONS.

CHAPTER XV.

OF THE JURISDICTION OF THE CRIMINAL COURTS IN INQUIRIES AND TRIALS.

A.—Place of Inquiry or Trial.

Ordinary place of inquiry and trial. 177. Every offence shall ordinarily be inquired into and tried by a Court within the local limits of whose jurisdiction it was committed.

178. Notwithstanding

(Part VI.—Proceedings in Prosecutions. Chapter XV.-Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Secs. 178-180.)

178. Notwithstanding anything contained in sec- Power to tion 177, the Local Government may direct that any cases or class of cases committed for trial in any district may be tried in any sessions division:

to be tried in different ses sions divisions.

Provided that such direction is not repugnant to any direction previously issued by the High Court under section 15 of the Indian High Courts Act, & 25 Vict .. 104. 1861, or under this Code, section 526.

> 179. When a person is accused of the commission Accused of any offence by reason of anything which has triable in been done, and of any consequence which has ensued, where act is such offence may be inquired into or tried by a Court done or within the local limits of whose jurisdiction any such where consequence enthing has been done, or any such consequence has sues. ensued.

Illustrations.

- (a) A is wounded within the local limits of the jurisdiction of Court X, and dies within the local limits of the jurisdiction of Court Z. The offence of the culpable homicide of A may be inquired into or tried either by X or Z.
- (b) A is wounded within the local limits of the jurisdiction of Court X, and is, during ten days within the local limits of the jurisdiction of Court Y, and during ten days more within the local limits of the jurisdiction of Court Z, unable in the local limits of the jurisdiction of either Court Y or Court Z to follow his ordinary pursuits. The offence of causing grievous hurt to A may be inquired into or tried by X, Y or Z.
- (c) A is put in fear of injury within the local limits of the jurisdiction of Court X, and is thereby induced, within the local limits of the jurisdiction of Court Y, to deliver property to the person who put him in fear. The offence of extortion committed on A may be inquired into or tried either by X or Y.
- (d) A is wounded in the Native State of Baroda, and dies of his wounds in Poona. The offence of causing A's death may be inquired into and tried in Poona.
- 180. When an act is an offence by reason of its Place of trial relation to any other act which is also an offence or where act is offence by

which

(Part VI.—Proceedings in Prosecutions. Chapter XV.—Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Sec. 181.)

reason of relation to other offence. which would be an offence if the doer were capable of committing an offence, a charge of the first-mentioned offence may be inquired into or tried by a Court within the local limits of whose jurisdiction either act was done.

Illustrations.

- (a) A charge of abetment may be inquired into or tried either by the Court within the local limits of whose jurisdiction the abetment was committed, or by the Court within the local limits of whose jurisdiction the offence abetted was committed.
- (b) A charge of receiving or retaining stolen goods may be inquired into or tried either by the Court within the local limits of whose jurisdiction the goods were stolen, or by any Court within the local limits of whose jurisdiction any of them were at any time dishonestly received or retained.
- (c) A charge of wrongfully concealing a person known to have been kidnapped may be inquired into or tried by the Court within the local limits of whose jurisdiction the wrongful concealing, or by the Court within the local limits of whose jurisdiction the kidnapping, took place.

Being a thug or belonging to a gang of dacoits, escape from custody, etc. 181. (1) The offence of being a thug, of being a thug and committing murder, of dacoity, of dacoity with murder, of having belonged to a gang of dacoits, or of having escaped from custody, may be inquired into or tried by a Court within the local limits of whose jurisdiction the person charged is.

Criminal misappropriation and criminal breach of trust.

(2) The offence of criminal misappropriation or of criminal breach of trust may be inquired into or tried by a Court within the local limits of whose jurisdiction any part of the property which is the subject of the offence was received or retained by the accused person, or the offence was committed.

Stealing.

(3) The offence of stealing anything may be inquired into or tried by a Court within the local limits of whose jurisdiction such thing was stolen or was possessed by the thief or by any person who received

(Part VI.—Proceedings in Prosecutions. Chapter XV .- Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Secs. 182-184.)

or retained the same knowing or having reason to believe it to be stolen.

(4) The offence of kidnapping or abduction may be Kidnapping inquired into or tried by a Court within the local tion. limits of whose jurisdiction the person kidnapped or abducted was kidnapped or abducted or was conveyed or concealed or detained.

quiry or trial

where scene of offence is

uncertain or

not in one district

only; or

where offence is continuing, or

182. When it is uncertain in which of several Place of inlocal areas an offence was committed, or

where an offence is committed partly in one local area and partly in another, or

where an offence is a continuing one, and continues to be committed in more local areas than one,

where it consists of several acts done in different consists of

local areas. it may be inquired into or tried by a Court having jurisdiction over any of such local areas.

183. An offence committed whilst the offender is Offence comin the course of performing a journey or voyage may mitted on a be inquired into or tried by a Court through or into journey. the local limits of whose jurisdiction the offender, or the person against whom, or the thing in respect of which, the offence was committed, passed in the course of that journey or voyage.

several acts.

184. All offences against the provisions of any Offences law for the time being in force relating to Railways, against Rail-Telegraphs the Post office or Arms and Ammunition way, Tele-Telegraphs, the Post-office or Arms and Ammunition graph, Postmay be inquired into or tried in a presidency-town, office and whether the offence is stated to have been committed within such town or not:

Provided that the offender and all the witnesses necessary for his prosecution are to be found within such town.

185. (1) Whenever

(Part VI.—Proceedings in Prosecutions. Chapter XV.—Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Secs. 185-186.)

High Court to decide, in case of doubt, district where inquiry or trial shall take place.

- 185. (1) Whenever any doubt arises as to the Court by which any offence should under the preceding provisions of this Chapter be inquired into or tried, the High Court, within the local limits of whose appellate criminal jurisdiction the offender actually is, may decide by which Court the offence shall be inquired into or tried.
- (2) In Lower Burma, when the offender is an European British subject, the Court of the Recorder of Rangoon, and in all other cases the Court of the Judicial Commissioner, shall, for the purposes of this section, be deemed to be the High Court.

Power to issue summons or warrant for offence committed beyond local jurisdiction.

186. (1) When a Presidency Magistrate, a District Magistrate, a Subdivisional Magistrate, or, if he is specially empowered in this behalf by the Local Government, a Magistrate of the first class, sees reason to believe that any person within the local limits of his jurisdiction has committed without such limits (whether within or without British India) an offence which cannot, under the provisions of sections 177 to 184 (both inclusive), or any other law for the time being in force, be inquired into or tried within such local limits, but is under some law for the time being in force triable in British India, such Magistrate may inquire into the offence as if it had been committed within such local limits, and compel such person in manner hereinbefore provided to appear before him, and send such person to the Magistrate having jurisdiction to inquire into or try such offence, or, if such offence is bailable, take a bond with or without sureties for his appearance before such

Magistrate's procedure on arrest.

Magistrate.

(2) When there are more Magistrates than one having such jurisdiction and the Magistrate acting under this section cannot satisfy himself as to the Magistrate to or before whom such person should be

(Part VI.—Proceedings in Prosecutions. Chapter XV.—Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Secs. 187-188.)

sent, or bound to appear, the case shall be reported for the orders of the High Court.

- 187. (1) If the person has been arrested under a Procedure warrant issued under section 186 by a Magistrate other than a Presidency Magistrate or District Mag- by subordinistrate, such Magistrate shall send the person arrested ate Magisto the District or Subdivisional Magistrate to whom he is subordinate, unless the Magistrate having jurisdiction to inquire into or try such offence issues his warrant for the arrest of such person, in which case the person arrested shall be delivered to the policeofficer executing such warrant, or shall be sent to the Magistrate by whom such warrant was issued.
- (2) If the offence which the person arrested is alleged or suspected to have committed is one which may be inquired into or tried by any Criminal Court in the same district other than that of the Magistrate acting under section 186, such Magistrate shall send such person to such Court.
- 188. When a Native Indian subject of Her Maj- Liability of esty commits an offence at any place without and beyond the limits of British India, or

when any British subject commits an offence in of British the territories of any Native Prince or Chief in India,

when a servant of the Queen (whether a British subject or not) commits an offence in the territories of any Native Prince or Chief in India,

he may be dealt with in respect of such offence as if it had been committed at any place within British India at which he may be found:

Provided that no charge as to any such offence shall Political be inquired into in British India unless the Political Agents to certify fitness Agent, if there is one, for the territory in which the of enquiry offence is alleged to have been committed, certifies into charge

jects for of-

that,

(Part VI.—Proceedings in Prosecutions. Chapter XV.—Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Secs. 189-190.)

that, in his opinion, the charge ought to be inquired into in British India; and, where there is no Political Agent, the sanction of the Local Government shall be required:

Provided, also, that any proceedings taken against any person under this section which would be a bar to subsequent proceedings against such person for the same offence if such offence had been committed in British India shall be a bar to further proceedings against him under the Foreign Jurisdiction and Extradition Act, 1879, in respect of the same offence in XXI of 1879. any territory beyond the limits of British India.

Power to direct copies of depositions and exhibits in evidence.

189. Whenever any such offence as is referred to in section 188 is being inquired into or tried, the Local Government may, if it thinks fit, direct that copies of depositions made or exhibits produced before the Political Agent or a judicial officer in or for the territory in which such offence is alleged to have been committed shall be received as evidence by the Court holding such inquiry or trial in any case in which such Court might issue a commission for taking evidence as to the matters to which such depositions or exhibits relate.

B.—Conditions requisite for Initiation ceedings.

Cognizance of offences by Magistrates.

- 190. (1) Except as hereinafter provided, any Presidency Magistrate, District Magistrate, or Subdivisional Magistrate, and any other Magistrate specially empowered in this behalf, may take cognizance of any offence-
 - (a) upon receiving a complaint of facts which constitute such offence;
 - (b) upon a police-report of such facts;

(c) upon

- (Part VI.—Proceedings in Prosecutions. Chapter XV.—Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Secs. 191-192.)
 - (c) upon information received from any person other than a police-officer, or upon his own knowledge or suspicion, that such offence has been committed.
- (2) The Local Government, or the District Magistrate subject to the general or special orders of the Local Government, may empower any Magistrate to take cognizance under sub-section (1), clause (a) or clause (b), of offences for which he may try or commit for trial.
- (3) The Local Government may empower any Magistrate of the first or second class to take cognizance under sub-section (1), clause (c), of offences for which he may try or commit for trial.
- 191. When a Magistrate takes cognizance of an Transfer or offence under sub-section (1), clause (c), of the pre-commitment ceding section, the accused shall, before any evidence on application of accused. is taken, he informed that he is entitled to have the case tried by another Court, and if the accused, or any of the accused if there be more than one, objects to being tried by such Magistrate, the case shall, instead of being tried by such Magistrate, be committed to the Court of Session or transferred to another Magistrate.

192. (1) Any Chief Presidency Magistrate, Dis-Transfer of trict Magistrate or Subdivisional Magistrate may cases by transfer any case, of which he has taken cognizance, Magistrates. for inquiry or trial, to any Magistrate subordinate to him.

(2) Any District Magistrate may empower any Magistrate of the first class who has taken cognizance of any case, to transfer it for inquiry or trial to any other specified Magistrate in his district who is competent under this Code to try the accused or commit

him

(Part VI.—Proceedings in Prosecutions. Chapter XV.—Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Secs. 193-194.)

him for trial; and such Magistrate may dispose of the case accordingly.

Cognizance of offences by Courts of Bession.

- 193. (1) Except as otherwise expressly provided hy this Code or by any other law for the time being in force, no Court of Session shall take cognizance of any offence as a Court of original jurisdiction unless the accused has been committed to it by a Magistrate duly empowered in that behalf.
- (2) Additional Sessions Judges and Assistant Sessions Judges shall try such cases only as the Local Government by general or special order may direct them to try, or, in the case of Assistant Sessions Judges, as the Sessions Judge of the division, by general or special order, may make over to them for trial.

Cognizance of offences by High Court.

194. (1) The High Court may take cognizance of any offence upon a commitment made to it in manner hereinafter provided.

Nothing herein contained shall be deemed to affect the provisions of any letters patent granted under the Indian High Courts Act, 1861, or any other provision 24 & 25 Viol. of this Code.

Informations by Advocate General.

- (2) (a) Notwithstanding anything in this Code contained, the Advocate General may, with the previous sanction of the Governor General in Council or the Local Government, exhibit to the High Court, against persons subject to the jurisdiction of the High Court, informations for all purposes for which Her Majesty's Attorney-General may exhibit informations on behalf of the Crown in the High Court of Justice in England.
- (b) Such proceedings may be taken upon every such information as may lawfully be taken in the case of similar informations filed by Her Majesty's Attorney-General so far as the circumstances of the case

and

XLV of 1860.

(Part VI.—Proceedings in Prosecutions. Chapter XV.—Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Sec. 195.)

and the practice and procedure of the said High Court will admit.

- (c) All fines, penalties, forfeitures, debts and sums of money recovered or levied under or by virtue of any such information shall belong to the Government of India.
- (d) The High Court may make rules for carrying into effect the provisions of this section.
 - 195. (1) No Court shall take cognizance—
 - (a) of any offence punishable under sections 172 Prosecution to 188 (both inclusive) of the Indian Penal for contempts of lawful Code, except with the previous sanction, or authority of on the complaint, of the public servant con- public cerned or of some public servant to whom servants. he is subordinate:

(b) of any offence punishable under section 193, 194, 195, 196, 199, 200, 205, 206, 207, 208, offences 209, 210, 211 or 228 of the same Code, against public when such offence is committed in, or in relation to, any proceeding in any Court. except with the previous sanction, or on the complaint, of such Court, or of some other Court to which such Court is subordinate:

(c) of any offence described in section 463 or Prosecution punishable under section 471, 475 or 476 of for certain offences the same Code, when such offence has been relating to committed by a party to any proceeding in documents any Court in respect of a document produced evidence. or given in evidence in such proceeding, except with the previous sanction, or on the complaint, of such Court, or of some other Court to which such Court is subordinate.

(2) In clauses (b) and (c) of sub-section (1) the term "Court" means a Civil, Revenue or Criminal

Court,

Prosecution for certain

(Part VI.—Proceedings in Prosecutions. Chapter XV.—Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Sec. 195.)

Court, but does not include a Registrar or Sub-Registrar under the Indian Registration Act, 1877.

III of 187:

(3) The provisions of sub-section (1), with reference to the offences named therein, apply also to the abetment of such offences, and attempts to committhem.

Nature of sanction necessary.

- (4) The sanction referred to in this section may be expressed in general terms, and need not name the accused person; but it shall, so far as practicable, specify the Court or other place in which, and the occasion on which, the offence was committed.
- (5) When sanction is given in respect of any offence referred to in this section, the Court taking cognizance of the case may frame a charge of any other offence so referred to which is disclosed by the facts.
- (6) Any sanction given or refused under this section may be revoked or granted by any authority to which the authority giving or refusing it is subordinate; and no sanction shall remain in force for more than six months from the date on which it was given: provided that the High Court may, for good cause shewn, extend the time.
- (7) For the purposes of this section every Court shall be deemed to be subordinate only to the Court to which appeals from the former Court ordinarily lie, that is to say:—
 - (a) where such appeals lie to more than one Court, the Appellate Court of inferior jurisdiction shall be the Court to which such Court shall be deemed to be subordinate:
 - (b) where such appeals lie to a Civil and also to a Revenue Court, such Court shall be deemed to be subordinate to the Civil or Revenue Court according to the nature of

the

such Government.

(Part VI.—Proceedings in Prosecutions. Chapter .XV.-Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Secs. 196-198.)

> the case in connection with which the offence is alleged to have been committed;

- (c) where no appeal lies, such Court shall be deemed to be subordinate to the principal Court of original jurisdiction within the local limits of whose jurisdiction such firstmentioned Court is situate.
- 196. No Court shall take cognizance of any offence Prosecution punishable under Chapter VI of the Indian Penal for offences XLV of 1860. Code (except section 127), or punishable under sec- state. tion 108A, or section 153A, or section 294A, or section 505 of the same Code, unless upon complaint made by order of, or under authority from, the Governor General in Council, the Local Government, or some officer empowered by the Governor General in Council

in this behalf. 197. (1) When any Judge, or any public servant Prosecution not removable from his office without the sanction of of Judges the Government of India or the Local Government, servants. is accused as such Judge or public servant of any offence, no Court shall take cognizance of such offence, except with the previous sanction of the Government having power to order his removal, or of some officer empowered in this behalf by such Government, or of some Court or other authority to which such Judge or public servant is subordinate, and whose

(2) Such Government may determine the person Power of by whom, the manner in which, the offence or offences as to prosecue for which, the prosecution of such Judge or public tion. servant is to be conducted, and may specify the Court before which the trial is to be held.

power to give such sanction has not been limited by

198. No Court shall take cognizance of an offence Prosecution falling under Chapter XIX or Chapter XXI of the for breach of contract,

Indian

(Part VI.—Proceedings in Prosecutions. Chapter XV .- Of the Jurisdiction of the Criminal Courts in Inquiries and Trials.—Sec. 199. ChapterXVI.—Of Complaints to Magistrates.— Sec. 200.)

defamation and offences against marriage.

Indian Penal Code or under sections 493 to 496 (both XLV of 186 inclusive) of the same Code, except upon a complaint made by some person aggrieved by such offence.

Prosecution for adultery or enticing married woman.

199. No Court shall take cognizance of an offence under section 497 or section 498 of the Indian Penal XLV of 186 Code, except upon a complaint made by the husband of the woman, or, in his absence, by some person who had care of such woman on his behalf at the time when such offence was committed.

CHAPTER XVI.

OF COMPLAINTS TO MAGISTRATES.

Examination of complainant.

200. Subject to the provisions of section 476, a Magistrate taking cognizance of an offence on complaint shall at once examine the complainant upon oath, and the substance of the examination shall be reduced to writing and shall be signed by the complainant, and also by the Magistrate:

Provided as follows:-

- (a) when the complaint is made in writing, no. thing herein contained shall be deemed to require a Magistrate to examine the complainant before transferring the case under section 192;
- (b) where the Magistrate is a Presidency Magistrate, such examination may be on oath or not as the Magistrate in each case thinks fit, and need not be reduced to writing; but the Magistrate may, if he thinks fit, before the matter of the complaint is brought

before

(Part VI.—Proceedings in Prosecutions. Chapter XVI - OfMagistrates.— Complaints to Seos. 201-202.)

> before him, require it to be reduced to writing;

- (c) when the case has been transferred under section 192 and the Magistrate so transferring it has already examined the complainant, the Magistrate to whom it is so transferred shall not be bound to re-examine the complainant.
- 201. (1) If the complaint has been made in writ- Procedure by ing to a Magistrate who is not competent to take cognizance of the case, he shall return the complaint for tent to take presentation to the proper Court with an endorsement cognizance of the case. to that effect.

of process.

- (2) If the complaint has not been made in writing, such Magistrate shall direct the complainant to the proper Court.
- 202. (1) If the Chief Presidency Magistrate, or Postpone. any other Presidency Magistrate whom the Local ment of issue Government may from time to time authorise in this behalf, or any Magistrate of the first or second class, is not satisfied as to the truth of a complaint of an offence of which he is authorised to take cognizance, he may, when the complainant has been examined, record his reasons, and may then postpone the issue of process for compelling the attendance of the person complained against, and either inquire into the case himself or direct a previous local investigation to be made by any officer subordinate to such Magistrate, or by a police-officer, or by such other person, not being a Magistrate or police-officer, as he thinks fit, for the purpose of ascertaining the truth or falsehood of the complaint.
- (2) If such investigation is made by some person not being a Magistrate or a police-officer, he shall exercise all the powers conferred by this Code on an

officer

(Part VI.—Proceedings in Prosecutions. Chapter XVI.—Of Complaints to Magistrates.—Sec. 203. Chapter XVII.—Of the Commencement of Proceedings before Magistrates.—Sec. 204.)

officer in charge of a police-station, except that he shall not have power to arrest without warrant.

(3) This section applies also to the police in the towns of Calcutta and Bombay.

Dismissal of complaint.

203. The Magistrate before whom a complaint is made or to whom it has been transferred, may dismiss the complaint, if, after examining the complainant and considering the result of the investigation (if any) made under section 202, there is in his judgment no sufficient ground for proceeding. In such case he shall briefly record his reasons for so doing.

CHAPTER XVII.

OF THE COMMENCEMENT OF PROCEEDINGS BEFORE MAGISTRATES.

Issue of pro-

- 204. (1) If, in the opinion of a Magistrate taking cognizance of an offence, there is sufficient ground for proceeding, and the case appears to be one in which, according to the fourth column of the second schedule, a summons should issue in the first instance, he shall issue his summons for the attendance of the accused. If the case appears to be one in which, according to that column, a warrant should issue in the first instance, he may issue a warrant, or, if he thinks fit, a summons, for causing the accused to be brought or to appear at a certain time before such Magistrate or (if he has not jurisdiction himself) some other Magistrate having jurisdiction.
- (2) Nothing in this section shall be deemed to affect the provisions of section 90.
- (3) When by any law for the time being in force any process fees or other fees are payable, no process

shall

(Part VI.—Proceedings in Prosecutions. Chapter XVII.—Of the Commencement of Proceedings Magistrates.—Sec. 205. ChapterXVIII.—Of Inquiry into Cases triable by the Court of Session or High Court.—Secs. 206-207.)

shall be issued until the fees are paid, and, if such fees are not paid within a reasonable time, the Magistrate may dismiss the complaint.

205. (1) Whenever a Magistrate issues a summons, Magistrate he may, if he sees reason so to do, dispense with the with personal personal attendance of the accused, and permit him attendance of to appear by his pleader.

(2) But the Magistrate inquiring into or trying the case may, in his discretion, at any stage of the proceedings, direct the personal attendance of the accused, and, if necessary, enforce such attendance in manner hereinbefore provided.

accused.

CHAPTER XVIII.

OF INQUIRY INTO CASES TRIABLE BY THE COURT OF Session or High Court.

206. (1) Subject to the provisions of section 443, Power to any Presidency Magistrate, District Magistrate, Subdivisional Magistrate or Magistrate of the first class, or any Magistrate empowered in this behalf by the Local Government, may commit any person for trial to the Court of Session or High Court for any offence triable by such Court.

- (2) But, save as herein otherwise provided, no person triable by the Court of Session shall be committed for trial to the High Court.
- 207. The following procedure shall be adopted in Freedure in inquiries before Magistrates where the case is triable inquiries preexclusively by a Court of Session or High Court, commitment.

(Part VI.—Proceedings in Prosecutions. Chapter XVIII.—Of Inquiry into Cases triable by the Court of Session or High Court.—Secs. 208-209.)

or, in the opinion of the Magistrate, ought to be tried by such Court.

Taking of evidence produced.

- 208. (1) The Magistrate shall, when the accused appears or is brought before him, proceed to hear the complainant (if any), and take in manner hereinafter provided all such evidence as may be produced in support of the prosecution or in behalf of the accused, or as may be called for by the Magistrate.
- (2) The accused shall be at liberty to cross-examine the witnesses for the prosecution, and in such case the prosecutor may re-examine them.

Process for production of further evidence.

- (3) If the complainant or officer conducting the prosecution, or the accused, applies to the Magistrate to issue process to compel the attendance of any witness or the production of any document or thing, the Magistrate shall issue such process unless, for reasons to be recorded, he deems it unnecessary to do so.
- (4) Nothing in this section shall be deemed to require a Presidency Magistrate to record his reasons.

When accused person to be discharged.

- 209. (1) When the evidence referred to in section 208, sub-sections (1) and (3), has been taken, and he has (if necessary) examined the accused for the purpose of enabling him to explain any circumstances appearing in the evidence against him, such Magistrate shall, if he finds that there are not sufficient grounds for committing the accused person for trial, record his reasons and discharge him, unless it appears to the Magistrate that such person should be tried before himself or some other Magistrate, in which case he shall proceed accordingly.
- (2) Nothing in this section shall be deemed to prevent a Magistrate from discharging the accused at any previous stage of the case if, for reasons to be

recorded

(Part VI.—Proceedings in Prosecutions. Chapter XVIII.—Of Inquiry into Cases triable by the Court of Session or High Court .- Secs. 210-213.)

recorded by such Magistrate, he considers the charge to be groundless.

210. (1) When, upon such evidence being taken When charge and such examination (if any) being made, the Magistrate is satisfied that there are sufficient grounds for committing the accused for trial, he shall frame a charge under his hand, declaring with what offence the accused is charged.

(2) As soon as the charge has been framed, it Charge to be shall be read and explained to the accused, and a copy thereof shall, if he so requires, be given to him free nished to acof cost.

211. (1) The accused shall be required at once to List of witgive in, orally or in writing, a list of the persons (if any) whom he wishes to be summoned to give evidence on his trial.

nesses for defence on trial.

(2) The Magistrate may, in his discretion, allow Further list. the accused to give in any further list of witnesses at a subsequent time; and, where the accused is committed for trial before the High Court, nothing in this section shall be deemed to preclude the accused from giving, at any time before his trial, to the Clerk of the Orown a further list of the persons whom he wishes to be summoned to give evidence on such trial.

212. The Magistrate may, in his discretion, sum. Power of mon and examine any witness named in any list given Magistrate to in to him under section 211.

examine such

213. (1) When the accused, on being required to Order of comgive in a list under section 211, has declined to do mitment. so, or when he has given in such list and the witnesses (if any) included therein whom the Magistrate desires to examine have been summoned and examined under section 212, the Magistrate may make an order committing the accused for trial by the High

Court

(Part VI.—Proceedings in Prosecutions. Chapter XVIII.—Of Inquiry into Cases triable by the Court of Session or High Court.—Secs. 214-216.)

Court or the Court of Session (as the case may be), and (unless the Magistrate is a Presidency Magistrate) shall also record briefly the reasons for such commitment.

(2) If the Magistrate, after hearing the witnesses for the defence, is satisfied that there are not sufficient grounds for committing the accused, he may cancel the charge and discharge the accused.

Person charged outside presidencytowns jointly with European British subject. 214. If any person (not being an European British subject) is accused before a Magistrate other than a Presidency Magistrate of having committed an offence conjointly with an European British subject, who is about to be committed for trial, or to be tried before the High Court on a similar charge arising out of the same transaction, and the Magistrate finds that there are sufficient grounds for committing the accused for trial, he shall commit him for trial before the High Court, and not before the Court of Session.

Quashing commitments under section 213 or 214.

215. A commitment once made under section 213 or section 214 by a competent Magistrate or by a Court of Session under section 477, or by a Civil or Revenue Court under section 478, can be quashed by the High Court only, and only on a point of law.

Summons to witnesses for defence when accused is committed. 216. When the accused has given in any list of witnesses under section 211 and has been committed for trial, the Magistrate shall summon such of the witnesses included in the list, as have not appeared before himself, to appear before the Court to which the accused has been committed:

Provided that, where the accused has been committed to the High Court, the Magistrate may, in his discretion, leave such witnesses to be summoned

(Part VI.—Proceedings in Prosecutions. Chapter XVIII.—Of Inquiry into Cases triable by the Court of Session or High Court .- Secs. 217-218.)

by the Clerk of the Crown, and such witnesses may be summoned accordingly:

Provided, also, that, if the Magistrate thinks that Refusal to any witness is included in the list for the purpose of vexation or delay, or of defeating the ends of justice, the Magistrate may require the accused to less deposit satisfy him that there are reasonable grounds for believing that the evidence of such witness is material, and, if he is not so satisfied, may refuse to summon the witness (recording his reasons for such refusal), or may before summoning him require such sum to be deposited as such Magistrate thinks necessary to defray the expense of obtaining the attendance of the witness and all other proper expenses.

217. (1) Complainants and witnesses for the Bond of comprosecution and defence, whose attendance before the plainants and Court of Session or High Court is necessary and who appear before the Magistrate, shall execute before him bonds binding themselves to be in attendance when called upon at the Court of Session or High Court to prosecute or to give evidence, as the case may be.

(2) If any complainant or witness refuses to at- Detention in tend before the Court of Session or High Court, or custody in execute the bond above directed, the Magistrate may also attend detain him in custody until he executes such bond, or or to execute until his attendance at the Court of Session or High Court is required, when the Magistrate shall send him in custody to the Court of Session or High Court, as the case may be.

218. (1) When the accused is committed for Commitment trial, the Magistrate shall issue an order to such per- when to be son as may be appointed by the Local Government in this behalf, notifying the commitment, and stating the offence in the same form as the charge, unless the Magistrate is satisfied that such person is

already

(Part VI.—Proceedings in Prosecutions. Chapter XVIII.—Of Inquiry into Cases triable by the Court of Session or High Court.—Secs. 219-220. Chapter XIX.—Of the Charge.—Sec. 221.)

already aware of the commitment and the form of the charge;

Charge, etc., to be forwarded to High Court or Court of Session. and shall send the charge, the record of the inquiry and any weapon or other thing which is to be produced in evidence, to the Court of Session or (where the commitment is made to the High Court) to the Clerk of the Crown or other officer appointed in this behalf by the High Court.

English translation to be forwarded to High Court. (2) When the commitment is made to the High Court and any part of the record is not in English, an English translation of such part shall be forwarded with the record.

Power to summou supplementary witnesses.

- 219. (1) The Magistrate may, if he thinks fit, summon and examine supplementary witnesses after the commitment and before the commencement of the trial, and bind them over in manner hereinbefore provided to appear and give evidence.
- (2) Such examination shall, if possible, be taken in the presence of the accused, and, where the Magistrate is not a Presidency Magistrate, a copy of the evidence of such witnesses shall, if the accused so require, be given to him free of cost.

Custody of accused pending trial.

220. Until and during the trial, the Magistrate shall, subject to the provisions of this Code regarding the taking of bail, commit the accused, by warrant, to custody.

CHAPTER XIX.

OF THE CHARGE.

Form of Charges.

Charge to state offence.

221. (1) Every charge under this Code shall state the offence with which the accused is charged.

(2) If

(Part VI.—Proceedings in Prosecutions. Chapter XIX.—Of the Charge.—Sec. 221.)

- (2) If the law which creates the offence gives it specific name any specific name, the offence may be described in of offence the charge by that name only.
- (3) If the law which creates the offence does not give it any specific name, so much of the definition has no speciof the offence must be stated as to give the accused fie name. notice of the matter with which he is charged.
- (4) The law and section of the law against which the offence is said to have been committed shall be mentioned in the charge.
- (5) The fact that the charge is made is equiv. What implied alent to a statement that every legal condition re- in charge. quired by law to constitute the offence charged was fulfilled in the particular case.

(6) In the presidency-towns the charge shall be Language of written in English; elsewhere it shall be written charge. either in English or in the language of the Court.

(7) If the accused has been previously convicted Previous conof any offence, and it is intended to prove such pre-viction when vious conviction for the purpose of affecting the punishment which the Court is competent to award, the fact, date and place of the previous conviction shall be stated in the charge. If such statement is omitted, the Court may add it at any time before sentence is passed.

Illustrations.

(a) A is charged with the murder of B. This is equivalent to a statement that A's act fell within the definition of murder given in sections 299 and 300 of the Indian Penal Code; that it did not fall within any of the general exceptions of the same Code; and that it did not fall within any of the five exceptions to section 300, or that, if it did fall within Exception I, one or other of the three provisos to that exception applied to it.

(b) A is charged, under section 326 of the Indian Penal Code, with voluntarily causing grievous hart to B by means of an instrument for shooting. This is equivalent to a statement that the case was not provided for by section 335 of the Indian Penal Code, and that the general exceptions did not apply to it.

sufficient

description. How stated

where offence

to be set out.

XLV of 1860.

Y LV of 1860

(Part VI.—Proceedings in Prosecutions. Chapter XIX.—Of the Charge.—Secs. 222-223.)

(c) A is accused of murder, cheating, theft, extortion, adultery or criminal intimidation, or using a false property-mark. The charge may state that A committed murder, or cheating, or theft, or extortion, or adultery, or criminal intimidation, or that he used a false property mark, without reference to the definitions of those crimes contained in the Indian Penal Code; XLV of 186 but the sections under which the offence is punishable must, in each instance, be referred to in the charge.

(d) A is charged, under section 184 of the Indian Penal LLV of 186 Code, with intentionally obstructing a sale of property offered for sale by the lawful authority of a public servant. The charge should be in those words.

Particulars as to time, place and noareq.

- 222. (1) The charge shall contain such particulars as to the time and place of the alleged offence, and the person (if any) against whom, or the thing (if any) in respect of which, it was committed, as are reasonably sufficient to give the accused notice of the matter with which he is charged.
- (2) When the accused is charged with criminal breach of trust or dishonest misappropriation of money, it shall be sufficient to specify the gross sum in respect of which the offence is alleged to have been committed, and the dates between which the offence is alleged to have been committed, without specifying particular items or exact dates, and the charge so framed shall be deemed to be a charge of one offence within the meaning of section 234:

Provided that the time included between the first and last of such dates shall not exceed one year.

When manner of committing of. fence must be stated.

223. When the nature of the case is such that the particulars mentioned in sections 221 and 222 do not give the accused sufficient notice of the matter with which he is charged, the charge shall also contain such particulars of the manner in which the alleged offence was committed as will be sufficient for that purpose.

Illustrations.

(Part VI.—Proceedings in Prosecutions. Chapter $XIX.-Of\ the\ Charge.-Secs.\ 224-225.$

Illustrations.

- (a) A is accused of the theft of a certain article at a certain time and place. The charge need not set out the manner in which the theft was effected.
- (b) A is accused of cheating B at a given time and place. The charge must set out the manner in which A cheated B.
- (c) A is accused of giving false evidence at a given time and place. The charge must set out that portion of the evidence given by A which is alleged to be false.
- (d) A is accused of obstructing B, a public servant, in the discharge of his public functions at a given time and place. The charge must set out the manner in which A obstructed B in the discharge of his functions.
- (e) A is accused of the murder of B at a given time and place. The charge need not state the manner in which A murdered B.
- (f) A is accused of disobeying a direction of the law with intent to save B from punishment. The charge must set out the disobedience charged and the law infringed.
- 224. In every charge words used in describing an offence shall be deemed to have been used in the sense attached to them respectively by the law under law under which such offence is punishable.

225. No error in stating either the offence or the Effect of particulars required to be stated in the charge, and no omission to state the offence or those particulars, shall be regarded at any stage of the case as material. unless the accused was in fact misled by such error or omission, and it has occasioned a failure of justice.

Illustrations.

(LV of 1860.

- (a) A is charged, under section 242 of the Indian Penal Code, with "having been in possession of counterfeit coin, having known at the time when he became possessed thereof that such coin was counterfeit," the word "fraudulently" being omitted in the charge. Unless it appears that A was in fact misled by this omission, the error shall not be regarded as
- (b) A is charged with cheating B, and the manner in which he cheated B is not set out in the charge, or is set out incor-A defends himself, calls witnesses, and gives his own account

Words in charge taken in sense of which offence is punishable.

(Part VI.—Proceedings in Prosecutions. Chapter XIX.—Of the Charge.—Sec. 226.)

account of the transaction. The Court may infer from this that the omission to set out the manner of the cheating is not material.

- (c) A is charged with cheating B, and the manner in which he cheated B is not set out in the charge. There were many transactions between A and B, and A had no means of knowing to which of them the charge referred, and offered no defence. The Court may infer from such facts that the omission to set out the manner of the cheating was, in this case, a material error.
- (d) A is charged with the murder of Khoda Baksh on the 21st January, 1882. In fact, the murdered person's name was Haidar Baksh, and the date of the murder was the 20th January, 1882. A was never charged with any murder but one, and had heard the inquiry before the Magistrate, which referred exclusively to the case of Haidar Baksh. The Court may infer from these facts that A was not misled, and that the error in the charge was immaterial.
- (e) A was charged with murdering Haidar Baksh on the 20th January, 1882, and Khoda Baksh (who tried to arrest him for that murder) on the 21st January, 1882. When charged for the murder of Haidar Baksh, he was tried for the murder of Khoda Baksh. The witnesses present in his defence were witnesses in the case of Haidar Baksh. The Court may infer from this that A was misled and that the error was material.

Procedure on commitment without charge or with imperfect charge. 226. When any person is committed for trial without a charge, or with an imperfect or erroneous charge, the Court, or, in the case of a High Court, the Clerk of the Crown, may frame a charge, or add to or otherwise alter the charge, as the case may be, having regard to the rules contained in this Code as to the form of charges.

Illustrations.

- 1. A is charged with the murder of C. A charge of abetting the murder of C may be added or substituted.
- 2. A is charged with forging a valuable security under section 467 of the Indian Penal Code. A charge of fabricating XLV of 1866 false evidence under section 193 may be added.
- 3. A is charged with receiving stolen property knowing it to be stolen. During the trial it incidentally appears that he has in his possession instruments for the purpose of counterfeiting

coin.

Chapter (Part VI.—Proceedings in Prosecutions. XIX.—Of the Charge.—Secs. 227-231.)

XLV of 1860. coin. A charge under section 235 of the Indian Penal Code cannot be added.

- 227. (1) Any Court may alter or add to any charge Court may at any time before judgment is pronounced, or, in alter charge, the case of trials before the Court of Session or High Court, before the verdict of the jury is returned or the opinions of the assessors are expressed.
- (2) Every such alteration or addition shall be read and explained to the accused.
- 228. If the charge framed or alteration or addi- When trial tion made under section 226 or section 227 is such may proceed immediately that proceeding immediately with the trial is not after alteralikely, in the opinion of the Court, to prejudice the tion. accused in his defence or the prosecutor in the conduct of the case, the Court may, in its discretion, after such charge or alteration or addition has been framed or made, proceed with the trial as if the new or altered charge had been the original charge.

229. If the new or altered or added charge is such When new that proceeding immediately with the trial is likely, directed, or in the opinion of the Court, to prejudice the accused trial susor the prosecutor as aforesaid, the Court may either pended. direct a new trial or adjourn the trial for such period as may be necessary.

trial may be

- 230. If the offence stated in the new or altered Stay of proor added charge is one for the prosecution of which prosecution previous sanction is necessary, the case shall not be of offence in proceeded with until such sanction is obtained, unless altered charge require sanction has been already obtained for a prosecution previous on the same facts as those on which the new or sanction. altered charge is founded.
- 231. Whenever a charge is altered or added to by Recall of witthe Court after the commencement of the trial, the charge prosecutor and the accused shall be allowed to recall altered. or re-summon, and examine with reference to such alteration or addition, any witness who may have

been

(Part VI.—Proceedings in Prosecutions. Chapter XIX.—Of the Charge.—Secs. 232.234.)

been examined, and also to call any further witness whom the Court may think to be material.

Effect of material error.

- 232. (1) If any Appellate Court, or the High Court in the exercise of its powers of revision or of its powers under Chapter XXVII, is of opinion that any person convicted of an offence was misled in his defence by the absence of a charge or by an error in the charge, it shall direct a new trial to be had upon a charge framed in whatever manner it thinks fit.
- (2) If the Court is of opinion that the facts of the case are such that no valid charge could be preferred against the accused in respect of the facts proved, it shall quash the conviction.

Illustration.

A is convicted of an offence, under section 196 of the Indian Penal Code, upon a charge which omits to state that he knew XLV of 1860 the evidence, which he corruptly used or attempted to use as true or genuine, was false or fabricated. If the Court thinks it probable that A had such knowledge, and that he was misled in his defence by the omission from the charge of the statement that he had it, it shall direct a new trial upon an amended charge; but, if it appears probable from the proceedings that A had no such knowledge, it shall quash the conviction.

Joinder of Charges.

Separate charges for distinct offences.

233. For every distinct offence of which any person is accused there shall be a separate charge, and every such charge shall be tried separately, except in the cases mentioned in sections 234, 235, 236 and 239.

Illustration.

A is accused of a theft on one occasion, and of causing grievous hurt on another occasion. A must be separately charged and separately tried for the theft and causing grievous hurt.

Three offences of same kind within year may be charged together.

234. (1) When a person is accused of more offences than one of the same kind committed within the space of twelve months from the first to the last of such offences, he may be charged with, and tried

at

(Part VI.—Proceedings in Prosecutions. Chapter XIX.-Of the Charge.-Sec. 235.)

at one trial for, any number of them not exceeding three.

- (2) Offences are of the same kind when they are punishable with the same amount of punishment XLV of 1860, under the same section of the Indian Penal Code or of any special or local law.
 - 235, (1) If, in one series of acts so connected Trial for together as to form the same transaction, more offences one offences than one are committed by the same person, he may be charged with, and tried at one trial for, every such offence.

(2) If the acts alleged constitute an offence fall- Offence falling within two or more separate definitions of any ing within law in force for the time being by which offences are tions. defined or punished, the person accused of them may be charged with, and tried at one trial for, each of such offences.

(3) If several acts, of which one or more than one Acts conwould by itself or themselves constitute an offence, stituting one offence, but constitute when combined a different offence, the person accused of them may be charged with, and tried at when comone trial for, the offence constituted by such acts when bined a different offence. combined, and for any offence constituted by any one, or more, of such acts.

(4) Nothing contained in this section shall affect XLV of 1860. the Indian Penal Code, section 71.

Illustrations.

to sub-section (1)-

(a) A rescues B, a person in lawful custody, and in so doing causes grievous hurt to C, a constable in whose custody B was. A may be charged with, and convicted of, offences under sections XLV of 1860. 225 and 333 of the Indian Penal Code.

(b) A commits house-breaking by day with intent to commit adultery, and commits, in the house so entered, adultery with B's wife. A may be separately charged with, and convicted of, XLV of 1860. offences under sections 454 and 497 of the Indian Penal Code.

(c) A entices B, the wife of C, away from C, with intent to commit adultery with B, and then commits adultery with her.

Chapter (Part VI.—Proceedings in Prosecutions. XIX.—Of the Charge.—Sec. 235.)

A may be separately charged with, and convicted of, offences under sections 498 and 497 of the Indian Penal Code.

XLV of 1860

(d) A has in his possession several seals, knowing them to be counterfeit and intending to use them for the purpose of committing several forgeries punishable under section 466 of the Indian Penal Code. A may be separately charged with, and XLV of 1860 convicted of the possession of each seal under section 473 of the Indian Penal Code.

(e) With intent to cause injury to B, A institutes a criminal proceeding against him, knowing that there is no just or lawful ground for such proceeding; and also falsely accuses B of having committed an offence, knowing that there is no just or lawful ground for such charges. A may be separately charged with, and convicted of, two offences under section 211 of the Indian Penal Code.

XLVof 1860

(f) A, with intent to cause injury to B, falsely accuses him of having committed an offence, knowing that there is no just or lawful ground for such charge. On the trial, A gives false evidence against B, intending thereby to cause B to be convicted of a capital offence. A may be separately charged with, and convicted of, offences under sections 211 and 194 of the Indian XLV of 1860. Penal Code.

(g) A, with six others, commits the offences of rioting, grievous hurt and assaulting a public servant endeavouring in the discharge of his duty as such to suppress the riot. A may be separately charged with, and convicted of, offences under sections 147, 325 and 152 of the Indian Penal Code.

XLV of 1860.

(h) A threatens B, C and D at the same time with injury to their persons with intent to cause alarm to them. A may be separately charged with, and convicted of, each of the three offences under section 506 of the Indian Penal Code.

XLV of 1860.

The separate charges referred to in Illustrations (a) to (h)respectively may be tried at the same time.

to sub-section (2)—

(i) A wrongfully strikes B with a cane. A may be separately charged with, and convicted of, offences under sections 352 and 323 of the Indian Penal Code.

XLV of 1860.

i) Several stolen sacks of corn are made over to A and B, who know they are stolen property, for the purpose of concealing them. A and B thereupon voluntarily assist each other to conceal the sacks at the bottom of a grain-pit. A and B may be (Part VI.—Proceedings in Prosecutions. Chapter XIX.—Of the Charge.—Secs. 236-237.)

separately charged with, and convicted of, offences under sec-(LV of 1860. tions 411 and 414 of the Indian Penal Code.

(k) A exposes her child with the knowledge that she is there. by likely to cause its death. The child dies in consequence of such exposure. A may be separately charged with, and convicted of, XLV of 1860. offences under sections 317 and 304 of the Indian Penal Code.

(1) A dishonestly uses a forged document as genuine evidence, in order to convict B, a public servant, of an offence under section 167 of the Indian Penal Code. A may be separately XLV of 1860. charged with, and convicted of, offences under sections 471 (read with 466) and 196 of the same Code.

to sub-section (3)-

(m) A commits robbery on B, and in doing so voluntarily causes hurt to him. A may be separately charged with, and convicted of, offences under sections 323, 392 and 394 of the XLV of 1860. Indian Penal Code.

> 236. If a single act or series of acts is of such a Where it is nature that it is doubtful which of several offences the doubtful facts which can be proved will constitute, the accused what offence has been may be alread with having committed all or any of committed.

such offences, and any number of such charges may be tried at once; or he may be charged in the alternative with having committed some one of the said offences.

Illustrations.

- (a) A is accused of an act which may amount to theft, or receiving stolen property, or criminal breach of trust or cheating. He may be charged with theft, receiving stolen property, criminal breach of trust and cheating, or he may be charged with having committed theft, or receiving stolen property, or criminal breach of trust or cheating,
- (b) A states on oath before the Magistrate that he saw B hit C with a club. Before the Sessions Court A states on eath that B never hit C. A may be charged in the alternative and convicted of intentionally giving false evidence, although it cannot be proved which of these contradictory statements was false.
- 237. (1) If, in the case mentioned in section 236, When a the accused is charged with one offence, and it person is charged with

appears

(Part VI.—Proceedings in Prosecutions. Chapter XIX.—Of the Charge,—Sec. 238.)

one offence. he can be convicted of another.

appears in evidence that he committed a different offence for which he might have been charged under the provisions of that section, he may be convicted of the offence which he is shown to have committed, although he was not charged with it.

(2) When the accused is charged with an offence. he may be convicted of having attempted to commit that offence, although the attempt is not separately charged.

Illustration.

A is charged with theft. It appears that he committed the offence of criminal breach of trust, or that of receiving stolen goods. He may be convicted of criminal breach of trust or of receiving stolen goods (as the case may be), though he was not charged with such offence.

When offence proved included in offence charged.

- 238. (1) When a person is charged with an offence consisting of several particulars, a combination of some only of which constitutes a complete minor offence, and such combination is proved, but the remaining particulars are not proved, he may be convicted of the minor offence, though he was not charged with it.
- (2) When a person is charged with an offence and facts are proved which reduce it to a minor offence, he may be convicted of the minor offence. although he is not charged with it.
- (3) Nothing in this section shall be deemed to authorise a conviction of any offence referred to in section 198 or section 199 when no complaint has been made as required by that section.

Illustrations.

(a) A is charged, under section 407 of the Indian Penal XLV of 1860. Code, with criminal breach of trust in respect of property entrusted to him as a carrier. It appears that he did commit criminal breach of trust under section 406 in respect of the property, but that it was not entrusted to him as a carrier.

(Part VI.—Proceedings in Prosecutions. XIX.—Of the Charge.—Secs. 239-240.)

He may be convicted of criminal breach of trust under section

XLV of 1860.

- (b) A is charged, under section 325 of the Indian Penal Code. with causing grievous hurt. He proves that he acted on grave and sudden provocation. He may be convicted under section 335 of that Code.
- 239. When more persons than one are accused of What persons the same offence or of different offences committed in the same transaction, or when one person is accused of committing any offence, and another of abetment of, or attempt to commit, such offence, they may be charged and tried together or separately, as the Court thinks fit; and the provisions contained in the former part of this Chapter shall apply to all such charges.

Illustrations.

- (a) A and B are accused of the same murder. A and B may be charged and tried together for the murder.
- (b) A and B are accused of a robbery, in the course of which A commits a murder with which B has nothing to do. A and B may be tried together on a charge, charging both of them with the robbery, and A alone with the murder.
- (c) A and B are both charged with a theft, and B is charged with two other thefts committed by him in the course of the same transaction. A and B may be both tried together on a charge, charging both with the one theft, and B alone with the two other thefts.
- 240. When a charge containing more heads than Withdrawal one is framed against the same person, and when a of remaining other of the same person, and when a of remaining other o conviction has been had on one or more of them, conviction on the complainant, or the officer conducting the prosecu- one of several tion, may, with the consent of the Court, withdraw the remaining charge or charges, or the Court of its own accord may stay the inquiry into, or trial of, such charge or charges. Such withdrawal shall have the effect of an acquittal on such charge or charges, unless the conviction be set aside, in which case the said Court (subject to the order of the Court setting aside the conviction) may proceed with the inquiry into or trial of the charge or charges so withdrawn.

CHAPTER XX.

charges.

(Part VI.—Proceedings in Prosecutions. Chapter XX.—Of the Trial of Summons-cases by Magistrates.—Secs. 241-245.)

CHAPTER XX.

OF THE TRIAL OF SUMMONS-CASES BY MAGISTRATES.

Procedure in summonscases. Substance of accusation to be stated.

- 241. The following procedure shall be observed by Magistrates in the trial of summons-cases.
- 242. When the accused appears or is brought before the Magistrate, the particulars of the offence of which he is accused shall be stated to him, and he shall be asked if he has any cause to show why he should not be convicted; but it shall not be necessary to frame a formal charge.

Conviction on admission of truth of accusation.

243. If the accused admits that he has committed the offence of which he is accused, his admission shall be recorded as nearly as possible in the words used by him; and, if he shows no sufficient cause why he should not be convicted, the Magistrate shall convict him accordingly.

Procedure when no such admission is made.

- 244. (1) If the accused does not make such admission, the Magistrate shall proceed to hear the complainant (if any), and take all such evidence as may be produced in support of the prosecution, and also to hear the accused and take all such evidence as he produces in his defence.
- (2) The Magistrate may, if he thinks fit, on the application of the complainant or accused, issue process to compel the attendance of any witness or the production of any document or other thing.
- (3) The Magistrate may, before summoning any witness on such application, require that his reasonable expenses, incurred in attending for the purposes of the trial, be deposited in Court.

Acquittal.

245. (1) If the Magistrate upon taking the evidence referred to in section 244 and such further evidence (if any) as he may, of his own motion, cause

(Part VI.—Proceedings in Prosecutions. XX. Of the Trial of Summons-cases by Magistrates.—Secs. 246-249.)

to be produced, and (if he thinks fit) examining the accused, finds the accused not guilty, he shall record an order of acquittal.

- (2) If he finds the accused guilty, he shall pass Sentence. sentence upon him according to law.
- 246. A Magistrate may, under section 243 or Finding section 245, convict the accused of any offence triable by complaint under this Chapter which from the facts admitted or or summons proved he appears to have committed, whatever may be the nature of the complaint or summons.

247. If the summons has been issued on com. Non-ap. plaint, and upon the day appointed for the appear- pearance of ance of the accused, or any day subsequent thereto to which the hearing may be adjourned, the complainant does not appear, the Magistrate shall, notwithstanding anything hereinbefore contained, acquit the accused, unless for some reason he thinks proper to adjourn the hearing of the case to some other day:

complainant.

Provided that, where the complainant is a public servant and his personal attendance is not required, the Magistrate may dispense with his attendance, and proceed with the case.

248. If a complainant, at any time before a final Withdrawal order is passed in any case under this Chapter, satis- of complaint. fies the Magistrate that there are sufficient grounds for permitting him to withdraw his complaint, the Magistrate may permit him to withdraw the same, and shall thereupon acquit the accused.

249. In any case instituted otherwise than upon Powerto complaint, a Presidency Magistrate, a Magistrate of stop proceedings when the first class, or, with the previous sanction of the no complain-District Magistrate, any other Magistrate, may, for ant. reasons to be recorded by him, stop the proceedings at any stage without pronouncing any judgment either of acquittal or conviction, and may thereupon release the accused.

Frivolous

(Part VI.—Proceedings in Prosecutions.—Chapter XX.—Of the Trial of Summons cases by Magistrates.—Sec. 250.)

Frivolous Accusations in Summons and Warrant-Cases.

Frivolous or vexatious accusations.

250. (1) If, in any case instituted by complaint as defined in this Code, or upon information given to a police-officer or to a Magistrate, a person is accused before a Magistrate of any offence triable by a Magistrate, and the Magistrate by whom the case is heard discharges or acquits the accused and is satisfied that the accusation against him was frivolous or vexatious, the Magistrate may, in his discretion, by his order of discharge or acquittal, direct the person upon whose complaint or information the accusation was made to pay to the accused, or to each of the accused where there are more than one, such compensation, not exceeding fifty rupees, as the Magistrate thinks fit:

Provided that, before making any such direction, the Magistrate shall—

(a) record and consider any objection which the complainant or informant may urge against the making of the direction, and,

(b) if the Magistrate directs any compensation to be paid, state in writing, in his order of discharge or acquittal, his reasons for awarding the compensation.

(2) Compensation of which a Magistrate has ordered payment under sub-section (1) shall be recoverable as if it were a fine:

Provided that, if it cannot be recovered, the imprisonment to be awarded shall be simple, and for such term, not exceeding thirty days, as the Magistrate directs.

(3) A complainant or informant who has been ordered under sub-section (1) by a Magistrate of the second or third class to pay compensation to an accused person may appeal from the order, in so far as the order relates to the payment of the compensation,

(Part VI.—Proceedings in Prosecutions. Chapter XXI.—Of the Trial of Warrant-cases by Magistrates. - Secs. 251-253.)

as if such complainant or informant had been convicted on a trial held by such Magistrate.

- (4) Where an order for payment of compensation to an accused person is made in a case which is subject to appeal under sub-section (3), the compensation shall not be paid to him before the period allowed for the presentation of the appeal has elapsed, or, it an appeal is presented, before the appeal has been decided.
- (5) At the time of awarding compensation in any subsequent civil suit relating to the same matter, the Court shall take into account any compensation paid or recovered under this section.

CHAPTER XXI.

OF THE TRIAL OF WARRANT-CASES BY MAGISTRATES.

251. The following procedure shall be observed Procedure by Magistrates in the trial of warrant-cases.

in warrant-

252. (1) When the accused appears or is brought Evidence before a Magistrate, such Magistrate shall proceed to for prosecuhear the complainant (if any) and take all such evidence as may be produced in support of the prosecution.

- (2) The Magistrate shall ascertain, from the complainant or otherwise, the names of any persons likely to be acquainted with the facts of the case and to be able to give evidence for the prosecution, and shall summon to give evidence before himself such of them as he thinks necessary.
- 253. (1) If, upon taking all the evidence referred Discharge to in section 252, and making such examination (if of acoused.

any)

(Part VI.—Proceedings in Prosecutions. Chapter XXI.—Of the Trial of Warrant-cases by Magistrates.—Secs. 254-256.)

any) of the accused as the Magistrate thinks necessary, he finds that no case against the accused has been made out which, if unrebutted, would warrant his conviction, the Magistrate shall discharge him.

(2) Nothing in this section shall be deemed to prevent a Magistrate from discharging the accused at any previous stage of the case if, for reasons to be recorded by such Magistrate, he considers the charge to be groundless.

Charge to be framed when offence appears proved.

254. If, when such evidence and examination have been taken and made, or at any previous stage of the case, the Magistrate is of opinion that there is ground for presuming that the accused has committed an offence triable under this Chapter, which such Magistrate is competent to try, and which, in his opinion, could be adequately punished by him, he shall frame in writing a charge against the accused.

Plea.

- 255. (1) The charge shall then be read and explained to the accused, and he shall be asked whether he is guilty or has any defence to make.
- (2) If the accused pleads guilty, the Magistrate shall record the plea, and may in his discretion convict him thereon.

Defence.

256. (1) If the accused refuses to plead, or does not plead, or claims to be tried, he shall be required to state whether he wishes to cross-examine any, and, if so, which, of the witnesses for the prosecution whose evidence has been taken. If he says he does so wish, the witnesses named by him shall be re-called, and, after cross-examination and re-examination (if any), they shall be discharged. The evidence of any remaining witnesses for the prosecution shall next be taken, and, after cross-examination and re-examination (if any), they also shall be discharged. The accused shall then be called upon to enter upon his adefence and produce his evidence.

(Part VI.—Proceedings in Prosecutions. Chapter XXI.—Of the Trial of Warrant-cases by Mag. istrates.—Secs. 257-259.)

(2) If the accused puts in any written statement, the Magistrate shall file it with the record.

257. (1) If the accused, after he has entered Process for upon his defence, applies to the Magistrate to issue any process for compelling the attendance of any evidence at witness for the purpose of examination or cross-examination, or the production of any document or other thing, the Magistrate shall issue such process unless he considers that such application should be refused on the ground that it is made for the purpose of vexation or delay or for defeating the ends of justice. Such ground shall be recorded by him in writing:

Provided that, when the accused has cross-examined or had the opportunity of cross-examining any witness after the charge is framed, the attendance of such witness shall not be compelled under this section, unless the Magistrate is satisfied that it is necessary for the purposes of justice.

- (2) The Magistrate may, before summoning any witness on such application, require that his reasonable expenses incurred in attending for the purposes of the trial be deposited in Court.
- 258. (1) If in any case under this Chapter in Acquittal. which a charge has been framed the Magistrate finds the accused not guilty, he shall record an order of acquittal.

(2) If in any such case the Magistrate finds the Conviction. accused guilty, he shall pass sentence upon him according to law.

259. When the proceedings have been instituted Absence of upon complaint, and upon any day fixed for the hear- complainant. ing of the case the complainant is absent, and the offence may be lawfully compounded, the Magistrate may, in his discretion, notwithstanding anything hereinbefore contained, at any time before the charge has been framed, discharge the accused.

CHAPTER XXII.

(Part VI.—Proceedings in Prosecutions, Chapter XXII.—Of Summary Trials.—Sec. 260.)

CHAPTER XXII.

OF SUMMARY TRIALS.

Power to try 260. (1) Notwithstanding anything contained in this Code,—

(a) the District Magistrate,

(b) any Magistrate of the first class specially empowered in this behalf by the Local Government, and

(c) any Bench of Magistrates invested with the powers of a Magistrate of the first class and specially empowered in this behalf by the Local Government,

may, if he or they think fit, try in a summary way all or any of the following offences:—

(a) offences not punishable with death, transportation or imprisonment for a term exceeding six months;

(b) offences relating to weights and measures under sections 264, 265 and 266 of the Indian

Penal Code;

(c) hurt, under section 323 of the same Code;

(d) theft, under section 379, 380 or 381 of the same Code, where the value of the property stolen does not exceed fifty rupees;

(e) dishonest misappropriation of property under section 403 of the same Code, where the value of the property misappropriated does not exceed fifty rupees;

(f) receiving or retaining stolen property, under section 411 of the same Code, where the value of such property does not exceed fifty rupees;

(g) assisting in the concealment or disposal of stolen property, under section 414 of the

same

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(Part VI.—Proceedings in Prosecutions. XX11.—Of Summary Trials.—Sec. 261.)

> same Code, where the value of such property does not exceed fifty rupees;

(h) mischief, under section 427 of the same Code;

(i) house-trespass, under section 448 and offences under sections 451, 456 and 457 of the same Code;

(j) insult with intent to provoke a breach of the peace, under section 504, and criminal intimidation, under section 506, of the same Code;

(k) abetment of any of the foregoing offences:

(1) an attempt to commit any of the foregoing offences, when such attempt is an offence:

(m) offences under section 20 of the Cattle-trespass Act, 1871:

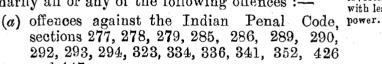
Provided that no case in which a Magistrate exercises the special powers conferred by section 34 shall be tried in a summary way.

- (2) When in the course of a summary trial it appears to the Magistrate or Bench that the case is one which is of a character which renders it undesirable that it should be tried summarily, the Magistrate or Bench shall recall any witnesses who may have been examined and proceed to re-hear the case in manner provided by this Code.
- 261. The Local Government may confer on any Power to Bench of Magistrates invested with the powers of of Magisa Magistrate of the second or third class power to try trates summarily all or any of the following offences:
 - and 447;
 - (b) offences against Municipal Acts, and the conservancy clauses of Police Acts which

invested

with less

of 1871.



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(Part VI.—Proceedings in Prosecutions. Chapter XXII.—Of Summary Trials.—Secs. 262.263.)

> are punishable only with fine, or with imprisonment for a term not exceeding one month:

(c) abetment of any of the foregoing offences:

(d) an attempt to commit any of the foregoing offences, when such attempt is an offence.

Procedure for summons and warrant Cases applicable.

Limit of imprisonment.

Record in cases where there is no appeal.

262. (1) In trials under this Chapter, the procedure prescribed for summons-cases shall be followed in summons-cases, and the procedure prescribed for warrant-cases shall be followed in warrant-cases, except as hereinafter mentioned.

(2) No sentence of imprisonment for a term exceeding three months shall be passed in the case of any conviction under this Chapter.

263. In cases where no appeal lies, the Magistrate or Bench of Magistrates need not record the evidence of the witnesses or frame a formal charge; but he or they shall enter in such form as the Local Government may direct the following particulars:

(a) the serial number:

(b) the date of the commission of the offence;

(c) the date of the report or complaint;

(d) the name of the complainant (if any);

(e) the name, parentage and residence of the accused;

(f) the offence complained of and the offence (if any) proved, and in cases coming under clause (d), clause (e), clause (f) or clause (g) of sub-section (1) of section 260 the value of the property in respect of which the offence has been committed;

(g) the plea of the accused and his examination

(if any);

(h) the finding, and, in the case of a conviction, a brief statement of the reasons therefor;

(i) the sentence or other final order; and

(i) the date on which the proceedings terminated.

264. (1) In

- (Part VI.—Proceedings in Prosecutions. XXII.—Of Summary Trials.—Secs. 264-265. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Sec. 266.)
- 264. (1) In every case tried summarily by a Record in Magistrate or Bench in which an appeal lies, such appealable cases. Magistrate or Bench shall, before passing sentence, record a judgment embodying the substance of the evidence and also the particulars mentioned in section 263.

- (2) Such judgment shall be the only record in cases coming within this section.
- 265. (1) Records made under section 263 and Language judgments recorded under section 264 shall be writ- or record and judgten by the presiding officer, either in English or in ment. the language of the Court, or, if the Court to which such presiding officer is immediately subordinate so directs, in such officer's mother-tongue.

(2) The Local Government may authorise any Bench may Bench of Magistrates empowered to try offences sum- be authorised marily to prepare the aforesaid record or judgment by olerk. means of an officer appointed in this behalf by the Court to which such Bench is immediately subordinate, and the record or judgment so prepared shall be signed by each member of such Bench present taking part in the proceedings.

- (3) If no such authorisation be given, the record prepared by a member of the Bench and signed as aforesaid shall be the proper record.
- (4) If the Bench differ in opinion, any dissentient member may write a separate judgment.

CHAPTER XXIII.

OF TRIALS BEFORE HIGH COURTS AND COURTS OF SESSION.

A.-Preliminary.

266. In this Chapter, except in sections 276 and "High Court" 307, and in Chapter XVIII, the expression "High defined, Court"

(Part VI.—Proceedings in Prosecutions. Chapter XXIII .- Of Trials before High Courts and Courts of Session.—Secs. 267-269.)

Court" means a High Court of Judicature established or to be established under the Indian High Courts Act, 1861, and includes the Chief Court of the 24 & 25 Viet Punjab, the Court of the Recorder of Rangoon and such other Courts as the Governor General in Council may, by notification in the Gazette of India, declare to be High Courts for the purposes of this Chapter.

Trials before High Court to be by jury.

267. All trials under this Chapter before a High Court shall be by jury;

and, notwithstanding anything herein contained, in all criminal cases transferred to a High Court under this Code or under the Letters Patent of any High Court established under the Indian High Courts 24 & 25 Viet. Act, 1861, the trial may, if the High Court so directs, c. 104. be by jury.

Trials before Court of Secsion to be by jury or with

assessors. Local Government may order trials before

Court of Session to

be by jury.

- 268. All trials before a Court of Session shall be either by jury, or with the aid of assessors.
- 269. (1) The Local Government may, with the previous sanction of the Governor General in Council, by order in the official Gazette, direct that the trial of all offences, or of any particular class of offences, before any Court of Session, shall be by jury in any district, and may, with the like sanction, revoke or alter such order.
- (2) The Local Government, by like order, may also declare that, in the case of any district in which the trial of any offence is to be by jury, the trial of such offences shall, if the Judge, on application made to him or of his own motion, so directs, be by jurors summoned from a special jury list, and may revoke or alter such order.
- (3) When the accused is charged at the same trial with several offences of which some are and some are

not

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session. -- Secs. 270-273.)

not triable by jury, he shall be tried by jury for such of those offences as are triable by jury, and by the Court of Session, with the aid of the jurors as assessors, for such of them as are not triable by jury.

270. In every trial before a Court of Session the Trial before prosecution shall be conducted by a Public Prosecutor.

Court of Session to be conducted by Public Prosecutor.

B.—Commencement of Proceedings.

271. (1) When the Court is ready to commence Commence. the trial, the accused shall appear or be brought before ment of it, and the charge shall be read out in Court and explained to him, and he shall be asked whether he is guilty of the offence charged, or claims to be tried.

(2) If the accused pleads guilty, the plea shall be Plea of recorded, and he may be convicted thereon.

272. If the accused refuses to, or does not, plead, Refusal to or if he claims to be tried, the Court shall proceed to plead or claim choose jurors or assessors as hereinafter directed and to try the case:

Provided that, subject to the right of objection Trial by same hereinafter mentioned, the same jury may try, or the same assessors may aid in the trial of, as many accused persons successively as the Court thinks fit.

assessors of offenders in succession.

- 273. (1) In trials before the High Court, when it Entry on appears to the High Court, at any time before the unsustainable commencement of the trial of the person charged, that any charge or any portion thereof is clearly unsustainable, the Judge may make on the charge an entry to that effect.
 - charges.
- (2) Such entry shall have the effect of staying Effect of proceedings upon the charge or portion of the charge, as the case may be.

C. - Choosing

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 274-276.)

C.—Choosing a Jury.

Number of jury.

- 274. (1) In trials before the High Court the jury shall consist of nine persons.
- (2) In trials by jury before the Court of Session the jury shall consist of such uneven number, not being less than three, or more than nine, as the Local Government, by order applicable to any particular district or to any particular class of offences in that district, may direct.

Jury for trial of persons not Europeans or Americans before Court of Session. 275. In a trial by jury before the Court of Session of a person not being an European or an American, a majority of the jury shall, if he so desires, consist of persons who are neither Europeans nor Americans.

Jurors to be chosen by lot.

276. The jurors shall be chosen by lot from the persons summoned to act as such, in such manner as the High Court may from time to time by rule direct.

Provided that-

Existing practice maintained;

first, pending the issue under this section of rules for any Court, the practice now prevailing in such Court in respect to the choosing of jurors shall be followed;

persons not summoned when eligible; secondly, in case of a deficiency of persons summoned, the number of jurors required may with the leave of the Court, be chosen from such other persons as may be present;

trials before special jurors.

thirdly, in the presidency-towns-

- (a) if the accused person is charged with having committed an offence punishable with death, or
- (b) if in any other case a Judge of the High Court so directs,

the jurors shall be chosen from the special jury list hereinafter prescribed; and

fourthly,

(Part VI.—Proceedings in Prosecutions. Chapter XXIII. Of Trials before High Courts and Courts of Session.—Secs. 277-278.)

fourthly, in any district for which the Local Government has declared that the trial of certain offences may be by special jury, the jurors shall, in any case in which the Judge so directs, be chosen from the special jury list prescribed in section 325.

277. (1) As each juror is chosen, his name shall be called aloud, and, upon his appearance, the accused called. shall be asked if he objects to be tried by such juror.

Names of

(2) Objection may then be taken to such juror by Objection to the accused or by the prosecutor, and the grounds of jurors. objection shall be stated:

Provided that, in the High Court, objections Objection without grounds stated shall be allowed to the number without of eight on behalf of the Crown and eight on behalf stated. of the person or all the persons charged.

278. Any objection taken to a juror on any of the Grounds of following grounds, if made out to the satisfaction of the Court, shall be allowed :-

objection.

- (a) some presumed or actual partiality in the juror;
- (b) some personal ground, such as alienage, deficiency in the qualification required by any law or rule having the force of law for the time being in force, or being under the age of twenty-one or above the age of sixty years;

(c) his having by habit or religious vows relinquished all care of worldly affairs;

(d) his holding any office in or under the Court; (e) his executing any duties of police or being

entrusted with police-duties;

(f) his having been convicted of any offence which, in the opinion of the Court, renders him unfit to serve on the jury;

(g) his inability to understand the language in which the evidence is given, or when such

evidence

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 279-282.)

> evidence is interpreted the language in which it is interpreted;

(h) any other circumstance which, in the opinion of the Court, renders him improper as a juror.

Decision of objection.

279. (1) Every objection taken to a juror shall be decided by the Court, and such decision shall be recorded and be final.

Supply of place of juror against whom objection allowed.

(2) If the objection is allowed, the place of such juror shall be supplied by any other juror attending in obedience to a summons and chosen in manner provided by section 276, or if there is no such other juror present, then by any other person present in the Court whose name is on the list of jurors, or whom the Court considers a proper person to serve on the jury:

Provided that no objection to such juror or other person is taken under section 278 and allowed.

Foreman of jury.

- **280.** (1) When the jurors have been chosen, they shall appoint one of their number to be foreman.
- (2) The foreman shall preside in the debates of the jury, deliver the verdict of the jury, and ask any information from the Court that is required by the jury or any of the jurors.
- (3) If a majority of the jury do not, within such time as the Judge thinks reasonable, agree in the appointment of a foreman, he shall be appointed by the Court.

Swearing of jurors.

281. When the foreman has been appointed, the jurors shall be sworn under the Indian Oaths X of 1875, Act, 1873.

Procedure when juror ceases to attend, etc.

282. (1) If, in the course of a trial by jury, at any time before the return of the verdict, any juror, from any sufficient cause, is prevented from attending throughout the trial, or if any juror absents himself, and it is not practicable to enforce his attendance,

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 283-286.)

or if it appears that any juror is unable to understand the language in which the evidence is given, or, when such evidence is interpreted, the language in which it is interpreted, a new juror shall be added, or the jury shall be discharged and a new jury chosen.

- (2) In each of such cases the trial shall commence anew.
- 283. The Judge may also discharge the jury Discharge of whenever the prisoner becomes incapable of remain- jury in case of sickness of ing at the bar.

prisoner.

D.—Choosing Assessors.

284. When the trial is to be held with the aid of Assessors assessors, two or more shall be chosen, as the Judge how chosen. thinks fit, from the persons summoned to act as such.

285. (1) If, in the course of a trial with the aid Procedure of assessors, at any time before the finding, any assess- when assessor or is, from any sufficient cause, prevented from attending throughout the trial, or absents himself, and it is not practicable to enforce his attendance, the trial shall proceed with the aid of the other assessor or assessors.

- (2) If all the assessors are prevented from attending, or absent themselves, the proceedings shall be stayed, and a new trial shall be held with the aid of fresh assessors.
- Close of Cases for Prosecution E.—Trial toand Defence.
- 286. (1) When the jurors or assessors have been Opening case chosen, the prosecutor shall open his case by reading ton, from the Indian Penal Code or other law the description of the offence charged, and stating shortly by what evidence he expects to prove the guilt of the accused.

shall then examine his Examination prosecutor (2) The of witnesses. witnesses.

287. The

XLV of 1860.

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 287-290.)

Examination of accused before Magistrate to be evidence. Evidence given at preliminary inquiry admissible.

287. The examination of the accused duly recorded by or before the committing Magistrate shall be tendered by the prosecutor and read as evidence.

288. The evidence of a witness duly taken in the presence of the accused before the committing Magistrate may, in the discretion of the presiding Judge, if such witness is produced and examined, be treated as evidence in the case.

Procedure after examination of prosecution.

- 289. (1) When the examination of the witnesses for the prosecution and the examination (if any) of witnesses for the accused are concluded, the accused shall be asked whether he means to adduce evidence.
 - (2) If he says that he does not, the prosecutor may sum up his case; and, if the Court considers that there is no evidence that the accused committed the offence, it may then, in a case tried with the aid of assessors, record a finding, or, in a case tried by a jury, direct the jury to return a verdict of not guilty.
 - (3) If the accused, or any one of several accused says that he means to adduce evidence, and the Court considers that there is no evidence that the accused committed the offence, the Court may then, in a case tried with the aid of assessors, record a finding, or, in a case tried by a jury, direct the jury to return a verdict of not guilty.
 - (4) If the accused, or any one of several accused, says that he means to adduce evidence, and the Court considers that there is evidence that he committed the offence, or if, on his saying that he does not mean to adduce evidence, the prosecutor sums up his case and the Court considers that there is evidence that the accused committed the offence, the Court shall call on the accused to enter on his defence.

290. The accused or his pleader may then open his

Defence.

case.

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session,—Secs. 291-294.)

case, stating the facts or law on which he intends to rely, and making such comments as he thinks necessary on the evidence for the prosecution. He may then examine his witnesses (if any) and after their cross-examination and re-examination (if any) may sum up his case.

291. The accused shall be allowed to examine any Right of acwitness not previously named by him, if such witness cused as to examination is in attendance; but he shall not, except as provided and sumin sections 211 and 231, be entitled of right to have moning of any witness summoned, other than the witnesses named in the list delivered to the Magistrate by whom he was committed for trial.

292. If the accused, or any of the accused, adduces Prosecutor's any evidence, the prosecutor shall be entitled to reply. right reply.

- 293. (1) Whenever the Court thinks that the Viewbyjury jury or assessors should view the place in which the or assessors. offence charged is alleged to have been committed, or any other place in which any other transaction material to the trial is alleged to have occurred, the Court shall make an order to that effect, and the jury or assessors shall be conducted in a body, under the care of an officer of the Court, to such place, which shall be shown to them by a person appointed by the Court.
- (2) Such officer shall not, except with the permission of the Court, suffer any other person to speak to, or hold any communication with, any of the jury or assessors, and, unless the Court otherwise directs, they shall, when the view is finished, be immediately conducted back into Court.
- 294. If a juror or assessor is personally acquainted When juror with any relevant fact, it is his duty to inform the may be ex-Judge that such is the case, whereupon he may be amined. sworn, examined, cross-examined and re-examined in the same manner as any other witness.

295. If

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 295-298.)

Jury or assessors to attend at adjourned sitting.

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295. If a trial is adjourned, the jury or assessors shall attend at the adjourned sitting, and at every subsequent sitting, until the conclusion of the trial.

Locking up jury.

296. The High Court may, from time to time, make rules as to keeping the jury together during a trial before such Court lasting for more than one day; and, subject to such rules, the presiding Judge may order whether and in what manner the jurors shall be kept together under the charge of an officer of the Court, or whether they shall be allowed to return to their respective homes.

F .- Conclusion of Trial in Cases tried by Jury.

Charge to jury.

297. In cases tried by jury, when the case for the defence and the prosecutor's reply (if any) are concluded, the Court shall proceed to charge the jury, summing up the evidence for the prosecution and defence, and laying down the law by which the jury are to be guided.

Daty of Judge.

298. (1) In such cases it is the duty of the Judge-

- (a) to decide all questions of law arising in the course of the trial, and especially all questions as to the relevancy of facts which it is proposed to prove, and the admissibility of evidence or the propriety of questions asked by or on behalf of the parties; and, in his discretion, to prevent the production of inadmissible evidence, whether it is or is not objected to by the parties;
- (b) to decide upon the meaning and construction of all documents given in evidence at the trial;
- (c) to decide upon all matters of fact which it may

(Part VI.—Proceedings in Prosecutions. Chapter XXIII—Of Trials before High Courts and Courts of Session.—Sec. 299.)

may be necessary to prove in order to enable evidence of particular matters to be given;

- (d) to decide whether any question which arises is for himself or for the jury, and upon this point his decision shall bind the jurors.
- (2) The Judge may, if he thinks proper, in the course of his summing up, express to the jury his opinion upon any question of fact, or upon any question of mixed law and fact, relevant to the proceeding.

Illustrations.

(a) It is proposed to prove a statement made by a person not being a witness in the case, on the ground that circumstances are proved which render evidence of such statement admissible.

It is for the Judge, and not for the jury, to decide whether

the existence of those circumstances has been proved.

(b) It is proposed to give secondary evidence of a document the original of which is alleged to have been lost or destroyed.

It is the duty of the Judge to decide whether the original has been lost or destroyed.

299. It is the duty of the jury—

Duty of jury.

- (a) to decide which view of the facts is true and then to return the verdict which under such view ought, according to the direction of the Judge, to be returned;
- (b) to determine the meaning of all technical terms (other than terms of law) and words used in an unusual sense which it may be necessary to determine, whether such words occur in documents or not;

(c) to decide all questions which according to law are to be deemed questions of fact;

(d) to decide whether general indefinite expressions do or do not apply to particular cases, unless such expressions refer to legal procedure or unless their meaning is ascertained by law, in either of which cases it is the duty of the Judge to decide their meaning.

Illustrations.

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(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 300-303.)

Illustrations.

(a) A is tried for the murder of B.

It is the duty of the Judge to explain to the jury the distinction between murder and culpable homicide, and to tell them under what views of the facts A ought to be convicted of murder, or of culpable homicide, or to be acquitted.

It is the duty of the jury to decide which view of the facts is true, and to return a verdict in accordance with the direction of the Judge, whether that direction is right or wrong, and whether they do or do not agree with it.

(b) The question is whether a person entertained a reasonable belief on a particular point,—whether work was done with reasonable skill or due diligence.

Each of these is a question for the jury.

Retirement to consider. 300. In cases tried by jury, after the Judge has finished his charge, the jury may retire to consider their verdict.

Except with the leave of the Court, no person other than a juror shall speak to, or hold any communication with, any member of such jury.

Delivery of verdict.

301. When the jury have considered their verdict the foreman shall inform the Judge what is their verdict, or what is the verdict of a majority.

Procedure where jury differ. 302. If the jury are not unanimous, the Judge may require them to retire for further consideration. After such a period as the Judge considers reasonable, the jury may deliver their verdict, although they are not unanimous.

Verdict to be given on each charge.
Judge may question
jury.

303. (1) Unless otherwise ordered by the Court, the jury shall return a verdict on all the charges on which the accused is tried, and the Judge may ask them such questions as are necessary to ascertain what their verdict is.

Questions and answers to be recorded.

(2) Such questions and the answers to them shall be recorded.

304. When

(Part VI.-Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 304-307.)

304. When by accident or mistake a wrong ver- Amending dict is delivered, the jury may, before or immediately after it is recorded, amend the verdict, and it shall stand as ultimately amended.

305. (1) When in a case tried before a High $v_{\text{erdict in}}$ Court the jury are unanimous in their opinion, or High Court when as many as six are of one opinion and the Judge when to preagrees with them, the Judge shall give judgment in accordance with such opinion.

(2) When in any such case the jury are satisfied that they will not be unanimous, but six of them are of one opinion, the foreman shall so inform the Judge.

(3) If the Judge disagrees with the majority, he Discharge of

shall at once discharge the jury.

jury in other

(4) If there are not so many as six who agree in opinion, the Judge shall, after the lapse of such time as he thinks reasonable, discharge the jury.

306. (1) When in a case tried before the Court of Yerdiot in Session the Judge does not think it necessary to express disagreement with the verdict of the jurors or of when to a majority of the jurors, he shall give judgment ac- prevail. cordingly.

- (2) If the accused is acquitted, the Judge shall record judgment of acquittal. If the accused is convicted, the Judge shall pass sentence on him according to law.
- 307. (1) If in any such case the Judge disagrees Procedure with the verdict of the jurors, or of a majority of the where Sessious Judge jurors, on all or any of the charges on which the ac- disagrees cused has been tried, and is clearly of opinion that it with verdiet. is necessary for the ends of justice to submit the case to the High Court, he shall submit the case accordingly, recording the grounds of his opinion, and, when the verdict is one of acquittal, stating the offence which he considers to have been committed.

(2) Whenever

- (Part VI.—Proceedings in Prosecutions.—Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 308-309.)
- (2) Whenever the Judge submits a case under this section, he shall not record judgment of acquittal or of conviction on any of the charges on which the accused has been tried, but he may either remand the accused to custody or admit him to bail.
- (3) In dealing with the case so submitted the High Court may exercise any of the powers which it may exercise on an appeal, and subject thereto it shall, after considering the entire evidence and after giving due weight to the opinions of the Sessions Judge and the jury, acquit or convict the accused of any offence of which the jury could have convicted him upon the charge framed and placed before it; and, if it convicts him, may pass such sentence as might have been passed by the Court of Session.

G.—Re-trial of Accused after Discharge of Jury.

Re-trial of accused after discharge of jury. 308. Whenever the jury is discharged, the accused shall be detained in custody or on bail (as the case may be), and shall be tried by another jury unless the Judge considers that he should not be retried, in which case the Judge shall make an entry to that effect on the charge, and such entry shall operate as an acquittal.

H.—Conclusion of Trial in Cases tried with Assessors.

Delivery of opinions of assessors.

309. (1) When, in a case tried with the aid of assessors, the case for the defence and the prosecutor's reply (if any) are concluded, the Court may sum up the evidence for the prosecution and defence, and shall then require each of the assessors to state his opinion orally, and shall record such opinion.

Judgment.

- (2) The Judge shall then give judgment, but in doing so shall not be bound to conform to the opinions of the assessors.
- (3) If the accused is convicted, the Judge shall pass sentence on him according to law.

I.—Procedure

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 310-312.)

I.-Procedure in Case of Previous Conviction.

310. In the case of a trial by jury or with the aid Procedure in of assessors, where the accused is charged with an case of preoffence committed after a previous conviction for any tion. offence, the procedure laid down in sections 271, 286, 305, 306 and 309 shall be modified as follows:

- (a) the part of the charge stating the previous conviction shall not be read out in Court, norshall the accused be asked whether he has been previously convicted as alleged in the charge unless and until he has either pleaded guilty to, or been convicted of, the subsequent offence:
- (b) if he pleads guilty to, or is convicted of, the subsequent offence, he shall then be asked whether he has been previously convicted as alleged in the charge:
- (c) if he answers that he has been so previously convicted, the Judge may proceed to pass sentence on him accordingly; but, if he denies that he has been so previously convicted, or refuses to, or does not, answer such question, the jury, or the Court and the assessors (as the case may be), shall then evidence concerning such previous conviction, and in such case (where the trial is by jury) it shall not be necessary to swear the jurors again.

311. Notwithstanding anything in the last fore- when evigoing section, evidence of the previous conviction may be given at the trial for the subsequent offence, if the vious conviction may be fact of the previous conviction is relevant under the given. provisions of the Indian Evidence Act, 1872.

of 1872.

J.—List of Jurors for High Court, and summoning Jurors for that Court.

312. The names of not more than four hundred Number of persons special jurors. (Part VI.—Proceedings in Prosecutions.—Chapter XXIII. Of Trials before High Courts and Courts of Session.—Secs. 313-314.)

persons shall at any one time be entered in the special jurors' list.

Lists of common and special jurors.

- 313. (1) The Clerk of the Crown shall, before the first day of April in each year, and subject to such rules as the High Court from time to time prescribes, prepare—
 - (a) a list of all persons liable to serve as common jurors; and
 - (b) a list of persons liable to serve as special jurors only.
- (2) Regard shall be had, in the preparation of the latter list, to the property, character and education of the persons whose names are entered therein.
- (3) No person shall be entitled to have his name entered in the special jurors' list merely because he may have been entered in the special jurors' list for a previous year.
- (4) The Governor General in Council in the case of the High Court at Fort William in Bengal, and, in the case of other High Courts, the Local Government, may exempt any salaried officer of Government from serving as a juror.

Discretion of officer preparing lists. (õ) The Clerk of the Crown shall, subject to such rules as aforesaid, have full discretion to prepare the said lists as seems to him to be proper, and there shall be no appeal from, or review of, his decision.

Publication of lists, preliminary and revised.

- 314. (1) Preliminary lists of persons liable to serve as common jurors and as special jurors, respectively, signed by the Clerk of the Crown, shall be published once in the local official Gazette before the fifteenth day of April next after their preparation.
- (2) Revised lists of persons liable to serve as common jurors and special jurors, respectively, signed as aforesaid, shall be published once in the local official

Gazette

up without him.

(Part VI.—Proceedings in Prosecutions.—Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 315-317.)

Gazette before the first day of May next after their preparation.

- (3) Copies of the said lists shall be affixed to some conspicuous part of the court-house.
- 315. (1) Out of the persons named in the revised Number of lists aforesaid, there shall be summoned for each ses- jurors to be summoned in sions in each presidency-town at least twenty-seven presidencyof those who are liable to serve on special juries, and towns. fifty-four of those who are liable to serve on common juries.

(2) No person shall be so summoned more than once in six months unless the number cannot be made

(3) If, during the continuance of any sessions, it supplements appears that the number of persons so summoned is ary sumnot sufficient, such number as may be necessary of other persons liable to serve as aforesaid shall be summoned for such sessions.

316. Whenever a High Court has given notice of Summoning its intention to hold sittings at any place outside the side the prepresidency-towns for the exercise of its original sidencycriminal jurisdiction, the Court of Session at such place shall, subject to any direction which may be given by the High Court, summon a sufficient number of jurors from its own list, in the manner hereinafter prescribed for summoning jurors to the Court of Session.

317. (1) In addition to the persons so summoned Military as jurors, the said Court of Session shall, if it thinks jurors. needful, after communication with the commanding officer, cause to be summoned such number of commissioned and non-commissioned officers in Her Majesty's Army resident within ten miles of its place of sitting as the Court considers to be necessary to make up the juries required for the trial of persons charged

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 318-320.)

charged with offences before the High Court as aforesaid.

(2) All officers so summoned shall be liable to serve on such juries notwithstanding anything contained in this Code; but no such officer shall be summoned whom his commanding officer desires to have excused on the ground of urgent military duty, or for any other special military reason.

Failure of jurors: to attend.

318. Any person summoned under section 315, section 316 or section 317, who, without lawful excuse, fails to attend as required by the summons, or who, having attended, departs without having obtained the permission of the Judge, or fails to attend after an adjournment of the Court after being ordered to attend, shall be deemed guilty of a contempt and be liable, by order of the Judge, to such fine as he thinks fit; and, in default of payment of such fine, to imprisonment for a term not exceeding six months in the civil jail until the fine is paid:

Provided that the Court may in its discretion re-

mit any fine or imprisonment so imposed.

K.—List of Jurors and Assessors for Court of Session, and summoning Jurors and Assessors for that Court.

Liability to serve as jurors or assessors. 319. All male persons between the ages of twentyone and sixty shall, except as next hereinafter mentioned, be liable to serve as jurors or assessors at any
trial held within the district in which they reside, or, if
the Local Government, on consideration of local
circumstances, has fixed any smaller area in this
behalf, within the area so fixed.

Exemptions.

- 320. The following persons are exempt from liability to serve as jurors or assessors, namely:—
 - (a) officers in civil employ superior in rank to a District Magistrate;
 - (b) salaried

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trial before High Courts and Courts of Session.—Sec. 321.)

(b) salaried Judges;

(c) Commissioners and Collectors of Revenue or Customs;

(d) police-officers and persons engaged in the Preventive Service in the Customs Department;

(e) persons engaged in the collection of the revenue whom the Collector thinks fit to exempt on the ground of official duty;

(f) persons actually officiating as priests or min-

isters of their respective religions;

(g) persons in Her Majesty's Army, except when, by any law in force for the time being, they are specially made liable to serve as jurors or assessors;

(h) surgeons and others who openly and constantly practise the medical profession;

(i) legal practitioners (as defined by the Legal Practitioners Act, 1879) in actual practice;

(j) persons employed in the Post-office and Telegraph Departments;

(k) persons exempted from personal appearance in Court under the provisions of the Code of Civil Procedure, sections 640 and 641;

(l) other persons exempted by the Local Government from liability to serve as jurors or assessors.

321. (1) The Sessions Judge, and the Collector of Lis' of jurors the district or such other officer as the Local Government appoints in this behalf, shall prepare and make out in alphabetical order a list of persons liable to serve as jurors or assessors and qualified in the judgment of the Sessions Judge and Collector or other officer as aforesaid to serve as such, and not likely to be successfully objected to under section 278, clauses (b) to (h), both inclusive.

(2) The

XVIII of 1879.

XIV of 1882.

- (Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 322-324.)
- (2) The list shall contain the name, place of abode and quality or business of every such person; and, if the person is an European or an American, the list shall mention the race to which he belongs.

Publication of list.

822. Copies of such list shall be stuck up in the office of the Collector or other officer as aforesaid, and in the court-houses of the District Magistrate and of the District Court, and extracts therefrom in some conspicuous place in the town or towns in or near which the persons named in the extract reside.

Objections to

323. To every such copy or extract shall be subjoined a notice stating that objections to the list will be heard and determined by the Sessions Judge and Collector or other officer as aforesaid, at the sessions court-house, and at a time to be mentioned in the notice.

Revision of list.

- 324. (1) For the hearing of such objections the Sessions Judge shall sit with the Collector or other officer as aforesaid, and shall, at the time and place mentioned in the notice, revise the list and hear the objections (if any) of persons interested in the amendment thereof, and shall strike out the name of any person not suitable in their judgment to serve as a juror or as an assessor, or who may establish his right to any exemption from service given by section 320 and insert the name of any person omitted from the list whom they deem qualified for such service.
- (2) In the event of a difference of opinion between the Sessions Judge and the Collector or other officer as aforesaid, the name of the proposed juror or assessor shall be omitted from the list.
- (3) A copy of the revised list shall be signed by the Sessions Judge and Collector or other officer as aforesaid and sent to the Court of Session.
 - (4) Any order of the Sessions Judge and Collector

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 325-326.)

or other officer as aforesaid in preparing and revising the list shall be final.

- (5) Any exemption not claimed under this section shall be deemed to be waived until the list is next
- (6) The list so prepared and revised shall be again Annual revirevised once in every year.
- (7) The list so revised shall be deemed a new list, and shall be subject to all the rules hereinbefore contained as to the list originally prepared.
- 325. In the case of any district for which the Preparation Local Government has declared that the trial of cer- of list of tain offences shall, if the Judge so direct, be by special jury, the Sessions Judge and the Collector of such district or other officer as aforesaid shall prepare, in addition to the revised list hereinbefore prescribed, a special list containing the names of such jurors as are borne on the revised list and are, in the opinion of such Sessions Judge and Collector or other officer as aforesaid, by reason of their possessing superior qualifications in respect of property, character or education, fit persons to serve as special jurors: Provided always that the inclusion of the name of any person in such special list shall not involve the removal of his name from the revised list nor relieve him of his liability to serve as an ordinary juror in cases not tried by special jury.

326. (1) The Sessions Judge shall ordinarily, District seven days at least before the day which he may from Magistrate time to time fix for holding the sessions send a letter time to time fix for holding the sessions, send a letter jurors and to the District Magistrate requesting him to summon assessors. as many persons named in the said revised list or the said special list as seem to the Sessions Judge to be needed for trials by jury and trials with the aid of assessors at the said sessions, the number to be summoned

special jurors.

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 327-330.)

not being less than double the number required for any such trial.

(2) The names of the persons to be summoned shall be drawn by lot in open Court, excluding those who have served within six months unless the number cannot be made up without them; and the names so drawn shall be specified in the said letter.

Power to summon another set of jurors or assessors.

327. The Court of Session may direct jury or assessors to be summoned at other periods than the period specified in section 326, when the number of trials before the Court renders the attendance of one set of jurors or assessors for a whole session oppressive, or whenever for other reasons such direction is found to be necessary.

Form and contents of summons.

328. Every summons to a juror or assessor shall be in writing, and shall require his attendance as a juror or assessor, as the case may be, at a time and place to be therein specified.

When Government or Railway servant may be excused.

329. When any person summoned to serve as a juror or assessor is in the service of Government or of a Railway Company, the Court to serve in which he is so summoned may excuse his attendance if it appears on the representation of the head of the office in which he is employed that he cannot serve as a juror or assessor, as the case may be, without inconvenience to the public.

Court may excuse attend. ance of juror or assessor.

330. (1) The Court of Session may, for reasonable cause, excuse any juror or assessor from attendance at any particular session,

Court may jurors from liability to serve again as jurors for twelve months.

(2) The Court of Session may, if it shall think relieve special fit at the conclusion of any trial by special jury, direct that the jurors who have served on such jury shall not be summoned to serve again as jurors for a period of twelve months.

331. (1) At

(Part VI.—Proceedings in Prosecutions. XXIII. Of Trials before High Courts and Courts of Session.—Secs. 331-333.)

331. (1) At each session the said Court shall cause List of jurors to be made a list of the names of those who have and assessors attending. attended as jurors and assessors at such session.

(2) Such list shall be kept with the list of the jurors and assessors as revised under section 324.

- (3) A reference shall be made in the margin of the said revised list to each of the names which are mentioned in the list prepared under this section.
- 332. (1) Any person summoned to attend as a juror Penalty for or as an assessor who, without lawful excuse, fails to non-attendattend as required by the summons, or who, having ance of juror or assessor. attended, departs without having obtained the permission of the Court, or fails to attend after an adjournment of the Court, after being ordered to attend, shall be liable by order of the Court of Session to a fine not exceeding one hundred rupees.

(2) Such fine shall be levied by the District Magistrate by attachment and sale of any moveable property belonging to such juror or assessor within the local limits of the jurisdiction of the Court making

the order.

(3) For good cause shewn, the Court may remit

or reduce any fine so imposed.

(4) In default of recovery of the fine by attachment and sale, such juror or assessor may, by order of the Court of Session, be imprisoned in the civil jail for the term of fifteen days, unless such fine is paid before the end of the said term.

L.—Special Provisions for High Courts.

333. At any stage of any trial before a High Court Power of under this Code, before the return of the verdict, the Advocate General to Advocate General may, if he thinks fit, inform the stay prose-Court on behalf of Her Majesty that he will not fur-oution. ther prosecute the defendant upon the charge; and thereupon all proceedings on such charge against the defendant shall be stayed, and he shall be discharged

(Part VI.—Proceedings in Prosecutions. Chapter XXIII.—Of Trials before High Courts and Courts of Session.—Secs. 334-336. Chapter XXIV.—General Provisions as to Inquiries and Trials.—Sec. 337.)

of and from the same. But such discharge shall not amount to an acquittal unless the presiding Judge otherwise directs.

Time of holding sittings. 334. For the exercise of its original criminal jurisdiction, every High Court shall hold sittings on such days and at such convenient intervals as the Chief Justice of such Court from time to time appoints.

Place of holding sittings. 335. (1) The High Court shall hold its sittings at the place at which it now holds them, or at such other place (if any) as the Governor General in Council in the case of the High Court at Fort William, or the Local Government in the case of the other High Courts, may direct.

(2) But it may, from time to time, in the case of the High Court at Fort William with the consent of the Governor General in Council, and in all other cases with the consent of the Local Government, hold sittings at such other places within the local limits of its appellate jurisdiction as the High Court appoints.

(3) Such officer as the Chief Justice directs shall-give notice beforehand in the local official Gazette of all sittings intended to be held for the exercise of the original criminal jurisdiction of the High Court.

Place of trial of European British subjects.

Tonder of

pardon to

accomplice.

Notice of sittings.

336. The High Court may direct that all European British subjects and persons liable to be tried by it under section 214, who have been committed for trial by it within certain specified districts or during certain specified periods of the year, shall be tried at the ordinary place of sitting of the Court, or direct that they shall be tried at a particular place named.

CHAPTER XXIV.

GENERAL PROVISIONS AS TO INQUIRIES AND TRIALS.

337. (1) In the case of any offence triable exclusively by the Court of Session or High Court,

the

(Part VI.—Proceedings in Prosecutions. Chapter XXIV.—General Provisions as to Inquiries and Trials.—Secs. 338-339.)

 $_{
m the}$ District Magistrate, a Presidency Magistrate, any Magistrate of the first class inquiring into the offence, or, with the sanction of the District Magistrate, any other Magistrate, may, with the view of obtaining the evidence of any person supposed to have been directly or indirectly concerned in, or privy to, the offence under inquiry, tender a pardon to such person on condition of his making a full and true disclosure of the whole of the circumstances within his knowledge relative to such offence, and to every other person concerned, whether as principal or abettor, in the commission thereof.

- (2) Every person accepting a tender under this section shall be examined as a witness in the case.
- (3) Such person, if not on bail, shall be detained in custody until the termination of the trial by the Court of Session or High Court, as the case may be.
- (4) Every Magistrate, other than a Presidency Magistrate, who tenders a pardon under this section, shall record his reasons for so doing; and, when any Magistrate has made such tender and examined the person to whom it has been made, he shall not try the case himself, although the offence which the accused appears to have committed may be triable by such Magistrate.
- 338. At any time after commitment, but before Power to judgment is passed, the Court to which the commit-direct tender ment is made may, with the view of obtaining on the trial the evidence of any person supposed to have been directly or indirectly concerned in, or privy to, any such offence, tender, or order the committing Magistrate or the District Magistrate to tender, a pardon on the same condition to such person.
- 339. (1) Where a pardon has been tendered under Commitment section 337 or section 338, and any person who has of person to accepted such tender has, either by wilfully concealing has been

of pardon.

tendered.

anything

(Part VI.—Proceedings in Prosecutions.—Chapter XXIV.—General Provisions as to Inquiries and Trials.—Secs. 340-342.)

anything essential or by giving false evidence, not complied with the condition on which the tender was made, he may be tried for the offence in respect of which the pardon was so tendered, or for any other offence of which he appears to have been guilty in connection with the same matter.

- (2) The statement made by a person who has accepted a tender of pardon may be given in evidence against him when the pardon has been forfeited under this section.
- (3) No prosecution for the offence of giving false evidence in respect of such statement shall be entertained without the sanction of the High Court.

Right of accused to be defeuded.

Procedure where accused does not understand pro-

ceedings.

- 340. Every person accused before any Criminal Court may of right be defended by a pleader.
- 341. If the accused, though not insane, cannot be made to understand the proceedings, the Court may proceed with the inquiry or trial; and, in the case of a Court other than a High Court, if such inquiry results in a commitment, or if such trial results in a conviction, the proceedings shall be forwarded to the High Court with a report of the circumstances of the case, and the High Court shall pass thereon such order as it thinks fit.

Power to examine the accused.

- 342. (1) For the purpose of enabling the accused to explain any circumstances appearing in the evidence against him, the Court may, at any stage of any inquiry or trial, without previously warning the accused, put such questions to him as the Court considers necessary, and shall, for the purpose aforesaid, question him generally on the case after the witnesses for the prosecution have been examined and before he is called on for his defence.
- (2) The accused shall not render himself liable to punishment by refusing to answer such questions, or by giving false answers to them; but the

Court

(Part VI.—Proceedings in Prosecutions.—Chapter XXIV.—General Provisions as to Inquiries and Trials.—Secs. 343-345.)

Court and the jury (if any) may draw such inference

from such refusal or answers as it thinks just.

(3) The answers given by the accused may be taken into consideration in such inquiry or trial, and put in evidence for or against him in any other inquiry into, or trial for, any other offence which such answers may tend to show he has committed.

(4) No oath shall be administered to the accused.

343. Except as provided in sections 337 and 338, No influence no influence, by means of any promise or threat or induce disotherwise, shall be used to an accused person to induce closures. him to disclose or withhold any matter within his knowledge.

344. (1) If, from the absence of a witness, or any Power to other reasonable cause, it becomes necessary or adadjourn provisable to postpone the commencement of, or adjourn, ceedings. any inquiry or trial, the Court may, if it thinks fit, by order in writing, stating the reasons therefor, from time to time, postpone or adjourn the same on such terms as it thinks fit, for such time as it considers reasonable, and may by a warrant remand the accused if in custody:

Provided that no Magistrate shall remand an Remand. accused person to custody under this section for a term exceeding fifteen days at a time.

(2) Every order made under this section by a Court other than a High Court shall be in writing signed by the presiding Judge or Magistrate.

Explanation.—If sufficient evidence has been Reasonable obtained to raise a suspicion that the accused may remand. have committed an offence, and it appears likely that further evidence may be obtained by a remand, this is a reasonable cause for a remand.

345. (1) The offences punishable under the sec- Compound-XLV of 1860. tions of the Indian Penal Code described in the first ing offences. two columns of the table next following may be compounded

(Part VI.—Proceedings in Prosecutions. Chapter XXIV.—General Provisions as to Inquiries and Trials.—Sec. 345.)

compounded by the persons mentioned in the third column of that table:—

Offence.	Sections of Indiau Penal Code applicable.	Person by whom offence may be compounded.
Uttering words, etc., with deliberate intent to wound the religious feelings of any person.	298	The person whose religious feelings are intended to be wounded.
Causing burt	323, 334	The person to whom the burt is caused.
Wrongfully restraining or con-	341, 342	The person restrained or confined.
Assault or use of criminal force.	352, 355, 358	The person assaulted or to whom criminal force is used.
Unlawful compulsory labour .	374	The person compelled to labour.
Mischief, when the only loss or damage caused is loss or damage to a private person.	420, 427	The person to whom the loss or damage is caused.
Criminal trespass	447 }	The person in posses-
House-trespass	448) 490, 491, 492	trespassed upon. The person with whom the offender has con- tracted.
Adultery	497 }	The husband of the
Enticing or taking away or de- taining with a criminal intent a married womau.	498)	woman.
Defamation	5007	
Printing or engraving matter knowing it to be defamatory.	501	The person defamed.
Sale of printed or engraved sub- stance containing defamatory matter, knowing it to contain such matter.	502 <u>j</u>	
Insult intended to provoke a	504	The person insulted.
breach of the peace. Criminal intimidation, except when the offence is punishable with imprisonment for seven years.	506	The person intim

⁽²⁾ The offences of causing hurt and grievous hurt, punishable under section 324, section 325, section

(Part VI.—Proceedings in Prosecutions. Chapter XXIV.—General Provisions as to Inquiries and Trials.—Sec. 346.

section 335, section 337, or section 338 of the XLV of 1860. Indian Penal Code, may, with the permission of the Court before which any prosecution for such offence is pending, be compounded by the person to whom the hurt has been caused.

- (3) When any offence is compoundable under this section, the abetment of such offence or an attempt to commit such offence (when such attempt is itself an offence) may be compounded in like manner.
- (4) When the person who would otherwise be competent to compound an offence under this section is a minor, an idiot or a lunatic, any person competent to contract on his behalf may compound such offence.
- (5) When the accused has been committed for trial or when he has been convicted and an appeal is pending, no composition for the offence shall be allowed without the leave of the Court to which he is committed, or, as the case may be, before which the appeal is to be heard.
- (6) The composition of an offence under this section shall have the effect of an acquittal of the accused.
- (7) No offence shall be compounded except as provided by this section.
- 346. (1) If, in the course of an inquiry or a trial Procedure of before a Magistrate in any district outside the presi- Provincial dency-towns, the evidence appears to him to warrant in cases a presumption that the case is one which should be which he tried or committed for trial by some other Magistrate cannot disin such district, he shall stay proceedings and submit the case, with a brief report explaining its nature, to any Magistrate to whom he is subordinate or to such other Magistrate, having jurisdiction, as the District Magistrate directs.

(2) The Magistrate to whom the case is submitted

may,

o 2

(Part VI.-Proceedings in Prosecutions. Chapter XXIV.—General Provisions as to Inquiries and Trials. - Secs. 347-349.

may, if so empowered, either try the case himself, or refer it to any Magistrate subordinate to him having

jurisdiction, or commit the accused for trial.

347. (1) If in any inquiry before a Magistrate, or Procedure in any trial before a Magistrate before signing judgwhen, after ment, it appears to him at any stage of the proceedings that the case is one which ought to be tried by the Court of Session or High Court, and if he is empowered to commit for trial, he shall stop further proceedings and commit the accused under the provisions hereinbefore contained.

> (2) If such Magistrate is not empowered to commit for trial, he shall proceed under section 346.

348. Whoever, having been convicted of an offence punishable under Chapter XII or Chapter XVII of the Indian Penal Code with imprisonment for a term of three years or upwards, is again accused of any offence punishable under either of those Chapters with imprisonment for a term of three years or upwards, shall be committed to the Court of Session or High Court, as the case may be, unless the Magistrate before whom the proceedings are pending is of opinion that be can himself pass an adequate sentence if the accused is convicted:

Provided that, if the District Magistrate has been invested with powers under section 30, the case may be transferred to him instead of being committed to

the Court of Session. 349. (1) Whenever a Magistrate of the second or third class, having jurisdiction, is of opinion, after hearing the evidence for the prosecution and the accused, that the accused is guilty, and that he ought

to receive a punishment different in kind from, or more severe than, that which such Magistrate is empowered to inflict, or that he ought to be required to execute a bond under section 106, he may record

commencement of inquiry or trial, Magistrate finds case should be committed.

Trial of persons previously con-

against coin-

age, stamp-

law or property.

victed of offences

Procedure when Magis. trate cannot pass sentence sufficiently gevere.

(Part VI.—Proceedings in Prosecutions. Chapter XXIV. - General Provisions as to Inquiries and Trials.—Sec. 350.)

the opinion and submit his proceedings, and forward the accused, to the District Magistrate or Subdivia sional Magistrate to whom he is subordinate.

(2) The Magistrate to whom the proceedings are submitted may, if he thinks fit, examine the parties and recall and examine any witness who has already given evidence in the case, and may call for and take any further evidence, and shall pass such judgment, sentence or order in the case as he thinks fit, and as is according to law:

Provided that he shall not inflict a punishment more severe than he is empowered to inflict under sections 32 and 33.

350. (1) Whenever any Magistrate, after having Conviction heard and recorded the whole or any part of the evi- or commitdence in an inquiry or a trial, ceases to exercise jurisdiction therein, and is succeeded by another Magis-recorded by trate who has and who exercises such jurisdiction, the one Magistrate and Magistrate so succeeding may act on the evidence so partly by recorded by his predecessor, or partly recorded by his another. predecessor and partly recorded by himself; or he may re-summon the witnesses and recommence the inquiry or trial:

Provided as follows:-

(a) in any trial the accused may, when the second Magistrate commences his proceedings. demand that the witnesses or any of them be re-summoned and re-heard;

(b) the High Court or, in cases tried by Magistrates subordinate to the District Magistrate, the District Magistrate may, whether there be an appeal or not, set aside any conviction passed on evidence not wholly recorded by the Magistrate before whom the conviction was held, if such Court or District Magistrate is of opinion that the accused has been

materially

(Part VI.—Proceedings in Prosecutions Chapter XXIV.—General Provisions as to Inquiries and Trials.—Secs. 351-352. Chapter XXV.—Of the Mode of taking and recording Evidence in Inquiries and Trials.—Sec. 353.)

materially prejudiced thereby, and may order a new inquiry or trial.

(2) Nothing in this section applies to cases in which proceedings have been stayed under section 346.

Detention of offenders attending Court.

- 351. (1) Any person attending a Criminal Court, although not under arrest or upon a summons, may be detained by such Court for the purpose of inquiry into or trial of any offence of which such Court can take cognizance and which, from the evidence, may appear to have been committed, and may be proceeded against as though he had been arrested or summoned.
- (2) When the detention takes place in the course of an inquiry under Chapter XVIII or after a trial has been begun, the proceedings in respect of such person shall be commenced afresh, and the witnesses re-heard.

Courts to be open.

352. The place in which any Criminal Court is held for the purpose of inquiring into or trying any offence shall be deemed an open Court, to which the public generally may have access, so far as the same can conveniently contain them:

Provided that the presiding Judge or Magistrate may, if he thinks fit, order at any stage of any inquiry into, or trial of, any particular case that the public generally, or any particular person, shall not have access to, or be or remain in, the room or building used by the Court.

CHAPTER XXV.

OF THE MODE OF TAKING AND RECORDING EVIDENCE IN INQUIRIES AND TRIALS.

Evidence to be taken in 353. Except as otherwise expressly provided, all evidence

(Part VI.—Proceedings in Prosecutions. Chapter XXV.—Of the Mode of taking and recording Evidence in Inquiries and Trials.—Secs. 354. 356.)

evidence taken under Chapters XVIII, XX, XXI, presence of XXII and XXIII shall be taken in the presence of the accused, or, when his personal attendance is dispensed with, in presence of his pleader.

354. In inquiries and trials (other than summary Manner of retrials) under this Code by or before a Magistrate cording evidence outside (other than a Presidency Magistrate) or Sessions presidency Judge, the evidence of the witnesses shall be recorded towns. in the following manner.

355. (1) In summons-cases tried before a Magis-Record in trate other than a Presidency Magistrate, and in cases sammonsof the offences mentioned in sub-section (1) of section cases and in trials of cer-260, clauses (b) to (m), both inclusive, when tried by tain offences a Magistrate of the first or second class, and in all by first and proceedings under section 514 (if not in the course of Magistrates. a trial), the Magistrate shall make a memorandum of the substance of the evidence of each witness as the examination of the witness proceeds.

- (2) Such memorandum shall be written and signed by the Magistrate with his own hand, and shall form part of the record.
- (3) If the Magistrate is prevented from making a memorandum as above required, he shall record the reason of his inability to do so, and shall cause such memorandum to be made in writing from his dictation in open Court, and shall sign the same; and such memorandum shall form part of the record.
- 356. (1) In all other trials before Courts of Record in Session and Magistrates (other than Presidency other cases Magistrates) and in all inquiries under Chapters XII dency towns. and XVIII, the evidence of each witness shall be taken down in writing in the language of the Court. by the Magistrate or Sessions Judge, or in his presence and hearing and under his personal direction and superintendence,

(Part VI.—Proceedings in Prosecutions. Chapter XXV.—Of the Mode of taking and recording Evidence in Inquiries and Trials.—Sec. 357.)

superintendence, and shall be signed by the Magistrate or Sessions Judge.

Evidence given in English. (2) When the evidence of such witness is given in English, the Magistrate or Sessions Judge may take it down in that language with his own hand, and, unless the accused is familiar with English, or the language of the Court is English, an authenticated translation of such evidence in the language of the Court shall form part of the record.

Memorandum when evidence not taken down by the Magistrate or Judge himself.

- (3) In cases in which the evidence is not taken down in writing by the Magistrate or Sessions Judge, he shall, as the examination of each witness proceeds, make a memorandum of the substance of what such witness deposes; and such memorandum shall be written and signed by the Magistrate or Sessions Judge with his own hand, and shall form part of the record.
- (4) If the Magistrate or Sessions Judge is prevented from making a memorandum as above required, he shall record the reason of his inability to make it.

Language of record of evidence.

- 357. (1) The Local Government may direct that in any district or part of a district, or in proceedings before any Court of Session, or before any Magistrate or class of Magistrates, the evidence of each witness shall, in the cases referred to in section 356, be taken down by the Sessions Judge or Magistrate with his own hand and in his mother-tongue, unless he is prevented by any sufficient reason from taking down the evidence of any witness, in which case he shall record the reason of his inability to do so and shall cause the evidence to be taken down in writing from his dictation in open Court.
- (2) The evidence so taken down shall be signed by the Sessions Judge or Magistrate, and shall form part of the record:

Provided

(Part VI.-Proceedings in Prosecutions. Chapter XXV.—Of the Mode of taking and recording Evidence in Inquiries and Trials - Secs. 358-360.)

Provided that the Local Government may direct the Sessions Judge or Magistrate to take down the evidence in the English language, or in the language of the Court, although such language is not his mother-tongue.

358. In cases of the kind mentioned in section Option to 355, the Magistrate may, if he thinks fit, take down Magistrate the evidence of any witness in the manner provided in cases unin section 356, or, if within the local limits of the 355. jurisdiction of such Magistrate the Local Government has made the order referred to in section 357, in the manner provided in the same section.

359. (1) Evidence taken under section 356 or section 357 shall not ordinarily be taken down in the form of question and answer, but in the form of a narrative.

Mode of recording evidence under section 356 or section

(2) The Magistrate or Sessions Judge may, in his discretion, take down, or cause to be taken down, ahy particular question and answer.

360. (1) As the evidence of each witness taken Procedure in under section 356 or section 357 is completed, it shall regard to be read over to him in the presence of the accused, if such evidence in attendance, or of his pleader, if he appears by pleted. pleader, and shall, if necessary, be corrected.

- (2) If the witness denies the correctness of any part of the evidence when the same is read over to him, the Magistrate or Sessions Judge may, instead of correcting the evidence, make a memorandum thereon of the objection made to it by the witness, and shall add such remarks as he thinks necessary.
- (3) If the evidence is taken down in a language different from that in which it has been given, and the witness does not understand the language in which it is taken down, the evidence so taken down shall be

(Part VI.—Proceedings in Prosecutions. Chapter XXV.—Of the Mode of taking and recording Evidence in Inquiries and Trials.—Secs. 361-364.)

interpreted to him in the language in which it was given, or in a language which he understands.

Interpretation of evidence to accused or his pleader.

- 361. (1) Whenever any evidence is given in a language not understood by the accused, and he is present in person, it shall be interpreted to him in open Court in a language understood by him.
- (2) If he appears by pleader and the evidence is given in a language other than the language of the Court, and not understood by the pleader, it shall be interpreted to such pleader in that language.
- (3) When documents are put in for the purpose of formal proof, it shall be in the discretion of the Court to interpret as much thereof as appears necessary.

Record of evidence in Presidency Magistrates' Courts.

- 362. (1) In every case in which a Presidency Magistrate imposes a fine exceeding two hundred rupees, or imprisonment for a term exceeding six months, he shall either take down the evidence of the witnesses with his own hand, or cause it to be taken down in writing from his dictation in open Court. All evidence so taken down shall be signed by the Magistrate and shall form part of the record.
- (2) Evidence so taken down shall ordinarily be recorded in the form of a narrative, but the Magistrate may, in his discretion, take down, or cause to be taken down, any particular question or answer.
- (3) Sentences passed under section 35 on the same occasion shall, for the purposes of this section, be considered as one sentence.

Remarks respecting demeanour of witness. 363. When a Sessions Judge or Magistrate has recorded the evidence of a witness he shall also record such remarks (if any) as he thinks material respecting the demeanour of such witness whilst under examination.

Examination of accused

364. (1) Whenever the accused is examined by

(Part VI—Proceedings in Prosecutions. Chapter XXV.—Of the Mode of taking and recording Evidence in Inquiries and Trials.—Sec. 364.)

any Magistrate, or by any Court other than a High how recorded. Court established by Royal Charter or the Chief Court of the Punjab, the whole of such examination, including every question put to him and every answer given by him, shall be recorded in full, in the language in which he is examined, or, if that is not practicable, in the language of the Court or in English: and such record shall be shown or read to him, or, if he does not understand the language in which it is written, shall be interpreted to him in a language which he understands, and he shall be at liberty to explain or add to his answers.

- (2) When the whole is made conformable to what he declares is the truth, the record shall be signed by the accused and the Magistrate or Judge of such Court, and such Magistrate or Judge shall certify under his own hand that the examination was taken in his presence and hearing, and that the record contains a full and true account of the statement made by the accused.
- (3) In cases in which the examination of the accused is not recorded by the Magistrate or Judge himself, he shall be bound, unless he is a Presidency Magistrate, as the examination proceeds, to make a memorandum thereof in the language of the Court, or in English, if he is sufficiently acquainted with the latter language; and such memorandum shall be written and signed by the Magistrate or Judge with his own hand, and shall be annexed to the record. If the Magistrate or Judge is unable to make a memorandum as above required, he shall record the reason of such inability.
- (4) Nothing in this section shall be deemed to apply to the examination of an accused person under section 263.

365. Every

(Part VI.—Proceedings in Prosecutions. Chapter XXV.—Of the Mode of taking and recording Evidence in Inquiries and Trials.—Sec. 365. Chapter XXVI.—Of the Judgment.—Sec. 366.)

Record of evidence in High Court.

365. Every High Court established by Royal Charter and the Chief Court of the Punjab may, from time to time, by general rule, prescribe the manner in which evidence shall be taken down in cases coming before the Court, and the Judges of such Court shall take down the evidence or the substance thereof in accordance with the rule (if any) so prescribed.

CHAPTER XXVI.

OF THE JUDGMENT.

Mode of delivering judgment.

- 366. (1) The judgment in every trial in any Criminal Court of original jurisdiction shall be pronounced, or the substance of such judgment shall be explained,—
 - (a) in open Court either immediately after the termination of the trial or at some subsequent time of which notice shall be given to the parties or their pleaders, and
 - (b) in the language of the Court, or in some other language which the accused or his pleader understands:

Provided that the whole judgment shall be read out by the presiding Judge, if he is requested so to do either by the prosecution or the defence.

(2) The accused shall, if in custody, he brought up, or, if not in custody, he required by the Court to attend, to hear judgment delivered, except where his personal attendance during the trial has been dispensed with and the sentence is one of fine only or he is acquitted, in either of which cases it may be delivered in the presence of his pleader.

(3) No

(Part VI.—Proceedings in Prosecutions. ChapterXXVI.—Of the Judgment.—Sec. 367.)

- (3) No judgment delivered by any Criminal Court shall be deemed to be invalid by reason only of the absence of any party or his pleader on the day or from the place notified for the delivery thereof, or of any omission to serve, or defect in serving, on the parties or their pleaders, or any of them, the notice of such day and place.
- (4) Nothing in this section shall be construed to limit in any way the extent of the provisions of section 537.
- 367. (1) Every such judgment shall, except as Language of otherwise expressly provided by this Code, be written judgment. Contents of by the presiding officer of the Court in the language judgment. of the Court, or in English; and shall contain the point or points for determination, the decision thereon and the reasons for the decision; and shall be dated and signed by the presiding officer in open Court at the time of pronouncing it.

- (2) It shall specify the offence (if any) of which. XLV of 1860. and the section of the Indian Penal Code or other law under which, the accused is convicted, and the punishment to which he is sentenced.
- (3) When the conviction is under the Indian Judgment in XLV of 1860. Penal Code, and it is doubtful under which of two alternative. sections, or under which of two parts of the same section, of that Code the offence falls, the Court shall distinctly express the same, and pass judgment in the alternative.

(4) If it be a judgment of acquittal, it shall state the offence of which the accused is acquitted and direct that he be set at liberty.

(5) If the accused is convicted of an offence punishable with death, and the Court sentences him to any punishment other than death, the Court shall in its judgment state the reason why sentence of death was not passed:

Provided

(Part VI.—Proceedings in Prosecutions. Chapter XXVI.—Of the Judgment.—Secs. 368-371.)

Provided that, in trials by jury, the Court need not write a judgment, but the Court of Session shall record the heads of the charge to the jury.

Sentence of death.

368. (1) When any person is sentenced to death, the sentence shall direct that he be hanged by the neck till he is dead.

Sentence of transportation.

- Court not to alter judgment,
- (2) No sentence of transportation shall specify the place to which the person sentenced is to be transported.
- 369. No Court, other than a High Court, when it has signed its judgment, shall alter or review the same, except as provided in sections 395 and 484 or to correct a clerical error.

Presidency Magistrate's judgment. 370. Instead of recording a judgment in manner hereinbefore provided, a Presidency Magistrate shall record the following particulars:—

(a) the serial number of the case;

(b) the date of the commission of the offence;

(c) the name of the complainant (if any);

(i) the name of the accused person, and (except in the case of an European British subject) his parentage and residence;

(e) the offence complained of or proved;

(f) the plea of the accused and his examination (if any);

(g) the final order;

(h) the date of such order; and

(i) in all cases in which the Magistrate inflicts imprisonment, or fine exceeding two hundred rupees, or both, a brief statement of the reasons for the conviction.

Copy of judgment, etc., to be given to accused on application.

371. (1) On the application of the accused a copy of the judgment, or, when he so desires, a translation in his own language, if practicable, or in the language of the Court, shall be given to him without delay. Such copy shall, in any case other than a summonscase, be given free of cost.

(٤) In

- (Part VI.—Proceedings in Prosecutions. Chapter XXVI.-Of the Judgment.-Secs. 372-373. Chapter XXVII.—Of the Submission of Sentences for Confirmation.—Secs. 374-375.)
- (2) In trials by jury in a Court of Session, a copy of the heads of the charge to the jury shall, on the application of the accused, be given to him without delay and free of cost.
- (3) When the accused is sentenced to death by a Case of person Sessions Judge, such Judge shall further inform him sentenced to death. of the period within which, if he wishes to appeal, his appeal should be preferred.

372. The original judgment shall be filed with the Judgment record of proceedings, and, where the original is be transrecorded in a different language from that of the lated. Court, and the accused so requires, a translation thereof into the language of the Court shall be added to such record.

373. In cases tried by the Court of Session, the Court shall forward a copy of its finding and sentence (if any) to the District Magistrate within the local finding and limits of whose jurisdiction the trial was held.

Court of send copy of District Magistrate.

CHAPTER XXVII.

OF THE SUBMISSION OF SENTENCES FOR CONFIRMATION.

374. When the Court of Session passes sentence Sentence of of death, the proceedings shall be submitted to the submitted by High Court and the sentence shall not be executed Court of unless it is confirmed by the High Court.

375. (1) If when such proceedings are submitted Power to the High Court thinks that a further inquiry should direct further inquiry to be be made into, or additional evidence taken upon, any made or point bearing upon the guilt or innocence of the convicted person, it may make such inquiry or take such be taken. evidence itself, or direct it to be made or taken by the Court of Session.

(2) Such

- (Part. VI.—Proceedings in Prosecutions. Chapter XXVII.—Of the Submission of Sentences for Confirmation.—Secs. 376-378.)
- (2) Such inquiry shall not be made nor shall such evidence be taken in the presence of jurors or assessors, and, unless the High Court otherwise directs, the presence of the convicted person may be dispensed with when the same is made or taken.
- (3) When the inquiry and the evidence (if any) are not made and taken by the High Court, the result of such inquiry and the evidence shall be certified to such Court.

Power of High Court to confirm annul conviction.

- 376. In any case submitted under section 374, whether tried with the aid of assessors or by jury, the sentence or High Court-
 - (a) may confirm the sentence, or pass any other sentence warranted by law, or
 - (b) may annul the conviction, and convict the accused of any offence of which the Sessions Court might have convicted him, or order a new trial on the same or an amended charge, or
 - (c) may acquit the accused person:

Provided that no order of confirmation shall be made under this section until the period allowed for preferring an appeal has expired, or, if an appeal is presented within such period, until such appeal is disposed of.

Confirmation or new sentence to be signed by two Judges.

377. In every case so submitted, the confirmation of the sentence, or any new sentence or order passed by the High Court, shall, when such Court consists of two or more Judges, be made, passed and signed by at least two of them.

Procedure in difference of opinion.

378. When any such case is heard before a Bench of Judges and such Judges are equally divided in opinion, the case, with their opinions thereon, shall be laid before another Judge, and such Judge, after such

(Part VI.—Proceedings in Prosecutions. Chapter XXVII.—Of the Submission of Sentences for Confirmation.—Secs. 379-380. Chapter XXVIII. -Of Execution.—Secs. 381-382.)

such hearing as he thinks fit, shall deliver his opinion, and the judgment or order shall follow such opinion.

379. In cases submitted by the Court of Session to Procedure in the High Court for the confirmation of a sentence of death, the proper officer of the High Court shall, with- High Court out delay, after the order of confirmation or other order tion. has been made by the High Court, send a copy of the order, under the seal of the High Court and attested with his official signature, to the Court of Session.

380. Where proceedings are submitted to a Magis-Procedure in trate of the first class or a Subdivisional Magistrate as cases submitted by provided by section 562, such Magistrate may there- Magistrate upon pass such sentence or make such order as he powered to might have passed or made if the case had originally act under been heard by him, and, if he thinks further inquiry section 562. or additional evidence on any point to be necessary, he may make such inquiry or take such evidence himself or direct such enquiry or evidence to be made or taken.

CHAPTER XXVIII.

OF EXECUTION.

381. When a sentence of death passed by a Court Execution of of Session is submitted to the High Court for confirm- order passed ation, such Court of Session shall, on receiving the 376. order of confirmation or other order of the High Court thereon, cause such order to be carried into effect by issuing a warrant or taking such other steps as may be necessary.

382. If a woman sentenced to death is found to be Postponement pregnant, the High Court shall order the execution of sentence on the sentence to be postponed, and may, if it thinks pregnant fit, commute the sentence to transportation for life.

383. Where

(Part VI.—Proceedings in Prosecutions. Chapter XXVIII.—Of Execution.—Secs. 383-388.)

Execution of sentences of transportation or imprisonment in other cases. 383. Where the accused is sentenced to transportation or imprisonment in cases other than those provided for by section 381, the Court passing the sentence shall forthwith forward a warrant to the jail in which he is, or is to be, confined, and, unless the accused is already confined in such jail, shall forward him to such jail, with the warrant.

Direction of warrant for execution.

384. Every warrant for the execution of a sentence of imprisonment shall be directed to the officer in charge of the jail or other place in which the prisoner is, or is to be, confined.

Warrant with whom to be lodged.
Warrant for levy of fine

- 385. When the prisoner is to be confined in a jail, the warrant shall be lodged with the jailor.
- 386. Whenever an offender is sentenced to pay a fine, the Court passing the sentence may, in its discretion, issue a warrant for the levy of the amount by distress and sale of any moveable property belonging to the offender, although the sentence directs that, in default of payment of the fine, the offender shall be imprisoned.

Effect of such warrant.

387. Such warrant may be executed within the local limits of the jurisdiction of such Court, and it shall authorise the distress and sale of any such property without such limits, when endorsed by the District Magistrate or Chief Presidency Magistrate within the local limits of whose jurisdiction such property is found.

Suspension of execution of sentence of imprisonment. 388. (1) When an offender has been sentenced to fine only and to imprisonment in default of payment of the fine, and the Court issues a warrant under section 386, it may suspend the execution of the sentence of imprisonment and may release the offender on his executing a bond, with or without sureties, as the Court thinks fit, conditioned for his appearance before such Court on the day appointed for the return to such warrant, such day not being more than fifteen days from the time of executing the bond; and

(Part VI.—Proceedings in Prosecutions. Chapter XXVIII.—Of Execution.—Secs. 389-391.)

in the event of the fine not having been realized the Court may direct the sentence of imprisonment to be carried into execution at once.

- (2) In any case in which an order for the payment of money has been made, on non-recovery of which imprisonment may be awarded, and the money is not paid forthwith, the Court may require the person ordered to make such payment to enter into a bond as prescribed in sub-section (1), and in default of his so doing may at once pass sentence of imprisonment as if the money had not been recovered.
- 389. Every warrant for the execution of any sen- Who may tence may be issued either by the Judge or Magistrate issue warwho passed the sentence, or by his successor in office.

390. When the accused is sentenced to whipping Execution of only, the sentence shall be executed at such place and time as the Court may direct.

whipping

391. (1) When the accused is sentenced to whip- Execution of ping in addition to imprisonment in a case which is sentence of subject to appeal, the whipping shall not be inflicted addition to until fifteen days from the date of the sentence, or, if imprisonan appeal is made within that time, until the sentence is confirmed by the Appellate Court; but the whipping shall be inflicted as soon as practicable after the expiry of the fifteen days, or, in case of an appeal, as soon as practicable after the receipt of the order of the Appellate Court confirming the sentence.

- (2) The whipping shall be inflicted in the presence of the officer in charge of the jail, unless the Judge or Magistrate orders it to be inflicted in his own pre-
- (3) No accused person shall be sentenced to whipping in addition to imprisonment when the term of imprisonment to which he is sentenced is less than three months.

392. (1) In

(Part VI.—Proceedings in Prosecutions. Chapter XXVIII.—Of Execution.—Secs. 392-395.)

Mode of inflicting punishment.

392. (1) In the case of a person of or over sixteen years of age whipping shall be inflicted with a light ratan not less than half an inch in diameter, in such mode, and on such part of the person, as the Local Government directs; and, in the case of a person under sixteen years of age, it shall be inflicted in such mode, and on such part of the person, and with such instrument, as the Local Government directs.

Limit of number of stripes.

Not to be executed by instalments.

Exemptions.

- (2) In no case shall such punishment exceed thirty stripes.
- 393. No sentence of whipping shall be executed by instalments: and none of the following persons shall be punishable with whipping (namely):—

(a) females;

- (b) males sentenced to death or to transportation, or to penal servitude, or to imprisonment for more than five years;
- (c) males whom the Court considers to be more than forty-five years of age.

Whipping not to be inflicted if offender not in fit state of health. 394. (1) The punishment of whipping shall not be inflicted unless a medical officer, if present, certifies, or, if there is not a medical officer present, unless it appears to the Magistrate or officer present, that the offender is in a fit state of health to undergo such punishment.

Stay of execution.

(2) If, during the execution of a sentence of whipping, a medical officer certifies, or it appears to the Magistrate or officer present, that the offender is not in a fit state of health to undergo the remainder of the sentence, the whipping shall be finally stopped.

Procedure if punishment cannot be inflicted under section 394.

395. (1) In any case in which, under section 394, a sentence of whipping is, wholly or partially, prevented from being executed, the offender shall be kept in custody till the Court which passed the sentence can revise it; and the said Court may, at its discretion, either remit such sentence, or sentence the

(Part VI.—Proceedings in Prosecutions. Chapter XXVIII.—Of Execution.—Sec. 396)

offender in lieu of whipping, or in lieu of so much of the sentence of whipping as was not executed, to imprisonment for any term not exceeding twelve months, which may be in addition to any other punishment to which he may have been sentenced for the same offence.

- (2) Nothing in this section shall be deemed to authorise any Court to inflict imprisonment for a term exceeding that to which the accused is liable by law, or that which the said Court is competent to inflict.
- 396. (1) When sentence is passed under this Execution Code on an escaped convict, such sentence, if of death, of sentences fine or whipping, shall, subject to the provisions here-convicts. inbefore contained, take effect immediately, and, if of imprisonment, penal servitude or transportation, shall take effect according to the following rules, that is to say:--

- (2) If the new sentence is severer in its kind than the sentence which such convict was undergoing when he escaped, the new sentence shall take effect immediately.
- (3) When the new sentence is not severer in its kind than the sentence the convict was undergoing when he escaped, the new sentence shall take effect after he has suffered imprisonment, penal servitude or transportation, as the case may be, for a further period equal to that which, at the time of his escape, remained unexpired of his former sentence.

Explanation.—For the purposes of this section—

- (a) a sentence of transportation or penal servitude shall be deemed severer than a sentence of imprisonment;
- (b) a sentence of imprisonment with solitary confinement shall be deemed severer than a sentence of the same description of imprisonment without solitary confinement; and

(c) a

(Part VI.--Proceedings in Prosecutions. - Chapter XXVIII. - Of Execution. - Secs. 397-399,)

(c) a sentence of rigorous imprisonment shall be deemed severer than a sentence of simple imprisonment with or without solitary confinement.

Sentence on offender al. ready sen-

397. When a person already undergoing a sentence of imprisonment, penal servitude or transportatenced for antion is sentenced to imprisonment, penal servitude or transportation, such imprisonment, penal servitude or transportation shall commence at the expiration of the imprisonment, penal servitude or transportation to which he has been previously sentenced:

> Provided that, if he is undergoing a sentence of imprisonment, and the sentence on such subsequent conviction is one of transportation, the Court may, in its discretion, direct that the latter sentence shall commence immediately, or at the expiration of the imprisonment to which he has been previously sentenced.

Saving as to sections 396 and 397.

- 398. (1) Nothing in section 396 or section 397 shall be held to excuse any person from any part of the punishment to which he is liable upon his former or subsequent conviction.
- (2) When an award of imprisonment in default of payment of a fine is annexed to a substantive sentence of imprisonment, or to a sentence of transportation or penal servitude for an offence punishable with imprisonment, and the person undergoing the sentence is after its execution to undergo a further substantive sentence, or further substantive sentences, of imprisonment, transportation or penal servitude, effect shall not be given to the award of imprisonment in default of payment of the fine until the person has undergone the further sentence or sentences.

Confinement of youthful offenders in reformatories.

399. (1) When any person under the age of fifteen years is sentenced by any Criminal Court to imprisonment for any offence, the Court may direct that such person, instead of being imprisoned in a criminal

jail,

(Part VI.—Proceedings in Prosecutions. Chapter XXVIII. Of Execution.—Sec. 400. XXIX.—Of Suspensions, Remissions and Commutations of Sentences.—Sec. 401.)

jail, shall be confined in any reformatory established by the Local Government as a fit place for confinement, in which there are means of suitable discipline and of training in some branch of useful industry or which is kept by a person willing to obey such rules as the Local Government prescribes with regard to the discipline and training of persons confined therein.

- (2) All persons confined under this section shall be subject to the rules so prescribed.
- (3) This section shall not apply to any place in VIII of 1897. which the Reformatory Schools Act, 1897, is for the time being in force.
 - 400. When a sentence has been fully executed, Return of the officer executing it shall return the warrant to the warrant on execution of Court from which it issued, with an endorsement sentence. under his hand certifying the manner in which the sentence has been executed.

CHAPTER XXIX.

OF Suspensions, Remissions and Commutations of SENTENCES.

401. (1) When any person has been sentenced to Power to punishment for an offence, the Governor General in suspend or Council or the Local Government may at any time, sentences, without conditions or upon any conditions which the person sentenced accepts, suspend the execution of his sentence or remit the whole or any part of the punishment to which he has been sentenced.

(2) Whenever an application is made to the Governor General in Council or the Local Government for the suspension or remission of a sentence, the Governor General in Council or the Local Gov-

ernment,

(Part VI.—Proceedings in Prosecutions. Chapter XXIX.—Of Suspensions, Remissions and Commutations of Sentences.—Sec. 402.)

ernment, as the case may be, may require the presiding Judge of the Court before or by which the conviction was had or confirmed to state his opinion as to whether the application should be granted or refused, together with his reasons for such opinion.

- (3) If any condition on which a sentence has been suspended or remitted, is, in the opinion of the Governor General in Council or of the Local Government, as the case may be, not fulfilled, the Governor General in Council or the Local Government may cancel the suspension or remission, and thereupon the person in whose favour the sentence has been suspended or remitted, may, if at large, be arrested by any police-officer without warrant and remanded to undergo the unexpired portion of the sentence.
- (4) The condition on which a sentence is suspended or remitted under this section may be one to be fulfilled by the person in whose favour the sentence is suspended or remitted, or one independent of his will.
- (5) Nothing herein contained shall be deemed to interfere with the right of Her Majesty to grant pardons, reprieves, respites or remissions of punishment.
- (6) The Governor General in Council and the Local Government may, by general rules or special orders, give directions as to the suspension of sentences and the conditions on which petitions should be presented and dealt with.

Power to commute punishment.

402. The Governor General in Council or the Local Government may, without the consent of the person sentenced, commute any one of the following sentences for any other mentioned after it:—

death, transportation, penal servitude, rigorous imprisonment for a term not exceeding that to which he might have been sentenced, simple imprisonment for a like term, fine.

CHAPTER XXX.

(Part VI.—Proceedings in Prosecutions. Chapter XXX.—Of previous Acquittals or Convictions.— Sec. 403.)

CHAPTER XXX.

OF PREVIOUS ACQUITTALS OR CONVICTIONS.

403. (1) A person who has once been tried by a Person once Court of competent jurisdiction for an offence and convicted or convicted or acquitted of such offence shall, while such to be tried conviction or acquittal remains in force, not be liable for same to be tried again for the same offence, nor on the same facts for any other offence for which a different charge from the one made against him might have been made under section 236, or for which he might have been convicted under section 237.

- (2) A person acquitted or convicted of any offence may be afterwards tried for any distinct offence for which a separate charge might have been made against him on the former trial under section 235, sub-section (1).
- (3) A person convicted of any offence constituted by any act causing consequences which, together with such act, constituted a different offence from that of which he was convicted, may be afterwards tried for such last-mentioned offence, if the consequences had not happened, or were not known to the Court to have happened, at the time when he was convicted.
- (4) A person acquitted or convicted of any offence constituted by any acts may, notwithstanding such acquittal or conviction, be subsequently charged with, and tried for, any other offence constituted by the same acts which he may have committed if the Court by which he was first tried was not competent to try the offence with which he is subsequently charged.
- (5) Nothing in this section shall affect the provisions of section 26 of the General Clauses Act, 1897. or of section 188 of this Code.

X of 1897.

Explanation.

(Part VI.—Proceedings in Prosecutions. Chapter XXX.—Of previous Acquittals or Convictions.—Sec. 403.)

Explanation.—The dismissal of a complaint, the stopping of proceedings under section 249, the discharge of the accused or any entry made upon a charge under section 273, is not an acquittal for the purposes of this section.

Illustrations.

(a) A is tried upon a charge of theft as a servant and acquitted. He cannot afterwards, while the acquittal remains in force, be charged with theft as a servant, or, upon the same facts, with theft simply, or with criminal breach of trust.

(b) A is tried upon a charge of murder and acquitted. There is no charge of robbery; but it appears from the facts that A committed robbery at the time when the murder was committed; he may afterwards be charged with, and tried for, robbery.

- (c) A is tried for causing grievous hurt and convicted. The person injured afterwards dies. A may be tried again for culpable homicide.
- (d) A is charged before the Court of Session and convicted of the culpable homicide of B. A may not afterwards be tried on the same facts for the murder of B.
- (e) A is charged by a Magistrate of the first class with, and convicted by him of, voluntarily causing hurt to B. A may not afterwards be tried for voluntarily causing grievous hurt to B on the same facts, unless the case comes within paragraph 3 of the section.
- (f) A is charged by a Magistrate of the second class with, and convicted by him of, theft of property from the person of B. A may be subsequently charged with, and tried for, robbery on the same facts.
- (9) A, B and C are charged by a Magistrate of the first class with, and convicted by him of, robbing D. A, B and C may afterwards be charged with, and tried for, dacoity on the same facts.

PART VII.

(Part VII.—Of Appeal, Reference and Revision. Chapter XXXI.—Of Appeals.—Secs. 404-407.)

PART VII.

OF APPEAL, REFERENCE AND REVISION.

CHAPTER XXXI.

OF APPEALS.

404. No appeal shall lie from any judgment or Unless order of a Criminal Court except as provided for by otherwise this Code or by any other law for the time being in provided, force.

- 405. Any person whose application under section Appeal from 89 for the delivery of property or the proceeds of the order rejectsale thereof has been rejected by any Court, may ap- tion for peal to the Court to which appeals ordinarily lie restoration of from the sentences of the former Court,
- 406. Any person ordered by a Magistrate other Appeal from than the District Magistrate or a Presidency Magis- order trate, to give security for good behaviour under sec- security for tion 118 may appeal to the District Magistrate.
- 407. (1) Any person convicted on a trial held Appeal from by any Magistrate of the second or third class, or sentence of Magistrate of any person sentenced under section 349 by a Sub- the second or divisional Magistrate of the second class, may appeal third class. to the District Magistrate.
- (2) The District Magistrate may direct that any Transfer of appeal under this section, or any class of such appeals to appeals, shall be heard by any Magistrate of the Magistrate. first class subordinate to him and empowered by the Local Government to hear such appeals, and thereupon such appeal or class of appeals may be presented to such subordinate Magistrate, or, if already presented to the District Magistrate, may be trans-

ferred to such subordinate Magistrate. The District Magistrate may withdraw from such Magistrate any appeal or class of appeals so presented or transferred.

property. good beha iour.

408. Any

(Part VII.—Of Appeal, Reference and Revision. Chapter XXXI.—Of Appeals.—Secs. 408-412.)

Appeal from sentence of Assistant Sessions Judge or Magistrate of

408. Any person convicted on a trial held by an Assistant Sessions Judge, a District Magistrate or other Magistrate of the first class, or any person sentenced under section 349 by a Magistrate of the first the first class, class, may appeal to the Court of Session:

Provided as follows:—

- (a) any European British subject so convicted may, at his option, appeal either to the High Court or the Court of Session;
- (b) when in any case an Assistant Sessions Judge or a Magistrate specially empowered under section 30 passes any sentence of imprisonment for a term exceeding four years, or any sentence of transportation, the appeal shall lie to the High Court;
- (c) when any person is convicted by a Magistrate of an offence under section 124A of the Indian Penal Code, the appeal shall lie XLV of 1860. to the High Court.

Appeals to Court of Session how heard.

Appeal from sentence of Court of Session.

Appeal from sentence of Presidency Magistrate.

409. An appeal to the Court of Session or Sessions Judge shall be heard by the Sessions Judge or by an Additional Sessions Judge.

410. Any person convicted on a trial held by a Sessions Judge, or an Additional Sessions Judge, may appeal to the High Court.

411. Any person convicted on a trial held by a Presidency Magistrate may appeal to the High Court, if the Magistrate has sentenced him to imprisonment for a term exceeding six months or to fine exceeding two hundred rupees.

No appeal in certain cases when accused pleads guilty.

412. Notwithstanding anything hereinbefore contained, where an accused person has pleaded guilty and has been convicted by a Court of Session or any Presidency Magistrate or Magistrate of the

first

(Part VII.-Of Appeal, Reference and Revision. Chapter XXXI.—Of Appeals.—Secs. 413-416.)

first class on such plea, there shall be no appeal except as to the extent or legality of the sentence.

anything hereinbefore No appeal in 413. Notwithstanding contained, there shall be no appeal by a convicted petty cases. person in cases in which a Court of Session or the District Magistrate or other Magistrate of the first class passes a sentence of imprisonment not exceeding one month only, or of fine not exceeding fifty rupees only, or of whipping only.

Explanation.—There is no appeal from a sentence of imprisonment passed by such Court or Magistrate in default of payment of fine when no substantive sentence of imprisonment has also been passed.

414. Notwithstanding anything hereinbefore No appeal contained, there shall be no appeal by a convicted from certain summary person in any case tried summarily in which a Magis- convictions. trate empowered to act under section 260 passes a sentence of imprisonment not exceeding three months only, or of fine not exceeding two hundred rupees only, or of whipping only.

415. An appeal may be brought against any Proviso to sentence referred to in section 413 or section 414 by which any two or more of the punishments therein mentioned are combined, but no sentence which would not otherwise be liable to appeal, shall be appealable merely on the ground that the person convicted is ordered to find security to keep the peace.

Explanation.—A sentence of imprisonment in default of payment of fine is not a sentence by which two or more punishments are combined within the meaning of this section.

416. Nothing in sections 413 and 414 applies to saving of appeals from sentences passed under Chapter XXXIII sentences on European on European British subjects.

British sub-

417. The jects.

(Part VII.—Of Appeal, Reference and Revision. Chapter XXXI.—Of Appeals.—Secs. 417-421.)

Appeal on behalf of Government in case of acquittal. 417. The Local Government may direct the Public Prosecutor to present an appeal to the High Court from an original or appellate order of acquittal passed by any Court other than a High Court.

Appeal on what matters admissible.

418. An appeal may lie on a matter of fact as well as a matter of law, except where the trial was by jury, in which case the appeal shall lie on a matter of law only.

Explanation.—The alleged severity of a sentence shall, for the purposes of this section, be deemed to be a matter of law.

Petition of appeal.

419. Every appeal shall be made in the form of a petition in writing presented by the appellant or his pleader, and every such petition shall (unless the Court to which it is presented otherwise directs) be accompanied by a copy of the judgment or order appealed against, and, in cases tried by a jury, a copy of the heads of the charge recorded under section 367.

Procedure when appellant in jail. 420. If the appellant is in jail, he may present his petition of appeal and the copies accompanying the same to the officer in charge of the jail, who shall thereupon forward such petition and copies to the proper Appellate Court.

Summary dismissal of appeal.

421. (1) On receiving the petition and copy under section 419 or section 420, the Appellate Court shall peruse the same, and, if it considers that there is no sufficient ground for interfering, it may dismiss the appeal summarily:

Provided that no appeal presented under section 419 shall be dismissed unless the appellant or his pleader has bad a reasonable opportunity of being heard in support of the same.

(2) Before dismissing an appeal under this section, the Court may call for the record of the case, but shall rot be bound to do so.

422. If

(Part VII.—Of Appeal, Reference and Revision. Chapter XXXI.—Of Appeals.—Secs. 422-423)

422. If the Appellate Court does not dismiss the Notice of appeal summarily, it shall cause notice to be given to the appellant or his pleader, and to such officer as the Local Government may appoint in this behalf, of the time and place at which such appeal will be heard, and shall, on the application of such officer, furnish him with a copy of the grounds of appeal;

and, in cases of appeals under section 417, the Appellate Court shall cause a like notice to be given to the accused.

423. (1) The Appellate Court shall then send for Powers of the record of the case, if such record is not already Appellate Court in disin Court. After perusing such record, and hearing posing of the appellant or his pleader, if he appears, and the appeal. Public Prosecutor, if he appears, and, in case of an appeal under section 417, the accused, if he appears, the Court may, if it considers that there is no sufficient ground for interfering, dismiss the appeal, or may-

- (a) in an appeal from an order of acquittal, reverse such order and direct that further inquiry be made, or that the accused be retried or committed for trial, as the case may be, or find him guilty and pass sentence on him according to law;
- (b) in an appeal from a conviction, (1) reverse the finding and sentence, and acquit or discharge the accused, or order him to be retried by a Court of competent jurisdiction subordinate to such Appellate Court or committed for trial, or (2) alter the finding, maintaining the sentence, or, with or without altering the finding, reduce the sentence, or, (3) with or without such reduction and with or without altering the finding, alter the nature of the sentence but, subject to the

provisions

(Part VII.—Of Appeal, Reference and Revision. Chapter XXXI.—Of Appeals.—Secs. 424-426.)

provisions of section 106, sub-section (3), not so as to enhance the same;

- (c) in an appeal from any other order, alter or reverse such order;
- (d) make any amendment or any consequential or incidental order that may be just or proper.
- (2) Nothing herein contained shall authorize the Court to alter or reverse the verdict of a jury, unless it is of opinion that such verdict is erroneous owing to a misdirection by the Judge, or to a misunderstanding on the part of the jury of the law as laid down by him.

Judgments of subordinate Appellate Courts. 424. The rules contained in Chapter XXVI as to the judgment of a Criminal Court of original jurisdiction shall apply, so far as may be practicable, to the judgment of any Appellate Court other than a High Court:

Provided that, unless the Appellate Court otherwise directs, the accused shall not be brought up, or required to attend, to hear judgment delivered.

Order by High Court on appeal to be certified to lower Court.

- 425. (1) Whenever a case is decided on appeal by the High Court under this Chapter, it shall certify its judgment or order to the Court by which the finding, sentence or order appealed against was recorded or passed. If the finding, sentence or order was recorded or passed by a Magistrate other than the District Magistrate, the certificate shall be sent through the District Magistrate.
- (2) The Court to which the High Court certifies its judgment or order shall thereupon make such orders as are conformable to the judgment or order of the High Court; and, if necessary, the record shall be amended in accordance therewith.

Suspension of sentence pending appeal.

426. (1) Pending any appeal by a convicted person, the Appellate Court may, for reasons to be recorded

(Part VIII. - Of Appeal, Reference and Revision. Chapter XXXI.—Of Appeals.—Secs. 427-428.)

recorded by it in writing, order that the execution of Release of the sentence or order appealed against be suspended bail. and, also, if he is in confinement, that he be released on bail or on his own bond.

- (2) The power conferred by this section on an Appellate Court may be exercised also by the High Court in the case of any appeal by a convicted person to a Court subordinate thereto.
- (3) When the appellant is ultimately sentenced to imprisonment, penal servitude or transportation, the time during which he is so released shall be excluded in computing the term for which he is so sentenced.
- 427. When an appeal is presented under section Arrest of 417, the High Court may issue a warrant directing accused in that the accused he arrested and brought before it as that the accused be arrested and brought before it or acquittal. any subordinate Court, and the Court before which he is brought may commit him to prison pending the disposal of the appeal, or admit him to bail.

428. (1) In dealing with any appeal under this Appellate Chapter, the Appellate Court, if it thinks additional take further evidence to be necessary, shall record its reasons, and evidence or may either take such evidence itself, or direct it to be taken by a Magistrate, or, when the Appellate Court is a High Court, by a Court of Session or a Magistrate.

- (2) When the additional evidence is taken by the Court of Session or the Magistrate, it or he shall certify such evidence to the Appellate Court, and such Court shall thereupon proceed to dispose of the appeal.
- (3) Unless the Appellate Court otherwise directs, the accused or his pleader shall be present when the additional evidence is taken; but such evidence shall not be taken in the presence of jurors or assessors.
 - (4) The taking of evidence under this section shall

(Part VII.—Of Appeal, Reference and Revision.

Chapter XXXII.—Of Appeals.—Secs. 429-431.

Chapter XXXII.—Of Reference and Revision

—Secs. 432-433.)

shall be subject to the provisions of Chapter XXV, as if it were an inquiry.

Procedure where Judges of Court of Appeal are equally divided. 429. When the Judges composing the Court of Appeal are equally divided in opinion, the case, with their opinions thereon, shall be laid before another Judge of the same Court, and such Judge, after such hearing (if any) as he thinks fit, shall deliver his opinion, and the judgment or order shall follow such opinion.

Finality of orders on appeal.

430. Judgments and orders passed by an Appellate Court upon appeal shall be final, except in the cases provided for in section 417 and Chapter XXXII.

Abatement of appeals.

431. Every appeal under section 417 shall finally abate on the death of the accused, and every other appeal under this Chapter (except an appeal from a sentence of fine) shall finally abate on the death of the appellant.

CHAPTER XXXII.

OF REFERENCE AND REVISION.

Reference by Presidency Magistrate to High Court. 432. A Presidency Magistrate may, if he thinks fit, refer for the opinion of the High Court any question of law which arises in the hearing of any case pending before him, or may give judgment in any such case subject to the decision of the High Court on such reference and, pending such decision, may either commit the accused to jail, or release him on bail to appear for judgment when called upon.

Disposal of case according to decision of High Court. 433. (1) When a question has been so referred, the High Court shall pass such order thereon as it thinks fit, and shall cause a copy of such order to be sent to the Magistrate by whom the reference was made, who shall dispose of the case conformably to the said order.

(2) The

(Part VII.—Of Appeal, Reference and Revision. Chapter XXXII.—Of Reference and Revision. —Secs. 434.435.)

(2) The High Court may direct by whom the costs Direction as of such reference shall be paid.

434. (1) When any person has, in a trial before a Power to re-Judge of a High Court consisting of more Judges than serve questions arising one and acting in the exercise of its original criminal in original jurisdiction, been convicted of an offence, the Judge, jurisdiction of High if he thinks fit, may reserve and refer for the decision Court. of a Court consisting of two or more Judges of such Court any question of law which has arisen in the course of the trial of such person, and the determination of which would affect the event of the trial.

(2) If the Judge reserves any such question, the Procedure person convicted shall, pending the decision thereon, be remanded to jail, or, if the Judge thinks fit, be reserved. admitted to bail; and the High Court shall have power to review the case, or such part of it as may be necessary, and finally determine such question, and thereupon to alter the sentence passed by the Court of original jurisdiction, and to pass such judgment or order as the High Court thinks fit.

435. (1) The High Court or any Sessions Judge or Power to District Magistrate, or any Subdivisional Magistrate call for reempowered by the Local Government in this behalf, ferior Courts. may call for and examine the record of any proceeding before any inferior Criminal Court situate within the local limits of its or his jurisdiction for the purpose of satisfying itself or himself as to the correctness. legality or propriety of any finding, sentence or order recorded or passed, and as to the regularity of any proceedings of such inferior Court.

(2) If any Subdivisional Magistrate acting under sub-section (1) considers that any such finding, sentence or order is illegal or improper, or that any such proceedings are irregular, he shall forward the record, with such remarks thereon as he thinks fit, to the District Magistrate.

(Part VII.—Of Appeal, Reference and Revision.

Chapter XXXII.—Of Reference and Revision.

—Secs. 436-437.)

- (3) Orders made under sections 143 and 144 and proceedings under Chapter XII and section 176 are not proceedings within the meaning of this section.
- (4) If an application under this section has been made either to the Sessions Judge or District Magistrate, no further application shall be entertained by the other of them.

Power to order commitment. 436. When, on examining the record of any case under section 435 or otherwise, the Sessions Judge or District Magistrate considers that such case is triable exclusively by the Court of Session and that an accused person has been improperly discharged by the inferior Court, the Sessions Judge or District Magistrate may cause him to be arrested, and may thereupon, instead of directing a fresh inquiry, order him to be committed for trial upon the matter of which he has been, in the opinion of the Sessions Judge or District Magistrate, improperly discharged:

Provided as follows:-

- (a) that the accused has had an opportunity of showing cause to such Judge or Magistrate why the commitment should not be made;
- (b) that, if such Judge or Magistrate thinks that the evidence shows that some other offence has been committed by the accused, such Judge or Magistrate may direct the inferior Court to inquire into such offence.

Power to order inquiry. 437. On examining any record under section 435 or otherwise, the High Court or the Sessions Judge may direct the District Magistrate by himself or by any of the Magistrates subordinate to him to make, and the District Magistrate may himself make, or direct any Subordinate Magistrate to make, further inquiry into any complaint which has been dismissed under section 203 or sub-section (3) of section

204.

(Part VII.—Of Appeal, Reference and Revision. Chapter XXXII.—Of Reference and Revision. -Secs. 438-439.)

204, or into the case of any accused person who has been discharged.

- 438. (1) The Sessions Judge or District Magistrate may, if he thinks fit, on examining under section 435 or otherwise the record of any proceeding, report for the orders of the High Court the result of such examination, and, when such report contains a recommendation that a sentence be reversed or altered, may order that the execution of such sentence be suspended, and, if the accused is in confinement, that he be released on bail or on his own bond.
- (2) An Additional Sessions Judge shall have and may exercise all the powers of a Sessions Judge under this Chapter in respect of any case which may be transferred to him by the Sessions Judge.
- 439. (1) In the case of any proceeding the record High Court's of which has been called for by itself or which has powers of rebeen reported for orders, or which otherwise comes to its knowledge, the High Court may, in its discretion, exercise any of the powers conferred on a Court of Appeal by sections 195, 423, 426, 427 and 428 or on a Court by section 338, and may enhance the sentence; and, when the Judges composing the Court of Revision are equally divided in opinion, the case shall be disposed of in manner provided by section 429.
- (2) No order under this section shall be made to the prejudice of the accused unless he has had an opportunity of being heard either personally or by pleader in his own defence.
- (3) Where the sentence dealt with under this section has been passed by a Magistrate acting otherwise than under section 34, the Court shall not inflict a greater punishment for the offence which, in the opinion of such Court, the accused has committed, than might

(Part VII.—Of Appeal, Reference and Revision.

Chapter XXXII.—Of Reference and Revision.

—Secs. 440-442.)

might have been inflicted for such offence by a Presidency Magistrate or a Magistrate of the first class.

- (4) Nothing in this section applies to an entry made under section 273, or shall be deemed to authorise a High Court to convert a finding of acquittal into one of conviction.
- (5) Where under this Code an appeal lies and no appeal is brought, no proceedings by way of revision shall be entertained at the instance of the party who could have appealed.

Optional with Court to hear parties. 440. No party has any right to be heard either personally or by pleader before any Court when exercising its powers of revision:

Provided that the Court may, if it thinks fit, when exercising such powers, hear any party either personally or by pleader, and that nothing in this section shall be deemed to affect section 439, sub-section (2).

Statement by Presidency Magistrate of grounds of his decision to be considered by High Court. 441. When the record of any proceeding of any Presidency Magistrate is called for by the High Court under section 435, the Magistrate may submit with the record a statement setting forth the grounds of his decision or order and any facts which he thinks material to the issue; and the Court shall consider such statement before over-ruling or setting aside the said decision or order.

High Court's order to be certified to lower Court or Magia-trate.

442. When a case is revised under this Chapter by the High Court, it shall, in manner hereinbefore provided by section 425, certify its decision or order to the Court by which the finding, sentence or order revised was recorded or passed, and the Court or Magistrate to which the decision or order is so certified shall thereupon make such orders as are conformable to the decision so certified; and, if necessary, the record shall be amended in accordance therewith.

PART VIII.

(Part Proceedings. Chapter VIII.—Special XXXIII.—Criminal Proceedings against Europeans and Americans.—Secs. 443.446.)

PART VIII. SPECIAL PROCEEDINGS.

OHAPTER XXXIII.

CRIMINAL PROCEEDINGS AGAINST EUROPEANS AND AMERICANS.

443. No Magistrate, unless he is a Justice of the Magistrates Peace, and (except in the case of a District Magistrate who may inquire into or Presidency Magistrate) unless he is a Magistrate of and try the first class and an European British subject, shall charges inquire into or try any charge against an European pean British British subject.

subjects.

444. No Judge presiding in a Court of Session, ex- Sessions cept the Sessions Judge, shall exercise jurisdiction Judge to over an European British subject unless he himself British is an European British subject; and, if he is an Assistant Sessions Judge, unless he has held the office of Assistant Sessions Assistant Sessions Judge for at least three years and Judge to has been specially empowered in this behalf by the have held Local Government.

Judge to be an European office for three years and to be specially empowered.

445. Nothing in section 443 or section 444 shall Cognizance prevent any Magistrate from taking cognizance of an offence committed by any European British subject by European in any case in which he could take cognizance of a British sublike offence if committed by another person:

of offence committed

Provided that, if he issues any process for the purpose of compelling the appearance of an European British subject accused of an offence, such process shall be made returnable before a Magistrate having jurisdiction to inquire into or try the case.

446. Notwithstanding anything contained in sec- Sentences tion 32 or section 34, no Magistrate other than a which may be passed by District

(Part VIII.—Special Proceedings. Chapter XXXIII.—Criminal Proceedings against Europeans and Americans.—Secs. 447-449.)

provincial Magistrates. District Magistrate or Presidency Magistrate shall pass any sentence on an European British subject other than imprisonment for a term which may extend to three months, or fine which may extend to one thousand rupees, or both, and a District Magistrate shall not pass any such sentence other than imprisonment for a term which may extend to six months, or fine which may extend to two thousand rupees, or both.

When commitment is to be to Court of Session and when to High Court.

- 447. (1) When an European British subject is accused of an offence before a Magistrate and such offence cannot, in the opinion of such Magistrate, be adequately punished by him, and is not punishable with death or with transportation for life, such Magistrate shall, if he thinks that the accused ought to be committed, commit him to the Court of Session, or, in the case of a Presidency Magistrate, to the High Court.
- (2) When the offence which appears to have been committed is punishable with death or with transportation for life, the commitment shall be to the High Court.

Trial of offences of which one is, and the others are not, punishable with death or transportation for life.

448. Where any person committed to the High Court under section 447 is charged with several offences of which one is punishable with death or transportation for life and the others with a less punishment, and the High Court considers that he should not be tried for the offence punishable with death or transportation, the High Court may nevertheless try him for the other offences.

Sentences which may be passed by Court of Session.

449. (1) Notwithstanding anything contained in section 31, no Court of Session shall pass on any European British subject any sentence other than a sentence of imprisonment for a term which may extend to one year, or fine, or both.

Procedure when Sessions Judge (2) If, at any time after the commitment and before signing judgment, the presiding Judge thinks

that

Proceedings. (Part VIII.—Special Chapter XXXIII.—Criminal Proceedings against Europeans and Americans.—Secs. 450-451.)

that the offence which appears to be proved, cannot be finds his adequately punished by such a sentence, he shall record his opinion to that effect and transfer the case to the High Court. Such Judge may either himself bind over, or direct the committing Magistrate to bind over, the complainant and witnesses to appear before the High Court.

450. (1) In trials of European British subjects be- Jury or asfore a High Court or Court of Session, if, before the sessors before first juror is called and accepted, or the first assessor or Court of is appointed, as the case may be, any such subject Session. requires to be tried by a mixed jury, the trial shall be by a jury of which not less than half the number shall be Europeans or Americans or both Europeans and Americans.

- (2) When any such trial before a Court of Session would in the ordinary course be with the aid of assessors, the European British subject accused, or, where there are several European British subjects accused, all of them jointly, may, instead of claiming to be tried by a mixed jury under sub-section (1), require that not less than half the number of the assessors shall be Europeans or Americans or both Europeans and Americans.
- 451. (1) In trials of European British subjects Right of before a District Magistrate for any offence, any such European subject may, in a summons-case before he is heard in ject to claim his defence under section 244, or in a warrant-case jury before before he enters on his defence under section 256 Magistrate. claim that the trial shall be by a jury composed in manner prescribed by section 450.

(2) If a claim is made under sub-section (1) in a summons-case at the time when the Magistrate proceeds under section 244 to hear the accused, or in a warrant-case at the time when the Magistrate calls upon the accused under section 256 to enter upon the

defence.

(Part VIII.—Special Proceedings. Chapter XXXIII.—Criminal Proceedings against Europeans and Americans.—Sec. 451.)

defence, the Magistrate shall forthwith issue the necessary orders for the trial by a jury as aforesaid.

- (3) If such a claim is made at an earlier stage of the proceedings, the Magistrate shall issue such orders whenever it appears to him from the evidence recorded that there will be a sufficient case to go before a jury.
- (4) In every such case the Magistrate shall, notwithstanding anything contained in section 242, before issuing any orders as aforesaid, frame a formal charge.
- (5) The provisions of sections 211, 216, 217, 219 and 220 shall, so far as may be, apply for the purpose of securing the attendance of the complainant, the accused and the witnesses at every trial to be held under this section.
- (6) The provisions of this Code relating to the procedure in a trial by jury before a Court of Session shall, as nearly as may be, apply to every trial under this section as if the District Magistrate were a Sessions Judge and the accused had been committed to his Court for trial.
- (7) All Courts may construe any of the provisions referred to in sub-section (5) or sub-section (6), in so far as they are made applicable by those sub-sections, with such verbal alterations not affecting the substance as may be necessary or proper to adapt the same to the matter before them.
- (8) Nothing in this section shall affect the power of the Magistrate to commit an accused person for trial under section 347 or section 447.

(9) If an accused person claims to be tried by jury under this section and in the opinion of the District Magistrate there is reason to believe that a jury composed in manner prescribed by section 450 cannot be constituted for the trial before himself, or

Transfer to another Court in cortain cases.

cannot

(Part VIII.—Special Proceedings. Chapter XXXIII.—Criminal Proceedings against Europeans and Americans.—Secs. 452-453.)

cannot be so constituted without an amount of delay, expense or inconvenience which under the circumstances of the case would be unreasonable, he may, instead of issuing orders for the trial before himself under this section, transfer the case for trial to such other District Magistrate or to such Sessions Judge as the High Court may, from time to time, by rules made by it in this behalf and approved by the Local Government, or by special order, direct.

(10) When a case is transferred under this section to a Sessions Judge or District Magistrate, he shall with all convenient speed try it with the same powers (including the power of commitment) and according to the same procedure as if he were a District Magistrate acting under this section.

452. In any case in which an European British Trial of subject is accused jointly with a person not being an European British European British subject, and such European British subject and subject is committed for trial before a High Court or Native Court of Session, such subject and person may be jointly accused. tried together, and the procedure on the trial shall be the same as it would have been had the European British subject been tried separately:

Provided that, if the European British subject When Native requires under section 450 to be tried by a mixed may claim. jury, or by a mixed set of assessors, and the person not being an European British subject requires that he shall be tried separately, the latter person shall be tried separately in accordance with the provisions of Chapter XXIII.

separate trial

453. (1) When any person claims to be dealt Procedure on with as an European British subject, he shall state claim of the grounds of such claim to the Magistrate before dealt with as whom he is brought for the purposes of the inquiry European British or trial; and such Magistrate shall inquire into subject. the truth of such statement, and allow the person

making

(Part VIII.—Special Proceedings. Chapter XXXIII.—Criminal Proceedings against Europeans and Americans.—Sec. 454.)

making it a reasonable time within which to prove that it is true, and shall then decide whether he is or is not an European British subject, and shall deal with him accordingly. If any such person is convicted by such Magistrate and appeals from such conviction, the burden of proving that the Magistrate's said decision was wrong shall lie upon him.

- (2) When any such person is committed by the Magistrate for trial before the Court of Session, and such person before such Court claims to be dealt with as an European British subject, such Court shall, after such further enquiry, if any, as it thinks fit, decide whether he is or is not an European British subject, and shall deal with him accordingly. If he is convicted by such Court and appeals from such conviction, the burden of proving that the Court's said decision was wrong shall lie upon him.
- (3) When the Court before which any person is tried, decides that he is not an European British subject, such decision shall form a ground of appeal from the sentence or order passed in such trial.

Failure to plead status waiver.

- 454. (1) If an European British subject does not claim to be dealt with as such by the Magistrate before whom he is tried or by whom he is committed, or if, when such claim has been made before, and disallowed by, the committing Magistrate, it is not again made before the Court to which such subject is committed, he shall be held to have relinquished his right to be dealt with as such European British subject and shall not assert it in any subsequent stage of the same case.
- (2) Unless the Magistrate has reason to believe that any person brought before him is not an European British subject, the Magistrate shall ask such person whether he is such a subject or not.

455. Where

(Part VIII.—Special Proceedings. Chapter XXXIII.—Criminal Proceedings against Europeans and Americans. - Secs. 455-459.)

455. Where a person who is not an European Trial under British subject is dealt with as such under this this Chapter Chapter and does not object, the inquiry, commitment, trial or sentence (as the case may be) shall not, by British reason of such dealing, be invalid.

of person not an European subject.

456. When any European British subject is Right of unlawfully detained in custody by any person, such European British subject or any person on his behalf may apply to the High Court which would have fully dejurisdiction over such European British subject in respect of any offence committed by him at the place order to be where he is detained or to which he would be entitled before High to appeal from any conviction for any such offence, Court. for an order directing the person detaining him to bring him before the High Court to abide such further order as it may pass.

British subs ject unlaw tained to

457. The High Court, if it thinks fit, may, before Procedure on issuing such order, inquire, on affidavit or otherwise, such applicainto the grounds on which it is applied for, and grant or refuse such application; or it may issue the order in the first instance, and, when the person applying for it is brought before it, it may make such further order in the case as it thinks fit, after such inquiry (if any) as it thinks necessary.

458. The High Court may issue such orders Territories throughout the territories within the local limits of its throughout appellate criminal jurisdiction, and such other terri- Court may tories as the Governor General in Council may direct.

459. (1) Unless there is something repugnant in Application the context, all enactments heretofore or hereafter of acts conmade by the Governor General in Council, which ferring jurisdiction confer on Magistrates or on the Court of Session juris- on Magisdiction over offences, shall be deemed to apply to trates or Courts of European British subjects, although such persons are Session. not expressly referred to therein.

(2) Nothing in this section shall be deemed to authorise (Part VIII.—Special Proceedings. Chapter XXXIII.—Criminal Proceedings against Europeans and Americans.—Secs. 460-462.)

authorise any Court to exceed the limits prescribed by this Chapter as to the amount of punishment which it may inflict on an European British subject, or to confer jurisdiction on any Magistrate or any Judge presiding in a Court of Session, not being a Justice of the Peace.

Jury for trial of Europeans or Americans.

460. In every case triable by jury or with the aid of assessors, in which an European (not being an European British subject) or an American is the accused person, or one of the accused persons, not less than half the number of jurors or assessors shall, if practicable, and if such European or American so claims, be Europeans or Americans.

Jury when European or America**n** charged jointly with one of another race.

461. Whenever an European or American is charged before the Court of Session jointly with a person not an European or American and in compliance with a claim made under section 460 is tried by a jury or with the aid of a set of assessors, of which at least one-half consists of Europeans and Americans, the latter person shall, if he so claims, be tried separately.

Summoning and empanel. ling jurors 450, 451 or

- 462. (1) When a trial is to be held before the Court of Session in which the accused person, or one of the under section accused persons, is entitled to be tried by a jury constituted under the provisions of section 450, or section 460, or before the Court of a District Magistrate or Sessions Judge proceeding under section 451, the Court shall, three days at least before the day fixed for holding such trial, cause to be summoned, in the manner hereinbefore prescribed, as many European and American jurors as are required for the trial.
 - (2) The Court shall also, at the same time, in like manner, cause to be summoned the same number of other persons named in the revised list, unless such number of such other persons has been already summoned for trials by jury at that session.

(3) From

Proceedings. Chapter (Part VIII.—Special XXXIII.—Criminal Proceedings against Euroand Americans.—Sec. 463. Chapter XXXIV.—Lunatics.—Sec. 464.)

(3) From the whole number of persons returned the jurors who are to constitute the jury shall be chosen by lot in the manner prescribed in section 276, until a jury containing the proper number of Europeans or Americans, or a number approaching thereto as nearly as practicable, has been obtained:

Provided that, in any case in which the proper number of Europeans and Americans cannot otherwise be obtained, the Court may, in its discretion, for the purpose of constituting the jury, summon any person excluded from the list on the ground of his being exempted under section 320.

463. Criminal proceedings against European Conduct of British subjects, Europeans not being European British subjects, and Americans, before the Court of Session and High Court, shall, except as otherwise European British expressly provided, be conducted according to the subjects, etc. provisions of this Code.

criminal proagainst

CHAPTER XXXIV.

LUNATICS.

464. (1) When a Magistrate holding an inquiry or Procedure in a trial has reason to believe that the accused is of case of accused being unsound mind and consequently incapable of making lunatio. his defence, the Magistrate shall inquire into the fact of such unsoundness, and shall cause such person to be examined by the Civil Surgeon of the district or such other medical officer as the Local Government directs, and thereupon shall examine such Surgeon or other officer as a witness, and shall reduce the examination

(2) If such Magistrate is of opinion that the accused is of unsound mind and consequently incapable

(Part VIII.—Special Proceedings. Chapter XXXIV.—Lunatics.—Secs. 465-467.)

of making his defence, he shall postpone further proceedings in the case.

Procedure in case of person committed before Court of Session or High Court being lunatic.

- 465. (1) If any person committed for trial before a Court of Session or a High Court appears to the Court at his trial to be of unsound mind and consequently incapable of making his defence, the jury, or the Court with the aid of assessors, shall, in the first instance, try the fact of such unsoundness and incapacity, and, if satisfied of the fact, shall pass judgment accordingly, and thereupon the trial shall be postponed.
- (2) The trial of the fact of the unsoundness of mind and incapacity of the accused shall be deemed to be part of his trial before the Court.

Release of lunatic pending investigation or trial.

466. (1) Whenever an accused person is found to be of unsound mind and incapable of making his defence, the Magistrate or Court, as the case may be, if the case is one in which bail may be taken, may release him on sufficient security being given that he shall be properly taken care of and shall be prevented from doing injury to himself or to any other person, and for his appearance when required before the Magistrate or Court or such officer as the Magistrate or Court appoints in this behalf.

Custody of lunatic.

(2) If the case is one in which bail may not be taken, or if sufficient security is not given, the Magistrate or Court shall report the case to the Local Government, remanding the accused to custody pending orders, and the Local Government may order the accused to be confined in a lunatic asylum, jail or other suitable place of safe custody, and the Magistrate or Court shall give effect to such order.

Resumption of inquiry or trial.

467. (1) Whenever an inquiry or a trial is postponed under section 464 or section 465, the Magistrate or Court, as the case may be, may at any time resume the inquiry or trial, and require the accused to appear or be brought before such Magistrate or Court.

(2) When

(Part VIII.—Special Proceedings.Chapter XXXIV.—Lunatics.—Secs. 468-471.)

- (2) When the accused has been released under section 466, and the sureties for his appearance produce him to the officer whom the Magistrate or Court appoints in this behalf, the certificate of such officer that the accused is capable of making his defence shall be receivable in evidence.
- 468. (1) If, when the accused appears or is again Procedure on brought before the Magistrate or the Court, as the accused appearing case may be, the Magistrate or Court considers him before capable of making his defence, the inquiry or trial Magistrate or Court. shall proceed.

- (2) If the Magistrate or Court considers the accused person to be still incapable of making his defence, the Magistrate or Court shall again act according to the provisions of section 464 or section 465, as the case may be.
- 469. When the accused appears to be of sound When mind at the time of inquiry or trial, and the Magistrate is satisfied from the evidence given before him have been that there is record to the thore is record to the thorus to the thore is record to the thore is record to the thore is record to the thorus to the t that there is reason to believe that the accused committed an act which, if he had been of sound mind, would have been an offence, and that he was, at the time when the act was committed, by reason of unsoundness of mind, incapable of knowing the nature of the act or that it was wrong or contrary to law, the Magistrate shall proceed with the case, and, if the accused ought to be committed to the Court of Session or High Court, send him for trial before the Court of Session or High Court, as the case may be.

470. Whenever any person is acquitted upon the Judgment ground that, at the time at which he is alleged to of sequittal have committed an offence, he was, by reason of un- of lunacy. soundness of mind, incapable of knowing the nature of the act alleged as constituting the offence, or that it was wrong or contrary to law, the finding shall state specifically whether he committed the act or not.

471. (1) Whenever such judgment states that the Person

accused acquitted on

(Part

VIII.—Special Proceedings. XXXIV.—Lunatics.—Sec. 472.)

such ground to be kept in safe custedy. accused person committed the act alleged, the Magistrate or Court before whom or which the trial has been held, shall, if such act would, but for the incapacity found, have constituted an offence, order such person to be kept in safe custody in such place and manner as the Magistrate or Court thinks fit, and shall report the case for the orders of the Local Government.

(2) The Local Government may order such person to be confined in a lunatic asylum, jail or other suit-

able place of safe custody.

(3) The Governor General in Council may, by general or special order, direct that any person whom the Local Government has ordered under this Chapter to be confined in a lunatic asylum, jail or other place of safe custody, shall be removed from the place where he is confined, to any lunatic asylum, jail or other place of safe custody in British India.

Power of Governor General in Council to order ariminal lunatics confined by order of Local Government to be removed from one province to another. Power of Local Government to relieve Inspector General of certain functions.

Lunatic prisoners to be visited by Inspector General. (4) The Local Government may empower the officer in charge of the jail in which a person is confined under the provisions of section 466 or this section, to discharge all or any of the functions of the Inspector General of Prisons under section 472, section 473 or section 474.

472. When any person is confined under the provisions of section 466 or section 471, the Inspector General of Prisons, if such person is confined in a jail, or the visitors of the lunatic asylum, or any two of them, if he is confined in a lunatic asylum, may visit him in order to ascertain his state of mind; and he shall be visited once at least in every six months by such Inspector General or by two of such visitors as aforesaid; and such Inspector General or visitors shall make a special report to the Local Government as to the state of mind of such person.

473. If

(Part VIII.—Special Proceedings. Chapter XXXIV.— $\bar{L}unatics$.—Secs.~473-475.)

473. If such person is confined under the provisions Procedure of section 466, and such Inspector General or visitors where lunatic shall certify that, in his or their opinion, such person reported is capable of making his defence, he shall be taken capable of before the Magistrate or Court, as the case may be, defence. at such time as the Magistrate or Court appoints, and the Magistrate or Court shall deal with such person under the provisions of section 468; and the certificate of such Inspector General or visitors as aforesaid shall be receivable as evidence.

474. (1) If such person is confined under the Procedure provisions of section 466 or section 471, and such In-where lunation spector General or visitors shall certify that, in his or confined their judgment, he may be discharged without danger under section of his doing injury to himself or to any other person, the declared fit Local Government may thereupon order him to be to be disdischarged, or to be detained in custody, or to be charged. transferred to a public lunatic asylum if he has not been already sent to such an asylum; and, in case it orders him to be transferred to an asylum, may appoint a Commission, consisting of a judicial and two medical officers.

- (2) Such Commission shall make formal inquiry into the state of mind of such person, taking such evidence as is necessary, and shall report to the Local Government, which may order his discharge or detention as it thinks fit.
- 475. (1) Whenever any relative or friend of any Delivery of person confined under the provisions of section 466 or lunatic to section 471 desires that he shall be delivered over to care of relative his care and custody, the Local Government, upon the application of such relative or friend, and, on his giving security to the satisfaction of such Government that the person delivered shall be properly taken care of and shall be prevented from doing injury to himself or to any other person, may order such person to be delivered to such relative or friend.

(2) Whenever

- (Part VIII.—Special Proceedings. Chapter XXXV.—Proceedings in case of certain Offences affecting the Administration of Justice.—Secs. 476-477.)
- (2) Whenever such person is so delivered, it shall be upon condition that he shall be produced for the inspection of such officer and at such times as the Local Government directs.
- (3) The provisions of sections 472 and 474 shall, mutatis mutandis, apply to persons delivered under the provisions of this section; and the certificate of the inspecting officer appointed under this section shall be receivable as evidence.

CHAPTER XXXV.

PROCEEDINGS IN CASE OF CERTAIN OFFENCES AFFECTING THE ADMINISTRATION OF JUSTICE.

Procedure in cases mentioned in section 195.

- 476. (1) When any Civil, Criminal or Revenue Court is of opinion that there is ground for inquiring into any offence referred to in section 195 and committed before it or brought under its notice in the course of a judicial proceeding, such Court, after making any preliminary inquiry that may be necessary, may send the case for inquiry or trial to the nearest Magistrate of the first class, and may send the accused in custody, or take sufficient security for his appearance, before such Magistrate; and may bind over any person to appear and give evidence on such inquiry or trial.
- (2) Such Magistrate shall thereupon proceed according to law, and as if upon complaint made and recorded under section 200, and may, if he is authorised under section 192 to transfer cases, transfer the inquiry or trial to some other competent Magistrate.

Power of Court of Session as to

477. (1) Subject to the provisions of section 444, a Court of Session may charge a person for any offence referred

(Part VIII.—Special Proceedings. Chapter XXXV. -Proceedings in case of certain Offences affecting the Administration of Justice.—Secs. 478-479.)

referred to in section 195 and committed before it, such ofor brought under its notice in the course of a judicial fences proceeding, and may commit, or admit to bail and try, before itself. such person upon its own charge.

- (2) Such Court may direct the Magistrate to cause the attendance of any witnesses for the purposes of the trial.
- 478. (1) When any such offence is committed Power of before any Civil or Revenue Court, or brought under Civil and Revenue the notice of any Civil or Revenue Court in the course Courts to of a judicial proceeding, and the case is triable ex-complete clusively by the High Court or Court of Session, commit to or such Civil or Revenue Court thinks that it ought to High Court be tried by the High Court or Court of Session, such Civil or Revenue Court may, instead of sending the case under section 476 to a Magistrate for inquiry, itself complete the inquiry, and commit or hold to bail the accused person to take his trial before the High Court or Court of Session, as the case may be.

- (2) For the purposes of an inquiry under this section the Civil or Revenue Court may, subject to the provisions of section 443, exercise all the powers of a Magistrate; and its proceedings in such inquiry shall be conducted as nearly as may be in accordance with the provisions of Chapter XVIII, and shall be deemed to have been held by a Magistrate.
- 479. When any such commitment is made by Procedure of a Civil or Revenue Court, the Court shall send the Civil or charge with the order of commitment and the record Court in such of the case to the Presidency Magistrate, District cases. Magistrate or other Magistrate authorised to commit for trial, and such Magistrate shall bring the case before the High Court or Court of Session, as the case may be, together with the witnesses for the prosecution and defence.

480, (1) When

(Part VIII.—Special Proceedings. Chapter XXXV. -Proceedings in case of certain Offences affect. ing the Administration of Justice .- Secs. 480-482.)

Procedure in certain cases of contempt.

- 480. (1) When any such offence as is described in section 175, section 178, section 179, section 180, or section 228 of the Indian Penal Code is committed in XLV of the view or presence of any Civil, Criminal or Revenue Court, the Court may cause the offender, whether he is an European British subject or not, to be detained in custody; and at any time before the rising of the Court on the same day may, if it thinks fit, take cognizance of the offence and sentence the offender to fine not exceeding two hundred rupees, and, in default of payment, to simple imprisonment for a term which may extend to one month, unless such fine be sooner paid.
- (2) Nothing in section 443 or section 444 shall be deemed to apply to proceedings under this section.

Record in such cases.

- 481. (1) In every such case the Court shall record the facts constituting the offence, with the statement (if any) made by the offender, as well as the finding and sentence.
- (2) If the offence is under section 228 of the Indian Penal Code, the record shall show the nature and stage XLV of 181 of the judicial proceeding in which the Court interrupted or insulted was sitting, and the nature of the interruption or insult.

Procedure where Court considers that case should not be dealt with under section 480.

482. (1) If the Court in any case considers that a person accused of any of the offences referred to in section 480 and committed in its view or presence should be imprisoned otherwise than in default of payment of fine, or that a fine exceeding two hundred rupees should be imposed upon him, or such Court is for any other reason of opinion that the case should not be disposed of under section 480, such Court, after recording the facts constituting the offence and the statement of the accused as hereinbefore provided, may forward the case to a Magistrate having jurisdic-

III of 1877.

(Part VIII.—Special Proceedings. Chapter XXXV. -Proceedings in case of certain Offences affecting the Administration of Justice. - Secs. 483-*485.*)

tion to try the same, and may require security to be given for the appearance of such accused person before such Magistrate, or, if sufficient security is not given, shall forward such person in custody to such Magistrate.

- (2) The Magistrate to whom any case is forwarded under this section, shall proceed to hear the complaint against the accused person in manner hereinbefore provided.
- 483. When the Local Government so directs, any Registrar or any Sub-Registrar appointed under the Registrar to Indian Registration Act, 1877, shall be deemed be deemed a to be a Civil Court within the meaning of sections 480 and 482.

Civil Court tions 480 and

484. When any Court has under section 480 Discharge of adjudged an offender to punishment for refusing or submission or omitting to do anything which he was lawfully required apology. to do, or for any intentional insult or interruption, the Court may, in its discretion, discharge the offender or remit the punishment on his submission to the order or requisition of such Court, or on apology being made to its satisfaction.

offender on

485. If any witness or person called to produce Imprisona document or thing before a Criminal Court refuses ment or committal of to answer such questions as are put to him or to pro- person refusduce any document or thing in his possession or power ing to answer which the Court requires him to produce, and does not document. offer any reasonable excuse for such refusal, such Court may, for reasons to be recorded in writing, sentence him to simple imprisonment, or by warrant under the hand of the presiding Magistrate or Judge commit him to the custody of an officer of the Court. for any term not exceeding seven days, unless in the meantime such person consents to be examined

and

(Part VIII.—Special Proceedings. Chapter XXXV.
—Proceedings in case of certain Offences affect
ing the Administration of Justice.—Secs. 486
487.)

and to answer, or to produce the document or thing. In the event of his persisting in his refusal, he may be dealt with according to the provisions of section 480 or section 482, and, in the case of a Court established by Royal Charter, shall be deemed guilty of a contempt.

Appeals from convictions in contempt-cases

- 486. (1) Any person sentenced by any Court under section 480 or section 485 may, notwithstanding anything hereinbefore contained, appeal to the Court to which decrees or orders made in such Court are ordinarily appealable.
- (2) The provisions of Chapter XXXI shall, so far as they are applicable, apply to appeals under this section, and the Appellate Court may alter or reverse the finding, or reduce or reverse the sentence appealed against.
- (3) An appeal from such conviction by a Court of Small Causes in a presidency-town shall lie to the High Court, and

an appeal from such conviction by any other Court of Small Causes shall lie to the Court of Session for the sessions division within which such Court is situate.

(4) An appeal from such conviction by any officer as Registrar or Sub-Registrar appointed as aforesaid may, when such officer is also Judge of a Civil Court, be made to the Court to which it would, under the preceding portion of this section, be made if such conviction were a decree by such officer in his capacity as such Judge, and in other cases may be made to the District Judge, or, in the presidency-towns, to the High Court.

Certain
Judges and
Magistrates
not to try
offences referred to in

487. (1) Except as provided in sections 477, 480 and 485, no Judge of a Criminal Court or Magistrate, other than a Judge of a High Court and the Recorder of Rangoon, shall try any person for any offence

referred

VIII.—Special Proceedings. Chapter (Part XXXVI.-Of the Maintenance of Wives and Children.—Sec. 488.)

referred to in section 195, when such offence is com- section 195 mitted before himself or in contempt of his authority, committed or is brought under his notice as such Judge or before them-Magistrate in the course of a judicial proceeding.

(2) Nothing in section 476 or section 482 shall prevent a Magistrate empowered to commit to the Court of Session or High Court from himself committing any case to such Court.

CHAPTER XXXVI.

OF THE MAINTENANCE OF WIVES AND CHILDREN.

488. (1) If any person having sufficient means Order for neglects or refuses to maintain his wife or his legitimate or illegitimate abild machine to the maintenance of wives and mate or illegitimate child unable to maintain itself, children. the District Magistrate, a Presidency Magistrate, a Subdivisional Magistrate or a Magistrate of the first class may, upon proof of such neglect or refusal, order such person to make a monthly allowance for the maintenance of his wife or such child, at such monthly rate, not exceeding fifty rupees in the whole, as such Magistrate thinks fit, and to pay the same to such person as the Magistrate from time to time directs.

- (2) Such allowance shall be payable from the date of the order, or if so ordered from the date of the application for maintenance.
- (3) If any person so ordered wilfully neglects to Enforcement comply with the order, any such Magistrate may, for every breach of the order, issue a warrant for levying the amount due in manner hereinbefore provided for lovying fines, and may sentence such person, for the whole or any part of each month's allowance remaining unpaid after the execution of the warrant, to impris-

onment

(Part VIII.—Special Proceedings. Chapter XXXVI.—Of the Maintenance of Wives and Children.—Sec. 488.)

onment for a term which may extend to one month or until payment if sooner made:

Provided that, if such person offers to maintain his wife on condition of her living with him, and she refuses to live with him, such Magistrate may consider any grounds of refusal stated by her, and may make an order under this section notwithstanding such offer, if he is satisfied that there is just ground for so doing.

- (4) No wife shall be entitled to receive an allowance from her husband under this section if she is living in adultery, or if, without any sufficient reason, she refuses to live with her husband, or if they are living separately by mutual consent.
- (5) On proof that any wife in whose favour an order has been made under this section is living in adultery, or that without sufficient reason she refuses to live with her husband, or that they are living separately by mutual consent, the Magistrate shall cancel the order.
- (6) All evidence under this Chapter shall be taken in the presence of the husband or father, as the case may be, or, when his personal attendance is dispensed with, in the presence of his pleader, and shall be recorded in the manner prescribed in the case of summons-cases:

Provided that if the Magistrate is satisfied that he is wilfully avoiding service, or wilfully neglects to attend the Court, the Magistrate may proceed to hear and determine the case *ex parte*. Any order so made may be set aside for good cause shewn, on application made within three months from the date thereof.

- (7) The accused may tender himself as a witness, and in such case shall be examined as such.
 - (8) The Court in dealing with applications under this

(Part VIII.—Special Proceedings. Chapter XXXVI. -Of the Maintenance of Wives and Children. Secs. 489-490. Chapter XXXVII.—Directions of the Nature of a Habeas Corpus.—Sec. 491.)

this section shall have power to make such order as to costs as may be just.

- (9) The accused may be proceeded against in any district where he resides or is, or where he last resided with his wife, or, as the case may be, the mother of the illegitimate child.
- 489. On proof of a change in the circumstances of Alteration in any person receiving under section 488 a monthly allowance, or ordered under the same section to pay a monthly allowance to his wife or child, the Magistrate may make such alteration in the allowance as he thinks fit: Provided that if he increases the allowance the monthly rate of fifty rupees in the whole be not exceeded.
- 490. A copy of the order of maintenance shall be Enforcement given without payment to the person in whose favour of order of it is made, or to his guardian, if any, or to the person to whom the allowance is to be paid; and such order may be enforced by any Magistrate in any place where the person against whom it is made may be, on such Magistrate being satisfied as to the identity of the parties and the non-payment of the allowance due.

maintenance.

CHAPTER XXXVII.

DIRECTIONS OF THE NATURE OF A HABEAS CORPUS.

- 491. (1) Any of the High Courts of Judicature at Power to Fort William, Madras and Bombay may, whenever it issue directions of the thinks fit, direct-
 - (a) that a person within the limits of its ordinary habeas corpus. original civil jurisdiction be brought up

before

(Part VIII.—Special Proceedings. Chapter XXXVII.—Directions of the Nature of a Habeas Corpus.—Sec. 491.)

before the Court to be dealt with according to law;

- (b) that a person illegally or improperly detained in public or private custody within such limits be set at liberty;
- (c) that a prisoner detained in any jail situate within such limits be brought before the Court to be there examined as a witness in any matter pending or to be inquired into in such Court;
- (d) that a prisoner detained as aforesaid be brought before a Court-martial or any Commissioners acting under the authority of any commission from the Governor General in Council for trial or to be examined touching any matter pending before such Court-martial or Commissioners respectively;
- (e) that a prisoner within such limits be removed from one custody to another for the purpose of trial; and
- (f) that the body of a defendant within such limits be brought in on the Sheriff's return of cepi corpus to a writ of attachment.
- (2) Each of the said High Courts may, from time to time, frame rules to regulate the procedure in cases under this section.
- (3) Nothing in this section applies to persons detained under the Bengal State Prisoners Regulation, 1818, Madras Regulation II of 1819, or Bombay Regulation XXV of 1827, or the State Prisoners Act, 1850, or the State Prisoners Act, 1858.

III of 1818. XXXIV of 1850. III of 1858.

PART IX.

(Part IX.—Supplementary Provisions. XXXVIII.—Of the Public Prosecutor.—Secs. 492-494.)

PART IX.

SUPPLEMENTARY PROVISIONS.

CHAPTER XXXVIII.

OF THE PUBLIC PROSECUTOR.

492. (1) The Governor General in Council or the Power to Local Government may appoint, generally, or in any appoint Public case, or for any specified class of cases, in any local Prosecutors. area, one or more officers to be called Public Prose-

- (2) In any case committed for trial to the Court of Session, the District Magistrate, or, subject to the control of the District Magistrate, the Subdivisional Magistrate, may, in the absence of the Public Prosecutor, or where no Public Prosecutor has been appointed, appoint any other person, not being an officer of police below the rank of Assistant District Superintendent, to be Public Prosecutor for the purpose of such case.
- 493. The Public Prosecutor may appear and plead Public Prowithout any written authority before any Court in secutor may which any case of which he has charge is under Courts in inquiry, trial or appeal; and, if any private person in- cases under structs a pleader to prosecute in any Court any his charge. person in any such case, the Public Prosecutor shall vately inconduct the prosecution, and the pleader so instructed structed to shall act therein under his directions.

494. Any Public Prosecutor appointed by the Effect of Governor General in Council or the Local Govern- withdrawal ment may, with the consent of the Court, in cases from prosetried by jury before the return of the verdict, and in other cases before the judgment is pronounced,

be under his

withdraw

(Part IX.—Supplementary Provisions. Chapter XXXVIII.—Of the Public Prosecutor.—Sec. 495. Chapter XXXIX.—Of Bail.—Sec. 496.)

withdraw from the prosecution of any person; and, upon such withdrawal,—

- (a) if it is made before a charge has been framed, the accused shall be discharged;
- (b) if it is made after a charge has been framed, or when under this Code no charge is required, he shall be acquitted.

Permission to conduct prosecution.

- 495. (1) Any Magistrate inquiring into or trying any case may permit the prosecution to be conducted by any person other than an officer of police below a rank to be prescribed by the Local Government in this behalf with the previous sanction of the Governor General in Council, but no person, other than the Advocate General, Standing Counsel, Government Solicitor, Public Prosecutor or other officer generally or specially empowered by the Local Government in this behalf shall be entitled to do so without such permission.
- (2) Any such officer shall have the like power of withdrawing from the prosecution as is provided by section 494, and the provisions of that section shall apply to any withdrawal by such officer.
- (3) Any person conducting the prosecution may do so personally or by a pleader.
- (4) An officer of police shall not be permitted to conduct the prosecution if he has taken any part in the investigation into the offence with respect to which the accused is being prosecuted.

CHAPTER XXXIX.

OF BAIL.

In what cases bail to be taken. 496. When any person other than a person accused of a non-bailable offence is arrested or detained without warrant by an officer in charge of a police-station,

(Part IX.—Supplementary Provisions. Chapter XXXIX.—Of Bail.—Secs. 497-498.)

or appears or is brought before a Court, and is prepared at any time while in the custody of such officer or at any stage of the proceedings before such Court to give bail, such person shall be released on bail: Provided that such officer or Court, if he or it thinks fit, may, instead of taking bail from such person, discharge him on his executing a bond without sureties for his appearance as hereinafter provided.

497. (1) When any person accused of any nonbailable offence is arrested or detained without warrant by an officer in charge of a police-station, or ap-non-bailable pears or is brought before a Court, he may be released offence. on bail, but he shall not be so released if there appear reasonable grounds for believing that he has been guilty of the offence of which he is accused.

When bail

- (2) If it appears to such officer or Court at any stage of the investigation, inquiry or trial, as the case may be, that there are not reasonable grounds for believing that the accused has committed such offence, but that there are sufficient grounds for further inquiry into his guilt, the accused shall, pending such inquiry, be released on bail, or, at the discretion of such officer or Court, on the execution by him of a bond without sureties for his appearance as hereinafter provided.
- (3) Any Court may, at any subsequent stage of any proceeding under this Code, cause any person who has been released under this section to be arrested, and may commit him to custody.
- 498. The amount of every bond executed under Power to this Chapter shall be fixed with due regard to the cir-direct adcumstances of the case, and shall not be excessive; bail or reduce and the High Court or Court of Session may, in any tion of bail. case, whether there be an appeal on conviction or not, direct that any person be admitted to bail, or that the bail required by a police-officer or Magistrate be re-

499. (1) Before

(Part IX.—Supplementary Provisions. Chapter XXXIX.—Of Bail.—Secs. 499-502.)

Bond of accused and sureties.

- 499. (1) Before any person is released on bail or released on his own bond, a bond for such sum of money as the police-officer or Court, as the case may be, thinks sufficient shall be executed by such person, and, when he is released on bail, by one or more sufficient sureties conditioned that such person shall attend at the time and place mentioned in the bond, and shall continue so to attend until otherwise directed by the police-officer or Court, as the case may be.
- (2) If the case so require, the bond shall also bind the person released on bail to appear when called upon at the High Court, Court of Session or other

Court to answer the charge.

Discharge from custody.

- 500. (1) As soon as the bond has been executed, the person for whose appearance it has been executed shall be released; and, when he is in jail, the Court admitting him to bail shall issue an order of release to the officer in charge of the jail, and such officer on receipt of the order shall release him.
- (2) Nothing in this section, section 496 or section 497 shall be deemed to require the release of any person liable to be detained for some matter other than that in respect of which the bond was executed.

Power to order sufficient bail when that first taken is insufficient. 501. If, through mistake, fraud or otherwise, insufficient sureties have been accepted, or if they afterwards become insufficient, the Court may issue a warrant of arrest directing that the person released on bail be brought before it and may order him to find sufficient sureties, and, on his failing so to do, may commit him to jail.

Discharge of sureties. 502. (1) All or any sureties for the attendance and appearance of a person released on bail may at any time apply to a Magistrate to discharge the bond, either wholly or so far as relates to the applicants.

(2) On such application being made, the Magistrate shall issue his warrant of arrest directing that the person so released be brought before him.

(3) On

(Part IX.—Supplementary Provisions. Chapter XL.—Of Commissions for the Examination of Witnesses. — Sec. 503.)

(3) On the appearance of such person pursuant to the warrant, or on his voluntary surrender, the Magistrate shall direct the bond to be discharged either wholly or so far as relates to the applicants, and shall call upon such person to find other sufficient sureties, and, if he fails to do so, may commit him to custody.

CHAPTER XL.

OF COMMISSIONS FOR THE EXAMINATION OF WITNESSES.

503. (1) Whenever, in the course of an inquiry, a When attendtrial or any other proceeding under this Code, it appears to a Presidency Magistrate, a District Magis-bedispensed trate, a Court of Session or the High Court that the examination of a witness is necessary for the ends of justice, and that the attendance of such witness cannot be procured without an amount of delay, expense or inconvenience which, under the circumstances of the case, would be unreasonable, such Magistrate or Court may dispense with such attendance and may issue a commission to any District Magistrate or Magistrate Issue of of the first class, within the local limits of whose jur- commission, isdiction such witness resides, to take the evidence thereunder. of such witness.

- (2) When the witness resides in the territories of any Prince or Chief in India in which there is an officer representing the British Indian Government, the commission may be issued to such officer.
- (3) The Magistrate or officer to whom the commission is issued, or, if he is the District Magistrate, he or such Magistrate of the first class as he appoints in this behalf, shall proceed to the place where the witness is or shall summon the witness before him,

and

(Part IX.—Supplementary Provisions. Chapter XL.—Of Commissions for the Examination of Witnesses.—Secs. 504-506.)

and shall take down his evidence in the same manner, and may for this purpose exercise the same powers, as in trials of warrant-cases under this Code.

(4) Where the commission is issued to such officer as is mentioned in sub-section (2), he may delegate his powers and duties under the commission to any officer subordinate to him whose powers are not less than those of a Magistrate of the first class in British India.

Commission in case of witness being within presidency-town.

- 504. (1) If the witness is within the local limits of the jurisdiction of any Presidency Magistrate, the Magistrate or Court issuing the commission may direct the same to the said Presidency Magistrate, who thereupon may compel the attendance of, and examine, such witness as if he were a witness in a case pending before himself.
- (2) Nothing in this section shall be deemed to affect the power of the High Court to issue commissions under the Slave Trade Act, 1876, section 3.

39 & 40 Vict., c. 46

Parties may examine witnesses.

- 505. The parties to any proceeding under this Code in which a commission is issued, may respectively forward any interrogatories in writing which the Magistrate or Court directing the commission may think relevant to the issue, and the Magistrate or officer to whom the commission is directed, shall examine the witness upon such interrogatories.
- (2) Any such party may appear before such Magistrate or officer by pleader, or, if not in custody, in person, and may examine, cross-examine and reexamine (as the case may be) the said witness.

Power of provincial Subordinate Magistrate to apply for issue of commission.

506. Whenever, in the course of an inquiry or a trial or any other proceeding under this Code before any Magistrate other than a Presidency Magistrate or District Magistrate, it appears that a commission ought to be issued for the examination of a witness

whose

(Part IX.—Supplementary Provisions. Chapter XL.-Of Commissions for the Examination of Witnesses. - Secs. 507-508. Chapter XLI. Special Rules of Evidence.—Sec. 509.)

whose evidence is necessary for the ends of justice, and that the attendance of such witness cannot be procured without an amount of delay, expense or inconvenience which, under the circumstances of the case, would be unreasonable, such Magistrate shall apply to the District Magistrate, stating the reasons for the application; and the District Magistrate may either issue a commission in the manner hereinbefore provided or reject the application.

507. (1) After any commission issued under section Return of 503 or section 506 has been duly executed, it shall commission. be returned, together with the deposition of the witness examined thereunder, to the Court out of which it issued; and the commission, the return thereto and the deposition shall be open at all reasonable times to inspection of the parties, and may, subject to all just exceptions, be read in evidence in the case by either party, and shall form part of the record.

(2) Any deposition so taken, if it satisfies the conditions prescribed by section 33 of the Indian Evidence Act, 1872, may also be received in evidence at any subsequent stage of the case before another

Court.

f 1872.

508. In every case in which a commission is issued Adjournment under section 503 or section 506, the inquiry, trial or of inquiry or trial. other proceeding may be adjourned for a specified time reasonably sufficient for the execution and return of the commission.

CHAPTER XLI.

SPECIAL RULES OF EVIDENCE.

509. (1) The deposition of a Civil Surgeon or Deposition of other medical witness, taken and attested by a Magiswitness. trate in the presence of the accused, or taken on com-

mission

(Part IX.—Supplementary Provisions. Chapter XLI.—Special Rules of Evidence.—Secs. 510-512.)

mission under Chapter XL, may be given in evidence in any inquiry, trial or other proceeding under this Code, although the deponent is not called as a witness.

Power to summon medical witness.

Report of Chemical Examiner. (2) The Court may, if it thinks fit, summon and examine such deponent as to the subject-matter of his deposition.

510. Any document purporting to be a report under the hand of any Chemical Examiner or Assistant Chemical Examiner to Government, upon any matter or thing duly submitted to him for examination or analysis and report in the course of any proceeding under this Code, may be used as evidence in any inquiry, trial or other proceeding under this Code.

Previous conviction or acquittal how proved. 511. In any inquiry, trial or other proceeding under this Code, a previous conviction or acquittal may be proved, in addition to any other mode provided by any law for the time being in force,—

- (a) by an extract certified under the hand of the officer having the custody of the records of the Court in which such conviction or acquittal was had to be a copy of the sentence or order; or
- (b) in case of a conviction, either by a certificate signed by the officer in charge of the jail in which the punishment or any part thereof was inflicted, or by production of the warrant of commitment under which the punishment was suffered;

together with, in each of such cases, evidence as to the identity of the accused person with the person so convicted or acquitted.

Record of evidence in absence of accused.

512. (1) If it is proved that an accused person has absconded, and that there is no immediate prospect of arresting him, the Court competent to try or commit for trial such person for the offence complained of may, in his absence, examine the witnesses (if

(Part IX.—Supplementary Provisions. Chapter XLII.—Provisions as to Bonds.—Secs. 513. 514.)

any) produced on behalf of the prosecution, and record their depositions. Any such deposition may, on the arrest of such person, be given in evidence against him on the inquiry into, or trial for, the offence with which he is charged, if the deponent is dead or incapable of giving evidence or his attendance cannot be procured without an amount of delay, expense or inconvenience which, under the circumstances of the case, would be unreasonable.

(2) If it appears that an offence punishable with Record of death or transportation has been committed by some when offender person or persons unknown, the High Court may unknown. direct that any Magistrate of the first class shall hold an inquiry and examine any witnesses who can give evidence concerning the offence. Any depositions so taken may be given in evidence against any person who is subsequently accused of the offence, if the deponent is dead or incapable of giving evidence or beyond the limits of British India.

CHAPTER XLII.

Provisions as to Bonds.

513. When any person is required by any Court Deposit or officer to execute a bond, with or without sureties, instead of such Court or officer may, except in the case of a bond for good behaviour, permit him to deposit a sum of money or Government promissory notes to such amount as the Court or officer may fix, in lieu of executing such bond.

514. (1) Whenever it is proved to the satisfaction Procedure on of the Court by which a bond under this Code has forfeiture of been taken, or of the Court of a Presidency Magistrate or Magistrate of the first class,

(Part IX.—Supplementary Provisions. Chapter XLII.—Provisions as to Bonds.—Secs. 515-516.)

or, when the bond is for appearance before a Court, to the satisfaction of such Court,

that such bond has been forfeited, the Court shall record the grounds of such proof, and may call upon any person bound by such bond to pay the penalty thereof, or to show cause why it should not be paid.

- (2) If sufficient cause is not shown and the penalty is not paid, the Court may proceed to recover the same by issuing a warrant for the attachment and sale of the moveable property belonging to such person or his estate if he be dead.
- (3) Such warrant may be executed within the local limits of the jurisdiction of the Court which issued it; and it shall authorise the distress and sale of any moveable property belonging to such person without such limits, when endorsed by the District Magistrate or Chief Presidency Magistrate within the local limits of whose jurisdiction such property is found.
- (4) If such penalty is not paid and cannot be recovered by such attachment and sale, the person so bound shall be liable, by order of the Court which issued the warrant, to imprisonment in the civil jail for a term which may extend to six months.
- (5) The Court may, at its discretion, remit any portion of the penalty mentioned and enforce payment in part only.
- (6) Where a surety to a bond dies before the bond is forfeited, his estate shall be discharged from all liability in respect of the bond, but the party who gave the bond may be required to find a new surety.

515. All orders passed under section 514 by any Magistrate other than a Presidency Magistrate or District Magistrate shall be appealable to the District Magistrate, or, if not so appealed, may be revised by him.

516. The High Court or Court of Session may direct any Magistrate to levy the amount due on a bond

Appeal from, and revision of, orders under section 514.

Power to direct levy of amount (Part IX.—Supplementary Provisions. Chapter XLIII.—Of the Disposal of Property—Sec.

to appear and attend at such High Court or Court of due on cer-Session.

tain recoguizances

CHAPTER XLIII.

OF THE DISPOSAL OF PROPERTY.

517. (1) When an inquiry or a trial in any Criminal Court is concluded, the Court may make such property order as it thinks fit for the disposal of any property regarding or document produced before it or in its custody or which offence committed. regarding which any offence appears to have been committed, or which has been used for the commission of any offence.

Order for

- (2) When a High Court or a Court of Session makes such order and cannot through its own officers conveniently deliver the property to the person entitled thereto, such Court may direct that the order be carried into effect by the District Magistrate.
- (3) When an order is made under this section in a case in which an appeal lies, such order shall not (except when the property is live-stock or is subject to speedy and natural decay) be carried out until the period allowed for presenting such appeal has passed, or, when such appeal is presented within such period, until such appeal has been disposed of.

Exptanation.—In this section the term "property" includes, in the case of property regarding which an offence appears to have been committed, not only such property as has been originally in the possession or under the control of any party, but also any property into or for which the same may have been converted or exchanged, and anything acquired by such conversion or exchange, whether immediately or otherwise.

IX.—Supplementary Provisions. (Part Chapter $XLIII.-Of\ the\ Disposal\ of\ Property.-Secs.$ 518-521.)

Order may take form of reference to District or Subdivisional Magistrate.

518. In lieu of itself passing an order under section 517, the Court may direct the property to be delivered to the District Magistrate or to a Subdivisional Magistrate, who shall in such cases deal with it as if it had been seized by the police and the seizure had been reported to him in the manner hereinafter mentioned.

Payment to innocent purchaser of money found on accused.

519. When any person is convicted of any offence which includes, or amounts to, theft or receiving stolen property, and it is proved that any other person has bought the stolen property from him without knowing, or having reason to believe, that the same was stolen, and that any money has on his arrest been taken out of the possession of the convicted person, the Court may, on the application of such purchaser and on the restitution of the stolen property to the person entitled to the possession thereof, order that out of such money a sum not exceeding the price paid by such purchaser be delivered to him.

Stay of order under section 517, 518 or

520. Any Court of appeal, confirmation, reference or revision may direct any order under section 517, section 518 or section 519, passed by a Court subordinate thereto, to be stayed pending consideration by the former Court, and may modify, alter or annul such order and make any further orders that may be just.

Destruction of libellous and other matter.

- 521. (1) On a conviction under the Indian Penal Code, section 292, section 293, section 501 or section XLV of 1860 502, the Court may order the destruction of all the copies of the thing in respect of which the conviction was had, and which are in the custody of the Court or remain in the possession or power of the person convicted.
- (2) The Court may, in like manner, on a conviction under the Indian Penal Code, section 272, section XLV of 1860. 273, section 274 or section 275, order the food, drink,

drug

(Part IX.-Supplementary Provisions. Chapter XLIII. - Of the Disposal of Property. - Secs. *522-524.*)

drug or medical preparation in respect of which the conviction was had, to be destroyed.

522. (1) Whenever a person is convicted of an Power to offence attended by criminal force and it appears to the session of Court that by such force any person has been dispos- immoveable sessed of any immoveable property, the Court may, if property. it thinks fit, order such person to be restored to the possession of the same.

- (2) No such order shall prejudice any right or interest to or in such immoveable property which any person may be able to establish in a civil suit.
- 523. (1) The scizure by any police-officer of pro- Procedure by perty taken under section 51, or alleged or suspected to have been stolen, or found under circumstances which create suspicion of the commission of any taken under section 51 or offence, shall be forthwith reported to a Magistrate, stolen. who shall make such order as he thinks fit respecting the disposal of such property or the delivery of such property to the person entitled to the possession thereof, or, if such person cannot be ascertained, respecting the custody and production of such property.

(2) If the person so entitled is known, the Magistrate may order the property to be delivered to him of property on such conditions (if any) as the Magistrate thinks seized fit. If such person is unknown, the Magistrate may detain it and shall, in such case, issue a proclamation specifying the articles of which such property consists, and requiring any person who may have a claim thereto, to appear before him and establish his claim within six months from the date of such proclamation.

524. (1) If no person within such period estab. Procedure lishes his claim to such property, and if the person in where no claimant whose possession such property was found, is unable to appears show that it was legally acquired by him, such property within months. shall be at the disposal of the Government, and may be sold under the orders of the Presidency Magistrate,

within six

District

(Part IX.—Supplementary Provisions. ChapterXLIII.—Of the Disposal of Property.—Sec. Chapter XLIV.—Of the Transfer of Criminal Cases.—Sec. 526.)

District Magistrate or Subdivisional Magistrate, or of a Magistrate of the first class empowered by the Local Government in this behalf.

(2) In the case of every order passed under this section, an appeal shall lie to the Court to which appeals against sentences of the Court passing such order would lie.

Power to sell perishable property.

525. If the person entitled to the possession of such property is unknown or absent and the property is subject to speedy and natural decay, or the Magistrate to whom its seizure is reported, is of opinion that its sale would be for the benefit of the owner, the Magistrate may at any time direct it to be sold; and the provisions of sections 523 and 524 shall, as nearly as may be practicable, apply to the nett proceeds of such sale.

CHAPTER XLIV.

OF THE TRANSFER OF CRIMINAL CASES.

High Court may transfer case or itself High Courttry it.

526. (1) Whenever it is made to appear to the

(a) that a fair and impartial enquiry or trial cannot be had in any Criminal Court subordinate thereto, or

(b) that some question of law of unusual difficulty is likely to arise, or

(c) that a view of the place in or near which any offence has been committed may be required for the satisfactory inquiry into or trial of the same, or

(d) that an order under this section will tend to the general convenience of the parties or

witnesses, or

(e) that

- (Part IX.—Supplementary Provisions. Chapter XLIV.—Of the Transfer of Criminal Cases.—Sec. 526.)
 - (e) that such an order is expedient for the ends of justice, or is required by any provision of this Code,

it may order-

- (i) that any offence be inquired into or tried by any Court not empowered under sections 177 to 184 (both inclusive), but in other respects competent to inquire into or try such offence;
- (ii) that any particular criminal case or appeal, or class of such cases or appeals, be transferred from a Criminal Court subordinate to its authority to any other such Criminal Court of equal or superior jurisdiction;
- (iii) that any particular criminal case or appeal be transferred to and tried before itself; or
- (iv) that an accused person be committed for trial to itself or to a Court of Session.
- (2) When the High Court withdraws for trial before itself any case from any Court other than the Court of a Presidency Magistrate, it shall, except as provided in section 267, observe in such trial the same procedure which that Court would have observed if the case had not been so withdrawn.
- (3) The High Court may act either on the report of the lower Court, or on the application of a party interested, or on its own initiative.
- (4) Every application for the exercise of the power conferred by this section shall be made by motion, which shall, except when the applicant is the Advocate General, be supported by affidavit or affirmation.
- (5) When an accused person makes an application under this section, the High Court may direct him to execute a bond, with or without sureties,

conditioned

(Part IX.—Supplementary Provisions. Chapter XLIV.—Of the Transfer of Criminal Cases.—Sec. 527.)

conditioned that he will, if convicted, pay the costs of the prosecutor.

Notice to Public Prosecutor of application under this section.

- (6) Every accused person making any such application shall give to the Public Prosecutor notice in writing of the application, together with a copy of the grounds on which it is made; and no order shall be made on the merits of the application unless at least twenty-four hours have elapsed between the giving of such notice and the hearing of the application.
- (7) Nothing in this section shall be deemed to affect any order made under section 197.

Adjournment on application under this section. (8) If, in any criminal case or appeal, before the commencement of the hearing, the Public Prosecutor, the complainant or the accused notifies to the Court before which the case or appeal is pending, his intention to make an application under this section in respect of the case, the Court shall exercise the powers of postponement or adjournment given by section 344 in such a manner as will afford a reasonable time for the application being made and an order being obtained thereon, before the accused is called on for his defence, or, in the case of an appeal, before the hearing of the appeal.

Power of Governor General in Council to transfer oriminal cases and appeals. 527. (1) The Governor General in Council may, by notification in the Gazette of India, direct the transfer of any particular criminal case or appeal from one High Court to another High Court, or from any Criminal Court subordinate to one High Court to any other Criminal Court of equal or superior jurisdiction subordinate to another High Court, whenever it appears to him that such transfer will promote the ends of justice, or tend to the general convenience of parties or witnesses.

The Court to which such case or appeal is transferred

IX.—Supplementary Provisions. (Part Chapter XLIV. - Of the Transfer of Criminal Cases. -Sec. 528. Chapter XLV.—Of Irregular Proceedings.—Sec. 529.)

ferred shall deal with the same as if it had been originally instituted in, or presented to, such Court.

528. (1) Any Chief Presidency Magistrate, District Magistrate or Subdivisional Magistrate may Magistrate withdraw any case from, or recall any case which he may withhas made over to, any Magistrate subordinate to him, draw or refer cases. and may inquire into or try such case himself, or refer it for inquiry or trial to any other such Magistrate competent to inquire into or try the same.

- (2) The Local Government may authorise the Power to District Magistrate to withdraw from any Magistrate subordinate to him either such classes of cases as he Magistrate thinks proper, or particular classes of cases.
 - to withdraw classes of
- (3) A Magistrate making an order under this cases. section shall record in writing his reasons for making
- (4) The head of a village under Madras Regulation IV of 1821 is a Magistrate for the purposes of this section.

CHAPTER XLV.

OF IRREGULAR PROCEEDINGS.

529. If any Magistrate not empowered by law to Irregularities do any of the following things, namely:-

which do not vitiate proceedings.

- (a) to issue a search-warrant under section 98:
- (b) to order, under section 155, the police to investigate an offence;
- (c) to hold an inquest under section 176;
- (d) to issue process, under section 186, for the apprehension of a person within the local limits of his jurisdiction who has committed an offence outside such limits;

(e) to

(Part IX.—Supplementary Provisions. Chapter XLV.—Of Irregular Proceedings.—Sec. 530.)

(e) to take cognizance of an offence under section 190, sub-section (1), clause (α) or clause (b);

(f) to transfer a case under section 192;

- (g) to tender a pardon under section 337 or section 338;
- (h) to sell property under section 524 or section 525; or
- (i) to withdraw a case and try it himself under section 528;

erroneously in good faith does that thing, his proceedings shall not be set aside merely on the ground of his not being so empowered.

Irregularitie which vitiate proceedings.

- 530. If any Magistrate, not being empowered by law in this behalf, does any of the following things, namely:—
 - (a) attaches and sells property under section 88:
 - (b) issues a search-warrant for a letter, parcel or other thing in the Post-office, or a telegram in the Telegraph Department;
 - (c) demands security to keep the peace;
 - (d) demands security for good behaviour;(e) discharges a person lawfully bound to be of good behaviour;

(f) cancels a bond to keep the peace;

- (g) makes an order under section 133, as to a local nuisance;
- (h) prohibits, under section 143, the repetition or continuance of a public nuisance;

(i) issues an order under section 144;

- (j) makes an order under Chapter XII;
- (k) takes cognizance, under section 190, subsection (1), clause (c), of an offence;
- (1) passes a sentence, under section 349, on proceedings recorded by another Magistrate;
- (m) calls, under section 435, for proceedings;
- (n) makes an order for maintenance;
- (o) revises

IX.—Supplementary Provisions. Chapter $XLV.-Of\ Irregular\ Proceedings.-Secs.\ 531$ -*533.*)

- (o) revises, under section 515, an order passed under section 514;
- (p) tries an offender;
- (q) tries an offender summarily; or
- (r) decides an appeal; his proceedings shall be void.
- 531. No finding, sentence or order of any Crim- Proceedings inal Court shall be set aside merely on the ground that the inquiry, trial or other proceeding in the course of which it was arrived at or passed, took place in a wrong sessions division, district, subdivision or other local area, unless it appears that such error has in fact occasioned a failure of justice.

532. (1) If any Magistrate or other authority When irregu. purporting to exercise powers duly conferred, which lar commitwere not so conferred, commits an accused person for ments may be validated. trial before a Court of Session or High Court, the Court to which the commitment is made may, after perusal of the proceedings, accept the commitment if it considers that the accused has not been injured thereby, unless, during the inquiry and before the order of commitment, objection was made on behalf either of the accused or of the prosecution to the jurisdiction of such Magistrate or other authority.

- (2) If such Court considers that the accused was injured, or if such objection was so made, it shall quash the commitment and direct a fresh inquiry by a competent Magistrate.
- 533. (1) If any Court before which a confession Non-complior other statement of an accused person recorded or ance with purporting to be recorded under section 164 or section section 164 364 is tendered or has been received in evidence, finds or 364. that any of the provisions of either of such sections have not been complied with by the Magistrate recording the statement, it shall take evidence that such person duly made the statement recorded; and, notwithstanding

(Part IX.—Supplementary Provisions. Chapter XLV.—Of Irregular Proceedings.—Secs. 534-537.)

notwithstanding anything contained in the Indian Evidence Act, 1872, section 91, such statement shall I of 1872 be admitted, if the error has not injured the accused as to his defence on the merits.

(2) The provisions of this section apply to Courts of Appeal, Reference and Revision.

Omission to 1 ask question prescribed by section 454 (2).

Effect of omission to prepare charge.

534. An omission to ask any person whether he is an European British subject, in a case to which subsection (2) of section 454 applies, shall not affect the validity of any proceeding.

- 535. (1) No finding or sentence pronounced or passed shall be deemed invalid merely on the ground that no charge was framed, unless, in the opinion of the Court of appeal or revision, a failure of justice has in fact been occasioned thereby.
- (2) If the Court of appeal or revision thinks that a failure of justice has been occasioned by an omission to frame a charge, it shall order that a charge be framed, and that the trial be recommenced from the point immediately after the framing of the charge.

Trial by jury of offence triable with assessors.

Trial with assessors of offence triable by jury.

Finding or sentence when reversible by reason of error or omission in charge or other proceedings.

536. (1) If an offence triable with the aid of assessors is tried by a jury, the trial shall not on that ground only be invalid.

(2) If an offence triable by a jury is tried with the aid of assessors, the trial shall not on that ground only be invalid, unless the objection is taken before the Court records its finding.

537. Subject to the provisions hereinbefore contained, no finding, sentence or order passed by a Court of competent jurisdiction shall be reversed or altered under Chapter XXVII or on appeal or revision on account-

(a) of any error, omission or irregularity in the complaint, summons, warrant, charge, proclamation, order, judgment or other proceedings

(Part IX.—Supplementary Provisions. Chapter XLV.—Of Irregular Proceedings.—Sec. 538. Chapter XLVI.—Miscellaneous.—Sec. 539.)

> proceedings before or during trial or in any inquiry or other proceedings under this Code,

- (b) of the want of or any irregularity in any sanction required by section 195, or any irregularity in proceedings taken under section 476, or
- (c) of the omission to revise any list of jurors or assessors in accordance with section 324, or
- (d) of any misdirection in any charge to a jury unless such error, omission, irregularity, want or misdirection has in fact occasioned a failure of justice.

Explanation.—In determining whether any error. omission or irregularity in any proceeding under this Code has occasioned a failure of justice, the Court shall have regard to the fact whether the objection could and should have been raised at an earlier stage in the proceedings.

Illustration.

A Magistrate being required by law to sign a document signs it by initials only. This is purely an irregularity, and does not affect the validity of the proceeding.

538. No distress made under this Code shall be Distress not deemed unlawful, nor shall any person making the distrainer a same be deemed a trespasser, on account of any defect or want of form in the summons, conviction, writ of distress or other proceedings relating thereto.

trespasser for defect or want of form. in proceed.

CHAPTER XLVI.

MISCELLANEOUS.

539. Affidavits and affirmations to be used before Courts and any High Court or any officer of such Court persons before whom may be sworn and affirmed before such Court or the affidavits may

be sworn.

(Part IX.—Supplementary Provisions. Chapter XLVI.—Miscellaneous.—Secs. 540-541.)

Clerk of the Crown, or any Commissioner or other person appointed by such Court for that purpose, or any Judge, or any Commissioner for taking affidavits in any Court of Record in British India, or any Commissioner to administer oaths in England or Ireland, or any Magistrate authorised to take affidavits or affirmations in Scotland.

Power to summon material witness, or examine person present. 540. Any Court may, at any stage of any inquiry, trial or other proceeding under this Code, summon any person as a witness, or examine any person in attendance, though not summoned as a witness, or recall and re-examine any person already examined; and the Court shall summon and examine or recall and re-examine any such person if his evidence appears to it essential to the just decision of the case.

Power to appoint place of imprisonment.

Removal to criminal jail

convicted

of accused or

persons who are in con-

finement in civil jail, and

their return

to the civil

jail.

- 541. (1) Unless when otherwise provided by any law for the time being in force, the Local Government may direct in what place any person liable to be imprisoned or committed to custody under this Code shall be confined.
- (2) If any person liable to be imprisoned or committed to custody under this Code is in confinement in a civil jail, the Court or Magistrate ordering the imprisonment or committal may direct that the person be removed to a criminal jail.
- (3) When a person is removed to a criminal jail under sub-section (1), he shall, on being released therefrom, be sent back to the civil jail, unless either—
 - (a) three years have elapsed since be was removed to the criminal jail, in which case he shall be deemed to have been discharged from the civil jail under section 342 of the XIV of 18 Code of Civil Procedure; or

(b) the Court which ordered his imprisonment in the civil jail has certified to the officer in charge of the criminal jail that he is entitled to

he

IX.—Supplementary Provisions. Chapter (Part XLVI.—Miscellaneous.—Secs. 542-545.)

XIV of 1882.

be discharged under section 341 of the Code of Civil Procedure.

XV of 1869.

- 542. (1) Notwithstanding anything contained in Power of the Prisoners' Testimony Act, 1869, any Presidency Magistrate desirous of examining, as a witness or an order prisoner accused person, in any case pending before him, any in jail to be person confined in any jail within the local limits of his for examinajurisdiction, may issue an order to the officer in tion. charge of the said jail requiring him to bring such prisoner in proper custody, at a time to be therein named, to the Magistrate for examination.
- (2) The officer so in charge, on receipt of such order, shall act in accordance therewith, and shall provide for the safe custody of the prisoner during his absence from the jail for the purpose aforesaid.
- 543. When the services of an interpreter are Interpreter required by any Criminal Court for the interpretation to be bound of any evidence or statement, he shall be bound to truthfully. state the true interpretation of such evidence or statement.

Magistrate to

544. Subject to any rules made by the Local Expenses of with the previous sanction of the complainants Government Governor General in Council, any Criminal Court nesses. may, if it thinks fit, order payment, on the part of Government, of the reasonable expenses of any complainant or witness attending for the purposes of any inquiry, trial or other proceeding before such Court under this Code.

545. (1) Whenever under any law in force for the Power of time being a Criminal Court imposes a fine or con- Court to pay firms in appeal, revision or otherwise a sentence of expenses or compensation fine, or a sentence of which fine forms a part, the out of fine. Court may, when passing judgment, order the whole or any part of the fine recovered to be applied-

(a) in defraying expenses properly incurred in the prosecution;

(b) in

(Part IX.—Supplementary Provisions. Chapter XLVI.—Miscellaneous.—Secs. 546-549.)

- (b) in compensation for the injury caused by the offence committed, where substantial compensation is, in the opinion of the Court, recoverable by civil suit.
- (2) If the fine is imposed in a case which is subject to appeal, no such payment shall be made before the period allowed for presenting the appeal has elapsed, or, if an appeal be presented, before the decision of the appeal.

Payments to account in subsequent

546. At the time of awarding compensation in be taken into any subsequent civil suit relating to the same matter, the Court shall take into account any sum paid or recovered as compensation under section 545.

547. Any money (other than a fine) payable by Moneys ordered to be virtue of any order made under this Code, shall be paid recoverable as if it were a fine.

Copies of

548. If any person affected by a judgment or proceedings, order passed by a Criminal Court desires to have a copy of the Judge's charge to the jury or of any order or deposition or other part of the record, he shall, on applying for such copy, be furnished therewith:

> Provided that he pays for the same, unless the Court, for some special reason, thinks fit to furnish it free of cost.

Delivery to Courtmartial.

549. (1) The Governor General in Council may military authorities of make rules, consistent with this Code and the Army persons liable Act or any similar law for the time being in force, as 44 & 45 Vid to be tried by to the cases in which persons subject to military law 0.58. shall be tried by a Court to which this Code applies, or by Court-martial; and when any person is brought before a Magistrate and charged with an offence for which he is liable, under the Army Act, section 41,44 & 45 Year to be tried by a Court-martial, such Magistrate shall c. 58. have regard to such rules, and shall in proper cases deliver him, together with a statement of the offence

(Part IX.—Supplementary Provisions.Chapter XLVI.—Miscellaneous.—Secs. 550-553.)

of which he is accused, to the commanding officer of the regiment, corps or detachment to which he belongs, or to the commanding officer of the nearest military station, for the purpose of being tried by Court-martial.

(2) Every Magistrate shall, on receiving a written Apprehension application for that purpose by the commanding of such persons. officer of any body of troops stationed or employed at any such place, use his utmost endeavours to apprehend and secure any person accused of such offence.

550. Any police-officer may seize any property Powers to which may be alleged or suspected to have been stolen, police to seize or which may be found under circumstances which property suspected to create suspicion of the commission of any offence, be stolen. Such police-officer, if subordinate to the officer in charge of a police-station, shall forthwith report the seizure to that officer.

551. Police-officers superior in rank to an officer in Powers of charge of a police-station may exercise the same superior powers, throughout the local area to which they are officers of appointed, as may be exercised by such officer within the limits of his station.

552. Upon complaint made to a Presidency Magis-Power to trate or District Magistrate on oath of the abduction compel or unlawful detention of a woman, or of a female restoration of abducted child under the age of fourteen years, for any unlaw- females. ful purpose, he may make an order for the immediate restoration of such woman to her liberty, or of such female child to her husband, parent, guardian or other person having the lawful charge of such child, and may compel compliance with such order, using such force as may be necessary.

553. (1) Whenever any person causes a police- Compensa. officer to arrest another person in a presidency-town, tion to perif it appears to the Magistrate by whom the case is sons ground-beard that there was no sufficient ground for considerable given heard that there was no sufficient ground for causing in charge in award such Presidency. such arrest, the Magistrate may

compensation

(Part IX.—Supplementary Provisions. Chapter XLVI.—Miscellaneous.—Sec. 554.)

compensation, not exceeding fifty rupees, to be paid by the person so causing the arrest to the person so arrested, for his loss of time and expenses in the matter, as the Magistrate thinks fit.

- (2) In such cases, if more persons than one are arrested, the Magistrate may, in like manner, award to each of them such compensation, not exceeding fifty rupees, as such Magistrate thinks fit.
- (3) All compensation awarded under this section may be recovered as if it were a fine, and, if it cannot be so recovered, the person by whom it is payable shall be sentenced to simple imprisonment for such term not exceeding thirty days as the Magistrate directs, unless such sum is sooner paid.

554. (1) With the previous sanction of the Governor General in Council, the High Court at Fort William, and, with the previous sanction of the Local Government, any other High Court established by Royal Charter, may, from time to time, make rules for the inspection of the records of subordinate Courts.

- (2) Every High Court not established by Royal Charter may, from time to time, and with the previous sanction of the Local Government,—
 - (a) make rules for keeping all books, entries and accounts to be kept in all Criminal Courts subordinate to it, and for the preparation and transmission of any returns or statements to be prepared and submitted by such Courts;

(b) frame forms for every proceeding in the said Courts for which it thinks that a form should

be provided;

(c) make rules for regulating its own practice and proceedings and the practice and proceedings of all Criminal Courts subordinate to it; and

(d) make rules for regulating the execution of warrants issued under this Code for the levy of fines:

Power of chartered High Courts to make rules for inspection of records of subordinate Courts.

Power of other High Courts to make rules for other purposes.

Provided

IX.—Supplementary Provisions. Chapter . (Part XLVI.—Miscellaneous.—Secs. 555-557.)

Provided that the rules and forms made and framed under this section shall not be inconsistent with this Code or any other law in force for the time being.

(3) All rules made under this section shall be published in the local official Gazette.

c. 104.

555. Subject to the power conferred by section 553, Forms. 24 & 25 Viet., and by section 15 of the Indian High Courts Act. 1861, the forms set forth in the fifth schedule, with such variation as the circumstances of each case require, may be used for the respective purposes therein mentioned, and if used shall be sufficient.

> 556. No Judge or Magistrate shall, except with the permission of the Court to which an appeal lies from Magistrate in his Court, try or commit for trial any case to or in personally interested. which he is a party, or personally interested, and no Judge or Magistrate shall hear an appeal from any judgment or order passed or made by himself.

Case in which

Explanation.—A Judge or Magistrate shall not be deemed to be a party or personally interested, within the meaning of this section, to or in any case by reason only that he is a Municipal Commissioner or otherwise concerned therein in a public capacity, or by reason only that he has viewed the place in which an offence is alleged to have been committed, or any other place in which any other transaction material to the case is alleged to have occurred, and made an inquiry in connection with the case.

Illustration.

A, as Collector, upon consideration of information furnished to him, directs the prosecution of B for a breach of the Excise A is disqualified from trying this case as a Magistrate.

557. No pleader who practises in the Court of Practising any Magistrate in a presidency-town or district, shall sit as Magissit as a Magistrate in such Court or in any Court trate in corwithin the jurisdiction of such Court.

558. The

IX.—Supplementary Provisions. Chapter XLVI.—Miscellaneous.—Secs. 558-562.)

Power to decide language of Courts.

558. The Local Government may determine what, for the purposes of this Code, shall be deemed to be the language of each Court within the territories administered by such Government, other than the High Courts established by Royal Charter.

Powers of Governor General in Council and Local Govern. ment exerciseable from time to time.

559. All powers conferred by this Code on the Governor General in Council or on the Local Government may be exercised from time to time as occasion requires.

Officers concerned in sales not to purchase or bid for property.

560. A public servant having any duty to perform in connection with the sale of any property under this Code shall not purchase or bid for the property.

Special provisions with respect to offence of rape by a husband.

- 561. (1) Notwithstanding anything in this Code, no Magistrate except a Chief Presidency Magistrate or District Magistrate shall—
 - (a) take cognizance of the offence of rape where the sexual intercourse was by a man with his wife, or
 - (b) commit the man for trial for the offence.
- (2) And, notwithstanding anything in this Code, if a Chief Presidency Magistrate or District Magistrate deems it necessary to direct an investigation by a police-officer with respect to such an offence as is referred to in sub-section (1), no police-officer of a rank below that of police-inspector shall be employed either to make, or to take part in, the investigation.

First Offenders.

Power to Court to release upon probation of good conduct instead of

562. In any case in which a person is convicted of theft, theft in a building, dishonest misappropriation, cheating, or any other offence under the Indian Penal Code punishable with not more than two years' instead of sentencing to imprisonment before any Court, and no previous conviction is proved against him, if it appears to the Court before whom he is so convicted, that, regard

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being

Provisions. Chapter (Part IX.—Supplementary XLVI.—Miscellaneous.—Secs. 563-564.)

being had to the youth, character and antecedents of the offender, to the trivial nature of the offence and to any extenuating circumstances under which the offence was committed, it is expedient that the offender be released on probation of good conduct, the Court may, instead of sentencing him at once to any punishment, direct that he be released on his entering into a bond with or without sureties, and during such period (not exceeding one year) as the Court may direct, to appear and receive sentence when called upon, and in the meantime to keep the peace and be of good behaviour:

Provided that, where any first offender is convicted by a Magistrate of the third class, or a Magistrate of the second class not specially empowered by the Local Government in this behalf, and the Magistrate is of opinion that the powers conferred by this section should be exercised, he shall record his opinion to that effect and submit the proceedings to a Magistrate of the first class or Subdivisional Magistrate, forwarding the accused to, or taking bail for his appearance before, such Magistrate, who shall dispose of the case in manner provided by section 380.

563. (1) If the Court which convicted the offender, Provision in or a Court which could have dealt with the case of of-offender in respect of his original offence, is satisfied to observe that the offender has failed to observe any of the conditions of conditions of his recognizance, it may issue a warrant his recognizances. for his apprehension.

- (2) An offender, when apprehended on any such warrant, shall be brought forthwith before the Court issuing the warrant, and such Court may either remand him in custody until the case is heard or admit him to bail with a sufficient surety conditioned on his appearing for sentence. Such Court may, after hearing the case, pass sentence.
 - 564. (1) The Court, before directing the release conditions as to abode of of offender.

ACT V

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IX.—Supplementary Provisions. Chapter XLVI.—Miscellaneous.—Sec. 565.)

of an offender under section 562, shall be satisfied that the offender or his surety (if any) has a fixed place of abode or regular occupation in the place for which the Court acts or in which the offender is likely to live during the period named for the observance of the conditions.

(2) Nothing in this section or in sections 562 and 563 shall affect the provisions of section 31 of the Reformatory Schools Act, 1897.

VIII of 1897.

Previously convicted Offenders.

Order for notifying address of previously convicted offender.

565. (1) When any person, having been convicted of any offence punishable under Chapter XII or Chapter XVII of the Indian Penal Code with im- XLV of 1860. prisonment for a term of three years or upwards, is again convicted of any offence punishable under either of those Chapters with imprisonment for a term of three years or upwards by a High Court, Court of Session, Presidency Magistrate, District Magistrate, Subdivisional Magistrate, or any Magistrate of the first class specially empowered by the Local Government in this behalf, such Court or Magistrate may, if it or he thinks fit, at the time of passing sentence of transportation or imprisonment on such person, also order that his residence and any change of residence after release be notified, as hereinafter provided, for a term not exceeding five years from the date of the expiration of such sentence.

(2) If such conviction is set aside on appeal or

otherwise, such order shall become void.

(3) The Local Government, with the previous sanction of the Governor General in Council, may make rules to carry out the provisions of this section relating to the notification of residence by released convicts.

(4) Any person refusing or neglecting to comply with any rule so made shall be punishable as if he had committed an offence under section 176 of the Indian Penal Code.

XLV of 1860.

SCHEDULE I.

Criminal Procedure. (Schedule I.—Enactments repealed.)

SCHEDULE I. ENACTMENTS REPEALED.

(See section 2.)

Year.	No.	Short title or subject.	Extent of repeal.
1875	. X	High Courts' Criminal Procedure.	The whole.
1882	X	The Code of Criminal Pro-	The whole,
1884	III	cedure, 1882. The Criminal Procedure Code Amendment Act, 1884.	The whole.
1886	X	Amending the Code of Criminal Procedure, 1882, and certain other Acts.	Sections 1 to 19 (both inclusive).
1887	v	Amending the Code of Criminal Procedure, 1882.	The whole.
,,	XIV	The Indian Marine Act, 1887.	Section 78.
1889	I	The Metal Tokens Act, 1889.	Section 7.
"	v	Abolishing the office of Coroner of Madras.	Section 4, sub-section (1).
,,	XI	The Lower Burma Courts Act, 1889.	So much of the second schedule as relates to the Code of Crimina Procedure, 1882.
,	XIII	The Cantonments Act, 1889.	So much of the schedule a relates to the Code of Criminal Procedure, 1882
1891	111	Amending the Indian Evidence Act, 1872, and the Code of Criminal Procedure, 1882.	
,,	17	Amending the Code of Criminal Procedure, 1882.	The whole.

SCHEDULE I—concluded.

Year.	No.	Short title or subject.	Extent of repeal.					
1891	X	Amending the Indian Penal Code and the Code of Crim- inal Procedure, 1882.	Sections 2 and 3.					
,,	XII	The Repealing and Amending Act, 1891.	So much as relates to the Code of Criminal Procedure, 1882.					
1894	III	Amending the Code of Criminal Procedure, 1882, and the Indian Penal Code.	Sections 1 to 4 (both inclusive).					
"	X	Amending the Code of Criminal Procedure, 1882.	The whole.					
1895	IV	Amending sections 366 and 371 of the Code of Criminal Procedure, 1882.	The whole.					
1896	XIII	Amending the Code of Criminal Procedure, 1882.	The whole.					

SCHEDULE II.

SCHEDULE II.

Tabular Statement of Offences.

EXPLANATORY NOTE.—The entries in the second and seventh columns of this schedule, headed respectively "Offence" and "Punishment under the Indian Penal Code, "are not intended as definitions of the offences and punishments described in the several corresponding sections of the Indian Penal Code, or even as abstracts of those sections, but merely as references to the subject of the section, the number of which is given in the first column.

The third column of this schedule applies also to the police in the towns of Calcutta and Bombay.

CHAPTER V .- ABETMENT.

	1	2	3	4	5	6	7	8
XLV of 1960.	Section.	Offence.	Whether the police may arrest without warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance,	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable,
	109	Abetment of any offence, if the act abetted is committed in consequence, and where no express provision is made for its punishment.	May arrest without war- rant if arrest for the of- fence abetted may be made without war- rant, but not otherwise.	According as a warrant or summons may issue for the offence abetted.	According as the offence abetted is bailable or not.	as the offence	The same punishment as for the offence abetted.	The Court by which the offence abetted is triable.
	110	Abetment of any offence, if the person abetted does the act with a different intention from that of the abettor.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto.

Chapter V.-

SCHEDULE II—continued.

CHAPTER V.—ABETMENT—continued.

	1	2	3	4.	5	6	7	8
XLV of 1800.	Section.	Offence.	Whether the police may arrest without warrant or not.	Whether a warrant or a snummons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	111	Abetment of any offence, when one act is abetted and a different act is done; subject to the proviso.	May arrest without warrant if arrest for the offeuce abetted may be made without warrant, but not otherwise.	According as a warrant or summons may issue for the offence abetted.	According as the offence abetted is bailable or not.	According as the offence a betted is com- pound- able or not.	The same punishment as for the offence intended to be abetted.	The Court by which the offence abetted is triable.
	113	Abetment of any offence, when an effect is caused by the act abetted different from that intended by the abettor.	Ditto .	Ditto	Ditto .	Ditto .	The same punishment as for the offence committed.	Ditto.
	114	Abetment of any offence, if abettor is present when offence is committed.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto.
	115	Abetiment of an offence, punishable with death or transportation for life, if the offence be not committed in consequence of the abetiment.	Ditto	Ditto	Not bailable.	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.

	If an act which causes harm be done in consequence of the abetment.	Ditto	•	• Ditto		Ditto .	Ditto .	Imprisonment of either description for 14 years and fine.	Ditto.
116	Abetment of an offence, punishable with imprisonment, if the offence be not committed in consequence of the abetment.		•	Ditto	• •	According as the offence abetted is bailable or not.	}	Imprisonment extending to a quarter part of the longest term, and of any description, provided for the offence, or fine, or both.	
	If the abettor or the person abetted be a public servant whose duty it is to prevent the offence.	Ditto	•	. Ditto		Ditto .	Ditto .	Imprisonment extending to half of the longest term, and of any description, provided for the offence, or fine, or both.	Ditto.
117	Abetting the commission of an offence by the public, or by more than ten persons.	Ditto	•	Ditto	•	Ditto .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Ditto.
118	Concealing a design to commit an offence punishable with death or transportation for life, if the offence be committed.	Ditto	•	Ditto		Not bailable.	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.

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(Schedule II.—Tabular Statement of Offences.

Abetment.)

Chapter V.—

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(Schedule II.-

SCHEDULE II—continued. CHAPTER V.—ABETMENT—concluded.

	1	2	3 ,	4	5	6	7	8
I,V of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	118— contd.	If the offence be not committed.	May arrest without warrant if arrest for the offence abetted may be made without warrant, but not otherwise.	According as a warrant or summons may issue for the offence abetted.	Not bail- able.	According as the offence abetted is com- pound- able or not.	Imprisonment of either description for 3 years and fine.	The Court by which the offence abetted is triable.
	119	A public servant con- cealing a design to commit an offence which it is his duty to prevent, if the offence be committed.	Ditto	Ditto	According as the offence abetted is bailable or not.	Ditto .	Imprisonment ex- tending to half of the longest term, and of any de- scription, provided for the offence, or	Ditto.
		If the offence be punish- able with death or transportation for life.	Ditto	Ditto	Not bail- able.	Ditto .	fine, or both. Imprisonment of either description for 10 years.	Ditto.
		If the offence be not committed.	Ditto	Ditto	According as the offence abetted is bailable or not.	Ditto .	Imprisonment ex- tending to a quarter part of the longest term, and of any description, provided for the offence, or fine, or both.	Ditto.

(Schedule II — Tubular Statement of Offences. Chapter V.—
Abetment. Chapter VI.— Offences against the State.)

The Court ly which the offence abetted is triallable.	Ditto.		Court of Session.	Ditto.	Ditto.
Ditto	Imprisonment extending to one- eighth part of the longest term, and of the description, provided for the offence, or fine, or both.	ů	Death or trans- portation for life, and forfeiture of property.	Transportation for life or any shorter term, or imprisonment of either description for 10	Years. Transportation for life, or imprisonment of either description for 10 years, and forfeiture of property.
Ditto	Ditto .	THE STATE	Not com- poundable.	Ditto .	Ditto
Ditto	Ditto .	S AGAINST	Not bail- able.	Ditto .	Ditto .
Ditto	Ditto	CHAPTER VI.—OFFENCES AGAINST THE STATE.	Warrant	Ditto .	Ditto . ,
Ditto .	Ditto .	Снартви	Sball not arrest without war- rant.	Ditto .	Ditto
Concealing a design to Ditto commit an offence punishable with im- prisonment, if the offence be committed.	If the offence be not committed.		Waging or attempting to wage war, or abetting the waging of war, a gainst the Queen.	Conspiring to commit certain offences against the State.	Collecting arms, etc., with the intention of waging war against the Queen.
120			121	121A	122

(Schedule II.-

SCHEDULE II-continued.

CHAPTER VI.—OFFENCES AGAINST THE STATE—continued.

	1	2	3	4	5	6	7	8
XI / of 1689.	Section.	Offerce.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Panishment under the Indian Penal Code.	By what Court triable.
	123	Concealing with intent to facilitate a design to wage war.	Shall not arrest without war-	Warrant .	Not bail- able.	Not com- poundable.	Imprisonment of either description for 10 years and fine.	Court of Session.
	124	Assaulting Governor General, Governor, etc., with intent to compel or restrain the exercise of any law-	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.
	124A	ful power. Sedition	Ditto	Ditto	Ditto	Ditto .	Transportation for life or for any term and fine, or imprisonment of	Session, Chief Presi-
							either description for 3 years and fine, or fine.	istrate or District Magistrate or Mag- istrate of the
								first class specially empowered by the Local Gov-
	·					*		ernment in that behalf.

125	Waging war against any Asiatic Power in alliance or at peace with the Queen, or abetting the waging of such war.	Ditto			Ditto	•	•	Ditto .		Ditto .	Transportation for life and fine, or imprisonment of either description for 7 years and fine, or fine.	Court of Session.	(Schedule
126	Committing depreda- tion on the territories of any Power in alliance or at peace with the Queen.	Ditto	•		Ditto	•	•	Ditto .	I	Ditto .	Imprisonment of either description for 7 years and fine, and forfeiture of certain property.	Ditto.	II.—Tabular Offen
127	Receiving property taken by war or depredation mentioned in sections 125 and 126.	Ditto	•		Ditto	•		Ditto .	I	Ditto .	Ditto	Ditto.	bular Statement Offences against
128	Public servant volun- tarily allowing prisoner of State or war in his custody to escape.	Ditto	•	•	Ditto	•	•	Ditto .	I	Ditto .	Transportation for life, or imprisonment of either description for 10 years, and fine.	Ditto.	th of
129	Public servant negli- gently suffering pris- oner of State or war in his custody to escape.	Ditto	•	•	Ditto	•	•	Bailable .	I	Ditto .	Simple imprison- ment for 3 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.	Offences. Che State.)
130	Aiding escape of, rescuing or harbouring, such prisoner, or offering any resistance to the recapture of such prisoner.	Ditto	•		Dîtto	•	•	Not bail- able.	I	Ditto .	Transportation for life, or imprisonment of either description for 10 years, and fine.	Court of Session.	Chapter VI.

Criminal Procedure.

(Schedule

SCHEDULE II - continued.

CHAPTER VII.—OFFENCES RELATING TO THE ARMY AND NAVY.

	1	2	3	4	5	6	7	8
XI,V of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant o: not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the ludian Penal Code.	By what Court triable.
	131	Abetting mutiny, or attempting to seduce an officer, soldier or sailor from his alle- giance or duty.	May arrest without war- rant.	Warrant	Not bail- able.	Not com- pound- able.	Transportation for life, or imprisonment of either description for 10 years, and fine.	Court of Session.
	132	Abetment of mutiny, if mutiny is committed in consequence thereof.	Ditto	Ditto	Ditto .	Ditto	Death, or transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.
	133	Abetment of an assault by an officer, soldier or sailor on his superior officer, when in the execution of his office.	Ditto	Ditto	Ditto .	Ditto	Imprisonment of either description for 3 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.

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2	3	٠	

(Schedule II.—Tubular Statement of Offences. Offences relating to the Army and Navy. Offences against the Public Tranquility.)

202	sault, if the a-sault is committed.			•				either description for 7 years and fine.	sion.
135	Abelment of the deser- tion of an officer, soldier or sailor.	Ditto .	Ditto :	٠	Bailable .	Ditto	٠	1 _ ******	
136	Harbouring such an officer, soldier or sail- or who has deserted.	Ditto	Ditto .	•	Ditto .	Ditto	•	Ditto	Ditto.
137	Deserter concealed on board merchant- vessel, through negli- gence of master or per- son in charge thereof.	Shall not arrest without war- rant.	Summons	•	Ditto .	Ditto	•	Fine of 500 rupees.	Ditto.
138	Abetment of act of insubordination by an officer, soldier or sailor, if the offence be committed in consequence.	May arrest without war- rant.	Warrant	•	Ditto .	Ditto	٠	Imprisonment of either description for 6 months, or fine, or both.	Ditto.
140	Wearing the dress or carrying any token used by a soldier, with intent that it may be believed that he is such a soldier.	Ditto	Summons	•	Ditto .	Dicto	•	Imprisonment of either description for 3 months, or fine of 500 rupees, or both.	Any Mag- istrate.
-	Снарт	er VIII.—Or	FENCES AG	AINS	т тне Ро	выс Та	AN	QUILLITY,	

Bailable .

Not compound-able.

Ditto .

May arrest Summons without war-

rant.

134 | Abetment of such as- | Ditto

Being member of an May unlawful assembly.

. | Ditto . | Ditto . | Imprisonment of | Court of Ses-

Imprisonment of Any Magis-either description trace.

for 6 months, or

fine, or both.

SCHEDULE II—continued.

CHAPTER VIII. - OFFENCES AGAINST THE PUBLIC TRANQUILLITY - continued.

	1	2	3	4	5	6	7	8
ILV of 1266.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable,
	144	Joining an unlawful assembly armed with any deadly weapon.	May arrest without warrant.	Warrant .	Bailable .	Not com- pound- able.	Imprisonment of either description for 2 years, or fine, or both.	Any Magis- trate.
	145	Joining or continuing in an unlawful assem- bly, knowing that it has been commanded to disperse.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto.
	147	Rioting	Ditto	Ditto	Ditto .	Ditto	Ditto	Ditto.
	148	Rioting, armed with a deadly weapon.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Court of Session, Presidency Magistrate of Magistrate of the first class.

1898.

149	If an offence be committed by any member of an unlawful assembly, every other member of such assembly shall be guilty of the offence.	According as arrest may be made without warrant for the offence or not.	According as a warrant or summons may issue for the offence.	According as the offence is bail- able or not.	Ditto	The same as for the ofence.	The Court by which the offence is triable.	(Schedule Li
150	Hiring, engaging or employing persons to take partin an unlawful assembly.	May arrest without war- raut.	According to the offence committed by the per- son hired, engaged or employed.	Ditto .	Ditto .	The same as for a member of such assembly, and for any offence committed by any member of such assembly.	Ditto.	e II.—Tabular Stat Offences against t
153	Knowingly joining or continuing in any assembly of five or more persons after it has been commanded to disperse.	Ditto	Summons .	B a il a ble	Di(to.	Imprisonment of sither description for 6 months, or fine, or both.	Any Mag- istrate.	Tabular Statement of Offences. Chap sees against the Public Tranquillity.)
152	Assaulting or obstruct- ing public servant when suppressing riot, etc.	Ditto	Warrant	Ditto .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Court of Session, Presion, Presidency Magistrate or Magistrate of the first class.	ences. Chapter ranquillity.)
153	Wantonly giving provocation with intent to cause riot, if rioting he committed.	Ditto	Ditto	Ditto	Ditto .	Imprisonment of either description for 1 year, or fine, or both.	Any Magis- trate.	· VIII.—

I.— Tubular Statement of Offences. Chapter VIII. Offences against the Public Tranquillity.)

SCHEDULE II-continued.

CHAPTER VIII.—OFFENCES AGAINST THE PUBLIC TRANQUILLITY—concluded.

	1	2	3	4	5	6	7	8
XLV of 1860,	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a varrant or a summons shell ordinarily issue is the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment ander the Indian Penal Code.	By what Court triable.
	153—contd.	If not committed	May arrest without war- rant.	Summons .	Bailable .	Not com- pound- able.	Imprisonment of either description for 6 months, or fine, or both.	Any Magis- trate.
	153A	Promoting enmity between classes.	Shall not ar- rest without warrant.	Warraut .	Not bail- able.	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Presidency Magistrate or Magis- trate of the first class.
	154	Owner or occupier of land not giving information of riot, etc.	Ditto	Sommons .	Bailable .	Ditto .	Fine of 1,000 rupees	Presidency Magistrate or Magis- trate of the first or second class.
	155	Person for whose benefit or ou whose behalf a riot takes place not using all lawful means to prevent it.	Ditto	L'itto	Ditto .	Ditto	Fine	Ditto.

156 157	Agent of owner or occupier for whose benefit a riot is committed not using all lawful means to prevent it. Harbouring persons hired for an unlawful assembly.	-	Ditto		Ditto .	Imprisonment of either description for 6 months, or	Ditto.
158	Being hired to take part in an onlawful	Ditto	Ditto	Ditto .	Ditto	fine, or both. Ditto	Ditto.
159	assembly or riot. Or to go armed.	Ditto	Warrant .	Ditto	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
160	Committing affray .	Shall not arrest without warrant.	Summons .	Ditto	Ditto .	Imprisonment of either description for 1 month, or fine of 100 rupees, or both.	Any Magis- trate.
	Снар	ter IX.—Opf	ences by or r	ELATING TO	PUBLIC S	ERVANTS.	
161	Being or expecting to be a public servant, and taking a grati- fication other than legal remuneration in respect of an official	Shall not arrest without warrant.	Summons .	Bailable .	Not com- po u n d- able.	Imprisonment of either description for 3 years, or fine, or both,	Court of Session, Presidency Magistrate or Magistrate of the first class.
162	act. Taking a gratification in order by corrupt or illegal means to influence a public servant.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto.

SCHEDULE II—continued.

CHAPTER IX .- OFFENCES BY OR RELATING TO PUBLIC SERVANTS-continued.

	1	2	3	4	5	6	7	8	le I
XLV of 1860.	Section.	Offence,	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code,	By what Court triable.	lule II.—Tabulan Offences by
	163	Taking a gratification for the exercise of personal influence with a public servant.	Shall not arrest without warrant.	Summons .	Bailable .	Not compound-	Simple imprison- ment for 1 year, or fine, or both.	Presidency Magistrate or Magis- trate of the first class.	Tabular Stutement roes by or relating
	164	Abetment by public servant of the offences defined in the last two preceding clauses with reference to himself.	Ditto	Ditto	Ditto	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Court of Session, Presidency Magistrate or Magistra te of the first class.	of Offer to Public
	165	Public servant obtaining any valuable thing, without consideration, from a person concerned in any proceeding or business transacted by such public servant.	Ditto	Ditto	Ditto .	Ditto .	Simple imprison- ment for 2 years, or fine, or both,	Presidency Magistrate or Magis- trate of the first or sec- ond class.	lact vocs. Chapter IX.—Servants.)

ule II.—Tabular Statement of C	Criminal Procedu
t of Offence.	Procedure.

(Schedu Offences by or relating to Public Servants.)

166	Public servant disobey- ing a direction of the law with intent to cause injury to any person.	Ditto	Ditto	Ditto .	Ditto .	Simple imprison- ment for 1 year, or fine, or both.	Ditto.
167	Public servant framing an incorrect docu- ment with intent to cause injury.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Court of Session, Presidency Magistrate or Magistrate of the first class.
168	Public servant unlawfully engaging in trade.	Ditto	Ditto	Ditto	Ditto .	Simple imprison- ment for 1 year, or fine, or both.	Presidency Magistrate or Magis- trate of the first class.
169	Public servant unlaw- fully buying or bid- ding for property.	Ditto .	Ditto	Ditto .	Ditto	Simple imprison- ment for 2 years, or fine, or both, and confiscation of property, if pur- chased.	Ditto.
170	Personating a public servant.	May arrest without war- rant.	Warrant	Ditto	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Any Magis- trate.
171	Wearing garb or carry- ing token used by public servant with fraudulent intent.	Ditto .	Summons .	Ditto .	Ditto .	Imprisonment of either description for 3 months, or fine of 200 rupees, or both.	Ditto.

SCHEDULE II-continued.

CHAPTER X.—CONTEMPTS OF THE LAWFUL AUTHORITY OF PUBLIC SERVANTS.

			so	CHEDULE II	I—continu	ed.	•		
		Снартев Х	.—Contempts	OF THE LAWFU	L AUTHORI	TY OF PUB	LIC SERVANTS.		Cont
	1	2	3	4	5	6	7	8	ntem
XLV of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.	Contempts of the lawful authority
	172	Absconding to avoid service of summons or other proceeding from a public servant.	Shall not arrest without warrant.	Summons .	Bailable .	Not compoundable.	Simple imprison- ment for 1 month, or fine of 500 rupees, or both.	Any Magis- trate.	lawful a
		If summons or notice require attendance in person, etc., in a Court of Justice.	Ditto	Ditto	Ditto .	Ditto .	Simple imprisou- ment for 6 months, or fine of 1,000 rupees, or both.	Ditto.	uthority
	173	or the affixing of any summons or notice, or the removal of it when it has been affixed, or preventing	Ditto	Ditto	Ditto .	Ditto •	Simple imprison- ment for 1 month, or fine of 500 rupees, or both.	Presi dency Magistrate or Magistrate of the first or second class.	of Public
		If summons, etc., require attendance in person, etc., in a Court of Justice.	Ditto	Ditto	Ditto .	Ditto .	Simple imprison- ment for 6 months, or fine of 1,000 rupees, or both.	Preside n c y Magistrate or Magis- trate of the first or sec- ond class.	Servants.)

174	Not obeying a legal order to attend at a certain place in persoa or by agent, or de- parting therefrom without authority.	Ditto	•	Ditto		Ditto		Ditto .	Simple imprison- ment for 1 month, or fine of 500 rupees, or both.	Any Magistrate.
	If the order require personal attendance, etc., in a Court of Justice.	Ditto		Ditto		Ditto	-	Ditto .	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto.
\ 75	Intentionally emitting to produce a document to a public servant by a person legally bound to produce or deliver such document.	Ditto		Ditto		Ditto	•	Ditto .	Simple imprison- ment for 1 month, or fine of 500 rupees, or both.	The Court in which the offence is committed, subject to the provisions of Chapter XXXV; or, if not committed in a Court, a Presidency Magistrate or Magistrate of the first or second class.
	If the document is required to be produced in or delivered to a Court of Justice.	Ditto		Ditto	•	Ditto	•	Ditto .	Simple imprison- ment for 6 months, or fine of 1,000 rupees, or both.	Ditto.

CHAPTER X.—CONTEMPTS OF THE LAWRUL AUTHORITY OF PUBLIC SERVANTS—continued.

(Schedule II.—Tabular Statement of Offences. Chapter X.— Contempts of the lawful authority of Public Servants.)

Bection.	Offence. Intentionally omiting to give notice or information to a problic servant by a person legally bound to give such notice or information.	Whether the police may arrest without warrant or not. Shall not arrest without warrant.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether ballable or not.	Whether compoundable or not. Not com- spoundable.	Punishment under the Ludian Penal Code. Ludian Penal Code. Simple imprison ment for 1 month or fine of 500 rupees, or both.	By what Court triable. Presidency Magistra te or Magistra te frate of the first or second class.
	If the notice or information required respects the commission of an offence, etc.	Ditto .	Ditto .	Ditto .	Ditto .	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto.
177	Knowingly furnishing false information to a public servant.	Ditto .	Ditto .	Ditto .	Ditto .	Ditto	Ditto.
	If the information required respects the commission of an offence, etc.	Ditto .	Ditto	Ditto .	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Ditto.

7 of 1860.

178	Refusing oath when duly required to take oath by a public servant.	Ditto		Ditto • •	Ditto .	Ditto .	Simple imprison- ment for 6 months, or fine of 1,000 rupees, or both.	The Court in which the offence is committed, subject to the provisions of Chapter XXXV; or, if not committed in a Court, a Presidency Magistrate or Magistrate of the first or second class.
179	Being legally bound to state truth, and refus- ing to answer ques- tions.	Ditto		Ditto	Ditto .	Ditto .	Ditto	Ditto.
180	Refusing to sign a statement made to a public servant when legally required to do so.	Ditto	, .	Ditto	Ditto .	Ditto .	Simple imprisonment for 3 months, or fine of 500 rupees, or both.	Ditto.
181	Knowingly stating to a public servant on oath as true that which is false.	Ditto		Warrant -	Ditto .	Ditto	Imprisonment of either description for 3 years, and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.

SCHEDULE II - continued.

CHAPTER X .- CONTEMPTS OF THE LAWFUL AUTHORITY OF PUBLIC SERVANTS-continued.

	1	2	3	4	5	6	7	8
XLV of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	182	Giving false informa- tion to a public ser- vant in order to cause him to use his lawful power to the injury or annoyance of any person.	Shall not arrest without war- rant.	Summons .	Bailable	Not com- pound- able.	Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	Presidency Magistrate or Magistrate of the first or sec- ond class.
	183	Resistance to the tak- ing of property by the lawful authority of a public servant.	Ditto	Ditto	Ditto .	Ditto	Ditto	Ditto.
	184	Obstructing sale of property offered for sale by authority of a public servant.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 1 month, or fine of 500 rupees, or both.	Ditto.
·	185	Bidding, by a person onder a legal meapacity to purchase it, for property at a lawfully authorised sale,	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 1 month, or fine of 200 rupees, or both.	Vitto.

or bidding without intending to perform the obligations incurred thereby. Ditto . Ditto Ditto Imprisonment of Ditto. 186 Obstructing public ser-Ditto vant in discharge of either description for 3 months, or his public functions. fine of 500 rupees, or both. Ditto , Ditto Simple imprison-Omission to assist Ditto . Ditto Ditto. ment for I month. public servant when or fine of 200 bound by law to give rupees, or both. such assistance. Simple imprison- Ditto. Ditto Ditto Ditto Wilfully neglecting to Ditto aid a public servant ment for 6 months, who demands aid in or fine of 500 the execution of prorupees, or both. cess, the prevention of offences, etc. Ditto Ditto Ditto Simple imprison. Ditto. Disobedience to an Ditto ment for 1 month, order lawfully proor fine of 200 mulgated by a public servant, if such disrupees, or both. obedience causes obstruction, annoyance or injury to persons lawfully employed. Imprisonment of | Ditte. If such disobedience Ditto Ditto . Ditto Ditto either description causes danger to hufor 6 months, or man life, health or fine of 1,000 safety, etc. rupees, or both.

XLV of 1860.

Chapter X.—Contempts of the lawful authority of Public Servants—concluded.

SCHEDULE II-continued.

1	2	3	41	-5	6	7	8
Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
189	Threatening a public servant with injury to him, or one in whom he is interested, to induce him to do or forbear to do any official act.	Shall not arrest without war- rant.	Summons .	Bailable .	Not compound-able.	Imprisonment of either description for 2 years, or fine, or both.	Presidency Magistrate or Magis- trate of the first or sec- ond class.
190	Threatening any person to induce him to refrain from making a legal application for protection from injury.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 1 year, or fine, or both.	Ditto.
	CHAPTER	XI.—False E	VIDENCE AND (OFFENCES A	GAINST PU	BLIC JUSTICE.	
193	Giving or fabricating false evidence in a judicial proceeding.	Shall not arrest without war- rant.		Bailable ,	Not compound- able.	Imprisonment of either description for 7 years and fine	Court of Session, Presidency Magistrate or Magistrate of the first class.

ALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE.

Giving or fabricatin false evidence in judicial proceeding.	a without war-	Warrant	•	Bailable	Not c pou able.
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	Giving or fabricating false evidence in any other case.		Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years and fine.	Ditto.
194	Giving or fabricating false evidence with intent to cause any person to be convicted of a capital offence.		Ditto	Not bail- able.	Ditto .	Transportation for life, or rigorous imprisonment for 10 years and fine.	Court of Session.
	If innocent person be thereby convicted and executed.	Ditto	Ditto : .	Ditto .	Ditto .	Death or as above .	Ditto.
195	Giving or fabricating false evidence with intent to procure con- viction of an offence punishable with trans- portation for life or with imprisonment for 7 years or up-	Shall not arrest without war- rant.	Warrant	Bailable .	Not com- pound- able-	The same as for the offence.	Ditto.
196	wards. Using in a judicial proceeding evidence known to be false or fabricated.	Ditto	Ditto ,	According as the offence of giving such evidence is bailable or not.		The same as for giving or fabri- cating false evi- dence.	Court of Session, Presidency Magistrate or Magistrate of the first class.
197	Knowingly issuing or signing a false certificate relating to any fact of which such certificate is by law admissible in evidence.	Ditto	Ditto	Bailable .	Ditto .	The same as for giving false evidence.	Ditto.

35

Schedule II.—Tabular Statement of Offences. Chapter XI.— False Evidence and Offences against Public Justice.)

Criminal Procedure.

SCHEDULE II—continued.

CHAPTER XI.—FAL	an Farananan	CD Chemices ACAT	NAT PRIDATE J	USTICE continued
CHAPTER AL-FAL	SE LIVIDENCE AL	D OFFENCES AGAI	NEL EARPIC A	USTICE—continueu.

	1	2	3	. 4	5	6	7	8
B60 .	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue on the first instance.	Whether bailable or not.	W hether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	198	Using as a true certifi- cate one known to be false in a material point.	Shall not arrest without war- rant.	Warrant .	Bailable .	Not compoundable.	The same as for giving false evidence.	Court of Session, Presidency Magistrate or Magistrate of the first class.
	199	False statement made in any declaration which is by law re-	Ditto	Disto	Ditto .	Ditto .	Ditto	Ditto. Ditto. Court of Session.
	2 00	ceivable as evidence. Using as true any such declaration known to be false.	Ditto	Disto .	Ditto .	Ditto	Ditto	Ditto.
	201	Causing disappearance of evidence of an offence committed, or giving false information touching it to screen the offender, if a capital offence.	Ditto	Disto .	Ditte .	Ditto .	Imprisonment of either description for 7 years and fine.	Court of Session.
		If punishable with transportation for life or imprisonment for 10 years.	Ditto	Ditte	Ditto .	Ditto .	Imprisonment of either description for 3 years and fine.	Court of Session, Presidency Mag-

				į		-	Magistrate of the first class.
	If punishable with less than 10 years' im- prisonment.	Ditto .	Ditto .	Ditto .	Ditto .	Imprisonment for a quarter of the longest term, and of the description, provided for the offence, or fine, or both.	Presidency Magistrate or Mag- istrate of the first class, or Court by which the offence is triable.
202	Intentional emission to give information of an offence by a person legally bound to inform.	Ditto .	Summons .	Ditto .	Ditto .	Imprisonment of either description for 6 months, or fine, or both.	Presidency Magistrate or Magis- trate of the first or sec- ond class.
203	Giving false information respecting an offeuce committed.	Ditto .	Warrant .	Ditto .	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
204	Secreting or destroy- ing any document to prevent its produc- tion as evidence.	Ditto .	Ditto .	Ditto .	Ditto .	Ditto .	Presidency Magistrate or Magistrate of the first class.
205	False personation for the purpose of any act or proceeding in a suit or criminal prosecution, or for becoming bail or secu- rity.	Ditto .	Ditto .	Ditto .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	

SCHEDULE II—continued. CHAPTER XI.—FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE—continued.

	1	2	3	4	5	6	7	8
%LV of 1960,	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code,	By what Coupt triable.
	206	Fraudulent removal or concealment, etc., of property to prevent its seizure as a forfeiture, or in satisfaction of a fine ander sentence, or in execution of a decree.	Shall not arrest without war- rant.	Warrant .	Bailable .	Not com- poundable.	Imprisonment of either description for 2 years, or fine, or both.	Presidency Magistrate or Magis- trate of the first or sec- ond class.
	207	Claiming property without right, or practising deception touching any right to it, to prevent its being taken as a forfeiture, or in satisfaction of a fine under sentence, or in execution of a decree.	Ditto •	Ditto	Ditto .	Ditto .	Ditto	Ditto.
	208	Fraudulently suffering a decree to pass for a sum not due, or suffering decree to be executed after it has been satisfied.	Ditto .	Ditto •	Ditto .	Ditto .	Ditto . •	Presidency Magistrate or Magis- trate of the first class.

1898.]

(Schedule II. — Tubular Statement of Offences. Chapter XI. — False Evidence and Offences against Public Justice.)

209	False claim in a Court of Justice.	Ditto .	Ditto	Ditto .	Ditto .	Imprisonment of either description for 2 years and fine.	Ditto.
210	Fraudulently obtain- ing a decree for a sum not due, or causing a decree to be executed after it has been satisfied.	Ditto .	Ditto .	Ditto .	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
211	False charge of offence made with intent to injure.	Ditto .	Ditto .	Ditto .	Ditto .	Ditto	Ditto.
*	If offences charged be punishable with imprisonment for 7 years of upwards.	Ditto	Ditto .	Ditto	Ditto .	Imprisonment of either description for 7 years and fine.	Court of Session, Presion, Presidency Magistrate or Magistrate of the first class.
	If offence charged be capital, or punishable with transportation for life.	Ditto .	Ditto .	Ditto .	Ditto .	Ditto	Court of Session.
212	Harbouring an offender, if the offence be capital.	May arrest with- out warrant.	Ditto .	Ditto .	Ditto •	Imprisonment of either description for 5 years and fine.	Court of Session, Presidency Magistrate or Magis- trate of the first class.

SCHEDULE II-continued.

CHAPTER XI.- FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE-continued.

	1`	2	. 3	4	5	6	7	8
XLV of 1960.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	212— contd.	If punishable with transportation for life, or with imprisonment for 10 years.		Warrant .	Bailable .	Not com- poundable.		Court of Session, Presidency Magistrate or Magis- trate of the first class.
		If punishable with im- prisonment for 1 year and not for 10 years.	Ditto	Ditto • •	Ditto •	Ditto .	Imprisonment for a quarter of the longest term, and of the description, provided for the offence, or fine, or both.	Presiden c y Magistrate or Magis- trate of the first class, or Court by which the offence is triable.
	213	Taking gift, etc., to screen an offender from punishment, if the offence be capital.	Shall not arrest without war- rant.	Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	
·		If punishable with transportation for life or with imprisonment for 10 years.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years and fine,	Court of Session, Presidency Magistrate or Magis- trate of the first class.

(Schedule II.—Tabular Statement of Offences. Chapter XI.— False Evidence and Offences against Public Justice.)

Presidency Magistrate or Magis- trate of the first class, or Court by which the offence is	triable. Courtof Session.	Court of Session, Presidency Magistrate or Magis-	ag and the	class, or Class, which the offence is triable. Presidency Magistrate or Magistrate frate of the first class.
Imprisonment for a quarter of the longest term, and of the description, provided for the offence, or fine, or both.	Imprisonment of either description for 7 years and fine.	Imprisonment of either description for 3 years and fine.	Imprisonment for a quarter of the longest term, and of the description, provided for the	otence, or fue, or both. Imprisonment of either description for 2 years, or fue, or both.
•	•	•	•	•
Ditto	Ditto	Ditto	Ditto	Ditto
•	•	•	•	•
Ditto	Ditto	Ditto	Difto	Ditto
• .	•	•	•	
•	•	•	•	
Ditto	Ditto	Ditto	Ditto	Ditto
-	•	•	•	
•	•	•	•	•
Ditto	Ditto	Ditto	Ditto	Ditto
If with imprisonment Ditto for less than 10 years.	<u> </u>	the offence be capital. If punishable with transportation for life or with imprisonment for 10 years.	If with imprisonment for less than 10 years.	Taking gift to help to recover moveable property of which a person has been deprived by an offence, without causing apprehension of offender.
	214			215

SCHEDULE II—continued.

CHAPTER XI .- FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE-continued.

	1	2	3	4	5	6	7	8
XLV of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable,
	216	Harbouring an offender who has escaped from custody, or whose apprehension has been ordered, if the offence be capital.	May arrest with- out warrant.	Warrant	Bailable .	Not com- poundable.	Imprisonment of either description for 7 years and fine.	Court of Session, Presidency Magistrate or Magis- trate of the
		If punishable with transportation for life or with imprisonment for 10 years.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years, with or without fine.	first class. Ditto.
		If with imprisonment for 1 year, and not for 10 years.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment for a quarter of the longest term, and of the description, provided for the offence, or fine, or both.	Presidency Magistrate or Magistrate of the first class, or Court by which the offence is
	216A	Harbouring robbers or dacoits.	Ditto	Ditto	Ditto .	Ditto .	Rigorous imprison- ment for 7 years and fine.	triable. Court of Session, Presidency Magistrate

	or Magis- trate of the first class.	1898.] (Schedi
r	Presidency Magistrate or Magis- trate of the first or sec- ond class.	ule II.—Tc Palse Evide
E 1	Court of Session.	o chula nce
•		rimino ir Stat and Q
f	Ditto.	Triminal Procedure. ar Statement of Off and Offences agains
•	Ditto.	898.] Schedule II.—Tabular Statement of Offences. False Evidence and Offences against Pub
e 1	Ditto.	Chap lic Justs
		311 ter XI.— ice.)

							trate of the first class.
217	Public servant disobey- ing a direction of law with intent to save person from punishment, or pro- perty from forfeiture.	Shall not arrest without warrant.	Summons .	Ditto .	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Presidency Magistrate or Magis- trate of the first or sec- ond class.
218	Public servant fram- ing an incorrect re- cord or writing with intent to save person from punishment, or property from for- feiture.	Ditto .	Warrant .	Ditto	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Court of Session.
219	Public servant in a judicial proceeding corruptly making and pronouncing an order, report, verdict or decision which he knows to be contrary to law.	Ditto	Ditto .	Ditto .	Ditto .	Imprisonment of either description for 7 years, or fine, or both.	Ditto.
22 0	Commitment for trial or confinement by a person having author- ity, who knows that he is acting contrary to law.	Ditto .	Ditto .	Ditto .	Ditto .	Ditto	Ditto.
221	Intentional omission to apprehend on the part of a public ser- vant bound by law to apprehend an offender, if the offence be		Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years, with or without fine.	Ditto.
	capital.						

CHAPTER XI. - FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE - continued.

SCHEDULE II-continued.

(Schedule II.—Tabular Statement of Offences. Chapter XI.— False Evidence and Offences against Public Justice.)

~	64	ణ	41	ıq	9	<i>L</i>	
Section.	Offence,	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinavily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Whather compoundable Punishment ander the or not.	By what Court triable.
221— contd.	If punishable with transportation for life or imprisonment for 10 years.	Shall not arrest without war- rant.	Warrant	Bailable .	Not compoundable.	Imprisonment either description for 3 years, without fine.	of Court of Sesion, Presidency Magistrate or Magis- trate of the first class.
	If with imprisonment Ditto for less than 10 years.	•	Ditto	Ditto .	Ditto .	Imprisonment of either description for 2 years, with or without fine.	Presiden cy Magistrate or Magis- trate of the first or sec- ond class.
222	Intentional omission to apprehend on the part of a public servant bound by law to apprehend person under sentence of a	Difto	Ditto	Not bailable Ditto	Ditto .	Iransportation for life, or imprisonment of either description for 14 years, with or without fine.	Court Session.

V of 1860. So

	Court of Justice if under sentence of death.						
	If under sentence of transportation or penal servitude for life, or transportation, imprisonment or penal servitude for 10 years or upwards.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years, with or without fine.	Ditta.
	If under sentence of imprisonment for less than 10 years or lawfully committed to custody.	Ditto .	Ditto	Eailable .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Court of Session, Presidency Magistrate or Magis- trate of the first class.
223	Escape from confinement negligently suffered by a public servant.	Ditto .	Summons -	Ditto .	Ditto .	Simple imprison- ment for 2 years, or fine, or both.	Presidency Magistrate or Magis- trate of the first or sec- ond class.
224	Resistance or obstruc- tion by a person to his lawful appre- heusion.	May arrest without war-	Warrant .	Ditto .	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
225	Resistance or obstruc- tion to the lawful ap- prehension of another person, or rescuing him from lawful cus- tody.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto.

(Schedule II.—Tahular Statement of Offences. Chapter False Evidence and Offences against Public Justice.) Criminal Procedure.

SCHEDULE II—continued.

CHAPTER XI.—FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE—continued.

								
	1	2	3	4	Б	6	7	8
XLV of 1960.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
,	225—contd.	If charged with an offence punishable with transportation for life, or imprisonment for 10 years.	May arrest without war- rant.	Warraut .	Not bail- able.	Not com- poundable.	Imprisonment of either description for 3 years and fine.	
		If charged with a capital offence.	Ditto	Ditto .	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	Court of Session.
		If the person is sentenced to transportation for life, or to transportation, penal servitude or imprisonment for 10 years or upwards.	Ditto	Ditto .	Ditto .	Ditto .	Ditto	Ditto.
	v.	If under sentence of death.	Ditto	Ditto .	Ditto .	Ditto .	Transportation for life, or imprison- ment of either description for 10 years, and fine.	Ditto.

I.—Tabular Statement of Offences. Chapter XI.-Evidence and Offences against Public Justice.)

(Schedule

False

Evidence and

Court of Ses-

sion, Presi-

dency Mag-

istrate or Magistrate of the first class.

Presidency

M a gistrate

or Magis-trate of the

first or sec-ond class.

Tabular Statement of Offences. Chapter dence and Offences against Public Justice.

Transportation for Court of Session.

Imprisonment of Ditto.

either description

for 6 months, or

fine, or both.

for.

Omission to apprehend,

or sufferance of escape, on part of public servant, in cases not

otherwise provided

omission or suffer-

omission or sufferance.

(a) in case of intentional Shall not arrest

(b) in case of negligent Ditto .

Resistance or obstruc- May

Unlawful return from Ditto .

tion to lawful appre-

hension, or escape or

rescue, in cases not

otherwise provided

transportation.

for-

auce;

without war-

rant.

Ditto .

Ditto

Summons

arrest Warrant

without war-

rant.

able.

Not bail- Ditto

Bailable .

Ditto

Ditto

Ditto

Ditto

Ditto

life, and fine and

rigorous imprisonment for 3 years before transporta-

Imprisonment of

or both.

either description

for 3 years, or fine,

Simple imprison-

ment for 2 years,

or fine, or both.

tion.

(Schedule II.—Tabular Statement of Offences. Chapter XI.— False Evidence and Offences against Public Justice.)

		g	t by the n a l was	the the to to to of	cy system the
d.	8	By what Court triable.	The Court by which the original offense was triable.	The Court in which the offence is committed, subject to the provisions of Chapter XXXV.	Presidency Magistrate or Magis- trate of the first class.
JUSTICE—conclude	L	Punishment under the Indian Penal Code.	Punishment of original sentence, or, if part of the punishment has been undergone, the residue.	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Imprisonment of either description for 2 years, or fine, or both.
CHAPTER XI.—FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE—concluded.	8	Whether compoundable or not.	Not bail. Not comable.	Ditto .	Ditto .
	TQ.	Whether bailable or not.	Not bail- able.	Bailable .	Ditto .
	4	Whether a warrant or a summons enall ordinarily issue in the first instance.	Summons .	Ditto .	Ditto .
LSE EVIDENCE	တ	Whether the police may arrest with- out warrant or not,	Shall not arrest without war- rant.	Ditto	Ditto
CHAPTER XI.—FA	63	Offence.	Violation of condition of remission of punishment,	Intentional insult or interruption to a public servant sitting in any stage of a judicial proceeding.	Personation of a juror or assessor.
	1	Section.	227	228	229

LV of 1980.

231	Counterfeiting, or performing any part of the process of counterfeiting, coin.	May withourant.	arrest out wár-	Warrant	•	Not ba	il-	Not compound-	Imprisonment of either description for 7 years and fine.	Court of Session.
232	Counterfeiting, or per- forming any part of the process of coun- terfeiting, the Queen's coin.	Ditto		Ditto .	•	Ditto	•	Ditto .	Transportation for life, or imprison- ment of either description for 10 years and fine.	Ditto.
233	Making, buying or selling instrument for the purpose of counterfeiting coin.	Ditto	•	Ditto .	•	Ditto		Ditto .	Imprisonment of either description for 3 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.
234	Making, buying or selling instrument for the purpose of counterfeiting the Queen's coin.	Ditto	•	l)itto .	•	Ditto	-	Dit to .	Imprisonment of either description for 7 years and fine.	Court of Session.
235	Possession of instru- ment or material for the purpose of using the same for coun- terfeiting coin.	Ditto	•	Ditto .	•	Ditto	-	Ditto .	Imprisonment of either description for 3 years and fine.	sion, Presi-

SCHEDULE II—continued

CHAPTER XII.—OFFENCES RELATING TO COIN AND GOVERNMENT STAMPS—continued.

							· · · · · · · · · · · · · · · · · · ·	
	1	2	3	4	5	6	7	8
xL V of 1880.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not,	Whether compoundable or not,	Punishment under the Indian Penal Code.	By what Court triable.
	235— contd.	If Queen's coin	May arrest without war-	Warrant .	Not bail- able.	Not com- poundable.	Imprisonment of either description for 10 years and fine.	Court of Session.
	236	Abetting in British India the counterfeit- ing out of British India of coin.	Ditto	Ditto	Ditto .	Ditto .	The punishment provided for abetating the counterfeiting of such coin within British India.	Ditto.
	237	Import or export of counterfeit coin, knowing the same to be counterfeit.	Ditto • •	Ditto	Dittc .	Ditto .	Imprisonment of either description for 3 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.
	238	Import or export of counterfeits of the Queen's coin, knowing the same to be counterfeit.	Ditto	Ditto	Ditto •	Ditto .	Transportation for life or imprison- ment of either de- scription for 10 years and fine.	Court of Session.

239	Having any counterfeit coin known to be such when it came into possession, and delivering, etc., the same to any person.	Ditto		Ditto		Ditto	•	Ditto .	Imprisonment of either description for 5 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.
240	The same with respect to the Queen's coin.	Ditto	•	Ditto		Ditto	•	Ditto .	Imprisonment of either description for 10 years and fine.	Ditto.
241	Knowingly delivering to another any counterfeit coin as genuine which, when first possessed, the deliverer did not know to be counterfeit.	Ditto	• •	Ditto	•	Ditto	•	Ditto .	Imprisonment of either description for 2 years, or fine of ten times the value of the coin counterfeited, or both.	Presidency Magistrate or Magis- trate of the first or sec- ond class.
242	Possession of counter- feit coin by a person who knew it to be counterfeit when he became possessed thereof.	Ditto	•	Di to		Ditto		Ditto .	Imprisonment of either description for 3 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.
243	Possession of Queen's coin by a person who knew it to be counterfeit when he became possessed thereof.	Ditto	• •	Ditto	•	Ditto	•	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.

SCHEDULE II-continued.

CHAPTER XII.—OFFENCES RELATING TO COIN AND GOVERNMENT STAMPS—continued.

1	2	3	4	5	6	7 ,	8
Section.	Offence.	Wbether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
244	Person employed in a Mint causing coin to be of a different weight or composition from that fixed by	May arrest without war- rant.	Warrant .	Not bail- able.	Not com- poundable.	Imprisonment of either description for 7 years and fine.	Court of Session.
245	law. Unlawfully taking from a Mint any coining instrument.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto
246	Fraudulently diminishing the weight or altering the composition of any coin.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.
247	Fraudulently diminishing the weight or altering the composition of the	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.
248	Queen's coin. Altering appearance of any coin with intent that it shall pass as a coin of a different description.	Ditto	Ditto	Ditto .	Ditto	Imprisonment of either description for 3 years and fine.	Ditto.

249	Altering appearance of the Queen's coin with intent that it shall pass as a coin of a different description.	Ditto	•	•	Ditto		•	Ditto	•	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.
250	Delivery to another of coin possessed with the knowledge that it is altered.	Ditto	•		Ditto	•	•	Ditto	•	Ditto .	Imprisonment of either description for 5 years and fine.	Ditto.
251	Delivery of Queen's coin possessed with the knowledge that it is altered.	Ditto	•	•	Ditto	•	•	Ditto	•	Ditto .	Imprisonment of either description for 10 years and fine.	Ditto.
252	Possession of altered coin by a person who knew it to be altered when he became pos- sessed thereof.	Ditto	•		Ditto			Ditto	•	Ditto .	Imprisonment of either description for 3 years and fine.	Ditto.
253	Possession of Queon's coin by a person who knew it to be altered when he became possessed thereof.	Ditto	•	2	bitto	•	•	Ditto	•	Ditto .	Imprisonment of either description for 5 years and fine.	Ditto.
254	Delivery to another of coin as genuine which, when first possessed, the deliverer did not know to be altered.	Ditto	•	•	Ditto	•	-	Ditto	•	Ditto .	Imprisonment of either description for 2 years, or fine of ten times the value of the coin.	Presidency Magistrate or Magistrate of the first or sec- ond class.
255	Counterfeiting a Government stamp.	Ditto	•	•	Ditto	• .	•	Bailable	•	Ditto .	Transportation for life, or imprisonment of either description for 10 years and fine.	Court of Session.

SCHEDULE II-continued.

CHAPTEE XII -OFFENCES RELATING TO COIN AND GOVERNMENT STAMPS-concluded.

-	1	2	3	4	5	6	7	8
XLV of 1380.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warraut or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	256	Having possession of an instrument or material for the pur- pose of counterfeiting a Government stamp.	May arrest without war- rant.	Warrant .	Bailable .	Not com- poundable.	Imprisonment of either description for 7 years and fine.	Court of Session.
	257	Making, buying or sell- ing instrument for the purpose of coun- terfeiring a Govern- ment stamp.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto.
	258	Sale of counterfeit Government stamp.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto.
	259	Having possession of a counterfeit Govern- ment stamp.	Ditto	Ditto	Ditto .	Ditto •	Ditto	Court of Session, Presidency Magistrate or Magistrate of the first class.
	260	Using as genuine a Government stamp known to be counter- feit.	Ditto	Ditto • •	Ditto .	Ditto .	Imprisonment of either description for 7 years, or fine, or both.	Ditto.

first class.	74000
residency Magistrate or Magis- trate of the first or sec- ond class.	Diction to.)

≱61	Effacing any writing from a substance bearing a Government stamp, or removing from a document a stamp used for it with intent to cause loss to Government.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Ditto.	(Schedule II.— Offences r XIII.—
262	Using a Government stamp known to have been before used.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Presidency Magistrate or Magis- trate of the first or second class.	Tabular lating to
263	Erasure of mark denot- ing that stamp has been used.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Court of Session, Presidency Mag- istrate or Magistrate of the first class.	9 77
263A	Fictitious stamps .	Ditto	Ditto	Ditto .	Ditto .	Fine of 200 rupees	Presidency Magistrate or Magis- trate of the first class.	Offences. vernment Seights and
	Снарти	R XIII.—OF	FENCES RELATI	NG TO WE	IGHTS AND	MEASURES.		Ma Ma
264	Fraudulent use of false instrument for weighing.	Shall not arrest without war- rant.	Sammons .	Bailable .	Not com- poundable.	Imprisonment of either description for 1 year, or fine, or both.	Presidency Magistrate or Magistrate of the first or sec- ond class.	er X . Ch ires.)
		 	 	· · · · · · · · · · · · · · · · · · ·				en

SCHEDULE II—continued.

Offences relating to Weights and Measures. Chapter XIII.—
Offences affecting the Public Health, Safety, Convenience,
Decency and Morals.)

	80	By what Court triable.	Presidency Magistrate or Magis trate of the frat or sec-	ond class.	Ditto.	ND MORALS.	Presidency Magistrate or Magis- trate of the first or sec-	ond class. Ditto.
MEASURES -concluded.	4	Punishment under the Indiau Penal Code.	Imprisonment of either description for I year, or fine, or both.	Ditto	Ditto	HENCE, DECENCY A	Imprisonment of either description for 6 months, or fine, or both.	Imprisonment of either description for 2 years, or fine, or both.
nd Measu	9	Whether compoundable or not.	Not compoundable.	Ditto .	Ditto .	x, Conven	Not compoundable.	Ditto .
WEIGHTS AND	9	Whether bailable or not.	Bailable .	Ditto .	Ditto .	тн, Закет	Bailable . Not compoundable.	Ditto .
LATING TO W	45	Whether a warrant or a summons shall ordinarily issue in the first instance.	· summons	Ditto .	Ditto	PUBLIC HEAL	Summons	Ditto
OFFENCES RE	e	Whether the police may arrest with- out warrant or not.	Shall not arrest without war-	Ditto	Ditto	AFFECTING THE	May arrest without warrant.	Ditto .
CHAPTER XIII.—OFFENCES RELATING TO	8	Offence.	Fraudulent use of false weight or measure.	Being in possession of false weights or mea- sures for fraudulent	use. Making or selling false Weights or measures for fraudulent use.	CHAPTER XIV.—OFFENCES AFFECTING THE PUBLIC HEALTH, SAFETY, CONVENIENCE, DECENCY AND MORALS.	Negligently doing any actknown to be likely to spread infection of any disease dangerous to life.	Malignantly doing any act known to be likely to spread infection of any disease dangerous to life.
	r	Section.	265	266	267	CHAPTE	269	270

XLV of 1860.

(Schedule II.—Tabular Statement of Offences. Chapter XIV.— Offences affecting the Public Health, Safety, Convenience, Decency and Morals.)

Ditto.	Ditto.	Ditto.	Ditto.	Ditto.	Ditto.
mprisonment of eliher description for 6 months, or fine, or both.	mprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	•		•	•
Imprisonment either descri for 6 month fine, or both	Imprisonment either descripti for 6 months, fine of 1,6 rupees, or both	Ditto .	Ditte .	Ditto .	Ditto .
•	•	•	4	•	
. Ditto	Ditto	Ditto	Ditto	Ditto	Ditto
	. •	•	•		•
Ditto	Ditto	Ditto	Ditto	Ditto	Ditto
•	•	•	•	•	•
•	•	•	•		
Ditto	Ditto	Ditto	Ditto	Difto	Ditto
rest	•	•	•	•	•
otar out v	•	•	•	•	
Shall not arrest without war- rant.	Ditto	Ditto	Ditto	Ditto	Pitto
Knowingly disobeying Shall not arrest any quarantine rule. rant. rant.	Adulterating food or drink intended for sale, so as to make the same noxious.	Selling any food or drink as food and drink, knowing the same to be noxious.	Adulterating any drug or medical preparation intended for sale so as to lessen its efficacy, or to change its operation, or to make it noxious.	Offering for sale or issuing from a dispensary any drug or medical preparation known to have been adulterated.	Knowingly selling or issuing from a dispersary any drug or medical preparation as a different drug or medical preparation.
271	272	273	274	275	276

SCHEDULE II-continued.

	1	2	3	4,	5 .	6	7	8
of 1860.	Section,	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indiau Penal Code.	By what Court triable.
	277	Defiling the water of a public spring or reservoir.	May arrest without warrant.	Summons .	Bailable .	Not com- poundable.	Imprisonment of either description for 3 months, or fine of 500 rupees, or both.	Any Magis- trate.
,	278	Making atmosphere noxious to health.	Shall not arrest without warrant.	Ditto	Ditto .	Ditto .	Fine of 500 rupees	Ditto.
	279	Driving or riding on a public way so rashly or negligently as to endanger human life, etc.	May arrest without war- rant.	Ditto	Ditto .	Ditto .	Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	Ditto.
	280	Navigating any vessel so rashly or negli- gently as to endanger human life, etc.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Presidency Magistrate or Magistrate of the first or second class.

(Schedule II.—Tabular Statement of Offences. Chapter XIV.—Offences affecting the Public Health, Safety, Convenience, Decency and Morals.)

281	Exhibition of a false light, mark or buoy.	Ditto	Warrant .	Ditto .	Ditto .	Imprisonment of either description for 7 years, or fine, or both.	Court of Session.
282	Conveying for hire any person by water, in a vessel in such a state, or so loaded, as to endanger his life.	Ditto	Summons	Ditto .	Ditto .	Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	Presidency Magistrate or Magis- trate of the first or second class.
283	Causing danger, obstruction or injury in any public way or line of navigation.	Ditto	Ditto	Ditto •	Ditto .	Fine of 200 rupees.	Ditto.
284	Dealing with any poisonous substance, so as to endanger human life, etc.	Shall not arrest without war- rant.	Ditto	Ditto •	Ditto .	Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	Ditto.
285	Dealing with fire or any combustible matter so as to en- danger human life, etc.	May arrest without warrant.	Ditto	Ditto .	Ditto .	Ditto	Any Magis- trate.
286	So dealing with any explosive substance.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto.
287	So dealing with any machinery.	Shall not arrest without war- rant.	Ditto	Ditto .	Ditto .	Ditto	Presidency Magistrate or Magistrate of the first or second class.

Chapter XIV.—

SCHEDULE II—continued.

CHAPTER XIV.—OFFENCES AFFECTING THE PUBLIC HEALTH, SAFETY, CONVENIENCE, DECENCY AND MORALS—concluded.

	1	2	3	4	6	6	7	8 .
XLV of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Puvishment under the Indian Penal Code.	By what Court triable.
	288	A person omitting to guard against probable danger to human life by the fall of any building over which he has a right en- titling him to pull it down or repair it.	Shall not arrest without war- rant.	Sammons .	Bailable .	Not compoundable.	Imprisonment of either description for 6 mouths, or fine of 1,000 rupees, or both.	Presidency Magistrate or Magistrate of the first or second class:
	2 89	A person omitting to take order with any animal in his possession, so as to guard against danger to human life, or of grievous hurt, from such animal.	May arrest without war- rant.	Ditto	Ditto .	Ditto .	Ditto	Any Magis- trate.
,	290	Committing a public nuisance.	Shall not arrest without warrant.	Pitto	Ditto .	Ditto .	Fine of 200 rupees.	Ditto.
	291	Continuance of nuissance after injunction to discontinue.	May arrest without war- rant.	Ditto	Ditto .	Ditto .	Simple imprison- ment for 6 months, or fine, or both.	Presid ency Magistrate or Magis- trate of the

(Schedule II.—Tabular Statement of Offences. Chapter XIV.— Offences affecting the Public Health, Safety, Convenience, Decency and Morals. Chapter XV.—Offences relating to Religion.)

of Presidency ion Magistrate	Imprisonment of either description	Bailable . Not com-	Bailable .	Summons .	May arrest without war-	Destroying, damaging or May defiling a place of wor-	295
	1) RELIGION	SLATING TO	CHAPTER XVOFFENCES RELATING TO RELIGION.	Снартев ХV.		
Ditto.	Fine of 1,000 rupees Ditto.	Ditto .	Ditto .	Ditto	Ditto	Publishing proposals Ditto	
Any Magis- trate.	Imprisonment of either description for 6 months, or fine, or both.	Ditto .	Ditto	Summons	Shall notarrest without war- rant.	Keeping a lottery office.	2 94A
Ditto.	Ditto	Ditto .	Diffio .	Ditto .	Ditto .	Obscene songs .	294
Ditto.	Ditto	Ditto .	Ditto .	Ditto .	Ditto .	Having in possession obscene books, etc., for sale or exhibition.	293
Ditto.	Imprisonment of either description for 3 months, or fine, or both.	Ditto .	Ditto .	Warrant .	Ditto .	Sale, etc., of obscene books, etc.	2992
first or second class.					-		

Imprisonment either descripti for 2 years, fine, or both.
Not com- Ii poundable.
. Bailable .
arrest Summons .
hout t.
Destroying, damaging or defiling a place of worship or sacred object with intent to insult the religion of any class of persons.
296

SCHEDULE II—continued.

CHAPTER XV.—OFFENCES RELATING TO RELIGION—concluded.

-	1	2	3	4	5	6	7	8
XLV of 1860.	Section.	Offence,	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether ballable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	296	Causing a disturbance to an assembly en- gaged in religious worship.	May arrest without war- rant.	Summons .	Bailable .	Not compoundable.	Imprisonment of either description for 1 year, or fine, or both.	Presidency Magistrate or Magistrate of the first or
	297	Trespassing in place of worship or sepulture, disturbing funeral, with intention to wound the feelings or to insult the religion of any person, or	Ditto	Ditto	Ditto -	Ditto .	Ditto	second class. Ditto.
	298	offering indignity to a human corpse. Uttering any word or making any sound in the hearing; or making any gesture, or placing any object in the sight, of any person, with intention to wound his religious feeling.	Shall not arrest without war- rant.	Ditto	Ditto .	Compound- able.	Ditto	Ditto.

33<u>4</u>

Tabular Statement of Offence

Offence relating to Religious

apter XV.—

. Compound- Ditto able.

(Schedule II.—Tabular Statement of Offences. Chapter XVI.—Offences affecting the Human-Body. Of Offences affect-

CHAPTER XVI .-- OFFENCES AFFECTING THE HUMAN BODY.

1898.]

ing Life.)

Of Offences affecting Life.

\boldsymbol{y}	110000				
	Court of Ses-	Ditto.	Ditto.	Ditto.	Court of Session, Presidency Mag- istrate or Magistrate of Magistrate of the first
	Death, or trans- portation for life, and fine.	Death	Transportation for life, or imprisonment of either description for 10 years and fine.	Imprisonment of either description for 10 years, or fine, or both.	Imprisonment of either description for 2 years, or fine, or both.
	Not com- poundable	Difto .	Ditto .	Ditto .	Ditto
	Not bail- able.	Ditto .	Ditto .	Ditto .	Bailable .
	Warrant	Ditto .	Difto .	Ditto .	Difto
	May arrest without war- rant.	Ditto .	Ditto .	Ditto .	Ditto .
	Murder.	Murder by a person under sentence of transportation for life.	Culpable homicide not amounting to murder, if act by which the death is caused is done with intention of causing death, etc.	If act is done with knowledge that it is likely to cause death, but without any intention to cause death, etc.	Causing death by rash or negligent act.
	308	303	\$0 4		304A

(Schedule II.— Tabular Statement of Offences. Chapter XVI.—Offences affecting the Human Body. Of Offences affecting Life.) Criminal Procedure.

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SCHEDULE II—continued.

CHAPTER XVI.—OFFENCES AFFECTING THE HUMAN BODY—continued.

Of Offences affecting Life-continued.

	1	2	3	4	5	6	7	
XLV of 1860.	Bection.	Offence,	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	305	Abetment of suicide committed by a child, or insane or delirious	May arrest without war- rant.	Warrant .	Not bail- able.	Not com- poundable.	Death, or transportation for life, or imprisonment for 10 years, and fine.	Court of Session.
	306	person or an idiot, or a person intoxicated. Abetting the commis- sion of suicide.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 10 years and fine.	Ditto.
	307	Attempt to murder .	Ditto .	Ditto .	Ditto	Ditto .		Dit to.
	001	If such act cause hurt	Ditto .	Ditto .	Ditto	Ditto	Transportation for life, or as above.	Ditto.
N		Attempt by life-convict to murder, if hurt is	Ditto .	Ditto .	Ditto	Ditto	Death or as above	Ditto.
	30	caused. Attempt to commit culpable homicide.	Ditto .	. Ditto .	. Bailable	Ditto	Imprisonment of either description for 3 years, or fine or both.	

	If such act cause hurt to any person.	Ditto	• •	Ditto	• •	Ditto .	Ditto .	Imprisonment of either description for 7 years, or fine, or both.	Ditto.
309	Attempt to commit suicide.	Ditto	•	Ditto	•	Ditto .	Ditto .	Simple imprison- ment for 1 year, or fine, or both.	Presidency Magistrate or Magistrate of the first or sec- ond class.
311	Being a thug	Ditto		Ditto	• •	Not bail- able.	Ditto .	Transportation for life and fine.	Court of Session.

Of the Causing of Miscarriage; of Injuries to Unborn Children; of the Exposure of Infants; and of the Concealment of Births.

312	Causing miscarriage	Shall not arrest without war- rant.	Warrant .	Bailable .	Not com- poundable.	Imprisonment of either description for 3 years, or fine, or both.	Court of Session.
	If the woman be quick with child.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.
313	Causing miscarriage without woman's consent.	Ditto	Ditto	Not bail- able.	Ditto .	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.

(Schedule II.—Tabular Statement of Offences. Chapter XVI.—
Offences affecting the Human Body. Of the Causing of
Miscarriage; of Injuries to Unborn Children; of the Exposure of Infants; and of the Concealment of Births.)

nd of the	œ	By what Court triable.	Court of Session.	Ditto.	Ditto.	Ditto.	Ditto.
t—continued. osure of Infants; o		Punishment under the Brandian Penal Code.	Imprisonment of Cc either description s for 10 years and fine.	Transportation for Dilife, or as above.	Imprisonment of Dietiber description for 10 years, or fine, or both.	Imprisonment of Dieither description for 10 years and fine.	Imprisonment of Discher description for T years, or fine, or both.
ined. Iman Bod: of the Exp atinued.	Số .	Whether compoundable or not.	Not compoundable.	Ditto .	Ditto .	Ditto .	Ditto
II—conting The Htt lildren; c	5	Whether bailable or not.	Not bail- able.	Ditto .	Ditto .	Ditto .	Bailable .
SCHEDULE II—continued. FENCES AFFECTING THE HUMAN Bies to Unborn Children; of the EConcealment of Births—continued.	4	Whether a warrant or a summons shall ordinarily issue in the first instance.	Warrant .	Ditto	Ditto	Ditto .	Ditto
SCHEDULE II—continued. Grapter XVI.—Oppences appearing the Human Body—continued. Miscarriage; of Injuries to Unborn Children; of the Exposure of Infa-Concealment of Births—continued.	8	Whether the police may arrest with- out warrant or not,	Shall not arrest without warrant.	Ditto .	Ditto	Ditto	May arrest without war- rant.
SCHEDULE II—continued. Chapter XVI.—Oppences apprecting the Human Body—continued. Of the Causing of Miscarriage; of Injuries to Unborn Children; of the Exposure of Infants; and of the Consing of Miscarriage.	2	Offence.	Death caused by an act done with intent to cause miscarriage.	if act done without woman's consent.	Act done with intent to prevent a child being born alive, or to cause it to die after its birth.	Causing death of a quick unborn child by an act amounting to culpable homicide.	Exposure of a child under 12 years of age by parent or person having care of it with intention of wholly abandoning it.
Of the	1	Section,	314		315	316	17 एक

XIV of 1860.

318	Concealment of birth by secret disposal of dead body.	Ditto	Ditto .	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	
===	<u>'</u>	 	<u>'</u>	,		

Of Hurt.

323	Voluntarily causing hurt.	Shall not arrest without war- erant.	Summons .	Bailable .	Compound- able.	Imprisonment of either description for 1 year, or fine of 1,000 rupees, or both.	Any Magis- trate.
324	Voluntarily causing hurt by dangerous weapons or means.	May arrest without war- rant.	Ditto	Ditto .	Compoundable when permission is given by the Court be fore which a prosecution is pending.	either description for 3 years, or fine, or both.	sion. Presi-
325	Voluntarily causing grievous burt.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.

SCHEDULE II—continued.
CHAPTER XVI.—OFFENCES AFFECTING THE HUMAN BODY—continued.

(Schedule II.—Tabular Statement of Offences. Chapter XVI.— Offences affecting the Human Body. Of Hurt.)

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н	63	က	3	ಚಾ	9	4	8
Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether ballable or not.	Whether compoundable or not.	Punishment under the Indian Pennl Code.	By what Court triable.
326	Voluntarily causing grievous hurt by dangerous weapons or means.	May arrest without war- rant,	Summons .	Not bail- able.	Not com- poundable.	Transportation for life, or imprisonment of either description for 10 years and fine.	Gourt of Session, Presidency Mag- istrate or Magistrate of the first class.
327	Voluntarily causing hurt to extort property or a valuable security, or to constrain to do anything which is illegal or which may facilitate the commission of an offence.	Ditto	Warrant	Ditto .	Ditto .	Imprisonment of either description for 10 years and fine.	Court of Session,
328	Administering stupely- ing drug with intent to cause hurt, etc.	Ditto .	Ditto .	Ditto .	Ditto .	Ditto · · ·	Ditto.
329	Voluntarily causing grievous hurt to extort property or a valuable security, or to constrain to do	Ditto .	Ditto .	Ditto .	Ditto .	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.

CLV of 1860

Court of Ses-

sion, Presi-

dency Mag-

istrate or

Magistrate of the first class.

Court of Session.

Imprisonment of either description

for 10 years and

Ditto.

trate.

Imprisonment of Any Magiseither description

for 1 month, or fine of 500 rupees,

or both.

fine.

Imprisonment of

either description

for 7 years and

either description

for 10 years and

Imprisonment of

either description

for 3 years, or fine,

Imprisonment of Ditte.

fine.

fine.

or both.

Bailable .

able.

Bailable .

able.

Bailable .

Not bail- Ditto

Not bail- Ditto

Ditto

Ditto

Ditto

Ditto

Ditto

Ditto

Chapter Of Hurt.)

person who gave the provocation.

anything which is

illegal, or which may facilitate the commission of an offence.

Voluntarily causing

hurt to extort con-

fession or inform-

ation, or to compel restoration of pro-

Voluntarily causing

grievous burt to ex-

tort confession or

information, or to compel restoration of property, etc.

hurt to deter public

servant from his

grievous hurt to deter

public servant from

hurt on grave and

sudden provocation,

not intending to hurt

any other than the

Voluntarily causing Ditto

causing

perty, etc.

duty.

Voluntarily

his duty.

Ditto

Ditto

Ditto .

without war-

Voluntarily causing |Shall not arrest | Summons

rant.

Compound-

able.

(Schedule II.—Tabular Statement of Offences. Offences affecting the Human Body.

SCHEDULE II—continued.

CHAPTER XVI.—OFFENCES AFFECTING THE HUMAN BODY—continued.

Of Hurt-concluded.

	1	2	3	4	5	6	. 4	8
X'LV of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	335	Causing grievous hurt on grave and sudden provocation, not in- tending to hurt any other than the person who gave the provoca- tion.	May arrest without war- rant.	Summons .	Bailable .	Compoundable when permission is given by the Court before which a prosecution is pending.	Imprisonment of either description for 4 years, or fine of 2,000 rupees, or both.	Court of Session, Presidency Mag- istrate or Magistrate of the first or second class.
	336	Doing any act which endangers human life or the personal safety of others.	Ditto	Ditto	Ditto .	Not com- poundable.	Imprisonment of either description for 3 months, or fine of 250 rupees, or both.	Any Magis- trate.
,	337	Causing hurt by an act which endangers human life, etc.	Ditto	Bitto	Ditto .	Compound- able when permis- sien is given by the Court	Imprisonment of either description for 6 mouths, or fine of 500 rupees, or both.	Presidency Magistrate or Magistrate of the first or sec- ond class.

	Restr	Offen	cheduie	
=	aint and Wrong	ces affecting the	II.—Tabular Si	
cy ate gis- the or	lestraint and Wrongful Confinement.)	Offences affecting the Human Body. Of Hurt. Of Wrongt	chedule II.—Tabular Statement of Offences.	Cramenton T 1000 mm
Ses- resi- lag- or ate stor	*	Iurt. Of Wrongf	Chapter XVI.	

338	Causing grievous hurt by an act which en- daugers human life, etc.	Ditto .	Ditto	Ditto .	Ditto	Imprisonment of either description for 2 years, or fine of 1,000 rupees, or both.	Ditto.
		Of Wrongful	Restraint and	Wrongful	Confineme	nt.	· .
341	Wrongfully restraining any person.	May arrest without war- rant.	Summons .	Bailable .	Compound- able.	Simple imprisonment for 1 month, or fine of 500 rupees, or both.	Any Magis-
342	Wrongfully confining any person.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 1 year, or fine of 1,000 rupees, or both.	Presidency Magistrate or Magistrate of the first or second class.
343	Wrongfully confining for three or more days.	Ditto	Ditto	Ditto .	Not com- poundable.	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
344	Wrongfully confining for ten or more days.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first or second class.

before which a prosecution is pending.

SCHEDULE II-continued.

CHAPTER XVI.—OFFENCES AFFECTING THE HUMAN BODY—continued. Of Wrongful Restraint and Wrongful Confinement—concluded.

				 _				
	1	2	. 3	4	6	6	7	. 8
XLV of 1860,	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penai Code.	By what Court triable.
	345	Keeping any person in wrongful confinement, knowing that a writ has been issued for his liberation.	Shall not arrest without war- rant.	Summons .	Bailable .	Not compoundable.		Court of Session, Presidency Magistrate or Magistrate of the first or second class.
	346	Wrongful confinement in secret.	May arrest without war-	Ditto	Ditto .	Ditto .	Ditto	Ditto.
	347	Wrongful confinement for the purpose of exterting property, or constraining to an illegal act, etc.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years and fine.	Ditto.
	34 8	Wrongful confinement for the purpose of extorting confession or information, or of compelling restora- tion of property, etc.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Court of Session, Presidency Magistrate or Magistra te of the first class.
					1	1		<u>'</u>

(Schedule II.—Tabular Statement of Offences. Chapter X Offences affecting the Human Body. Of Criminal and Assault.)

XVI.—

Of Criminal Force and Assault.

352	Assault or use of criminal force otherwise than on grave provocation.	Sball not arrest without war- rant.	Summons .	Bailable .	Compound- able.	Imprisonment of either description for 3 months, or fine of 500 rapees, or both.	Any Magis- trate.
353	Assault or use of criminal force to deter a public servant from discharge of his duty.	May arrest without war- rant.	Warrant .	Ditto .	Not compoundable.	Imprisonment of either description for 2 years, or fine, or both.	Presidency Magistrate or Magistrate of the first or second class.
354	Assault or use of criminal force to a woman with intent to outrage her modesty.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Ditto.
355	Assault or criminal force with intent to dishonour a person, otherwise than on grave and sudden provocation.	Shall not arrest without war- rant.	Summons .	Ditto .	Compound- able.	Ditto	Ditto.
356	Assault or criminal force in attempt to commit theft of property worn or carried by a person.	May arrest without war- rant.	Warrant .	Not bail- able.	Not compoundable.	Ditto	Any Magis- trate.
357	Assault or use of criminal force in attempt wrongfully to confine a person.	Ditto	Ditto	Bailable .	Ditto .	Imprisonment of either description for 1 year, or fine of 1,000 rupees, or both.	Ditto.

SCHEDULE II-continued.

CHAPTER XVI.—OFFENCES AFFECTING THE HUMAN BODY-continued.

Of Criminal Force and Assault-concluded.

	* 1	, 2	3	- T2	U		•		Š
XLV of 1860,	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.	
	358	Assault or use of criminal force on grave and sudden provocation.	Shall not arrest without warrant.	Summons	Bailable .	Compound- able.	Simple imprison- ment for 1 month, or fine of 200 rupees, or both.	Any Magis- trate.	
		Of	Kidnapping,	Abduction, Slo	ivery and	Forced La	ıbour.		
	363	Kidnapping	May arrest without war- raut.	Warrant .	Not bail- able.	Not compoundable.	Imprisonment of either description for 7 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.	
	364	Kidnapping or abducting in order to murder.	Ditto	Ditto	Ditto .	Ditto .	Transportation for life, or rigorous imprisonment for 10 years and fine.	Court of Session.	

,	**						
365	Kidnapping or abducting with intent secretly and wrongfully to confine a person.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	sion, Presi-
366	Kidnapping or abduct- ing a woman to com- pel her marriage or to cause her defile-	Ditto	Ditto	Ditto .	Ditto	Imprisonment of either description for 10 years and fine.	Court of Session.
367	ment, etc. Kidnapping or abducting in order to subject a person to grievous hurt, slavery, etc.	Ditto	Ditto	Ditto .	Ditto •	Ditto	Ditto.
368	Concealing or keeping in confinement a kid-napped person.	Ditto	Ditto	Ditto .	Ditto .	Punishment for kidnapping or abduction.	Ditto.
369	Kidnapping or abducting a child with intent to take property from the person of such child.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.
37 0	Buying or disposing of any person as a slave.	Shall not arrest without war- rant.	Ditto	Bailable .	Ditto .	Ditto	Court of Session.
371	Habitual dealing in slaves.	May arrest without war- rant.	Ditto	Not bail- able.	Ditto .	Transportation for life, or imprison- ment of either de- scription for 10 years and fine.	Ditto.

(Schedule II.—Tabular Statement of Offences. Chapter XVI.— Offences affecting the Human Body. Of Kidnapping, Abduction, Slavery and Forced Labour.)

Body—concluded.	
Human	
THE	
AFFECTING THE HUMAI	
CHAPTER XVI OFFENCES	

oncluded.
1bduction, Stavery and Forced Labour—cond
Forced
and
Slavery
Abduction,
Kidnapping,
٦

œ	By what Court triable.	Court of Session, Presidency Magnitude of the first class.	Ditto.	Any Magis- trate.
2	Punishment under the Indian Pensi Code.	com- Imprisonment of dable. either description for 10 years and fine.	Ditto	Bailable Compound-Imprisonment of Any Magis- either description trate. for 1 year, or fine, or both.
9	Whether compoundable or not,	Not com- poundable.	Ditto .	Compound- able.
ā	Whether bailable or not,	Not bail- Not able.	Ditto	Bailable .
4	Whether a warrant or a summous shall ordinarily issue in the first instance.	Warrant	Ditto .	Ditto
85	Whether the police may arrest with. out warrant or not.	May arrest without war- rant.	Ditto .	Ditto .
69	Offence.	Selling or letting to hire a minor for pur- poses of prostitution, etc.	Buying or obtaining possession of a minor for the same purposes.	Unlawful compulsory labour.
r	Section.	372	92 92 93	374

LV of 1860.

(Schedule II.—Tabular Statement of Offences. Chapter XVI.— Offences affecting the Human Body. Of Rape. Of Unnatural Offences. Chapter XVII.—Offences against Property. Of Theft.)

Court of Session.	Ditto.	3	Court of Session, Presidency Magistrate or Magistrat of the first class.
Transportation for Court of Seslife, or imprisonsion. ment of either description for 10 years and fine.	Ditto .		Not bail- Not com- iife, or imprison- sion, Presiment of either degree Magerary and fine. Not bail- Not com- life, or imprison- sion, Presiment of erription for 10 istrate or years and fine. Magistrat e of the first class.
Not com- poundable.	Ditto .		Not com- poundable.
Bailable .	Not bail- Ditto	offences.	Not bail- able.
Summons .	arrest Warrant .	Of Unnatural Offences.	arrest Warrant
Shall not arrest without war- rant.	May arrest without warrant.		May arrest without war- rant.
Rape— If the sexual inter- Shall not arrest course was by a without warnan with his own rant. wife.	In any other case		Unnatural offences
376			377

CHAPTER XVII.—OFFENCES AGAINST PROPERTY. Of Theft.

May arrest Warrant	٦,	•	•
į	without war- rant.	without writhout writhout without writering with the writering writering writering with the writering writ	without writhout w

(Schedule

-Tabular Statement of Offences. Chapter Offences against Property. Of Theft.)

SCHEDULE II-continued.

CHAPTER XVII.—OFFENCES AGAINST PROPERTY—continued.

Of Theft-concluded.

	1	2	3.	4.	5	6	7	, 8
XLV of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summous shall ordinarily issue in the first instance.	Whether bailable or not.	Whother compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	380	Theft in a building, tent or vessel.	May arrest without war-	Warrant .	Not bail- able.	Not com- poundable.	Imprisonment of either description for 7 years and fine.	Any Magis- trate.
	381	Theft by clerk or servant of property in possession of master or employer.	Ditto	Ditto .	Ditto .	Ditto .	Ditto	Court of Session, Presidency Magistrate or Magistrate of the first or second class.
	382	Theft, preparation having been made for eausing death, or hurt, or restraint, or fear of death, or of hurt or of restraint, in order to the committing of such theft, or to retiring after		Ditto	Ditto .	Ditto .	Rigorous imprison- ment for 10 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.

(Schedule II.—Tabular Statement of Offences. Chapter XVII.
—Offences against Property. Of Extortion.)

		Court of Session, Presidency Magnistrate or Magnistrate of Magnistrate or Magnistrate or the first or second class.	Ditto.	Court of Session.	Ditto.	Ditto.
		Imprisonment of either description for 3 years, or fine, or both.	Imprisonment of either description for 2 years, or fine, or both.	Imprisonment of either description for 10 years and fine.	Imprisonment of either description for 7 years and fine.	Imprisonment of either description for 10 years and fine.
		Not compoundable.	Ditto .	Ditto .	Ditto .	Ditto
	.0n.	Bailable .	Ditto .	Not bail- able.	Ditto .	Bailable .
	toite	•	•	•	•	ć
	Of Extortion.	Wairant :	Ditto .	Ditto .	Ditto.	Ditto .
		Shall not arrest Warrant without war-	Ditto	Ditto	Ditto .	Ditto .
committing it, or to retaining property taken by it.		Extortion	Putting or attempting to put in fear of injury, in order to commit extertion.	Extortion by putting a person in fear of death or grievous hart.	Putting or attempting to put a person in fear of death or grievous hurt in order to commit extortion.	Extortion by threat of accusation of an offence punishable with death, transportation for life or imprisonment for 10 years.
}		3884	385	386	387	388

SCHEDULE II-continued.

CHAPTER XVII. - OFFENCES AGAINST PROPERTY - continued.

Of Extortion-concluded.

			SCH	EDULE II-	-con tinued	!.			
		Сн	APTER XVII				entinued.		Dacoity
	<u>=</u>	·	· ·	f Extortion—	concluded.	, 			offences acoity.)
	1	2	3	4	6	6	7	8	
V of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Puvishment under the Indian Penal Code.	By what Court triable.	ist P
·	388— contd.	If the offence threatened be an unnatural offence.	Shall not arrest without war- rant.	Warrant .	Bailable .	Not com- poundable.	Transportation for life.	Court of Session.	Property. Of the
	389	Putting a person in fear of accusation of offence punishable with death, transportation for life, or with imprisonment for 10 years, in order to commit extortion.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 10 years and fine.	Ditto.	of Exportion.
		If the offence be an unnatural offence.	Ditto	Ditto	Ditto .	Ditto .	Transportation for life.	Ditto.	
			1	Of Robbery an	d Dacoity	•			ROOD
	392	Robbery	May arrrest without war-	Warrant .	Not bail- able.	Not compoundable.	Rigorous imprison- ment for 10 years and fine.	Court of Session, Presidency Mag-	Of Koovery and

												istrate or Magistrate of the first class.	(Schedule
	If committed on the high way between sunset and sunrise.	Ditto	•	Ditto	•	•	Ditto	٠	Ditto	•	Rigorous imprison- ment for 14 years and fine.	Ditto.	ule II Offenc
893	Attempt to commit robbery.	Ditto	• •	Ditto	•	•	Ditto	٠	Ditto	•	Rigorous imprison- ment for 7 years and fine.	Ditto.	ulc II.—Tabular Offences against
394	Person voluntarily causing hurt in committing or attempting to commit robbery, or any other person jointly concerned in such robbery.	Ditto	•	Ditto	•	•	Ditto	•	Ditto.	•	Transportation for life or rigorous imprisonment for 10 years and fine.	Vitto,	Tabular Statement igainst Property.
395	Dacoity	Ditto	• •	Ditto	•	\cdot	Citto	•	Ditto	•	Ditto	Court of Session.	Of
396	Murder in dacoity .	Ditto		Ditto	•	•	Ditto	•	Ditto	•	Death, transportation for life or rigorous imprisonment for 10 years and fine.	Ditto.	Offences. Robbery
397	Robbery or dacoity, with attempt to cause death or grievous hurt.	Ditto	• •	Ditto	• .		Ditto	٠	Ditto	•	Rigorous imprison- ment for not less than 7 years.	Ditto.	Chapte and Do
398	Attempt to commit robbery or dacoity when armed with deadly weapon.	Ditto	•	Ditto	•	•	Ditto	٩	Ditto	٠	Ditto	Ditto.	Chapter XVI.

Criminal Procedure.

43 \$353

SCHEDULE II-continued.

CHAPTER XVII.—OFFENCES AGAINST PROPERTY—continued. Of Robberg and Dacoity—concluded.

		,		·				
	1	2	3	4	Б	6	7	8
XLV of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
١	399	Making preparation to commit decoity.	May arrest without war-	Warrant .	Not bail- able.	Not com- poundable.	Rigorous imprison- ment for 10 years and fine.	Court of Session.
	400	Belonging to a gang of persons associated for the purpose of habitually committing decoity.	Ditto	Ditto	Ditto .	Ditto .	Transportation for life, or rigorous imprisonment for 10 years and fine.	Ditto.
	401	Belonging to a wandering gang of persons associated for the purpose of habitually committing thefts.	Ditto	Ditto	Ditto •	Ditto .	Rigorous imprison- ment for 7 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.
	402	Being one of five or more persons assem- bled for the purpose of committing dacoity.	Ditto	Ditto	Ditto .	Ditto .	Ditto	Court of Session.

Of Criminal Misappropriation of Property.

403	Dishonest misappro- priation of moveable property, or convert- ing it to one's own use.	without war-	Warrant	•,	Bailable .	Not com- poundable.	Imprisonment of either description for 2 years, or fine, or both.	trate.
404	Dishonest misappropriation of property, knowing that it was in possession of a deceased person at his death, and that it has not since been in the possession of any person legally entitled to it.	Ditto	Ditto .	•	Ditto .	Ditto .	Imprisonment of either description for 3 years and fine.	sion, Presi-
405	If by clerk or person employed by deceased.	Ditto	Ditto .	•,	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.

Of Criminal Breach of Trust.

406	Criminal trust.	breach	of	May arrest without war- rant.	Warrant .	Not bail- able.	Not com- poundable.	Court of Session, Presidency Magistrate of Magistrate of the first or second class.
				·				

(Schedule II.—Tabular Statement of Offences. Chapter XVII —Offences against Property. Of Criminal Breach of Trust.)

SCHEDULE II—continued.
CHAPTER XVII.—OFFENCES AGAINST PROPERTY—continued.
Of Criminal Breach of Trust—concluded.

ø	By what Court triable.	Court of Session, Presidency Magnistrate	of the first class. Court of Session, Presi- dency Mag- istrate or Magistrate	of the first or second class. Court of Session, Presidency Magnistrate of the first class.
2	Punishment under the Indian Penal Code.	Imprisonment of ceither description for 7 years and fine.	Ditto	Transportation for life or imprisonment of either description for 10 years and fine.
9	Whether compoundable or not.	Not compoundable.	Ditto .	Ditto
, AG	Whether ballable or not.	Not bail- able.	Ditto .	Ditto .
-51	Whether a warrant or a summons shall ordinarily issue in the first instance.	Warrant	Ditto . •	Ditto .
	Whether the police may arrest with- out warrant or not,	May arrest without war-	Ditto	Ditto .
60	Offence.	Criminal breach of trust by a carrier, wharfinger, etc.	Griminal breach of trust by a clerk or servant.	Criminal breach of trust by public servant or by banker, merchant or agent, etc.
-	Section,	407	408	409

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(Schedule II.—Tabular Statement of Offences. Chapter XVII —Offences against Property. Of the Receiving of Stolen Property. Of Cheating.)

-	Court of Session, Presidency Magnistrate or Magnistrate of the first	or second class. Court of Session.	Difto.	Court of Session, Presidency Magistrate or Magistrate	of the first or second class.		Presidency Magistrate or Magis- trate of the
	Imprisonment of either description for 3 years, or fine, or both.	Transportation for life, or rigorous	7 7 7	scription for 10 years and fine. Imprisonment of either description for 3 years, or fine, or both.			Imprisonment of either description for I year, or fine, or both.
verty.	Not bail- Not com- able. poundable.	Ditto .	Ditto .	Ditto .			
Stolen Proj	Not bail- able.	Ditto	Ditto .	Ditto .	·	ing.	Bailable . Not compoundable.
Of the Receiving of Stolen Property.	Warrant	Ditto .	Ditto .	Ditto .	,	Of Cheating.	
Of the	May arrest without war- raut.	Ditto .	Ditto	Ditto			Shall not arrest Warrant without war-rant
	Dishonestly receiving stolen property, knowing it to be stolen.	Dishonestly receiving stolen property, know-	ing that It was outtained by dacoity. Habitually dealing in stolen property.	Assisting in concealment or disposal of stolen property, knowing it to be stolen.			Cheating .
	411	412	413	414			417

y 2

SCHEDULE 11-continued.

CHAPTER XVII.—OFFENCES AGAINST PROPERTY—continued.

Of Cheating—concluded.

1	2.	3	14	5	6	7	,8
Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first ibstance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
418	Cheating a person whose interest the offender was bound, either by law or by legal contract, to protect-	Shall not arrest without war- rant.	Warrant .	Bailable .	Not compoundable.	Imprisonment of either description for 3 years, or fine, or both.	Court of Session, Presidency Magistrate or Magistrate of the first or second class.
419	Cheating by personation.	May arrest without warrant.	Ditto .	Ditto .	Ditto .	Ditto	Ditto.
420	Cheating and thereby dishonestly inducing delivery of property, or the making, alter- ation or destruction of a valuable security.	Ditto	Ditto	l)itto .	Ditto .	Imprisonment of either description for 7 years and fine.	Court of Session, Presidency Mag- istrate or Magistrate of the first class.
		, the second		, and the state of		1	· · ·

XLV of 1860,

II.—Labular Statement of Offences. Chapter XVII. Offences against Property. Of Cheating.)

(Schedule II.—Tabular Statement of Offences. Chapter XVII.

— Offences against Property. Of Fraudulent Deeds and
Disposition of Property.)

	Magistrate of Magistrate trate of the first or second class.	oj 170perig.)	Ditto.	Ditto.
	Imprisonment of either description for 2 years, or fine, or both.	Ditto	Ditto	Ditto
Property.	Not compoundable.	Ditto	Ditto	. Ditto
sition of	Bailable .	Ditto	. Ditto	Ditto
eds and Disp	Warrant	Ditto •	Ditto •	Ditto
Of Frandulent Deeds and Disposition of Property.	Shall not arrest without war.	Ditto .	Ditto •	Ditto .
Of F	Frandulent removal or concealment of property, etc., to prevent distribution among creditors.	Fraudulently preventing from being made available for his creditors a debt or demand due to the offender.	Fraudulent execution of deed of transfer containing a false statement of consi-	Fraudulent removal or concealment of property, of himself, or any other person, or assisting in the doing thereof, or dishonestly releasing any demand or claim to which he is entitled.
	421 F	1 224	423	424

(Schedule II.—Tabular Statement of Offences. Chapter XVII.
—Offences against Property. Of Mischief.)

SCHEDULE II—continued.
CHAPTER XVII.—OFFENCES AGAINST PROPERTY—continued.
Of Mischief.

1	63	m	4	20	8	4	œ
Section.	Offonce.	Whether the police may arrest with- out warrent or not.	Whether a warrant or a summons shall ordinarily issue in the first instance,	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Gode,	By what Court triable.
426	Mischief	Shall not arrest. without war- rant.	Summons	Bailable .	Bailable . Compound- able when the only loss or damage caused is loss or damage to a pri- vate per- son.	Imprisonment either descript for 3 months, fine, or both.	of Any Magis- ion trate.
427	Mischief, and thereby causing damage to the amount of 50 rupees or upwards.	Ditto	Warrant	Ditto .	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Presiden c y Magistrat e or M a g is- trate of the first or sec- ond class.
428	Mischief by killing, poisoning, maiming or rendering useless any animal of the yalue of 10 rupees or upwards.	May arrest without warrant.	Ditto .	Ditto	Not com- poundable.	Ditto	Ditto.

LV of 1880.

(Schedule II.—Tabular Statement of Offences. Chapter XVII.
—Offences against Property. Of Mischief.)

429	Mischief by killing, poisoning, maiming or rendering useless any elephant, camel, horse, etc., whatever may be its value, or any other animal of the value of 50 rupees or upwards.	Ditto		Ditto		Ditto .	Ditto	•	Imprisonment of either description for 5 years, or fine, or both.	Court of Session, Presidency Magistrate or Magistrate of the first or second class.
4 30	Mischief by causing diminution of supply of water for agricul- tural purposes, etc.	Ditto .	•	Ditto .		Ditto .	Ditto	•	Ditto	Ditto.
431	Mischief by injury to public road, bridge, navigable river, or navigable channel, and rendering it impassable or less safe for travelling or conveying property.	Ditto .		Ditto .	• .	Ditto .	Ditto	•	Ditto	Ditto.
432	Mischief by causing inundation or obstruction to public drainage, attended with damage.	Ditto .	•	Ditto	٠	Ditto .	Ditto	٠	Ditto	Ditto.
433	Mischief by destroying or moving or rendering less useful a lighthouse or sea-mark, or by exhibiting false lights.	Ditto .		Ditto .	•	Ditto .	Ditto	•	Imprisonment of either description for 7 years, or fine, or both.	Court of Session.

SCHEDULE -H-continued.

CHAPTER XVII.—OFFENCES AGAINST PROPERTY—continued.

Of Mischief-continued.

	1	2	3	4	5	6	7	8
XLV of 1980.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	434	Mischief by destroying or moving, etc., a land-mark fixed by public authority.	Shall not arrest without war- rant.	Warrant .	Bailable .	Not com- poundable.	Imprisonment of either description for 1 year, or fine, or both.	Preside n c y M a gistrate or Magis- trate of the first or sec- ond class.
	435	Mischief by fire or explosive substance with intent to cause damage to amount of 100 rupees or upwards, or, in case of agricultural produce, 10 rupees or upwards.	May arrest `without war- rant.	Ditto	Ditto .	Ditto .	Imprisonment of either description for 7 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.
	436	Mischief by fire or explosive substance with intent to destroy a house, etc.	Ditto	Ditto	Not bail- able.	Ditto .	Transportation for life, or imprisonment of either description for 10 years and fine.	Court of Session.

437	Mischief with intent to destroy or make un- safe a decked vessel or a vessel of 20 tons	Ditto	• •	Ditto	•	Ditto	Ditto	Imprisonment of either description for 10 years and fine.	Ditto.
438	burden. The mischief described in the last section when committed by fire or any explosive substance.	Ditto	•	Ditto	•	Ditto	Ditto	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.
439	Running vessel ashore with intent to commit theft, etc.	Ditto	.• •	Ditto		Ditto	. Ditto	Imprisonment of either description for 10 years and fine.	Ditto.
*440	Mischief committed after preparation made for causing death, or hurt, etc.	Ditto	•	Ditto	•	Ditto	Ditto	Imprisonment of either description for 5 years and fine.	

Of Criminal Trespass.

							
447	Criminal trespass .	May arrest without war-rant.	Summons .	Bailable .	Compound-	Imprisonment of either description for 3 months, or fine of 500 rupees.	Any Magis- trate.
448	House-trespass	Ditto	Warrant .	Ditto .	Ditto .	or both. Imprisonment of either description for 1 year, or fine of 1,000 rupees, or both.	Ditto.
1							l

SCHEDULE II-continued.

CHAPTER XVII.—OFFENCES AGAINST PROPERTY—continued.

Of Criminal Trespass—continued.

1	2	3	4	5	6	7	8
Section.	Offence.	Whether the police may arrest with- out warragt or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable,
449	House-trespass in order to the commission of an offence punishable with death.	May arrest with- out warrant.	Warrant .	Not bail- able.	Not com- poundable.	Transportation for life, or rigorous imprisonment for 10 years, and fine.	Court of Session.
450	House-trespass in order to the commission of an offence punishable with transportation for life.		Ditto	Ditto .	Ditto .	Imprisonment of either description for 10 years and fine.	Ditto.
451	House-trespass in order to the commission of an offence punishable with imprisonment.	1	Ditto	Bailable .	Ditto .	Imprisonment of either description for 2 years and fine.	Any Magis- trate.
	If the offence is theft.	Ditto	Ditto	Not bail- able.	Ditto .	Imprisonment of either description for 7 years and fine.	Court of Session, Presidency Magistrate or

XLV of 1860.

(Schedule II.—Tobular Statement of Offences. Chapter XVII.— Offences against Property. Of Criminal Trespass.)

Magistrate of the first or second class.	Ditto.	Presidency Magistrate, or Magis- trate of the first or second class.	Court of Session, Presidency Mag- istrate or Magistrate of the first or second class.	of ' Ditto.	Court of Session, Presidency Mag- istrate or Magistrate of the first class.
ŧ	ę.	Imprisonment of either description for 2 years and fine.	ament of description years and	Imprisonment of either description for 10 years and fine.	
	Ditto	Impris either for 2 fine.	Imprison either for 3 fine.	Impris either for 1 fine.	Ditto
	•	•	•	•	•
	Ditto	Ditto	Ditto	Ditto	Ditto
	•	•	•	•	
	Ditto	Litto	Ditto	Ditto	Ditto
	•	•	•	•	•
	•	•	•	•	•
	Difto	Ditto	Ditto	Ditto	Ditto
	•	•	•	•	•
•	•	•	•	•	•
•	Ditto	Ditto	Ditto	Ditto	Ditto
	House-trespass, having made preparation for cansing hurt, assault, etc.	Lurking house-trespass or house-breaking.	Lurking house-trespass or house-breaking in order to the commis- sion of an offence punishable with im- prisonment.	If the offence is theft .	Lurking house-trespass or house-breaking after preparation made for causing hurt, assault, etc.
	45.2 25.2	455 55	454		455

SCHEDULE II—continued.

CHAPTER XVII.—OFFENCES AGAINST PROPERTY—concluded.

Of Criminal Trespass-concluded.

	1	2	3	4	5	6	7	8
XLV of 1960.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	456	Lurking house-trespass or house-breaking by night.	May arrest without war- rant	Warrant .	Not bailable.	Not compound-	Imprisonment of either description for 3 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first or second class.
	457	Lurking house-trespass or house-breaking by night in order to the commission of an offence punishable with imprisonment.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 5 years and fine.	Ditto.
		If the offence is theft.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 14 years and fine.	Ditto.

(Schedule II — Offen	1898.]
(Schedule II.—Tabular Statement of Offences. Chapter XVII. —Offences against Property. Of Criminal Trespass.)	Criminal Procedure.
of Offences. Of Criminal	rocedure.
Chapter XVII. Trespass.)	367

45 8	Lurking house-trespass or house-breaking by night, after prepara- tion made for causing hurt, etc.	Ditto	•	Ditto	•	Ditto .	Ditto .	Ditto	Court of Session, Presidency Magistrate or Magistrate of the first class.
459	Grievous hurt caused whilst committing lurking house-trespass or house-breaking.	Ditto		Ditto		Ditto .	Ditto .	Transportation for life, or imprison- ment of either description for 10 years and fine.	Court of Session.
4 60	Death or grievous hurt caused by one of several persons jointly concerned in house- breaking by night, etc.	Ditto		Ditto		Ditto .	Ditto .	Ditto	Ditto.
461	Dishonestly breaking open or unfastening any closed receptacle containing or supposed to contain property.	Ditto		Ditto	•	Bailable .	Ditto .	Imprisonment of either description for 2 years, or fine, or both.	Presidency Magistrate or Magis- trate of the first or sec- ond class.
462	Being entrusted with any closed receptacle containing or sup- posed to contain any property, and fraudu- lently opening the same.	Ditto	• •	Ditto	•	Ditto .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Court of Session, Presidency Magistrate or Magistrate of the first or second class.

(Schedule II. — Tabular Statement of Offences. Chapter XVIII. — Offences relating to Documents and to Trade or Property Marks.)

[ARKS.	. œ	By what Court triable.	Court of Session, Presidency Magnistrate or Magnistrate of the first class.	Court of Session.	Ditto.	Ditto.
e or Property M		Punishment under the Indian Penal Code.	Imprisonment of either description for 2 years, or fine, or both.	Imprisonment of either description for 7 years and fine.	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto
TO TRADI	မ	Whether compoundable or not.	Not com- poundable.	Ditto	Ditto .	Ditto .
MENTS AND	10	Whether bailable or not,	Bailable .	Not bail- able.	Dit to	Ditto
ELATING TO DOCU	4.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Warrant	Ditto .	Ditto .	Ditto
FENCES RELATI	တ	Whether the police may arrest, with out warrant or not.	Shall not arrest without war- rant.	Ditto	Ditto .	May arrest without warrant.
CHAPTER XVIII.—OFFENCES RELATING TO DOCUMENTS AND TO TRADE OR PROPERTY MARKS.	8	Offence,	Forgery	Forgery of a record of a Court of Justice or of a Register of Births, etc., kept by a public servant.	Forgery of a valuable security, will, or authority to make or transfer any valuable security, or to receive any money, etc.	When the valuable se- ourity is a promissory note of the Govern- ment of India.
Ü	-	Section.	465	466	467	

LV of 1860.

46 8	Forgery for the purpose of cheating.	Shall not arrest without war- rant.	Ditto	e	Ditto	Ditto	Imprisonment of either description for 7 years and fine.	sion, Presi-
469	Forgery for the purpose of harming the reputation of any person, or knowing that it is likely to be used for that purpose.	Ditto	Ditto	•	Bailable	Ditto	. Imprisonment of either description for 3 years and fine.	Ditto.
471	Using as genuine a forged document which is known to be forged.	Ditto	Ditto	•	Ditto	Ditto	Punishment for forgery of such document.	Same Court as that by which the forgery is triable.
	When the forged document is a promissory note of the Government of India.	May arrest without warrant.	Ditto	•	Ditto	Ditto	Ditto	Court of Session.
472	Making or counter- feiting a seal, plate, etc., with intent to commit a forgery punishable under sec- tion 467 of the Indian Penal Code, or pos- sessing with like intent any such seal, plate, etc., knowing the same to be counterfeit.	Shall not arrest without war- rant.	Ditto	• .	Ditto	Ditto	Transportation for life, or imprisonment of either description for 7 years and fine.	Ditto.

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(Schedule II.—Tabular Statement of Offences. Chapter XVIII.
—Offences relating to Documents and to Trade or Property
Marks.) 369

Criminal Procedure.

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(Schedule II.—Tabular Statement of Offences. Chapter XVIII.

—Offences relating to Documents and to Trade or Property

Marks.)

CHAPTER XVIII OFFENCES RELATING TO DOCUMENTS AND TO TRADE OR PROPERTY MARKS-continued.	5 6 7 8	Whether Whether Punishment under the By what Court ty ballable compoundable Indian Penal Code. trisble.	Bailable . Not com- Imprisonment of Court of Sespondable. either description sion. for 7 years and fine.	. Ditto . Ditto . Ditto Ditto.	
IS RELATING TO DOCUME	6	Whether the police (Whether a warrant nay arrest with- or a summond out warrant or issue in the first instance.	Shall not arrest Warrant without war-rant.	Ditto . Ditto .	
TER XVIII.—OFFENCI	.00	W Offence,	Making or counterfeit- ing a seal, plate, etc., withintent to commit a forgery punishable otherwise than under section 467 of the Indian Penal Code, or possessing with like intent any such seal.		
Снаг	,	Section.	67.2	47.4	

SCHEDULE II—continue

7 of 1860,

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ment of either description for 7 years and fine.

(Schedule II.—Ladular Statement of Offences, Chapte — Offences relating to Documents and to Trade or Marks. Of Trade and Property Marks.) Property

9	475	Counterfeiting a device or mark used for au- thenticating docu- ments described in section 467 of the Indian Penal Code, or possessing counter- feit marked material.	Ditto	•	· · · · · · · · · · · · · · · · · · ·	Ditto	•	· · · · · · · · · · · · · · · · · · ·	Ditto .	Ditto .	Ditto	Ditto.
	476	Counterfeiting a device or mark used for authenticating documents other than those described in section 467 of the Indian Penal Code, or possessing counterfeit marked material.	Ditto	•	•	Ditto	•	and the second decreased in the problem of the second decrease of th	Not bail- able.	Ditto •	Imprisonment of either description for 7 years and fine.	Ditto.
	477	Fraudulently destroy- ing or defacing, or at- tempting to destroy or deface, or secret- ing, a will, etc.	Ditto	•	•	Ditto	•		Ditto .	Ditto .	Transportation for life, or imprisonment of either description for 7 years and fine.	Ditto.
	477A	Falsification of accounts.	Ditto	•	•	Ditto		^•	Ditto .	Ditto	Ditto	Ditto.
-				-(9 <i>f</i>	Trade	and	Pro	perty Mar	rks.		
છ મ છ	482	Using a false trade or property mark with intent to deceive or injure any person.	Shall with rant.	out w	rrest	Warrs	int	•	Bailable .	Not compound-		Preside n c y Magistrate or Magistrate of the

mentioned in section 467 of the Indian Penal Code.

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Imprisonment of either description for 1 year, or fine, or both.

Preside n c y Magistrate or Magistrate of the first or second class.

SCHEDULE II—continued. CHAPTER XVIII.—OFFENCES RELATING TO DOCUMENTS AND TO TRADE OR PROPERTY MARKS—continued. Of Trade and Property Marks—concluded.

		2	3	4	5	6	7	8
XLV of 1860.	Section.	Offence,	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment ander the Indian Penal Code.	By what Court triable.
	483	Counterfeiting a trade or property-mark used by another, with intent to cause dam- age or injury.	Shall not arrest without war- rant.	Warrant .	Bailable .	Not compound- able.	Imprisonment of either description for 2 years, or fine, or both.	Preside n c y Magistrate or Magistrate of the first or sec- ond class.
	484	Counterfeiting a pro- perty-mark used by a public servant, or any mark used by him to denote the manufac- ture, quality, etc., of any property.	Ditto	Summons .	Ditto .	Ditto .	Imprisonment of either description for 3 years and fine.	Court of Session, Presidency Magistrate or Magistrate of the first class.
	485	Fraudulently making or having possession of any die, plate or other instrument for counterfeiting any public or private property or trade-mark.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 3 years, or fine, or both.	Ditto.
	486	Knowingly selling goods marked with a	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description	Presid e n c y Magistrate

(Schedule II.—Tabular Statement of Offences. Chapter XVIII.

—Offences relating to Documents and to Trade or Property
Marks. Of Trade and Property Marks. Chapter XIX.—
Criminal Breach of Contracts of Service.)

o	487	counteriest property or trade-mark. Fraudulently making a false mark upon any package or receptacle containing goods, with intent to	Ditto	•	Ditto	•	•	Ditto	•	Ditto		for 1 year, or fine, or Magisor both. Imprisonment of Court of Seseither description sion, President Systems, or fine, is trate or or both.	or Magistrale of the first or second class. Court of Session, Presidency Magistrate or
		oause it to be believed that it contains goods which it does not contain, etc.											Magistrate of the first or second class.
	488	Making use of any such false mark.	Ditto	•	Ditto	٠ و	•	Ditto	•	Ditto	•	Ditto	Ditto.
	486	Removing, destroying or defacing any property-mark with	Ditto	•	Ditto		•	Ditto		Ditto	•	Imprisonment of Presidency either description Magistrate for I year, or fine, or Magis-	Presi de n cy Magistrate or Magis-
		ment to cause fujury.	-			11	, -					or both.	trate of the first or sec- ond class.

CHAPTER XIX.—CRIMINAL BREACH OF CONTRACTS OF SERVICE.

	Preside n cy Magistrate or Magis- trate of the first or sec- ond class.
	Esilable. Compound- Imprisonment of Augistrate either description Magistrate for 1 month, or Magistrate fine of 100 rugees, trate of the or both.
	Compound- able.
	Bailable.
	Summons
	Shall vot arrest without war- rant.
The state of the s	Being bound by con-tract to render personal service during a rant. Voyage or journey or guard any property or person and voluntarily omitting to do so.!
	490

SCHEDULE II-continued.

CHAPTER XIX.—CRIMINAL BREACH OF CONTRACTS OF SERVICE-continued.

XLV of 1860.

1	2	3	4	5	, 6	7	8
Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not:	Punishment under the Indian Penal Code.	By what Court triable.
491	Being bound to attend on or supply the wants of a person who is belpless from youth, unsoundness of mind or disease, and voluntarily omitting to do so.		Summons .	Bailable .	Compound- able.	Imprisonment of either description for 3 months, or fine of 200 rupees, or both.	Magistra te
49	Being bound by contract to render personal service for a certain period at a distant place to which the employe is conveyed at the expense of the employer, and	Ditto	, Ditto .	Ditto .	Ditto .	Imprisonment of either description for 1 month, or fine of double the expense incurred, or both.	•
	voluntarily deserting the service or refus- ing to perform the duty.		:				

CHAPTER XX .- OFFENCES RELATING TO MARRIAGE.

493 | A man by deceit causing a woman not law-Shall not arrest | Warrant . | Not bail- | Not compoundable. | Imprisonment of | Court of Seswithout war-

Chapter XX.

	fully married to him to believe that she is lawfully married to him and to cohabit with him in that belief.	rant.								for 10 years and fine.		(Sohedule II.
4 94	Marrying again during the lifetime of a hus- band or wife.	Ditto	•	•	Ditto	•	•	Bailable	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.	II.—Tabular Offences
495	Same offence with con- cealment of the for- mer marriage from the person with whom subsequent marriage is contracted.	Ditto	•	•	Ditto	•	•	Not bail- able.	Ditto .	Imprisonment of either description for 10 years and fine.	Ditto.	tar Statement cuces relating to
496	A person with fraudu- lent intention going through the cere- mony of being mar- ried, knowing that he is not thereby law- fully married.	Ditto	•	•	Ditto	•	•	Ditto •	Ditto .	Imprisonment of either description for 7 years and fine.	Ditto.	t of Offences. to Marriage.)
497	Adultery • •	Ditto	•	•	Ditto	• ,	•	Bailable .	Compound- able.	Imprisonment of either description for 5 years, or fine, or both.	Court of Session, Presidency Magistrate or Magistrate of the first class.	Chapter XX

1898.]

Criminal Procedure.

Chapter XX.—
—Defamation.)

SCHEDULE II-continued.

CHAPTER XX.—OFFENCES RELATING TO MARRIAGE—concluded.

	1	2	3	4		6	7	8
XLV of 1860,	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	498	Enticing or taking away or detaining with a criminal intent a married woman.	Shall not arrest without war- rant.	Warrant •	Bailable .	Compound- able.	Imprisonment of either description for 2 years, or fine, or both.	Preside ne y Magistrate or Magis- trate of the first or sec- ond class.
			Cı	HAPTER XXI	-Durama	TION	i	

500	Defamation	Shall not arrest without war- rant.	Warrant .	Bailable .	Compound- able.	Simple imprisonment for 2 years, or fine, or both.	Court of Session, Presidency Magistrate or Magistra te of the first class.

501	Printing or engraving matter knowing it to be defamatory.	•	•]	Ditto	•	•	Ditto .	Dit	to .	Ditto		Ø On	•	Ditto.
502	Sale of printed or engraved substance containing defamatory matter, knowing it to contain such matter.	• .	-]	Ditto	•	•	Ditto .	Dit	to .	Ditto	•	•	•	Ditto.

CHAPTER XXII.—CRIMINAL INTIMIDATION, INSULT AND ANNOYANCE.

504	Insult intended to provoke a breach of the peace.	Shall not arrest without war- rant.	Warrant .	Bailable .	Compound- able.	Imprisonment of either description for 2 years, or fine, or both.	Any Magis- trate.
505	False statement, ru- mour, etc., circulated with intent to cause mutiny or offence against the public peace.	Ditto	Ditto	Not bail- able.	Not compound -	Ditto	Preside n c y Magistrat e or Magis- trate of the first class.
506	Criminal intimidation.	Ditto	Ditto	Bailable .	Compound- able.	Ditto	Ditto.
	If threat be to cause death or grievous hurt, etc.	Ditto	Ditto	Ditto	Not compoundable.	Imprisonment of either description for 7 years, or fine, or both.	sion, Presi-

SCHEDULE II—continued.

CHAPTER XXII.—CRIMINAL INTIMIDATION, INSULT AND ANNOYANCE—concluded.

		<u></u>						
	1	2	3	4	5	6	7	8
XLV of 1860.	Section.	Offence.	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Pucishment under the Indian Penal Code.	By what Court triable.
	507	Criminal intimidation by anonymous com- munication or having taken precaution to conceal whence the threat comes.	Shall not arrest without war- rant.	Warrant	Bailable .	Not compound - able.	Imprisonment of either description for 2 years in addition to the punishment under above section.	Court of Session, Presidency Magistrate or Magistrate of the first class.
	508	Act caused by inducing a person to believe that he will be ren- dered an object of Divine displeasure.	Ditto	Ditto	Ditto .	Ditto .	Imprisonment of either description for 1 year, or fine, or both.	Preside n c y Magistrate or Magis- trate of the first or sec- ond class.
	509	Uttering any word or making any gesture intended to insult the modesty of a woman, etc.	Ditto	Dîtto	Ditto .	Ditto .	Simple imprison- ment for I year, or fine, or both.	Presidency Magistrate or Magistrate trate of the first class.
	510	Appearing in a public place, etc., in a state of intoxication, and causing annoyance to any person.	Ditto	Ditto	Ditto .	Ditto .	Simple imprison- ment for 24 hours, or fine of 10 rupees, or both.	Any Magis- trate.

CHAPTER XXIII .- ATTEMPTS TO COMMIT OFFENCES.

511	Attempting to commit offences punishable with transportation or imprisonment, and in such attempt doing any act towards the commission of the offence.	the offence is one in respect of which the police may arrest with-	the offence is one in re- spect of which a summons or warrant	as the offence contemplated	able when the of- fence at- tempte d is com- pound- able.	and of any de- scription, provided	which the offence attempted is triable.
-----	--	--	---	-----------------------------	---	---------------------------------------	---

OFFENCES AGAINST OTHER LAWS.

		CHAPTER XX	III.—ATTEMP	тѕ то сом	MIT OFFER	ICES.		(Sch
511	Attempting to commit offences punishable with transportation or imprisonment, and in such attempt doing any act towards the commission of the offence.	According as the offence is one in respect of which the police may arrest with- out warrant or not.	According as the offence is one in respect of which a summons or warrant shall ordinarily issue.	as the offence	Compoundable when the offence attempted is compoundable.	Transportation or imprisonment not exceeding balf of the longest term, and of any description, provided for the offence, or fine, or both.	triable.	edule II.—Tabular Attempts to comm
		Оғ	PENCES AGAINS	r other I	AWs.			Statement of Offences.
	If punishable with death, transportation or imprisonment for 7 years or upwards.	without war-	Warrant .	Not bail- able.	Not com- pound - able.	•••••	Court of Session.	20
	If punishable with imprisonment for 3 years and upwards but less than 7.		Ditto .	Ditto Except in cases under the Indian Arms Act 1878, section 19, which shall be bailable.	t t		Court of Session, Presidency Magistrate or Magistrate of the first class.	* Offences. Chupter XXIII Offences against other Laws.
	1	<u> </u>	li:	1.	<u> </u>	<u> </u>	<u> </u>	٠.

X10f 1878.

(Schedule II.—Tabular Statement of Offences. Offences against other Laws.)

SCHEDULE II-concluded.

OFFENCES AGAINST OTHER LAWS-concluded.

		1	2	3	4	5	6	7	8
of 1860.	ene :	Section.	Offence,	Whether the police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Whether compoundable or not.	Punishment under the Indian Penal Code.	By what Court triable.
			If punishable with imprisonment for 1 year and upwards, but less than 3 years.	Shall not arrest without warrant.	Summons .	Bailable .	Not com- pound- able.		Court of Ses sion, Presi dency Mag istrate of Magistrate of the firs or second class.
			If punishable with imprisonment for less than 1 year, or with fine only.	Ditto	Ditto	Ditto .	Ditto .	•••••	Any Magis trate.

XLV o

(Schedule III.—Ordinary Powers ProvincialMagistrates.)

SCHEDULE III.

(See section 36.)

ORDINARY POWERS OF PROVINCIAL MAGISTRATES.

I.—Ordinary Powers of a Magistrate of the Third Class.

- (1) Power to arrest or direct the arrest, and to commit to custody, a person committing an offence in his presence, section 64.
- (2) Power to arrest, or direct the arrest in his presence of, an offender,
- (3) Power to endorse a warrant, or to order the removal of an accused person arrested under a warrant, sections 83, 84 and 86.
- (4) Power to issue proclamations in cases judicially before him, section 87.
- (5) Power to attach and sell property in cases judicially before him, section 88.
- (6) Power to restore attached property, section 89.
 - (7) Power to require search to be made for letters and telegrams, section 95.
 - (8) Power to issue search-warrant, section 96.
 - (9) Power to endorse a search-warrant and order delivery of thing found, section 99.
- (10) Power to command unlawful assembly to disperse, section 127.
- (11) Power to use civil force to disperse unlawful assembly, section 128.
- (12) Power to require military force to be used to disperse unlawful assembly, section 130.
- (13) Power to record statements or confessions during a police-investigation, section 164.
- (14) Power to authorise detention of a person during a police-investigation, section 167.
- (15) Power to detain an offender found in Court, section 351.
- (16) Power to take cognizance of offence, although committed ropean British subject, and to issue process returnable before a Magistrate having jurisdiction, section 445.

 (17) Power to apply to District Magistrate to issue commission for examination of witness, section 506 (2).
- (18) Power to recover forfeited bond for appearance before Magistrate's Court, section 514.
- (19) Power to make order as to disposal of property, section 517.
- (20) Power to sell perishable property of a suspected character, section

II. Ordinary Powers of a Magistrate of the Second Class.

- The ordinary powers of a Magistrate of the third class.
- Power to order the police to investigate an offence in cases in which the Magistrate has jurisdiction to try or commit for trial, section 155.
 - (3) Power

III.—Ordinary Powers of Provincial (Schedule Magistrates.)

(3) Power to postpone issue of process, section 202.
(4) Power to order destruction of libellous and other matter, section

III .- Ordinary Powers of a Magistrate of the First Class.

(1) The ordinary powers of a Magistrate of the second class.

(2) Power to issue search-warrant otherwise than in course of an inquiry, section 98.

(3) Power to issue search-warrant for discovery of persons wrongfully confined, section 100.

(4) Power to require security to keep the peace, section 107

Power to require security for good behaviour, section 109.

(6) Power to discharge sureties, section 126.

(7) Power to make orders, etc., in possession cases, sections 145, 146 and 147.

(8) Power to commit for trial, section 206.

(9) Power to stop proceedings when no complainant, section 249.

(10) Power to make orders of maintenance, sections 488 and 489.

(11) Power to take evidence on commission, section 503. (12) Power to recover penalty on forfeited bond, section 514.

(13) Power to make order as to first offenders, section 562.

IV .- Ordinary Powers of a Subdivisional Magistrate.

- (1) The ordinary powers of a Magistrate of the first class.
- Power to direct warrants to landholders, section 78.
- Power to require security for good behaviour, section 110.
- Power to make orders as to local nuisances, section 133.
- (5) Power to make orders prohibiting repetitions of nuisances, section 143.
- Power to make orders under section 144.
- (7) Power to depute Subordinate Magistrate to make local inquiry, section 148.
- (8) Power to order police-investigation into cognizable case, section 156.
- (9) Power to receive report of police-officer and pass order, section 173.
- (10) Power to hold inquests, section 174.
- (11) Power to issue process for person within local jurisdiction who has committed an offence outside the local jurisdiction, section 186.
- Power to entertain complaints, section 190.
- (13) Power to receive police-reports, section 190. (14) Power to entertain cases without complaint, section 190.
- (15) Power to transfer cases to a Subordinate Magistrate, section 192.
- (16) Power to pass sentence on proceedings recorded by a Subordinate Magistrate, section 349.
- (17) Power to forward record of inferior Court to District Magistrate, section 435 (2).
- (18) Power to sell property alleged or suspected to have been stolen, etc., section 524.
- (19) Power to withdraw cases other than appeals, and to try or refer them for trial, section 528.
- (20) Power to order released convicts to notify residence, section 565.

V .- Ordinary

(Schedule III.—Ordinary Powers of Provincial Mayistrates. Schedule IV .- Additional Powers with which Provincial Magistrates may be invested.)

SCHEDULE III-continued.

V.—Ordinary Powers of a District Magistrate.

(1) The ordinary powers of a Subdivisional Magistrate.
(2) Power to require delivery of letters, telegrams, etc., section 95. (3) Power to issue search warrants for documents in custody of postal or telegraph authorities, section 96.

(4) Power to require security for good behaviour in ease of sedition, section 108.

section 108.

(5) Power to discharge persons bound to keep the peace or to be of good behaviour, section 124.

(6) Power to causel bond for keeping the peace, section 125.

(7) Power to try summarily, section 260.

(8) Power to quash convictions in certain cases, section 350.

(9) Power to hear appeals from orders requiring security for good behaviour, section 408.

behaviour, section 406.

(10) Power to hear or refer appeals from convictions by Magistrates of the second and third classes, section 407.
 (11) Power to call for records, section 435.

(12) Power to order commitment, section 436.
(13) Power to order inquiry into complaint dismissed or case of accused discharged, section 437.

(14) Power to report case to High Court, section 438.

(15) Power to try European British subjects, section 443.
(16) Power to sentence European British subject to more than three months' imprisonment or one thousand rupees fine, or both, section 446.

(17) Power to appoint person to be public prosecutor in particular case, section 492 (2).

(18) Power to issue commission for examination of witness, sections 503. 506.

(19) Power to hear appeals from or revise orders passed under section 514, section 515.

(20) Power to compel restoration of abducted female, section 552.

SCHEDULE IV.

(See sections 37 and 38.)

ADDITIONAL POWERS WITH WHICH PROVINCIAL MAGIS-TRATES MAY BE INVESTED.

POWERS WITH WHICH A MAGISTRATE BY THE LOCAL OF THE FIRST GOVERNMENT. CLASS MAY BE INVESTED.

(1) Power to require security for good behaviour in case of sedition, section 108:

(2) Power to require security for good behaviour, section 110:
(3) Power to make orders as to

local nuisances, section 133:

Power to make orders prohibiting repetitions of nuisances, section 143:

(5) Power

ACT V

(Schedule IV.—Additional Powers with which Provincial Magistrates may be invested.)

SCHEDULE IV-continued.

BY THE LOCAL
GOVERNMENT-

concluded.

POWERS WITH WHICH A MAGISTRATE OF THE FIRST CLASS MAY BE INVESTED—concluded.

BY THE DIS-TRICT MAGIS-TRATE.

- (5) Power to make orders under section 144:
- (6) Power to hold inquests, section 174:
- (7) Power to issue process for person within local jurisdiction who has committed an offence outside the local jurisdiction, section 186:
- (8) Power to take cognizance of offences upon complaint, section 190:
- (9) Power to take cognizance of offences upon police-reports, section 190:
- (10) Power to take cognizance of offences without complaint, section 196:
- (11) Power to try summarily, section 260:(12) Power to hear appeals from
- (12) Power to hear appeals from convictions by Magistrates of the second and third classes, section 407:
- classes, section 407:
 (13) Power to sell property alleged or suspected to have been stolen, etc., section 524:
- (14) Power to order released convicts to notify residence, section 565:
- (15) Power to try cases under section 124A of the Indian Penal Code.
- (1) Power to make orders probibiting repetitions of nuisances, section 143:
- (2) Power to make orders under section 144:
- (3) Power to hold inquests, section 174:
- (4) Power to take cognizance of offences upon complaint, section 190:
- (5) Power to take cognizance of offences upon police-reports, section 190;
- (6) Power to transfer cases, section 192.

POWERS

(Schedule IV.-Additional Powers with which Provincial Magistrates may be invested.)

SCHEDULE IV-continued.

POWERS WITH WHICH A MAGISTRATE
OF THE
SECOND CLASS
MAY BE INVESTED.

> BY THE DIS-TRICT MAGIS-TBATE.

BY THE LOCAL

GOVERNMENT.

POWERS WITH WHICH A MAGISTRATE OF THE THIRD CLASS MAY BE

INVESTED.

BY THE LOCAL GOVERNMENT.

BY THE DIS-TRICT MAGIS-TRATE.

(1) Power to pass sentences of

whipping, section 32;
(2) Power to make orders prohibiting repetitions of nuisances, section 143:

(3) Power to make orders under section 144:

Power to hold inquests, sec-

tion 174:
(5) Power to take cognizance of offences upon complaint, section 190;

(6) Power to take cognizance of offences upon police-re-ports, section 190: (7) Power to take cognizance of

offences without complaint, section 190:

(8) Power to commit for trial,

Power to commit for trial, section 206: Power to make order as to first offeuders, section 562. Power to make orders prohibiting repetitions of nuisances, section 143:

(2) Power to make orders under

section 144:
(3) Power to hold inquests, section 174:

(4) Power to take cognizance of offences upon complaint, section 190.

(5) Power to take cognizance of offences upon police-reports, section 190.

(1) Power to make orders prohibiting repetitions of nui-

sauces, section 143:
(2) Power to make orders under section 144:

(3) Power to hold inquests, section 174:

(4) Power to take cognizance of offences upon complaint, section 190:

(5) Power to take cognizance of offences upon police reports, section 190:
(6) Power to commit for trial, section 206.

(1) Power to make orders prohibiting repetitions of nuisances, section 143:

(2) Power

2 c

(Schedule IV.—Additional Powers with which Provincial Magistrates may be invested. Schedule V.—Forms.)

SCHEDULE IV-concluded.

POWERS WITH
WHICH A MAGISTRATE OF
THE THIRD
CLASS MAY BE
INVESTED -concluded.

BY THE DIS-TRICT MAG-ISTRATEconcluded.

- (2) Power to make orders under
- section 144:
 (3) Power to hold inquests, section 174:
- (4) Power to take cognizance of offences upon complaint, section 190.
- (5) Power to take cognizance of offences upon police-reports, section 190.

POWERS WITH WHICH A SUBDIVISION-AL MAGIS-TRATE MAY BE INVESTED.

BY THE LOCAL ? Government. 5 Power to call for records, section 435.

SCHEDULE V.

(See section 554.)

FORMS.

I .- SUMMONS TO AN ACCUSED PERSON.

(See section 68.)

To

WHEREAS your attendance is necessary to answer to a charge of (state shortly the offence charged), you are hereby required to appear in person (or by pleader, as the case may be) before the (Magistrate) of

the

day of

. Herein fail not.

, 18 .

Dated this (Seal.)

day of

(Signature.)

II .- WARRANT OF ARREST.

(See section 75.)

To (name and designation of the person or persons who is or are to execute the warrant.)

WHEREAS stands charged with the offence of (state the offence), you are hereby directed to arrest the , and to produce him before me. bisa Herein fail not.

Dated this

day of

, 18 .

(Seal.)

(Signature.)

(See

Criminal Procedure.

(Schedule V.-Forms.)

(See section 76.)

This warrant may be endorsed as follows: -

shall give bail himself in the sum of If the said with one surety in the sum of (or two surctics each in the sum) to attend before me on the and to continue so to attend until otherwise directed

by me, he may be released. Dated this

day of

,18 .

(Signature.)

III .- Bond and Bail-Bond after arrest under a Warbant.

(See section 86.)

I, (name), of , being brought before the District Magistrate of (or as the case may be) under a warrant issued to compel my appearance to answer to the charge of , do hereby bind myself to attend in the Court of on the day of day of next, to answer to the said charge, and to continue so to attend until otherwise directed by the Court; and, in case of my making default herein, I bind myself to forfoit, to Hor Majesty the Queen, Empress of India, the sum of rupees

Dated this

day of

, 18

(Signature.)

I do hereby declare myself surety for the abovenamed of , that he shall attend before in the Court of on the day of next to answer to the charge on which he has been arrested, and shall continue so to attend until otherwise directed by the Court; and, in case of his making default therein, I bind myself to forfeit to Her Majesty the Queen, Empress of India, the sum of rupees

Dated this

day of

(Signature.)

IV .- PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED.

(See section 87.)

WHEREAS complaint has been made before me that (name, description and address) has committed (or is suspected to have committed) the offence of , punishable under section of the Indian Penal Code, and it has been returned to a warrant of arrest thereupon issued that the said (name) cannot be found, and whereas it has been shown to my satisfaction that the said (name) has absconded (or is concealing himself to avoid the service of tho said warrant);

Proclamation is hereby made that the said required to appear at (place) before this Court (or before me) to answer the said complaint within days from this date.

Dated this (Seal.)

, 18

day of

(Signature.) V - PROCLAMATION

2 c 2

Criminal Procedure.

ACT V

(Schedule V.—Forms.)

V .- PROCLAMATION REQUIRING THE ATTENDANCE OF A WITNESS.

(See section 87.)

WHEREAS complaint has been made before me that (name, description and address) has committed (or is suspected to have committed) the offence of (mention the offence concisely) and a warrant has been issued to compel the attendance of (name, description and address of the witness) before this Court to be examined touching the matter of the said complaint; and whereas it has been returned to the said warrant that the said (name of witness) cannot be served, and it has been shown to my satisfaction that he has absconded (or is concealing himself to avoid the service of the said warrant);

Proclamation is hereby made that the said (name) is required to appear at (place) before the Court of on the

o'clock, to be examined touching next at

the offence complained of.

Dated this

day of , 18 .

(Seal.)

(Signature.)

VI.—ORDER OF ATTACHMENT TO COMPEL THE ATTENDANCE OF A \mathbf{W} itnebb.

(See section 88.)

To the Police-officer in charge of the Police-station at

WHERBAS a warrant has been duly issued to compel the attendance of (name, description and address) to testify concerning a complaint pending before this Court, and it has been returned to the said warrant that it cannot be served; and whereas it has been shown to my satisfaction that he has absconded (or is concealing himself to avoid the service of the said warrant); and thereupon a Proclamation was duly issued and published to appear and give evidence at the time and requiring the said place mentioned therein, and he has failed to appear;

This is to authorise and require you to attach by seizure the moveable

property belonging to the said to the value of rupees which you may find within the District of and to hold the said property under attachment pending the further order of this Court, and to return this warrant with an endorsement certifying the manner of its execution.

Dated this

day of

, 18

(Seul.)

(Signature.) ORDBR.

Obder of Attachment to compet the Appearance of a Person Accused.

(See section 88.)

To (name and designation of the person or persons who is or are to execute the warrant).

Whereas complaint has been made before me that (name, description and address) has committed (or is suspected to have committed) the offence of punishable under section of the Indian Penal Code, and it has been returned to a warrant of arrest thereupon issued that the said (name) cannot be found; and whereas it has been shown to my satisfaction that the said (name) has absconded (or is concealing himself to avoid the service of the said warrant), and thereupon a Proclamation was duly issued and published requiring the said to appear to answer the said charge within days; and whereas the said is possessed of the following property other than land paying revenue to Government in the village (or town) of , in the District of , viz., , and an order has been made for the attachment thereof;

You are hereby required to attach the said property by seizure, and to hold the same under attachment pending the further order of this Court, and to return this warrant with an endorsement certifying the manner of its execution.

Dated this day of , 18 (Seal.)

(Signature.)

ORDER AUTHORISING AN ATTACHMENT BY THE DEPUTY COMMISSIONER AS COLLECTOR.

(See section 89.)

To the Deputy Commissioner of the District of

Whereas complaint has been made before me that (name, description and address) has committed (or is suspected to have committed) the offence of , punishable under section of the Indian Penal Code, and it has been returced to a warrant of arrest thereupon issued that the said (name) cannot be found; and whereas it has been shown to my satisfaction that the said (name) has absconded (or is concealing himself to avoid the service of the said warrant) and thereupon a Proclamation was duly issued and published requiring the said to appear to answer the said charge within days, but he has not appeared; and whereas the said is possessed of certain land paying revenue to Government in the village (or town) of in the district of .

You are hereby authorised and requested to cause the said land to be attached, and to be held under attachment pending the further order of this

Court,

Criminal Procedure. (Schedule V.-Forms.)

ACT V

Court, and to certify without delay what you may have done in pursuance of this order. day of

Dated this

, 18

(Seal.)

(Signature.)

VII .- WARRANT IN THE FIRST INSTANCE TO BRING UP A WITNESS. (See section 90.)

To (name and designation of the Police-officer or other person or persons who is or are to execute the warrant).

WHEREAS complaint has been made before me that has (or is suspected to have) committed the offence of (mention the offence concisely), and it appears likely that (name and description of witness) can give evidence concerning the said complaint; and whereas I have good and sufficient reason to believe that he will not attend as a witness on the hearing of the said complaint unless compelled to do so;

This is to authorise and require you to arrest the said (name), and on the day of to bring him before this Court, to be examined touching the offence complained of.

Given under my hand and the seal of the Court, this day of (Seal.) (Signature.)

VIII.-WARRANT TO SEARCH AFTER INFORMATION OF A PARTICULAR OFFENCE.

(See section 96.)

To (name and designation of the Police-officer or other person or persons who is or are to execute the warrant).

WHEREAS information has been laid (or complaint has been made) before me of the commission (or suspected commission) of the offence of (mention the offence concisely), and it has been made to appear to me that the production of (specify the thing clearly) is essential to the inquiry now being made (or about to be made) into the said offence (or suspected

This is to authorise and require you to search for the said (the thing specified) in the (describe the house or place or part thereof to which the search is to be confined), and, if found, to produce the same forthwith before this Court, returning this warrant, with an endorsement certifying what you have done under it, immediately upon its execution.

Given under my hand and the seal of the Court, this day of , 18 . (Seal.) (Signature.)

IX .- WARRANT TO SEARCH SUSPECTED PLACE OF DEPOSIT. (See section 98.)

To (name and designation of a Police-officer above the rank of a Constable).

WHEREAS information has been laid before me, and on due inquiry thereupon had I have been led to believe that the (describe the house or other

other place) is used as a place for the deposit (or sale) of stolen property (or if for either of the other purposes expressed in the section, state the purpose in the words of the section);

This is to authorise and require you to enter the said house (or other place) with such assistance as shall be required, and to use, if necessary, reasonable force for that purpose, and to search every part of the said house (or other place, or if the search is to be confined to a part, specify the part clearly), and to seize and take possession of any property (or documents, or stamps, or seals, or coins, as the case may be)—[Add (when the case requires it) and also of any instruments and materials which you may reasonably believe to be kept for the manufacture of forged documents, or conterfeit stamps, or false seals, or counterfeit coin (as the case may be)], and forthwith to hring before this Court such of the said things as may be taken possession of, returning this warrant, with an endorsement certifying what possession of, returning this warrant, with an endorsement certifying what you have done under it, immediately upon its execution.

Given under my hand and the seal of the Court, this , 18 . (Seal.) (Signature.)

X .- BOND TO KEEP THE PRACE.

(See section 107.)

WHEREAS I, (name), inhabitant of (place), have been called upon to enter into a bond to keep the peace for the term of I hereby bind myself not to commit a breach of the peace, or do any act that may probably occasion a breach of the peace, during the said term and, in case of my making default therein, I hereby bind myself to forfeit to Her Majesty the Queen, Empress of India, the sum of rupees

Dated this

day of

(Signature.)

XI .- BOND FOR GOOD BEHAVIOUR. (See sections 108, 109 and 110.)

WHEREAS I, (name), inhabitant of (place), have been called upon to enter into a bond to be of good behaviour to Her Majesty the Queen, Empress of India, and to all Her subjects for the term of (state the period), I hereby bind myself to be of good behaviour to Her Majesty and to all Her subjects during the said term; and, in case of my making default therein, I bind myself to forfeit to Her Majesty the sum of rupees

Dated this

day of

, 18

(Signature.) (Where a bond with sureties is to be executed, add)-We do hereby declare ourselves sureties for the abovenamed that he will be of good behaviour to Her Majesty the Queen, Empress of India, and to all Her subjects during the said term; and, in case of his making default therein, we bind ourselves, jointly and severally, to forfeit to Her Majesty the sum of

rupees Dated this

day of

, 18 .

(Signature.)
XII.—Summons

Criminal Procedure.

ACT V

(Schedule V.—Forms.)

XII.—Summons on information of a probable Breach of the $\ensuremath{\text{P}_{\text{Eace}}}.$

of

(See section 114.)

WHEREAS it has been made to appear to me by credible information that (state the substance of the information), and that you are likely to commit a breach of the peace (or by which act a breach of the peace will probably be occasioned), you are hereby required to attend in person (or by a duly authorised agent) at the Office of the Magistrate of on the day of , 18, at ten o'clock in the forenoon, to show

on the day of 18, at ten o'clock in the forenoon, to show cause why you should not be required to enter into a bond for rupees [when sureties are required, add, and also to give security by the bond of one (or two, as the case may be) surety (or sureties) in the sum of rupees (each if more than one)], that you will keep the peace for the term of

Given under my hand and the seal of the Court, this day of (Seal.) (Signature.)

XIII .- WARRANT OF COMMITMENT ON FAILURE TO FIND SECURITY TO KEEP THE PEACE.

(See section 123.)

To the Superintendent (or Keeper) of the Jail at

Whereas (name and address) appeared before me in person (or by his authorised agent) on the day of in obedience to asummons calling upon him to show cause why he should not enter into a bond for rupees with one surety (or a bond with two sureties each in rupees), that he, the said (name), would keep the peace for the period of mouths; and whereas an order was then made requiring the said (name) to enter into and find such security (state the security ordered when it differs from that mentioned in the summons), and he has failed to comply with the said order;

This is to authorise and require you, the said Superintendent (or Keeper), to receive the said (name) into your custody, together with this warrant, and him safely to keep in the said jail for the said period of (term of imprisonment) unless he shall in the meantime comply with the said order by himself and his surety (or sureties) entering into the said bond, in which case the same shall be received, and the said (name) released, and to return this warrant with an endorsement certifying the manner of its execution.

of Given under my hand and the seal of the Court, this day of (Seal.) (Signature.)

XIV.—WARRANT OF COMMITMENT ON FAILURE TO FIND SECURITY FOR GOOD BEHAVIOUR.

(See section 123.)

To the Superintendent (or Keeper) of the Jail at

WHREEAS

Criminal Procedure. (Schedule V.—Forms.)

WHEREAS it has been made to appear to me that (name and description) has been and is lurking within the district of having no ostensible means of subsistence (or, and that he is unable to give any satisfactory account of himself);

01

WHEREAS evidence of the general character of (name and description) has been adduced before me and recorded, from which it appears that he is an habitual robber (or housebreaker, etc., as the case may be);

And whereas an order has been recorded stating the same and requiring the said (name) to furnish security for his good behaviour for the term of (state the period) by entering into a bond with one surety (or two or more sureties, os the case may be), himself for rupees , and the said surety (or each of the said sureties) for rupees , and the said (name) has failed to comply with the said order and for such default has been adjudged imprisonment for (state the term) unless the said security be sooner furnished;

This is to authorise and require you, the said Superintendent (or Keeper), to receive the said (name) into your custody, together with this warrant and him safely to keep in the said jail for the said period of (term of imprisonment) unless he shall in the meantime comply with the said order by himself and his surety (or sureties) entering into the said bond, in which case the same shall be received and the said (name) released, and to return this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the scal of the Court, this day of

(Seal.)

(Signature.)

XV.—WARRANT TO DISCHARGE A PERSON IMPRISONED ON FAILURE TO GIVE SECURITY.

(See sections 123 and 124.)

To the Superintendent (or Keeper) of the Jail at officer in whose custody the person is).

WHEREAS (name and description of prisoner) was committed to your custody under warrant of the Court, dated the day of and has since duly given security under section of the Code of Criminal Procedure;

and there have appeared to me sufficient grounds for the opinion that he can be released without hazard to the community;

This is to authorise and require you forthwith to discharge the said (name) from your custody, unless he is liable to be detained for some other cause.

Given under my hand and the scal of the Court, this day of

(Seal.)

(Signature.)

XVI .- ORDER

Criminal Procedure.

ACT V

(Schedule V.-Forms.)

XVI .- ORDER FOR THE REMOVAL OF NUISANCES.

(See section 133.)

To (name, description and address).

WHEREAS it has been made to appear to me that you have caused an obstruction (or nuisance) to persons using the public roadway (or other public place) which, etc., (describe the road or public place), by, etc., (state what it is that causes the obstruction or nuisance), and that such obstruction (or nuisance) still oxists;

WHEREAS it has been made to appear to me that you are carrying on as owner, or manager, the trade or occupation of (state the particular trade or occupation and the place where it is carried on), and that the same is injurious to the public health (or comfort) by reason (state briefly in what manner the injurious effects are caused), and should be suppressed or removed to a different place;

Whereas it has been made to appear to me that you are the owner (or are in possession of or have the control over) a certain tank (or well or excavation) adjacent to the public way (describe the thorough fare), and that the safety of the public is endangered by reason of the said tank (or well or excavation) being without a fence (or insecurely fenced);

WHEREAS, etc., etc. (as the case may be);

I do hereby direct and require you within (state the time allowed) to (state what is required to be done to abate the nuisance) or to appear at in the Court of on the day of next, and to show cause why this order should not be enforced;

I do hereby direct and require you within (state the time allowed) to cease carrying on the said trade or occupation at the said place, and not again to carry on the same, or to remove the said trade from the place where it is now carried on, or to appear, etc.;

I do hereby direct and require you within (state the time allowed) to put up a sufficient fence (state the kind of fence and the part to be fenced); or to appear, etc.;

I do hereby direct and require you, etc., etc. (as the case may be). Given under my hand and the seal of the Court, this day of , 18 .

(Seal.)

(Signature.)

XVII.-MAGISTBATE'S

XVII .- MAGISTRATE'S ORDER CONSTITUTING A JURY.

(See section 138.)

WHEREAS on the day of ,18, an order was issued to (name) requiring him. (state the effect of the order), and whereas the said (name) has applied to me, by a petition bearing date the day of , for an order appointing a Jury to try whether the said recited order is reasonable and proper; I do hereby appoint (the names, etc., of the five or more Jurors) to be the Jury to try and decide the said question, and do require the said Jury to report their decision within

days from the date of this order at my office at

Given under my hand and the seal of the Court, this day , 18 .

(Seal.)

(Signature.)

XVIII. MAGISTRATE'S NOTICE AND PEREMPTORY ORDER AFTER THE FINDING BY A JURY.

(See section 140.)

To (name, description and address).

I HEREBY give you notice that the Jury duly appointed on the petition sented by you on the day of have found that the said order within (state the time allowed), on peril of the penalty provided by the Indian Penal Code for disobedience thereto.

XLV of 1860.

Given under my hand and the seal of the Court, this day ,18 .

(Seal.)

(Signature.)

XIX.—Injunction to provide against Imminent Danger pending INQUIRY BY JURY.

(See section 142.)

To (name, description and address).

WHEREAS the inquiry by a Jury appointed to try whether my order , 18 , is reasonable and proper issued on the day of

is still pending, and it has been made to appear to me that the nuisance mentioned in the said order is attended with so imminent serious danger to the public as to render necessary immediate measures to prevent such danger, I do hereby, under the provisions of section 142 of the Code of Criminal Procedure, direct and enjoin you forthwith to (state plainly what is required to be done as a temporary safeguard), pending the result of the local inquiry by the Jury.

Given under my hand and the scal of the Court, this day of , 18 .

(Seal.)

(Signature.)

XX.—Magistrate's Order prohibiting the Repetition, etc., of a Nuisance.

(See section 143.)

To (name, description and address).

WHEREAS it has been made to appear to me that, etc. (state the proper recital, guided by Form No. XVI or Form No. XXI, as the case may be);

I do hereby strictly order and enjoin you not to repeat the said nuisance by again placing or causing or permitting to be placed, etc. (as the case may be).

Given under my hand and the seal of the Court, this day of , 18.

(Seal.)

(Signature.)

XXI .- MAGISTRATE'S ORDER TO PREVENT OBSTRUCTION, RIOT, ETC.

(See section 144.)

To (name, description and address).

WHEREAS it has been made to appear to me that you are in possession (or have the management) of (describe clearly the property), and that, in digging a drain on the said land, you are about to throw or place a portion of the earth and stones dug up upon the adjoining public road, so as to occasion risk of obstruction to persons using the road;

01

WHEREAS it has been made to appear to me that you and a number of other persons (mention the class of persons) are about to meet and proceed in a religious procession along the public street, etc. (as the case may be), and that such procession is likely to lead to a riot or an affray;

or

WHEREAS, etc., etc., (as the case may be);

I do

I do hereby order you not to place or permit to be placed any of the earth or stones dug from land on any part of the said road;

or

I do hereby prohibit the procession passing along the said street, and strictly warn and enjoin you not to take any part in such procession (or as the case recited may require).

Given under my hand and the seal of the Court, this $$\operatorname{day}$$, 18

(Seal.)

(Signature.)

XXII.—MAGISTRATE'S ORDER DECLARING PARTY ENTITLED TO RETAIN POSSESSION OF LAND, ETC., IN DISPUTE.

(See section 145.)

It appearing to me, on the grounds duly recorded, that a dispute, likely to induce a breach of the peace, existed between (describe the parties by name and residence, or residence only if the dispute be between bodies of villagers) concerning certain (state concisely the subject of dispute), situate within the local limits of my jurisdiction, all the said parties were called upon to give in a written statement of their respective claims as to the fact of actual possession of the said (the subject of dispute), and being satisfied by due inquiry had thereupon, without reference to the merits of the claim of either of the said parties to the legal right of possession, that the claim of actual possession by the said (name or names or description) is true;

I do decide and declare that he is (or they are) in possession of the said (the subject of dispute) and entitled to retain such possession until ousted by due course of law, and do strictly forbid any disturbance of his (or their) possession in the meantime.

Given under my hand and the seal of the Court, this day of

(Seal.)

(Signature.)

XXIII.—WARRANT OF ATTACHMENT IN THE CASE OF A DISPUTE AS TO THE POSSESSION OF LAND, ETC.

(See section 146.)

To the Police-officer in charge of the Police-station at Collector of].

[or, To the

WHEREAS it has been made to appear to me that a dispute likely to induce a breach of the peace existed between (describe the parties concerned by name and residence, or residence only if the dispute be between bodies of villagers) concerning certain (state concisely the subject of dis-

pute)

Criminal Procedure. (Schedule V.-Forms.)

ACT V

pute) situate within the limits of my jurisdiction, and the said parties were thereupon duly called upon to state in writing their respective claims as to the fact of actual possession of the said (the subject of dispute), and whereas, upon due inquiry into the said claims. I have decided that neither of the said parties was in possession of the said (the subject of dispute) [or I am unable to satisfy myself as to which of the said parties was in possession as aforesaid];

This is to authorise and require you to attach the said (the subject of dispute) by taking and keeping possession thereof, and to hold the same under attachment until the decree or order of a competent Court determining the rights of the parties, or the claim to possession, shall have been obtained, and to return this warrant with an endorsement certifying the manner of

Given under my hand and the seal of the Court, this , 18 .

day of

(Seal.)

(Signature.)

XXIV .- MAGIETRATE'S ORDER PROHIBITING THE DOING OF ANYTHING ON LAND OB WATER.

(See section 147.)

A DISPUTE having arisen concerning the right of use of (state con-cisely the subject of dispute) situate within the limits of my jurisdiction, the possession of which land (or water) is claimed exclusively by (describe the person or persons), and it appearing to me, on due inquiry into the same, that the said land (or water) has been open to the enjoyment of such use by the public (or if by an individual or a class of persons, describe him or them), and (if the use can be enjoyed throughout the year) that the said use has been enjoyed within three months of the institution of the said inquiry (or if the use is enjoyable only at particular seasons, say "during the last of the seasons at which the same is capable of being enjoyed ");

I do order that the said (the claimant or claimants of possession) or any one in their interest, shall not take (or retain) possession of the said land (or water) to the exclusion of the enjoyment of the right of use aforesaid, until he (or they) shall obtain the decree or order of a competent Court adjudging him (or them) to be entitled to exclusive possession.

Given under my hand and the seal of the Court, this

(Soal.)

(Signature.)

XXV.—Bond and Bail-bond on a Preliminary Inquiry enfore a POLICE-OFFICER.

(See section 169.)

, being charged with the offence of I. (name), of after inquiry required to appear before the Magistrate of

and or

01

and after inquiry called upon to enter into my own recognizance to appear when required, do hereby bind myself to appear at , in the Court of , on the day of next (or on such day as I may hereafter be required to attend) to answer further to the said charge, and, in case of my making default herein, I bind myself to forfeit to Her Majesty the Queen, Empress of India, the sum of rupees

Dated this

day of

, 18 .

(Signature.)

I hereby declare myself (or we jointly and severally declare ourselves and each of us) surety (or sureties) for the abovesaid that he shall attend at , in the Court of , on the day of next (or on such day as he may hereafter be required to attend), further to answer to the charge pending against him, and, in case of his making default therein, I hereby bind myself (or we hereby bind ourselves) to forfeit to Her Majesty the Queen, Empress of India, the sum of rupees

Dated this

day of

. 18

(Signature.)

XXVI.-BOND TO PROSECUTE OR GIVE EVIDENCE.

(See section 170.)

I, (name), of (place), do hereby bind myself to attend at in the Court of , at o'clock on the day of next, and then and there to prosecute (or to prosecute and give evidence) (or to give evidence) in the matter of a charge of against one A. B., and, in case of making default herein, I bind myself to forfeit to Her Majesty the Queen, Empress of India, the sum of rupees

Dated this day of

, 18 .

(Signature.)

XXVII.—Notice of Commitment by Magistrate to Government Pleader.

(See section 218.)

THE Magistrate of hereby gives notice that he has committed one for trial at the next Sessions; and the Magistrate hereby instructs the Government Pleader to conduct the prosecution of the said case.

The charge against the accused is that, etc. (state the offence as in the charge).

Dated this

day of

, 18, ,

(Signature.)
XXVIII.—CHARGES

XXVIII, -CHARGES.

(See sections 221, 222, 223.)

(1)-CHARGES WITH ONE HEAD.

- (a) I. [name and office of Magistrate, etc.], hereby charge you [name of accused person] as follows:—
- (b) that you, on or about the day of , at On Penal Code, section 121. Queen, Empress of India, and thereby committed an offence punishable under section 121 of the Indian Penal Code, and within the cognizance of the Court of Session [when the charge is framed by a Presidency Magistrate, for Court of Session substitute High Court].
- (c) And I hereby direct that you be tried by the said Court on the said charge.

[Signature and seal of the Magistrate.]

[To be substituted for (b)]:-

- (2) That you, on or about the day of , at On section 124. Hou'ble A. B., Member of the Council of the Governor General of India, to refrain from exercising a lawful power as such Member, assaulted such Member, and thereby committed an offence punishable under section 124 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].
- (3) That you, being a public servant in the Department directly accepted from [state the name], for another party [state the name], a gratification other than legal remuneration, as a motive for forbearing to do an official act, and thereby committed an offence punishable under section 161 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].
 - (4) That you, on or about the day of , at On section 166. , and Lal , did [or omitted to do, as the case
- section 166. may be]

 such conduct being contrary to the provisions of Act
 section

 and known by you to be prejudicial to
 and thereby committed an offence punishable under section 166 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].
- (5) That you, on or about the day of , at On section 193. , in the course of the trial of before , stated in evidence that " "which statement you either knew or believed to be false, or did not believe to be true, and thereby committed an offence punishable under section 193 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].

(6) That

- (6) That you, on or about the day of , at , committed culpable homicide not on section 304. amounting to murder, causing the death of , and thereby committed an offence punishable under section 304 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].
- (7) That you, on or about the day of abetted the commission of suicide by A. B., a person in a state of intoxication, and thereby committed an offence punishable under section 306 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].
- (8) That you, on or about the day of at voluntarily caused grievous hurt to another of the cognizance of the Court of Session [or High Court].
- (9) That you, on or about the day of , at , robbed [state the name], and thereby On section 392. committed an offence punishable under section 392 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].
- (10) That you, on or about the day of , at on section 395. able under section 395 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].

[In cases tried by Magistrates substitute "within my cognizance" for "within the cognizance of the Court of Session," and in (c) omit "by the said Court."]

(II)-CHARGES WITH TWO OR MOBE HEADS.

- (a) I, [name and office of Magistrate, etc.], hereby charge you [name of accused person] as follows:—
- (b) First.—That you, on or about the day of at home on section 241. delivered the same to another person, by name A. B., as genuine, and thereby committed an offence punishable under section 241 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].

Secondly.—That you, on or about the day of , at , knowing a coin to be counterfeit, attempted to induce another person, by name A. B., to receive it as genuine, and thoreby committed an offence punishable under section 241 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].

(e) And

W.

(c) And I hereby direct that you be tried by the said Court on the said charge.

[Signature and seal of the Magistrate.]

[To be substituted for (b)]:-

(2) First.—That you, on or about the day of at on sections 802 and 804. death of and thereby committed an offence punishable under section 302 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].

Secondly.—That you, on or about the , by causing the death of , committed culpable homicide not amounting to murder, and thereby committed an offence punishable under section 304 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].

(3) First.—That you, on or about the day of , at on sections 379 and 382. ted an offence punishable under section 379 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].

Secondly,—That you, on or about the day of , at , committed theft, having made preparation for causing death to a person in order to the committing of such theft, and thereby committed an offence punishable under section 382 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].

Thirdly.—That you, on or about the day of , at , committed theft, having made preparation for causing restraint to a person in order to the effecting of your escape after the committing of such theft, and thereby committed an offence punishable under section 382 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court].

Fourthly.—That you, on or about the day of at committed theft, having made preparation for causing fear of hurt to a person in order to the retaining of property taken by such theft, and thereby committed an offence punishable under section 382 of the Indian Penal Code, and within the cognizance of the Court of Session [or High Court],

(4) That you, on or about the day of at he course of the inquiry into before stated in evidence of the trial of before about the day of trial of before stated in evidence that "

day of that "

and that you, on or about the course of the trial of before stated in evidence that "

trial of before stated in evidence that "
," one of which statements you either knew or believed to be false,
or did not believe to be true, and thereby committed an offence punishable
under section 193 of the Indian Penal Code, and within the cognizance of
the Court of Session [or High Court].

[In cases

[In cases tried by Magistrates substitute "within my cognizance" for "within the cognizance of the Court of Session" and in (c) omit "by the said Court".]

(III) .- CHARGE FOR THEFT AFTER PREVIOUS CONVICTION.

I, (name and office of Magistrate, etc.), hereby charge you (name of accused person) as follows:—

That you, on or about the day of, at, committed theft, and thereby committed an offence punishable under section 379 of the Indian Penal Code, and within the cognizance of the Court of Session [or { High Court } as the case may be].

And you, the said (name of accused), stand further charged that you before the committing of the said offence, that is to say, on the day of , had been convicted by the (state Court by which conviction was had) at of an offence punishable under Chapter XVII of the Indian Penal Code with imprisonment for a term of three years, that is to say, the offence of house-breaking by night (describe the offence in the words used in the section under which the accused was convicted), which conviction is still in full force and effect, and that you are thereby liable to enhanced punishment under section 75 of the Indian Penal Code.

And I hereby direct that you be tried, etc.

XXIX.—WARRANT OF COMMITMENT ON A SENTENCE OF IMPEISONMENT OR FINE IF PASSED BY A MAGISTEATE.

(See sections 245 and 258.)

To the Superintendent (or Keeper) of the Jail at

WHEBEAS on the day of ,18 , (name of prisoner), the (1st, 2nd, 3rd, as the case may be) prisoner in case No.

of the Calendar for 18 , was convicted before me (name and official designation) of the offence of (mention the offence or offences concisely) under section (or sections) of the Indian Penal Code (or of Act), and was sentenced to (state the punishment fully and distinctly);

This is to authorise and require you, the said Superintendent (or Keeper), to receive the said (prisoner's name) into your custody in the said Jail, together with this warrant, and there carry the aforesaid sentence into execution according to law.

Given under my hand and the seal of the Court, this day of , 18.

(Seal.)

(Signature.)

XXX .- WARRANT

2 D 2

XXX.—WABBANT OF IMPRISONMENT ON FAILURE TO RECOVER AMENDS BY DISTRESS.

(See section 250.)

To the Superintendent (or Keeper) of the Jail at

Whereas (name and description) has brought against (name and description of the accused person) the complaint that (mention it concisely), and the same has been dismissed as frivolous (or vexatious), and the order of dismissal awards payment by the said (name of complainant) of the sum of rupees as amends; and whereas the said sum has not been paid and cannot be recovered by distress of the moveable property of the said (name of complainant) and an order has been made for his simple imprisonment in jail for the period of days, unless the aforesaid sum be sooner paid;

This is to authorise and require you, the said Superintendent (or Keeper), to receive the said (name) into your custody, together with this warrant, and him safely to keep in the said jail for the said period of (term of imprisonment), subject to the provisions of section 69 of the Indian Penal Code, unless the said sum be sooner paid, and on the receipt thereof forthwith to set him at liberty, returning this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, this of , 18 .

day

(Seal.)

(Signature.)

XXXI .- SUMMONS TO WITNESS.

(See sections 68 and 252.)

To

of

WHEREAS complaint has been made before me that of has (or is suspected to have) committed the offence of (state the offence concisely with time and place), and it appears to me that you are likely to give material evidence for the prosecution;

You are hereby summoned to appear before this Court on the day of next at ten o'clock in the forenoon, to testify what you know concerning the matter of the said complaint, and not to depart thence without leave of the Court; and you are hereby warned that, if you shall without just excuse neglect or refuse to appear on the said date, a warrant will be issued to compel your attendance.

Given under my hand and the seal of the Court, this

day

(Seal.)

(Signature.)

XXXII.-PRECEPT

XXXII .- PRECEPT TO DISTRICT MAGISTRATE TO SUMMON JURORS AND ASSESSORS.

(See section 326.)

To the District Magistrate of

WHEREAS a Criminal Session is appointed to be held in the Courton the day of names of the persons herein stated have been duly drawn by lot from among those named in the revised list of jurors and assessors furnished to this Court; you are hereby required to summon the said persons to attend at the said Court of Session at 10 A.M. on the said date, and, within such date, to certify that you have done so in pursuance of this precept.

(Here enter the names of Jurors and Assessors.)

Given under my hand and the seal of the Court this

o£ , 18 .

(Seal.)

(Signature.)

XXXIII.—Summons to Assessor of Jurob.

(See section 328.)

To (name) of (place).

PURSUANT to a precept directed to me by the Court of Session of requiring your attendance as an Assessor (or a Juror) at the next Criminal Session, you are hereby summoned to attend at the said Court of Session at (place) at ten o'clock in the forenoon on the day of next.

Given under my hand and the seal of office, this

day

of (Seal.)

(Signature.)

XXXIV .- WARRANT OF COMMITMENT UNDER SENTENCE OF DEATH. (See section 374.)

To the Superintendent (or Keeper) of the Jail at

TREBERS at the Session held before me on the day of 18, (name of prisoner), the (1st, 2nd, 3rd, as the case may be) prisoner in case No. of the Calendar at the said Session, was duly convicted of the offence of culpable homicide amounting to murder under section of the Indian Penal Code, and sentenced to suffer death, subject to the confirmation of the said sentence by the Court of This is to culture the confirmation of the said sentence by the Court of the said sentence by the said sentence by the court of the said sentence by the said se WHEREAS at the Session held before me on the

This is to authorise and require you, the said Superintendent (or Keeper), to receive the said (prisoner's name) into your custody in the said Jail, together with this warrant, and him there safely to keep until you shall receive the further warrant or order of this Court, carrying into effect the order of the said Court. the order of the said

Given under my hand and the seal of the Court, this of , 18

(Seal.)

(Signature.)

XXXV,--WARRANT

XXXV .- WARRANT OF EXECUTION ON A SENTENCE OF DEATH. (See section 381.)

To the Superintendent (or Keeper) of the Jail at

WHERBAS (name of prisoner), the (1st, 2nd, 3rd, as the case may be) prisoner in oase No. of the Calendar at the Session held before me on the day of , committed to your custody under sentence of death; and whereas the order of the Court of confirming the said sentence has been received by this Court;

This is to authorise and require you, the said Superintendent (or Keeper), to carry the said sentence into execution by causing the said to be hanged by the neck until he be dead, at (time and place of execution) and to return this warrant to the Court with an

and place of execution), and to return this warrant to the Court with an endorsement certifying that the sentence has been executed.

Given under my hand and the seal of the Court, this day

, 18 (Seal.)

(Signature.)

XXXVI.-WARRANT AFTER A COMMUTATION OF A SENTENCE. (See sections 381 and 382.)

To the Superintendent (or Keeper) of the Jail at

WHEREAS at a Session held on the day of (name of prisoner), the (1st, 2nd, 3rd, as the case may be) prisoner in of the Calendar at the said Session, was convicted of case No. the offence of , punishable under section of the Indian. Penal Code, and sentenced to , and was thereupon committed to your custody; and whereas by the order of the Court of (a duplicate of which is hereunto annexed) the punishment, adjudged by the said sentence has been commuted to the punishment of

transportation for life (or as the case may be);
This is to authorise and require you, the said Superintendent (or Keeper), safely to keep the said (prisoner's name) in your custody in the said jail, as by law is required, until he shall be delivered over by you to the proper authority and custody for the purpose of his undergoing the proper price of the proper satisfactory and custody for the purpose of his undergoing the proper satisfactory and custody for the purpose of his undergoing the property of transportation under the said order.

punishment of transportation under the said order,

if the mitigated sentence is one of imprisonment, say, after the words "custody in the said jail," "and there to carry into execution the punishment of imprisonment under the said order according to law." day

Given under my hand and the seal of the Court, this , 18 .

(Seal.) (Signature.)

XXXVII .- WARRANT TO LEVY A FINE BY DISTRESS AND SALE. (See section 386.)

To (name and designation of the Police-officer or other person or persons

who is or are to execute the warrant).
Whereas (name and description of the offender) was on the οf , convicted before me of the offence of (mention the offence concisely)

concisely), and sentenced to pay a fine of rupees and whereas the said (name), although required to pay the said fine, has not paid the same or any part thereof:

paid the same or any part thereof;

This is to authorise and require you to make distress by seizure of any moveable property belonging to the said (name) which may be found within the district of ; and, if within (state the number of days or hours allowed) next after such distress the said sum shall not be paid (or forthwith), to sell the moveable property distrained, or so much thereof as shall be sufficient to satisfy the said fine, returning this warrant, with an endorsement certifying what you have done under it, immediately upon its execution.

Given under my hand and the seal of the Court, this day
of (Seal.) (Signature.)

XXXVIII.—WARRANT OF COMMITMENT IN CHRTAIN CASES OF CONTEMPT WHEN A FINE IS IMPOSED.

(See section 480.)

To the Superintendent (or Keeper) of the Jail at

WHEREAS at a Court holden before me on this day (name and description of the offender) in the presence (or view) of the Court committed wilful contempt;

And whereas for such contempt the said (name of offender) has been

And whereas for such contempt the said (name of offender) has been adjudged by the Court to pay a fine of rupees , or in default to suffer simple imprisonment for the space of (state the number of months or days):

or days);
This is to authorise and require you, the Superintendent (or Keeper) of the said Jail, to receive the said (name of offender) into your custody, together with this warrant, and him safely to keep in the said jail for the said period of (term of imprisonment), unless the said fine be sooner paid; and, on the receipt thereof, forthwith to set him at liberty, returning this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, this day

(Seal.)

(Signature.)

XXXIX.—Magistrate's or Judge's Warrant of Commitment of Witness befusing to answer.

(See section 485.)

To (name and designation of officer of Court).

WHEREAS (name and description), being summoned (or brought before this Court) as a witness and this day required to give evidence on an inquiry into an alleged offence, refused to answer a certain question (or certain questions) put to him touching the said alleged offence, and duly recorded, without alleging any just excuse for such refusal, and for his contempt has been adjudged detention in custody for (term of detention adjudged);

This

This is to authorise and require you to take the said (name) into custody, and him safely to keep in your custody for the space of days, unless in the meantime he shall consent to be examined and to answer the questions asked of him, and on the last of the said days, or forthwith on such consent heing known, to bring him before this Court to be dealt with according to law, returning this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, this , 18 .

(Seal.)

(Signature.)

XL .- WARRANT OF IMPRISONMENT ON FAILURE TO PAY MAINTENANCE. (See section 488.)

To the Superintendent (or Keeper) of the Jail at

WHEREAS (name, description and address) has been proved before me to be possessed of sufficient means to maintain his wife (name) [or his child (name), who is by reason of (state the reason) unable to maintain herself (or himself)] and to have neglected (or refused) to do so, and an order has been duly made requiring the said (name) to allow to his said wife (or child) for maintenance the monthly sum of rupees : and whereas it has for maintenance the monthly sum of rupees been further proved that the said (name) in wilful disregard of the said , being the amount of the allow-: And thereupon an order order has failed to pay rupees , being the amount of the allowance for the month (or months) of : And thereupon an order was made adjudging him to undergo simple (or rigorous) imprisonment in the said jail for the period of

This is to authorise and require you, the said Superintendent (or Keeper), to receive the said (name) into your custody in the said jail, together with this warrant, and there carry the said order into execution according to law, returning this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, this , 18

day of

(Seal.)

(Signature.)

XLI .- WARRANT TO ENFORCE THE PAYMENT OF MAINTENANCE BY DIS-TRESS AND SALE.

(See section 488.)

To (name and designation of the Police-officer or other person to execute the warrant).

WHEREAS an order bas been duly made requiring (name) to allow to his said wife (or child) for maintenance the monthly sum of rupees and whereas the said (name) in wilful disregard of the said order has failed , being the amount of the allowance for the month to pay rupees (or months) of

This is to authorise and require you to make distress by seizure of any moveable property belonging to the said (name) which may be found within

the district of , and if within (state the number of days or hours allowed) next after such distress the said sum shall not be paid (or forthwith), to sell the moveable property distrained, or so much thereof as shall be sufficient to satisfy the said sum, returning this warrant, with an endorsement certifying what you have done under it, immediately upon its execution.

Given under my hand and the seal of the Court, this

day of

18 (Seal.)

(Signature.)

XLII,-Bond and Bail-bond on a Preliminary Inquiry before a MAGISTRATE.

(See sections 496 and 499.)

I, (name), of (place), being brought before the Magistrate of (as the case any be), charged with the offence of , and required to give security for my attendance in his Court and at the Court of Session, if required, do bind myself to attend at the Court of the said Magistrate on every day of the preliminary inquiry into the said charge, and, should the case be sent for trial by the Court of Session, to be, and appear, before the said Court when called upon to answer the charge against me; and, in case of my making default herein, I bind myself to forfeit to Her Majesty the Queen, Empress of India, the sum of rupees

Dated this

day of

(Signature.)

I hereby declare myself (or We jointly and severally declare ourselves and each of us) surety (or sureties) for the said (name) that he shall attend at the Court of on every day of the preliminary inquiry into the offence charged against him, and, should the case be sent for trial by the Court of Session, that he shall be, and appear, before the said Court to answer the charge against him, and, in case of his making default therein, I bind any self-term we hind conventes to for fait to there we have the Court of Session. myself (or we bind ourselves) to forfeit to Her Majesty the Queen, Empress of India, the sum of rupees , 18 .

Dated this day of

(Signature.)

XLIII.-WARRANT TO DISCHARGE A PERSON IMPRISONED ON FAILURE TO GIVE SECURITY.

(See section 500.)

To the Superintendent (or Keeper) of the Jail at (or other officer in whose custody the person is).

Whereas (name and description of prisoner) was committed to your oustody under warrant of this Court, dated the day of , and has since with his surety (or sureties) duly executed a bond under section 499 of the Code of Criminal Procedure;

This

Criminal Procedure.

ACT V

(Schedule V .- Forms.)

This is to authorise and require you forthwith to discharge the said (name) from your custody, unless he is liable to be detained for some other matter.

Given under my hand and the seal of the Court, this

day of

(Seal.)

(Signature.)

XLIV. - WARRANT OF ATTACHMENT TO ENFORCE A BOND.

(See section 514.)

To the Police-officer in charge of the Police-station at

Whereas (name, description and address of person) has failed to appear on (mention the occasion) pursuant to his recognizance, and has by such default forfeited to Her Majesty the Queen, Empress of India, the sum of rupees (the penalty in the bond); and whereas the said (name of person) has, on due notice to him, failed to pay the said sum or show any sufficient cause why payment should not be enforced against him;

This is to authorise and require you to attach any moveable property of the said (name) that you may find within the district of seizure and detention, and, if the said amount be not paid within three days, to sell the property so attached or so much of it as may be safficient to realise the amount aforesaid, and to make return of what you have done under this warrant immediately upon its execution.

Given under my hand and the seal of the Court, this , 18

day of

(Seal.)

(Signature.)

XLV .- NOTICE TO SURETY ON BREACH OF A BOND.

(See section 514.)

To

of

WHEREAS on the day of ,18, you became surety for (name) of (place) that he should appear before this Court on the day of , and bound yourself in default thereof to forfeit the sum of rupees to Her Majesty the Queen, Empress of India; and whereas the said (name) has failed to appear before this Court, and by reason of such default you have forfeited the aforesaid sum of rupees;

You are hereby required to pay the said penalty or show cause, within days from this date, why payment of the said sum should not be enforced against you.

Given under my hand and the seal of the Court, this of , 18 .

. .

(Seal.)

(Signature.)

XLVI.-Notice

XLVI.—Notice to Surety of Forfeiture of Bond for Good Behaviour.

(See section 514.)

To

of

WHEREAS on the day of ,18, you became surety by a bond for (name) of (place) that he would be of good behaviour for the period of and bound yourself in default thereof to forfeit the sum of rupees to Her Majesty the Queen, Empress of India; and whereas the said (name) has been convicted of the offence of (mention the offence concisely) committed since you became such surety, whereby your security bond has become forfeited;

You are hereby required to pay the said penalty of rupees , or to show cause within days why it should not be paid.

Given under my hand and the seal of the Court, this day of , 18 . (Seal.) (Signature.)

XLVII.—WARRANT OF ATTACHMENT AGAINST A SURETY. (See section 514.)

WHEREAS (name, description and address) has bound himself as surety for the appearance of (mention the condition of the bond), and the said (name) has made default, and thereby forfeited to Her Majesty the Queen, Empress of India, the sum of rupees (the penalty in the bond);

This is to authorise and require you to attach any moveable property of the said (name) which you may find within the district of , by seizure and detention; and, if the said amount be not paid within three days, to sell the property so attached, or so much of it as may be sufficient to realize the amount aforesaid, and make return of what you have done under this warrant immediately upon its execution.

Given under my hand and the seal of the Court, this day of ,18 (Seal.) (Signature.)

XLVIII.—WARRANT OF COMMITMENT OF THE SURETY OF AN ACCUSED PERSON ADMITTED TO BAIL.

(See section 514.)

To the Superintendent (or Keeper) of the Civil Jail at

WHEREAS (name and description of surety) has bound himself as a surety for the appearance of (state the condition of the bond) and the said (name) has therein made default whereby the ponalty mentioned in the said bond has been forfeited to Her Majesty the Queen, Empress of India; and whereas the said (name of surety) has, on due notice to him, failed to pay the said sum or show any sufficient cause why payment

ACT V

should not be enforced against him, and the same cannot be recovered by attachment and sale of moveable property of his, and an order has been made for his imprisonment in the civil jail for (specify the period);

This is to authorise and require you, the said Superintendent (or Keeper), to receive the said (name) into your custody with this warrant and him safely to keep in the said jail for the said (term of imprisonment), and to return this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, this day of , 18 . (Seal.) (Signature.)

XLIX.—Notice to the Principal of Forfeiture of a Bond to keep the Peace.

(See section;514.)

To (name, description and address).

WHEREAS on the day of , 18, you entered into a bond not to commit, etc. (as in the bond), and proof of the forfeiture of the same has been given before me and duly recorded;

You are hereby called upon to pay the said penalty of rupees , or to show cause before me within days why payment of the same should not be enforced against you.

Dated this day of , 18

(Seal.)

(Signature.)

L.—WARRANT TO ATTACH THE PROPERTY OF THE PRINCIPAL ON BREACH OF A BOND TO KEEP THE PEACE.

(See section 514.)

To (name, and designation of Police-officer), at the Police-station of

Where the description of the day of 18, enter into a bond for the sum of rupees binding himself not to commit a breach of the peace, etc. (as in the bond), and proof of the forfeiture of the said bond has been given before me and duly recorded; and whereas notice has been given to the said (name) calling upon him to show cause why the said sum should not be paid, and he has failed to do so or to pay the said sum;

This is to authorise and require you to attach by seizure moveable property belonging to the said (name) to the value of rupees which you may find within the district of , and, if the said sum be not paid within , to sell the property so attached, or so much of it as may be sufficient to realise the same; and to make return of what you have done under this warrant immediately upon its execution.

Given under my hand and the seal of the Court, this day of , 18. (Seal.) (Signature.)

LI.-WARBANT

LI.—Warrant of Imprisonment on Breach of a Bond to keep the PEACE.

(See section 514.)

To the Superintendent (or Keeper) of the Civil Jail at

WHEELEAS proof has been given before me and duly recorded that (name and description) has committed a breach of the bond entered into by him to keep the peace, whereby he has forfeited to Her Majesty the Queen, Empress free the peace, whereby he has forfeited to her Majesty the Queen, Empress of India, the sum of rupees; and whereas the said (name) has failed to pay the said sum or to show cause why the said sum should not be paid, although duly called upon to do so, and payment thereof cannot be enforced by attachment of his moveable property, and an order has been made for the imprisonment of the said (name) in the civil jail for the period of (term of imprisonment);

This is to authorise and require you, the said Superintendent (or Keeper) of the said civil jail, to receive the (name) into your custody, together with this warrant, and him safely to keep in the said jail, for the said period of (term of imprisonment); and to return that warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, this day of , 18 . (Signature.)

LII.—WARRANT OF ATTACHMENT AND SALE ON FORFEITURE OF BOND FOR GOOD BRHAVIOUR,

(See section 514.)

To the Police-officer in charge of the Police-station at

WHEREAS (name, description and address) did, on the day of, 18, give security by bond in the sum of rupees for the good behaviour of (name, etc., of the principal), and proof has been given before me and duly recorded of the commission by the said (name) of the offence of whereby the said bond has been forfeited; and whereas notice has been given to the said (name) calling upon him to show cause why the said sum should not be paid, and be has failed to do so or to pay the said sum;

This is to authorise and require you to attach by seizure moveable property belonging to the said (name) to the value of rupees which you may find within the district of and, if the said sum be not paid within to sell the property so attached, or so much of it as may be sufficient to realise the same, and to make return of what you have done under this

warrant immediately upon its execution.

Given under my hand and the seal of the Court, this day of , 18 . (Seal.) (Signature.)

LIII.—WARRANT OF IMPRISONMENT ON FORFEITURE OF BOND FOR GOOD BEHAVIOUR.

(See section 514.)

To the Superintendent (or Keeper) of the Civil Jail at WHEBEAS (name, description and address) did, on the day of 18 , give security by bond in the sum of rupees for the good behaviour of (name, etc., of the principal), and proof of the breach of the said bond has been given before me and duly recorded, whereby the said (name) has forfeited to Her Majesty the Queen, Empress of India, the sum of rupees, and whereas he has failed to pay the said sum or to show cause why the said sum should not be paid although duly called upon to do so, and payment thereof cannot be enforced by attachment of this moveable property, and an order has been made for the imprisonment of the said (name) in the civil jail for the period of (term of imprisonment);

This is to authorise and require you, the Snperintendent (or Keeper), to receive the said (name) into your custody, together with this warrant, and him safely to keep in the said jail for the said period of (term of imprisonment), returning this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, this day of , 18 . (Seal.) (Signature.)